LOK SABHA DEBATES

Sixteenth Session



LOK SABHA SECRETARIAT New Delhi

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LOK SABHA

Friday, November 18, 1966/Kartika 27, 1888 (SAKA)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

करवे माल की हमी

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*362. श्री म० ला० द्विवेदी:
श्री प्र० चं० बरुमा:
श्री भागवस मा श्राजाव:
श्री २० चं० सामन्य:
श्री २० चं० सामन्य:
श्री १० म० मो० दास:
श्री सुवीध हंसदा:
श्री प्र० रं० अक्वर्ती:
श्री व० कृ० दास:

स्या शाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

भी महस्मद इति.वाहः :

- (क.) प्रवम्ल्यन के पश्चात् सरकार की उदार भाषात नीति के परिणामस्वरूप भाषात नीति में हुए बड़े परिवर्तनों के कारण भाषात किये जाने वाले कच्चे माल की कमी के पूरा होने की क्या सम्भावनायें हैं;
- (ख.) 1966--67 में विभिन्न देशों वै भाषात करने के लिये कितनी विदेशी भूद्र। निश्चित की गई है; भीर
- (ग्) घायात लाइसेंसों के लिये ऐसे कितने घायेदन पत्न प्रत्य हुए हैं, जिनके घाधार पर लाइसेंस दे दिये गये हैं धौर कितने घायेदन पत्न प्रीभी विचाराधीन हैं धौर इसके क्या कारण हैं?

The Minister of Commerce Manubhai Shah): (a) and (b). In respect of priority industries which account for nearly 75 per cent of the industrial production, the full requirements of raw materials, components and spare parts are being met from available foreign exchange resources. Question of ear-marking foreign exchange for imports from different countries does not arise as the requirement of raw material of priority industries are met in full. As regards the Non-priority industry the total availability of raw material will be significantly higher than in any previous period.

(c) Of the 92,032 applications received under the import policy from 6-6-1966 to 29-10-66, import licences had been issued against 67,370 applications. Only 16,375 applications were pending on 29-10-66, mostly because of deficiencies in the applications.

श्री म॰ ला॰ हिबेदी : मंत्री महोदय ने सभी अपने जबाब में बतलाया कि इम्पोर्टस सिगिनिफिकेन्टली हायर होंगी, मैं जानना चाहता हूं कि क्या जितनी इम्पोर्ट हम हमेशा हर साल करते थे, क्या इस वर्ष हम उस से ज्यादा कर रहे हैं? यदि हां, तो उतने एभाउन्ट के लिये हमे कितनी सिधक धनराशि व्यय करनी पड़ेगी, जितनी हम प्रतिवर्ण मंगाते थे, तथा इपके प्रलावा पौर कितनी अधिक इम्पोर्ट की माला बढ़ाई है?

भी मनुभाई बाह जितनी एप्लोकेशन्स वैने बताई हैं, उन में 700 करोड़ रुपये का इम्पोर्ट होता है, जब कि विगत में, पिठले साम में 360 करोड़ रुपये का होता था, यानी बुगना है, नये रुपये से 57 परसेन्ट ज्यादा . लगेगा, इस लिये डेंद्र गुना इम्पोर्ट हो जायगा । श्री म॰ ला॰ द्विबेदी: मैं जानना चाहता कि विगत वर्षों की श्रपेक्ष: जिन उद्योगों को कच्चे माल के लिये इम्पोर्ट की श्रावश्यकता पड़ती है, उन में कितनी वृद्धि हुई है तथा उनकी श्रावश्यकता को ध्यान में रखते हुए क्या कच्चे माल की व्यवस्था की जा रही है ? श्राज कितने उद्योग बगैर कच्चे माल के श्राघ्ये था पार्टली वन्द हैं ?

श्री मनुभाई शाह: फिल हाल कोई बन्द नहीं है, बहुत मात्रा में इम्पोर्ट लाइसेंस दिये गये हैं, सैंचुरेशन प्वाइन्ट पर । नान-प्रायोरिटी इण्डस्ट्रीज़ को भी बहुत लाइसेन्सेज़ दिये गये हैं। हुम समझत हैं कि इस का असर आने बाले दिनों में उत्पादन पर पड़ेगा।

Shri P. C. Borooah: An expert committee appointed in April last recommended that there should be a board to regulate the procurement and allocation of industrial raw materials. May I know the functions and constitution of the board and the Government's reaction thereto?

Shri Manubhai Shah: That idea has been given up because it is very difficult for a single board to import all the required items of lakhs of industries. So, we are concentrating on basic strategic raw materials like non-ferrous metal, sulphur or rock phosphate, which are purchased in bulk over a long-term period. As far as possible, arrangements will be made to bring them or canalise them in a concentrated manner through the STC or MMTC.

Shri S. C. Samanta: May I know whether the applications of new-comers are duly considered and, if so, on what conditions the new comers are given licences at present?

Shri Manubhai Shah: The general policy is that the Director of Industries of the State gives a certificate of necessity of that particular unit, and we are trying to use it in full.

Dr. M. M. Das: What has been the effect of the liberalised import of raw materials upon our exports? May I know whether the export has appreciably increased due to the easier availability of raw materials to our factories because of the liberalised imports?

Shri Manubhai Shah: This will follow from my answer to a previous question. The actual effect of the goods coming in and then going into production will take a few months. Then, and then alone, can we say to what extent increased production has been effected.

Shri B. K. Das: Since small-scale industries are suffering for want of raw materials, may I know whether any new scheme is being introduced, giving preference to small-scale industries?

Shri Manubhai Shah: Yes, the highest preference is being given to the small-scale industries. As a matter of fact, one of the most important features of the new policy is that the maximum of encouragement in terms of adequate raw materials and components has been granted to small-scale industries.

श्री यशपाल सिंह: मैं माननीय मंत्री जी से जानना बाहता हूं कि स्टेट गवर्नमेंट्स जो दो दो साल, ढाइ-डाई साल, तीन-तीन साल देर कर देती है, इस से देश का विकास रुकता है। क्या इस के लिए स्टेट गवर्नमेंट्स को कोई खास इंस्ट्रक्शन्य दी गई हैं?

श्री मनुभाई शाह : इस मामले में स्टेट गवनमेट्स नहीं आती हैं। माधुर कमेटी की रिपोर्ट के मुताबिक जो डी-सैन्ट्रलाइजेशन करने का स्थाल था, लिबलाइज्ड इम्पोर्ट पालिसी के प्राने से उस प्राइडिया को श्रीक् दिया गया है । सी० सी० प्राई० के

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देशतर, बम्बई, कलकना, मद्रास से डाइरेक्ट लाइसन्से ब ईणू होते हैं। बार महीने में 92 हजार एप्लीकेशन्त्र में से 78 हजार डिस्पोब हो गई हैं, 14 हजार जो बाकी रह गई हैं, उन में लिखने की कोई गल्ती या किसी और भलौकी वजह में ठीक: करने के लिये वापस किया गया है।

Shrimati Savitri Nigam: May I know whether it is a fact that nonferrous metals like zinc and lead are in great short supply and due to this shortage many small-scale industrial units are being closed down? If the answer is in the affirmative, why the production programme of the Metal Corporation of India has been stopped and why a comprehensive formula is not being formed?

Shri Manubhai Shah: These are big questions. On the first part of the question, maximum priority has been given to import of all non-ferrous metals. As a matter of fact, we do expect much increased exports when the production of these industries reach their full capacity. Regarding the steps taken to have indigenious production, India is today deficient in non-ferrous metal ores, even though Khetri copper mines and Zawar zinc mines and other ones are being promoted very fast. Regarding the Metal Corporation of India, the Bill was passed but there was some difficulty of law, which is being looked into, and remedial measures are being taken.

भी मौर्ष : श्री मन्, इम्पोर्ट स्नौर एक्सपोर्ट का इस तरह से दुरुपयोग किया गया है, कि यह शब्द ही बदनाम हो गया है। मैं जानना चाहता है कि ऐसी कितनी फर्मे हैं जिन्होंने रा-मैटीरियल को इम्पोर्ट कर के उनका दुरुपयोग किया है स्वीर काले बाजार मे बेचा है। क्या उनको ब्रवैक लिस्ट करने के बाद दोवारा फिर उनको इम्पोर्ट करने का स्रिप्तार दिया गया है, ऐसी क्रितनी फर्में मिनिस्टर साहब की जानकारी में आई हैं?

भी मनुभाई झाह : यांच-नात लाख फर्मो मे से 180 फर्में ब्लैक लिस्ट की गई हैं, इन के नाम बीकली-चुलेटिन में शाथा होते हैं, किसी को मामूली गल्ती पर 6 महीने के लिये, किसी को 12 महीने के लिये ब्लैक लिस्ट किया जाता है, इन सब की लिस्ट चुलेटिन मंदी गई है।

Shri P. Venkatasubbaiah: The Industries Minister has, from time to time, delicensed certain industries which has created a good atmosphere for boosting up our export potential. In this connection may I know whethether while delicensing these industries sufficient guarantees have been made to these industries to provide them with the necessary raw materials so that the industries may go on?

Shri Manubhai Shah: The import policy has not got any link with whether the industry has to take a licence or registration or with delicensing; the policy applies to two sectors—non-priority and priority. Priority is being fully saturated. As regards non-priority, to the extent of available resources maximum help is being given irrespective of the nature of the industry.

Shri Priya Gupta: The hon. Minister has said that the applications were forwarded to the States concerned with their recommendations. May I know if there is any criterion as to what allotment of these imports is made State-wise or based on the production of firms in the States?

Shri Manubhai Shah: It is not Statewise, As the hon. Member said, it is on the production in the past plus what their new possibilities are.

Equipment for Bokaro Plant

*364. Shri P. C. Berocah: Shri Bhagwat Jha Azad: Shri S. C. Samanta:

Shri Subodh Hansda: Shri M. L. Dwivedi:

Will the Minister of Iron and Steel be pleased to refer to the reply given to Starred Question No. 371 on the 4th March, 1966 and state:

- (a) whether a final decision has since been taken about the extent and nature of equipment for the Bokaro Plant to be built at Heavy Engineering Plant, Ranchi and elsewhere in the country; and
 - (b) if so, the nature thereof?

The Minister of 'ron and Steel (Shri T. N. Singh): (a) and (b). According to tentative decisions taken. Heavy Corporation, Engineering about 1,11,000 Ranchi, will supply tonnes of fabricated rauipment, structural steel work, machines, cranes, ladles etc., the Mining & Allied Machinery Corporation, Durgapur about 15,600 tonnes of conveyor accessories with Rollers, drums etc., and Heavy Electricals, Bhopal, Bharat Heavy Electricals, Hyderabad and Bharat Heavy Electricals, Tiruchirapally, will supply about 4,700 tonnes of electrical equipment including valves. Bharat Heavy Electricals Hardwar will also supply electrical equipment. quantum of which is still to be decided. The Instrumentation Limited, Kota will supply instruments, the extent of which is to be decided in consultation with the Soviet Organisations.

Shri P. C. Borocah: The British-American Steel Consortium team had observed that available Indian capacity and technical and engineering talent is sufficiant to erect the steel plant to the extent of 50 to 60 per cent. May I know how will the equipment to be provided for the Bokaro plant from indigenous resources measure up with that assessment?

Shri T. N. Singh: I think, it will measure up quite favourably; as a matter of fact, as against the USSR supply of about 1.55.852 tonnes of

equipment, there will be a supply of 1,83,000 tonnes of equipment indigenously. I may point out that 85 per cent of structural steel works, 63 per cent of the plant and equipment and 96 per cent of the refractories will become available in the country.

Shri P. C. Borooah: May I know whether the Soviet team has expressed disagreement with the Indian view and said that the cost of the Bokaro plant cannot be reduced from Rs. 921 crores, whereas the Indian view is that it can be reduced by Rs. 100 crores, and that after all the Soviet Union has agreed to reduce it by Rs. 20 crores; on what grounds?

Shri T. N. Singh: This question relates to something quite different. However, in regard to cost reduction I have already informed the House in connection with other questions as to the amount which it has been possible to save after joint consultations. I am sure, the technicians on both sides have in a very good atmosphere discussed all the details and arrived at that figure.

Shri S. C. Samanta: May I know whether in the agreement with the USSR it is mentioned that all indigenous machinery that will be available will be procured by India or whether there is any condition in which they will plead that for some technical reasons that indigenous machinery will not be used here?

Shri T. N. Singh: As a matter of fact, I have already stated that we will be able to utilise in this case indigenous capacity of manufacture of steel equipment to the maximum. I have pointed out that as much as 85 per cent of the structural steel works will be manufactured in India, 63 per cent of the plant and equipment will be done in India and 96 per cent of the refractories will become available in India.

श्रीम स्ला० द्वित्रेदी : मैं यह जानना चाहता हंकि यु०एस०एस० ग्रार० का जो इक्किपमैंट, मभोनरी, जानकारी यह नो हाऊ प्राप्त हुमा है उस के लिए रूबत्स में कितनी धनराणि हम यू० एस० एस० मार० को देंगे और उसका भारतीय मुद्दा में कितना मृध्यांकन होगा ?

भी ति • ना • सिंह . करीब ऐसा ग्रंदाज है कि 100 करोड़ का सामान रूस से हम इस सम्बन्ध मे खरीदेंगे ।

Shrimati Savitri Nigam: Just as in the colliery refineries, in order to save a lot of foreign exchange, they have made their own spare-parts workshop and there is indigeous production unit, may I know whether in this plant also, in order to expedite the work and to save the foreign exchange, that is going to be done?

Shri T. N. Singh: In each of the steel plants, we have a very good and efficient maintenance and repair shop which takes care of all these require ments. In Bokaro also, we are going to have a fairly big size shop.

श्री हुकम चन्द कछ्वाय : ग्रमी मंत्री जी ने बतलाया कि हमें 100 करोड़ का माल मिलने वाला है तो मैं यह जानना चाहता हूं कि यह जो 100 करोड़ का माल हमें बाहर से मिलेगा इस में क्या गतें होंगी, यह कैसी क्वालिटी का होगा और उन्न की ग्रदायगी किस ढंग से करनी होगी ?

भी त्रि॰ ना॰ सिंह : को ई शर्त का इस में सवाल नहीं है। वह तो जो हमें जरूरत है श्रीर जो सामान हम खुद ग्रपने यहां नहीं बना सकते हैं बही सामान हम बाहर से मंगायेंगे। जो हम श्रपने यहां बना सकते हैं वह कभी रूस से नहीं श्रायेगा कोई खास शर्ते नहीं हैं।

श्री सिद्धेश्वर प्रसाद : मंत्री जी ने बतलाया कि बोकारों के इस्पात के कारखाने को खड़ा करने के लिए प्रपने देश के प्रन्दर ग्रीर बाहर से जिन सामानों की जरूरत है वह सब माल उन को उपलब्ध हो जायगा, रूस से जो मिलने वाला है, वह भी उपलब्ध हो जायगा तो मैं जानना चाहता हूं कि इन सारी चीजों के बावजूद ऐसा क्यों कहा जाता है कि यह कारख़ाना निर्धारित समय में बाल नहीं हो सकेगा और उसके निर्धारित समय के अन्दर चालू न हो सकने के रास्ते में ऐसी क्या कठिनाइयां हैं?

भी त्रि॰ ना॰ सिहः निर्धारित सनय में यह कारखाना जालू नहीं हो सकेगा ऐसा मैं ने कभी नहीं कहा है ।

श्री प्रिय गप्त: जो एग्रीमेंट इय० एस० एम० भार० रूसी कम्पनियों से है भगर वह कम्पनी वाले हिन्दुस्तान में पैदा हुए सामान के साथ, इक्विपमैंट ग्रोर मशीनरी प्रादि के साथ बोकारो प्लांट बनाने की कांशिश भी करेंतो कहीं ऐसी गंजाइश ता एग्रीमेंट में नहीं है कि वह कम्पनी वाले टैक्निकल ग्राउन्ड पर कह दें कि हिन्द्स्तान के श्रन्दर बने इक्किपमेंट मणीनरी ग्रादि की उपयोगिता भीर उस की क्वालिटी उ∶हद तक नहीं है उस के योग्य नहीं है ग्रीर हमारे द्वारा इंडिजनस सामान तैयार करने के बावजद वह उसे लगाने योग्य न समझें घोर कहें कि हम बाहर से वह सामान लाना चाहते हैं तो उसे रोकने के लिए सरकार के पास कोई इंतजाम है या एग्रीमट में कोई इस के लिए प्राविजन है ?

भी त्रि॰ ना॰ सिंह . जैना कि सदस्यों को मालूम है, बहुत सा सामान स्टील का रांची भीर दुर्गापुर में जैसा मैं ने बतलाया बनाया जायगा । यह दोनों जो कारखाने हैं यह रूप वालों की सहायदा से हैं थीर मुझे यह देशकर बड़ी प्रसन्नता हुई है कि जो ससी बहां काम करते हैं वह खुद हो लड़ रहे हैं कि यह चीजें हम यहां देश के अन्दर बना सकते हैं यह शाहर सं न मंगाई आर्ये इमलिए बैसा कोई ग्रंदेश। नहीं हैं।

Shri Basappa: May I know, at the time of taking the decision, whether any time-limit had been fixed for the manufacture of this equipment in these various units?

Shri T. N. Singh: There is already a scheduled programme for construction and accordingly we have been in communication with the Soviet authorities to get drawings for various equipment that are to be manufactured here and some drawings have already come and many more are expected to come. We are keeping upto the schedule uptil now. I can't say about the future.

Shrimati Tarkeshwari Sinha: What were the main reasons which led to the variation of cost estimates between the schemes submitted by the Indian consultants of Dastur & Co. and the Russian engineers.

Shri T. N. Singh: I am afraid, this is outside the Question. In any case, I am willing to answer with your permission, Sir.

It is not a question of the same equipment being quoted at different costs. In the designing and planning of any particular project, you may require certain types and quantity of manufactured equipment and, cordingly, there is a programme of manufacture of certain equipment. In regard to what should be the capacity of rolling mills or what should be the size of the L.D. convertor and so on, there are differences and according to the size and capacity planned, the costs vary.

Exports to U.S.A.

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*365. Shri B. K. Das: Shri P. R. Chakraverti:

Will the Minister of Commerce be pleased to state:

(a) whether Government have advocated the need for having an unorthodox and different approach to promote India's exports to U.S.A. for not onl▼ where people look sophisticated but also products;

(b) whether any estimate has been made about the measures already taken to step up India's exports to U.S.A.; and

Oral Answers

(c) if so, any improved technique sought to be introduced in the near future for its augmentation?

(Shri The Minister of Commerce Manubhai Shah): (a) U.S.A. provides one of the most expanding markets for India's exports of new and nontraditional lines of manufacture. It is the policy of the Government to adopt new techniques for promoting India's exports to that market and such other markets.

- (b) The result of promotion measures already taken to step up exports to U.S.A. is fully reflected in the sizeable increase of 44 per cent in export to U.S.A. from Indian's Rs. 102.5 crores in 1960-61 to Rs. 148 crores in 1965-66.
- (c) The measures adopted so far are constantly reviewed with a view to improving their effectiveness and developing new techniques, specially suited to meet the requirements of the U.S. market.

Shri B. K. Das: May I know whether with regard to any particular commodity any other country has come in the field with better technique?

Shri Manubhai Shah: It varies from country to country depending on environments. Regarding underdeveloped countries, we think we have some of the best techniques.

Shri B. K. Das: There has been a fall in the export of jute goods to U.S.A. May I know what is the reason fall in export to for the present U.S.A.?

Shri Manubhai Shah: There has not been any fall in terms of earnings, but the quantity has fallen because raw jute is scarce. The clop last year was not up to the mark due to failure of monsoon. This year the monsoon has been delayed by a month and, therefore, raw jute is coming slowly. As soon as raw jute arrivals pick up and imports from Thailand and Pakistan catch up, we hope to export more jute goods this year than in the past.

Shri D. C. Sharma: Sc far as I, know, the U.S.A., apart from other things, wants luxury goods in terms of brocades and other things. May I know what has the Government of India done to satisfy the demands of luxury goods, especially in the case of women of U.S.A.?

Shri Manubhai Shah: One item which was striking so far but which has again disappeared is the bleeding Madras fabric which was both for ladies wear and gents' wear. Also the garments made from different fabhave well cought About engineering goods, some of the sophisticated products of luxury type are also going fast into that country. It is our intention to participate in that expanding market for those types of goods.

Shri Tyagi: The hon. Minister has just stated that there was shortage of raw jute in India for the purpose of exports to America. May I know if it is a fact that the subsidy which was lately granted on the import of raw jute from outside is now going to be withdrawn?

Shri Manubhai Shah: The matter is under consideration.

Shri Tyagi: What steps are Government taking to encourage import of raw jute so that our exports may go up?

Shri Manubhai Shah: We hope to take all suitable steps.

Shri S. Kandappan: With regard to the export of Bleeding Madras to USA it has, for some time past, been facing acute competition form advanced countries like Japan which are dumping imitation goods. I would like to know what is the position now and what steps Government have taken or propose to take and whether they are hopeful that we can gain the

market and improve the market for Bleeding Madras in U.S.A.?

Shri Manubhai Shah: The market for Bleeding Madras is temporarily out. It has depressed so much that the taste has considerably changed and new types of designs and structures of the fabrics are under preparation.

Self-sufficiency in the manufacture of Railway Engines and Wagons

*368 Shri H. C. Linga Reddy: Shri P. R. Chakraverti: Shri Vishwa Nath Pandey: Shrimati Savitri Nigam:

Will the Minister of Railways be pleased to state:

- (a) the extent to which the Indian Railways have become self-sufficient in the manufacture of engines, wagons and other accessories in the country in the Third Plan Period:
- (b) the machinery in regard to which exports are possible; and
- (c) the extent of exports effected so far in terms of both machinery and money?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). The Indian Railways are more or less self-sufficient in the manufacture of:—

- (i) Steam Locomotives.
- (ii) Passenger Coaches.
- (iii) Freight wagons of all types.
- (iv) Train lighting equipment, Mechanical Signalling equipment, Vacuum brake equipment, Track material, etc.

Export of the above items of equipment is, therefore, possible.

(c) Orders for export secured by various Indian manufacturers have been for 480 wagons (value Rs. 1.57 crores) from East African Railways, 500 wagons (value 1.62 crores) from Hungary and 33 coaches (value Rs. 59.33

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lakhs) from Burma. In addition miscellaneous Railway equipment such as rails, rail fastenings and carriage fans valued at 141.12 lakhs have been exported to different countries.

Shri H. C. Linga Reddy: Is it true that America is not interested in the indigenous development of Indian railway engines and other parts and if so, have Government explored the possibilities of export of these parts to East Africa and Middle Eastern countries?

Dr. Ram Subhag Singh: That was what I said. Some of the wagons are being sent to East Africa.

Shri H. C. Linga Reddy: May I know whether any steps have been taken to manufacture diesel engines in India with a view to replacing the coal engines with these diesel engines?

Dr. Ram Subhag Singh: Yes, have set up a first class factory Varanasi and it has already produced about 70 diesel locomotives. Some of them were assembled last year. It produced 39 last year.

श्री विश्वनाथ पाण्डेय : मंत्री महोदय ने ग्रभी बतलाया कि हम इंजन, माल उन्नों ग्रर्थात वैगनों तथा अन्य उपकरणों मे करीब-करीब मात्म निर्भर हैं, पूर्णतया आत्मनिर्भर नहीं हैं। मैं जानना चाहता है कि रेलवे मंत्र।लय इंजनों. माल डिट्यों तथा ग्रन्य उपकरणों में कब तक ग्रात्म निर्भर हो ज।यगा। क्या पूर्णतया बात्मनिर्भर होने के लिए सरकार कोई ग्रन्य कारखाना स्थापित करने का विचार कर रही है । यदि हां, तो कब धीर किए स्थान पर ।

डा० राम सभग सिंह : स्टीम लोको-मोटिश्ज मेतो हम श्रातमनिर्भर हैं बाज भी। जहां तक डीजल का सवाल है करीब 150 डीजल इंजन प्रतिवर्ष बनने लगेंगे 1970 में। एलेक्ट्रिक लोकोमोटिब्ज भी बनने लगेंगे 150 प्रति वर्ष, चौथी पंच वर्षीय योजना के

भन्त तक । इस तरह से माननीय सदस्य देखेंगेकि इस स्रोर काफी प्रगति है।

Shrimati Savitri Nigam: While congratulating the Railway Ministry and the Ministers for the wonderful production programmes in regard railway materials and wagons, may I know whether any market research has been conducted to increase exports? I know that some of the countries want our railway wagons but with slight variations and changes. If no such market research has been done, may I know whether it will be done soon?

Dr. Ram Subhag Singh: This is a good question. We have already set up a development cell in the Railway Ministry and that cell is constantly keeping watch on the improvement of the production with a view to suit the requirements of foreign countries. It is also our effort to depute railway people to different areas with a view to explore new markets. The State Trading Corporation is also making earnest endeavour in this regard.

श्री हक्स बन्द कथवाय : माननीय मंत्री महोदय ने कुछ म्रांकडे बतलाये यहां से डिब्बे निर्यात करने के बारे में। यहां पर बहत से रथःनों पर यह स्थिति है कि कारखानों में माल बना हुया है पड़: लेकिन उन के लिये डब्बे मिलते नहीं हैं। माल स्टेशनों पर भी काफी दिनों तक पड़। रहता है । मैं जानना चाहता हं कि क्या इन सब कठिनाइयों की ध्यान में रख कर सरकार निर्यान करती हैं, ग्रीर क्या वह इन अब कठिनाइयों को हल करने के बाद उन को बाहर भेजेगी।

डा॰ राम सुमग सिंह : यदि माननीय मदस्य को कोई खाग शिकायत होगी तो उस को दुर करने की कोशिय की जायेगी।

श्री हक्तम चन्च कछवाय : यह जनरल शिकायत है।

डा॰ राम सूभग सिंह : जनरल णिकायत इस तरह से हो सकती है कि बहुत जगहों पर बंगनों की मांग करने वाले लोग प्रपने दूसरे प्रतिस्पर्धों को दबाने के लिये ज्यादा इंडेंट करते हैं। वैसी हालत में थोड़ी बहुत कठिनाई होती है। लेकिन यह प्रयास है कि इसको हल किया जाये। हमारे पास काफी अमता है ग्रीर काफी ग्रवेलीविलटी भी इस वक्त है।

Shrimati Lakshmikanthamma: Is it a fact that huge quantities of railway wheels and other equipment have accumulated at the steel plants and the Steel Ministry has complained that these equipment have not been utilised by the railways, and if so, may I know what the Railway Ministry proposes to do in regard to these equipment?

Dr. Ram Subhag Singh: This programme of manufacturing different types of rail equipment at Bhilai, particularly, is in accordance with the p'an proposals. Therein it has been envisaged that the requirements of the railways will be so much, but we are constantly keeping a watch and we are consulting each other and seeing how best to improve the situation, though, of course, the railways are not at fault.

Shri Dinen Bhattacharya: The hon Minister has said that we are almost self-sufficient in manufacturing passenger coaches also. Is it not a fact that due to shortage of passenger coaches, especially EMU coaches, sufficient trains cannot be arranged in the Sealdah. Calcutta and Howrah divisions?

Dr. Ram Subhag Singh: When I was referring to passenger doaches. I meant the general type of coaches. The EMU coach is a particular type of coach used in the suburban areas.

Shri Priya Gupta: They are electric coaches.

Dr. Ram Subhag Singh: Yes. For that also we have placed an order now on the Integral Conch Factory. and very soof. that is, in early 1967 we are expecting that the difficulty will be got over.

श्री रघुनाथ सिंह : इंडिंग्ल लोको सोटिब्ब वर्कणाप हभारे यहां मेरी कंस्टिटपूर्ण्सी में हैं श्रीर वह बहुत बड़ा कारखाना है। क्या यह सही नहीं है कि यह बहुत आइडल भी रहता है ? क्या सरकार इस बात की कोशिश करेगी कि मैरीन इंजन अगर आप यहां बनायें तो हम लोग काफी तादाद में उनको खरीद सकते हैं ? क्या ऐसा प्रयास आर....

डा॰ राम सुभग सिंह : डीजल लोको-गोटिका वर्कगाप में यह बात सही है कि जितनी उतकी कैंपेसिटी है उतने इंजन वहां नहीं बन रहे हैं। इसका कारण कुछ तो फारेन एक्सचेंज की डिफिकलटी रहा है क्योंकि एक विकट परिस्थिति पैदा हो गई थी। आशा है कि इसे दूर कर लिया जाएगा। रेलों की रिक्वाइरमेंट्स रोज रोज बढ़ रही है और उनका भी करना है। जहां तक मैरीन इंजंस की बात है उसकी भी जांच करवा लो आएगी और दंख लिया जाएगा कि उनका निर्माण भी यहां हो सकता है या नहीं।

श्री मीर्य: कुछ विदेशों से ऐंते प्रार्डर मिले थे कि उनको यहां से रेल के डिक्वे सप्लाई हों लेकिन अब वे यहां से भेजे गए तो उन्होंने उनको अप दु दी मार्क नहीं पाया, अपने स्तर नहीं पाया, क्या यह सही है ? अगर यह मही है तो क्या यह सब हों है कि वे आईसे कैस्सेल कर दिये गये ? यदि हां तो अपने देश में इन डिक्वों का स्तर ऊंचा करने के लिए आप कोई प्रयस्त कर रहे हैं ?

बार राम सुभग सिंह : जहां तक हिस्ता, वैगंज प्रादि की क्वालटी का नवाल है, वह काफी अच्छी है। कुछ प्रार्डर हमें नहीं मिले हैं प्रीर उसके कारण दूसरे हैं। वर्ल्ड टेंडर होते हैं और किसी का हायर होता है और किसी का लोगर होता है। हमारे टेंडर खास कर इसलिए भी एक्सैप्ट नहीं हुए कि जा दूसरे देश हैं, जो कि प्राधिक दृष्टि से अच्छे हैं वे लोग खुद लोन देते हैं उन कंट्रीज को और उन लोंस से शायद जो टेंडर ये वे उनको मिल गए। व्वालिटी की

दृष्टि से कोई भी यहां का टेंडर रिजेक्ट नहीं हुन्ना ।

भी प्रिय गुप्त: यह खुणी की बात है कि प्रोडक्शन डिज्बों ग्रीर वैगंज वगैरह का बढ़: है श्रीर हम इनको बाहर भी भेज रहे हैं। इस संदर्भ में मैं पूछना चाहता हं कि इन वर्कणाप्स में जब ये भारी चीजों वनती हैं. जहां इंजन वर्गेरह बनते हैं. ग्रगर कई सालों के जो स्टेटिस-टिक्स हैं उनको देख: जाए तो पता चलेगा कि वर्कसँ का नम्बर घट गया है लेकिन प्रोडक्शन बढ़: है. क्या यह मही नहीं है ? और क्या यह इसलिए नहीं हम्रा है कि इसेंटिव बोनस के लिए जो नाम फिक्स किया गया था म्राउटपट का, उनको चंकि चेंज कर दिया इस वास्ते तमाम जो नीचे का स्टाफ है उसमें रिडक्शन हो रहा है स्रौर वर्कशाप्स में जो श्राफिसमं हैं उनका नम्बर तो बढ़ गया है जैसे डिप्टी चीफ मैंकेनिकल इंजीनियर लेकिन जो फोरमैन हैं या चार्जमैन हैं या दूसरे वर्कसं हैं उनको किसी किस्म की तरक्की की पोस्ट नहीं मिली है और They are all stagnating. May I know what Government think about it?

बार राम सुभग सिंह : जहां तक सारी बात में "नहीं" हांने का सवाल है उसको मैं नहीं मानता हूं। जो वर्कशाप्म के प्रोडक्शन यूनिट्स की स्थिति है वह स्थिति सामान्यतः भच्छी है। लेकिन कही कोई तटि है तो उसको बेखा जा सकता है ग्रोर कैसे उसका मुधार किया जा सकता है, इस पर भी विचार हो सकता है।

भी प्रिय गुप्त: नाम चेंज,कर दिया गया है भाउटपुट का ।

डा० राम सुभग सिंह : मैंने कहा है कि नकारात्मक ढंग से जो सवाल रखा गया है, उसको मैं नहीं मानता हं।

Shri Priya Gupta: The norm has been changed in the perspective of the incentive bonus. Will he kindly examine it?

Dr. Ram Subhag Singh: That is what I said, that if any irregularity exists anywhere, that will be gone into. But I do not accept this suggestion that it has been totally negatived.

भी शिव नारायण : मंत्री महोदय ने कहा है कि गाड़ियां पैसेंजर गाड़ियां जो हैं उनकी पोजिशन मैटिसफैंकररी है । लेकिन मैं जानता हूं कि गाड़ियों की किननी किल्लत है।गाड़ियों में यह क्लास के पैसेन्जर्स खाबाखब भरे रहते हैं। उनकी दशा को मुश्रप्तने के लिए क्या आप कुछ उपाय करेंगे ?

डा० राम सुभग सिंहः हमें यह जानकारी है। खास तौर से बस्ती गोरखपुर की छोर जो गाड़ी जाती है उस में दस पन्दह दिन के अन्दर हम एक अच्छा डिज्बा जोड़ देंगे।

Pipe Factory in Rourkela

*369. Shri S. C. Samanta: Shri Subodh Hansda: Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Dr. M. M. Das: Shri P. C. Borocah:

Will the Minister of Iron and Steel be pleased to state:

- (a) whether the pipe factory in the Rourkela Steel Factory is receiving regular orders from Government;
- (b) if not, whether there is any accumulation of its product;
- (c) the total cost of the accumulated products; and
- (d) whether the pipe plant is now working to capacity and if not for how long this has not been working to capacity?

The Minister of Iron and Steel (Shri T. N. Singh): (a) The pipe plant is not receiving regular orders from the Oil Industry for whose needs it was primarily intended.

(b) No, Sir.

- (c) Does not arise.
- (d) Since 25-7-1966 the plant is working to capacity on one shift basis in executing an export order.
- Shri S. C. Samanta: May I know whether export market possibilities have been studied by the Government, and if so through what agency?
- Shri T. N. Singh: In the matter of exports, both our public sector undertakings and private merchants are doing their best, and from time to time naturally those who are in that trade have to take account of the market trends abroad. So, both the steel plants, HSL as well as others, are all engaged in this, and we are making every effort to find out what the world market is.
- Shri S. C. Samanta: May I know how many applications from the private sector are at present lying with the Ministry for setting up more pipe factories in the country?
- Shri T. N. Singh: I have not got those figures.

श्री म० ला० द्विबेदी जिस सूत्र की सावण्यकताओं की पूर्ति के लिए सुक्यतः यह प्लांट लगाया गया था क्या यह सही है कि वहां से नियमित रूप से प्राज्ञायें प्राप्त नहीं हो रही हैं? क्या संबी महोदय यह बता सकते हैं कि क्या कारण है कि वहां से नियमित रूप से प्रार्ड र नहीं मिलते हैं? माननीय संबी जी ने एक्सपोर्ट की बात भी कही है। मैं जानना बाहता हूं कि कितनी मात्रा तक एक्सपोर्ट प्रारम्भ हुमा है और जो हमारी क्षमता है बनाने की वह अब क्या एक्सपोर्ट हो जाएगा?

भी ति॰ ना॰ सिंह: जहां तक एक्सपोर्ट का सम्बन्ध है जो कुछ हम कर सकते है वह जरूर हो जाएगा जहां तक पहले सवाल का नाम्लुक है प्रायल रिफाइनरीज की जितनी डिमांड्ज भीं वे सब हम पूरा कर चुके हैं बिल्क जो एडवांस ग्राइंट भी ये उनको भी हम कंप्लाई कर चुके हैं है इस कारखाने की कैंपेसेटी काफी है. यह मैं बता देना चाहता हूं ग्रीर जो डिमांड है वह इतनी ज्यादा नहीं है । इसलिए हम एक्सपोर्ट कर हूं रहे हैं । यह जानकर माननीय सदस्य को सुणी होगी कि करीब पांच छः वर्ष में । लाख 61 हजार टन की पाइष्य मैंनुफॅक्चर हुई म्रोर इनकी कीमत करीब म्राटारह करोड़ होती है । प्लांट पर सिफ छः करोड़ खर्च हुमा इस तरह स्रभी भी फारन एक्सचेंज इतनी इसस बची है ।

Dr. M. M. Das: May I know whether the products of this Rourkela factory have a competitive price in the international market, which is usually not the case with the other two factories, and whether the man-hour production is greater in comparison with the other two factories in the public sector, and so the amount of loss suffered by this factory is less annually in comparison with the other two in the public sector?

Shri T. N. Singh: There is only one pipe-making plant in the public sector. Where is the question of comparison?

Dr. M. M. Das: There are three steel factories in the public sector. I mean in comparison with Bhilai and Durgapur.

Shri T. N. Singh: Bhilai and Durgapur do not make pipes at all. It is only in Rourkela that pipes are made.

Dr. M. M. Das: I am talking of ether products also.

Mr. Speaker: We are not concerned with other products here.

Shri P. C. Borooah: On the one hand we are faced with the problem of non-availability of steel pipes, and on the other these pipes of the Rour-kela factory are not having any orders. Am I to understand that the country has reached over-production so far as steel pipes are concerned? If not, is this lack of demand only in respect of the Rourke'a factory or any other factories also?

Shri T. N. Singh: The pipes made at Rourkela are in the range of 8" to 20" diameter. They have got a specialised demand and to that kind of market they can supply. They are meant, as I said, usually for making oil pipe lines, and that demand has been met in full.

श्री ग्रवल सिंह: देश में बाटर पाइप्स की कमी है, पानी के पाइप लाइज की कमी है। उनको बनाने की भी क्या यहां ग्राप व्यवस्थ। करेंगे ?

भी त्रिं० ना० सिंह : पानी के जो पाइप होते हैं, ट्यूब जो होते हैं वे छोटे होते हैं। यहां हमने प्राट इंच के बना कर दिये हैं। जो छोटे छोटे डायामीटर वाले होते हैं वे दूसरी जगहों में बनते हैं।

भी रघुनाच सिंह : क्या सरकार को मालूम है कि जब कि उन की तरफ से यह प्रयास हो रहा है कि अधिक से अधिक माइनर जिचाई की योजनायें लागू की जायें, बिहार और ईस्टर्न यू० पी० में पाइन्स की कमी के काएण ये योजनायें सफल नहीं हो रही है, यदि हां, तो क्या सरकार इस दिशा में कोई ठांस कदम उटायेगी कि यहां पर 1 इंच से 6 इंच की पाइन्स का निर्माण आरम्भ किया जाये ?

भी कि॰ ना॰ सिंह: 4 इंच में 6 इंच डायामेटर की पाइप्स भीर बहुत ने कारख़ नों में बनती हैं। हमारे यहां सबसे छोटी 8 इंच भी पाइडें बनती हैं। फिर भी हम नाग सोच रहे हैं कि 8 इंच को पाइप को बाई स्ट्रेजिंग प्राचेस से 6 इंच तक छोटा करने के प्लांट का एडोअन किया जाये, नेकिन छ; में वक्त लगेगा ।

Shri S. Kandappan: My question is partially covered by the previous supplementary. Still, I would like to know this. The hon. Minister stated that there are not enough orders from the oil companies for big pipes whereas there is enough demand and in fact acute shortage of pipes of shorter dimensions in the rural areas

for irrigation purposes. In that context, may I know whether Government is considering to divert the production to smaller pipes?

Shri T. N. Singh: I do not think there is any such shortage. As I said we manufacture certain range of pipes and for that there is no shortage at all. We meet the demands to the full and all demands are being met fully.

Shrimati Savitri Nigam: There is great demand for pipes manufactured in Rourkela at present in all the developing countries but the cost of production is high and the price is so high that many countries are not able to take them. What action has Government taken to reduce the cost of production or subsidise our prices to the extent that they may come down to the world prices?

Shri T. N. Singh: I do not accept that position; we are successfully competing; we have earned orders through open tenders in countries like Kuwait. We are competing quite all right.

Shrimati Tarkeshwari Sinha: The hon. Minister says that the Rourkela pipes are meant for laying down of oil pipe lines. May I know how much pipe will be absorbed in the coming two years and how much of that will have to be exported because there is only limited use for that particular pipe?

shri T. N. Singh: As I have said, the pipes that we manufacture are to an extent of 10-15 thousand tons; these are big size pipes. Apparently because of certain lowering of the Plan targets, the demand has come down but we do not expect that this will be a permanent feature.

Shri D. C. Sharma: The hon. Minister said that they were going to embark on the process of manufacturing pipes of 8". May I know if these pipes are not being manufactured in small scale industry units like Batala and other places and, if so, what is the

good of Government coming into the market in competition with smallscale pipe manufacturers?

Shri T. N. Singh: These are different kinds of pipes and the small sector does not manufacture this range of pipes. Moreover they are electrical resistant welded pipes, not just ordinary welded pipes.

Shrimati Sharda Mukerjee: In his statement, the hon. Minister has given us to understand that the installed capacity of these pipes is not fully being utilised. It is the same thing that is happening in other public sector factories such as the HMT, etc. May I know whether any attempt habeen made to at least anticipate the demand and to see, if the demand is there, to convert them into another type of production?

Shri T. N. Singh: That is exactly what we are doing. We have, in the first place, been trying to export as much as possible and, secondly, to manufacture smaller dimension pipes by certain additional investments which we hope to make.

Shri Basappa: May I know in what way the pipes manufactured at Rourkela are different from the pipes manufactured at the Bhadravati Iron and Steel Works and whether the Bhadravati Works is working to full capacity with regard to the manufacture of pipes?

Shri T. N. Singh: As far as I know the Bhadravati Iron and Steel Works is manufacturing spun pipes; they are drawn from cast iron; those at Rourkela are made out of mild steel sheets and welded by electrical resistance process. The process is different and the material also is different.

Foreign Trade Trips

*370. Shri R. Barpa; Shri Liladhar Kotoki; Shri N. R. Laskar;

Wi'l the Minister of Commerce be pleased to state:

(a) whether Government are considering a liberal policy in regard to foreign trade trips by businessmen in order to keep in constant touch with the continuously changing tastes and to reckon with the intense competition in foreign countries; and

(b) if so, the main features thereof?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). To enable the exporters to undertake business trips abroad with a view to studying the market conditions there, and to explore sales possibilities the R.B.I. release requisite foreign exchange in favour of the exporters. The requests of the exporters are considered taking into account the export performance of the applicants.

Blanket releases of foreign exchange are made to recognised export houses and to other exporters with a good export record.

Shri R. Barua: May I know whether Government propose to formulate certain guide-lines to regulate such trips?

Shri Manubhai Shah: There are guide-lines already, and they are being liberalised further.

Shri R. Barua: May I know whether there has been an increase in the nontraditional items of export and, if so, what is the contribution of the private sector and how do the Government want to utilise this?

Shri Manubhai Shah; On the whole, it is mostly the private sector that gets activised into export, and most of the exports so far. barring those which are undetaken by MMTC and STC, are by the private sector, and the export of goods as a result of these efforts has considerably increased. The average export in the third Plan was Rs. 760 crores compared to Rs. 601 crores in the second Plan.

Shri N. E. Laskar: May I know the amount of foreign exchange so far made available to the private businessmen in the current financial year and the corresponding gain in foreign exchange by way of increased export business in foreign markets?

Shri Manubhai Shah: The total amount last year was Rs. 180 lakhs, round about Rs. 2 crores; there cannot be a direct relationship between these exports and the earnings.

Shri R. S. Pandey: In order to promote our exports, apart from the businessmen who are allowed to go to foreign countries to study the foreign markets, sometime back I was told that a list of Members of Parliament was also drawn to be sent to foreign countries. I want to know whether the list is pending or is going to be revised and so on. (Interruption).

Shri Manubhai Shah: Some Members did go and more will go in future.

Shri Basappa: May I know whether it has come to the notice of the Government that there is misuse of these foreign trips and also of the facilities offered to them and, if so, what action has been taken in the case of those people who misuse the facilities given to them?

Shri Manubhai Shah: I would rather request the hon. House to have sympathy in this matter for a foreign trade of about Rs. 2,500 crores in old rupees, which may be about Rs 3,800 in new rupees, Rs. 2 crores is a petty, small sum-the misuse is of a marginal character-and it is not a matter for anxiety.

Shri P. Venkatasubbaiah: In these trips of businessmen who go out to the possibilities of our exexplore know potentialities, may T port whether these people operate missions through our trade and individual they have separate those countries concontacts with cerned when they go out?

Shri Manubhai Shah: All business is one of person to person, as in any other trade. They do operate sometimes, for enquiries, information and contact with the other Governments, through our Trade Commissioners, but mostly it is done by their personal contacts with the foreign buyers.

Shri P. C. Borooah: In reply to Mr. Laskar, the Minister referred to assistance given to private businessmen. May I know whether any assistance is given for private businessmen going abroad?

Oral Answers

Shri Manubhai Shah: So far as the assistance programme is concerned, I had laid it on the Table on 16th August.

Shri D. C. Sharma: All these foreign trade delegations that have been sent abroad have tried to their own nest. They have tried to bring business more for themselvesof course, they are part of the country-than for the Indian Government. If so, has the Government got any report from them as to the business they have got for themselves and the busines they have got for export promotion for this country?

Shri Manubhai Shah: All export earnings are treated as earnings for the country whether they are on private account or public account. There are four types of delegations. One is individual persons going abroad to canvass in foreign markets. The second is delegation on behalf of the Export Promotion Council or of a particular industry, which do not do what the hon, member was expressing anxiety about. They go for the entire industry and its products. there are what are called sales teams which go for real sales both on account of industry as well as individual account. The fourth is for study. Experts or economists or regular technicians are being sent to different countries of the world to gain experience in the latest export promotion techniques.

National Productivity Council

*371. Shri S. C. Samanta: Shri M. L. Dwivedi: Shri Subodh Hansda: Shri Bhagwat Jha Azad: Shri P. C. Borocah:

Will the Minister of Industry pleased to state:

(a) the steps taken to re-erientate the pattern of organisation and activities of the National Productivity Council to suit the changing requirements of the Industry, as suggested by him to the Council in the first week of September last; and

Oral Answers

(b) whether the advice given by him to the Productivity Council on the reduced financial support has been accepted by the Council and how they are able to meet the challenge of maintaining themselves and also increase the tempo of activities with a limited budget?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

- (a) The National Productivity Council has informed Government that the following steps are under way as a measure of re-orientation of the pattern of organisational activities of the Council:
 - (i) Exploration of the feasibility of establishing sub-regional offices at Ahmedabad, Hyderabad, Bhopal and Srinagar.
 - (ii) Concentration of productivity activities in the field of Agriculture.
 - (iii) Enlargement of the Fuel Efficiency Service on a national scale.
 - (iv) Special emphasis on small Business Management consultancy.
 - (v) Impact programmes of Productivity Survey and Implementation, with special emphasis on utility services in Public Sector Undertakings.
 - (vi) Exploration of ways and means of establishing Industry Productivity Councils for each specific industry.
 - (vii) Training of specialists for conducting training programmeg and productivity surveys in the sphere of Administrative productivity.

- (viii) Publication of promotional pamphlets on Productivity in regional languages.
- (b) The Local Productivity Councils have generally accepted the advice in a philosophical spirit. The original policy of giving matching contribution to LPCs envisaged a gradual tapering off of the matching contribution so that it ceases after eight or nine years. The question of future pattern of matching contribution to LPCs will be considered by the special Committee of the Council's Governing Body which will consider the matter in all its aspects.
- Shri S. C. Samanta: May I know whether due to devaluation this has been suggested by the Minister?
- Shri D. Sanjivayya: This has nothing to do with devaluation.
- Shri S. C. Samanta: May I know the source of income for the NPC and whether setting up of such councils industry-wise or region-wise is being considered?
- Shri D. Sanjivayya: Yes, Sir. There are quite a large number of Local Productivity Councils which function under the NPC. The local councils collect money from the industry and others and the Central Government, through the NPC, gives them a matching grant.
- श्री म० ला० द्विवेदी : मैं यह जानना चाहता हूं कि मन्त्री महोदय ने जो सदन पटल पर वक्तव्य रखा है उपमें बतलाथा है कि लोकल प्रोडिक्टियिटी कीसिल्स ने जो उनको सलाह दी गई उसको दार्शनिक भावना से यानी फिलासोफिकल व्यू ने माना तो दार्शनिक भावना से काम हो सकता है क्या या ग्रागे व्यावहारिक भावना कैसे उसमे ग्रायेगी ?
- Shri D. Sanjivayya: We could not but reduce the matching contribution because the provision made for this was drastically cut. So the LPCs reluctantly or philosophically agreed to this cut.

Shri P. C. Borooah: In order to give a fillip to the growth of industrial production, the NPC observed 1966 as the Productivity Year. May I know to what extent up till now that has been sucessful?

Oral Answers

Shri D. Sanjivayya: Yes, Sir; 1966 has been observed as Productivity Year. It is very difficult to measure its results; they are intangible. But one thing can be said that by and large productivity consciousness has been created amongst the managements as well as workers.

Shrimati Tarkeshwari Sinha: In view of the demand for indigenous products to be encouraged, may I know whether the agency of the NPC is being used or is proposed to be used for making an assessment about the indigenous things available in this country and about the capacity of indigenous things to be made in this country in future?

Shri D. Sanjivayya: It is difficult to say at the moment as to what is the potential so far as indigenous raw materials and machines are concerned. Certainly, we will utilise this agency also in addition to the various other agencies to assess the position.

Trade with Bulgaria and Rumania

*372. Shri Bibhuti Mishra: Shri K N. Tiwary: Shri Basappa: Shri Bhagwat Jha Azad: Shri P. C. Borocah; Shri M. L. Dwivedi: Shri Subodh Hansda: Dr. M. M. Das: Shri P. C. Borooah: Shri Yashpal Singh:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that an Indian delegation led by Shri Moham. mad Shafi Qureshi, Union Deputy Minister of Commerce visited Bulgaria and Rumania to discuss the expansion of trade with these countries; and

(b) if so, to what extent the visit of the Deputy Minister has been helpful in boosting up the Indian trade?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) Both ways trade with Bulgaria and Rumania during 1967 is expected to touch a level of Rs. 27 crores and Rs. 32 crores respectively shows an increase of 18 per cent and 15 per cent respectively over the trade levels likely to be achieved in 1966. There will be greater diversification in the exports to these countries and there is likely to be substantial increase in the percentage of manufactured goods in our export package to these countries.

Shri Basappa: May I know the main items which go to Bulgaria and Rumania?

Shri Manubhai Shah: The items are: jute goods, tea, tobacco, engineering products, textiles, yarn, leather and shoes, hides and skins, goat skins and various other products.

Shri S. C. Samanta: May I know whether non-official delegations were also sent during the last three years; if so, what recommendations made and what are the recommendations that this delegation made?

Shri Manubhai Shah: My colleague, Shri Qureshi, led this delegation and brought about these beneficial results. They recommended that more and effort should be to penetrate these markets for manufactured goods.

Dr. M. M. Das: After devaluation our trade with these countries practically came to an end. There were no exports so far as our country is concerned. What is the present position? May I know whether Government has made any assessment as to the total amount of loss due to loss in exports suffered by our country due to devalution?

Oral Answers 3866

Shri Manubhai Shah: There was only a very temporary lull for clarification of the rupee arrangement. That has been got over and all the East-European countries have agreed to the new arrangement. Trade is not likely to fall, on the other hand it is likely to increase.

Dr. M. M. Das: Am I to understand that the total quantity or the total volume of our trade with these countries has not suffered at all due to devaluation.....

Shri Manubhai Shah: Your assumption is correct.

Shri P. C. Borooah: The hon. Minister just now said that tea is one of the articles exported to Bulgaria and Rumania. This article is facing stiff competition in world market and it is almost being priced out. May I know whether any subsidy has been given to this item, particularly, to push this item in these two countries?

Shri Manubhai Shah: No special assistance is announced. The general policy of assistance which has been laid on the Table of the House applies to all countries irrespective of destination.

> Unwholesome Food served in Canteens on Railways

*373. Shri Yashpal Singh: Shrimati Savitri Nigam: Shri H. C. Linga Reddy: Shri Surendra Pal Singh: Shri M. L. Dwivedi: Shri Subodh Hansda: Shri Bhagwat Jha Azad: Shri S. C. Samanta: Dr. M. M. Das: Shri P. C. Borocah: Shri Vishwa Nath Pandey: Shri Basumatari;

Will the Minister of Kailways be pleased to state:

(a) whether cases of serving of unwholesome food by the departmental Indian Railways eanteens on the have increased;

- (b) if so, whether any study has been made to find out the causes thereof; and
- (c) the measures contemplated to improve the working of the canteens?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) No, Sir.

- (b) Does not arise.
- (c) Sustained attention continues to be paid to see that catering establishments at stations and on trains serve food of good quality. The steps taken include procurement of raw materials of good quality, posting of efficient cooks, training of staff, and Refrigeration/insulation arrangements where necessary. Supervision by Commercial and Medical Officer and Inspectorial staff and members of non-official Committees has also been intensified.

भी यशपाल सिंह : क्या यह सही है कि जो देनों में इस वक्त खाना मिलता है उस में से बदब माती है मीर जो चाय के लिए दुध श्राता है वह चार दिन पराना होता है, उत्में की डे पकडे जाते हैं ?

भी शामनाय: ऐसी बात तो नहीं है ग्रीर न ऐसी कोई शिकायत ग्राई है। जो शिकायत स्रायी है वह यह है....

श्रीमती तारकेश्वरी सिन्हा: यह शिकायत है।.... (ध्यवधान).. हम लोगों ने यह एक्सपीरियेंस किया है ग्रध्यक्ष महोदय, इस-निए यह कैंस कह सकते हैं ?

भी शामनाय: शिकायत जो भ्रममन श्राती है वह चपातियों के मुताल्लिक होती है या राइस के मताल्लिक होती है। यह दूध वगैरह की इतनी क्वालिटी खराव होने के मताल्लिक कोई शिकायत हमारे पास तो भ्रायी नहीं ।

बी यशपाल सिंह : न्या कभी मिनिस्टर् साइब ने देखा है कि जो खाना माता है, उसकी सिन्नियां चार चार दिन पुरानी होती हैं, उन में छौंक लगा कर देते रहते हैं, नतीजा यह होता है कि चार चार दिन पुरानी सब्जो कोई खा ले तो यीगार हो जाता है।

Written Answers

श्री शामनाथ: ग्रापने बताया है तो मैं चरूर देवूंगा, लेकिन हमारे पास ऐसी कोई शिकायत नहीं है।

भी हुकम चन्द कछवाय : इन केन्टीनों मैं, म्रध्यक्ष महोदय, कभी पेट भर भोजन नहीं मिलता है, मेरे जैंस म्रादमी का तो पेट नहीं भरता है ।

अध्यक्ष महोदय: अगर किसी खास आदमी का पेट नहीं भरता है, तब तो उसका कोई चारा नहीं है, अगर ग्राम तौर पर पेट नहीं भरता है, तब तो ठीक है।

श्री हुकम चन्द कछ्नवायः वह इतना मोजन देते हैं कि उसर्स मुजारा ही नहीं होता है ।

WRITTEN ANSWERS TO QUESTIONS

Britannia Biscuit Company

*361. Shrimati Renu Chakravartty: Will the Minister of Industry be pleased to state:

- (a) the reasons why the Britannia Biscuit Company was permitted to take a dollar loan from the Aid Fund of the World Bank;
- (b) whether it is a fact that they have used this loan to import, rebuild and recondition machinery from their foreign parent Company in U.K.;
- (c) Whether it is also a fact that the U.K. Company holds 60 per cent interest in India;
- (d) whether the U.S. loan will have to be repaid in U.S. dollars;
- (e) what are their export earningssince the loan was sanctioned; and

(f) whether the biscult industry is considered as a top priority industry in the Plans?

The Minister of Industry (Shri D. Sanjivayya): (a) Messrs. Britannia Biscuit Co. were permitted in May, 1965, to import a new plant from U.K. valued at Rs. 5 lakhs from out of a loan from the ICICI, for their Bombay unit, as the equipment was required by them in replacement of the plant installed 25 years ago.

- (b) No. They were, however, allowed in July, 1965 to import a reconditioned plant and packing machinery valued Rs. 3,14,760 from U.K. out of a loan secured by them from that country for setting up a unit at Madras.
- (c) No, their participation is 52 per cent.
- (d) The ICICI have provided a foreign exchange loan upto the equivalent of U.S. \$108000 (about Rs. 5.10 lakhs pre-devaluation) out of the 6th line of credit from the International Bank for Reconstruction and Development. This has to be repaid in U.S. dollars.
- (e) Their exports (excluding to Nepal) are:

1963 Rs. 3.86 lakhs 1964 . Rs. 4.80 lakhs 1965 . Rs. 4.95 lakhs 1966 . Rs. 4.49 lakhs

(January-August)

(f) No.

Chilean Nitrate of Soda

*363. Shri Mohammad Elias: Shrimati Benu Chakravartty:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the price for Chilean Nitrate of Soda fixed by Government is Rs. 339 per ton and if so, how the same is being sold in the market at Rs. 2500 per metric tonne;

- (b) whether it is also a fact that the quantity allotted for agricultural purposes is finding itself in black market:
- (c) whether there is any method of quality control or checking of the fertiliser mixtures marketed by about 30 firms granted licences for mixing manures and fertilisers both in field and factory;
- (d) whether there is any scheme for importing any substitute for Chilean Nitrate of Soda for agricultural purposes; and
- (e) whether small-scale industries are suffering acute y due to the high prices of this chemical?

The Minister of Commerce (Shri Manubhai Shah): (a) to (e). There were some complaints about the sale of Chilean Nitrate earmarked for agricultural uses at prices higher than those fixed by the S.T.C. with the approval of Government for retail sale. Reports have also been received about the small scale industry having some difficulties about the high cost of this fertiliser.

Chilean Nitrate can be used only in certain soils of the country and that too for certain crops. Its use as a fertiliser is injurious in the long run owing to the presence of sodium. Restricted quantities of this fertiliser are therefore imported every year and a portion of it is earmarked for agricultural uses. Till last year the fertiliser earmarked for agricultural uses was being sold concessional rate to agriculturists to make its price more or less equivalent to that of other comparable fertiliser. The price of the quantity earmarked for industrial uses was, however, adjusted to equalise the difference.

Fertiliser availability during the current year is much better and in view of this it has been decided not to earmark any quantity of this fertiliser for agricultural uses. Since no quantities are released for agricultural uses it is expected that there will not be any possibility of abuse in the sale of this fertiliser. The quantities that are available out of the current

year's imports are also being allotted to the industries fully.

The quality of the mixtures of fertilisers is statutorily controlled under the Fertiliser (Control) Order 1957 issued under the Essential Commodities Act. The Inspectors appointed under the Order are empowered to secure compliance of its provisions including checking of quality.

Exports to Hongkong and Singapore

- *366. Dr. L. M. Singhvi: Will the Minister of Commerce be pleased to state:
- (a) whether Government are aware that certain goods exported to Hongkong and Singapore under schemes of incentives and export promotion have been dumped and sold and auctioned at heavy discount;
- (b) whether Government are aware that exports under such schemes have in many cases failed to develop steady and stable markets and that these exports were made only to avail of incentives; and
- (c) whether Government have taken these factors into consideration in formulating new export policies?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). A very few cases have come to the notice of the Government, regarding goods exported to Hongkong and Singapore being sold at discounts after importa. All defects noticed in actual practice are taken notice of and necessary penal action against defaulters or corrective action in policies are made.

Export of Coal after Devaluation

- *367. Shri Surendra Pal Singh: Will the Minister of Commerce be pleased to state:
- (a) whether it is a fact that even after the devaluation of the Rupee, the export of coal from this country has not shown any upward trend during the past few months, and we have still not been able to recapture

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some of our old traditional markets:

(b) if so, the reasons therefor?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). The export of coal has not shown upward during the past few months only because the biggest market for Indian coal viz., Pakistan has still not removed trade barriers between India and Pakistan. The other markets viz., Burma, Ceylon are being supplied by us and we hope to increase the exports in due course by several steps which have been recommended in the Report of the Coal Export Committee. This Report had been laid on the Table of the House and Government are implementing most of those recommendations.

Railway Accidents

*874. Shri Bhagwat Jha Asad: Shri Yashpal Singh: Shri P. C. Borooah: Shri S. C. Samanta: Shri Subodh Hansda: Shri M. L. Dwivedi: Shri Hukam Chand Kachhavaiya: Shri Bade: Dr. M. M. Das: Shri Daljit Singh: Shri R. S. Pandey: Dr. P. Srinivasan: Shri P. H. Bheel; Shri Kapur Singh: Shri Gulshan: Shrimati Jyotsna Chanda: Shri M. R. Krishna: Shri Ramapathi Rao: Shri Rama Chandra Mallick: Shri Onkar Lal Berwa:

Will the Minister of Railways be pleased to state:

- (a) the total number of railway accidents during the period from 1st January, 1966 to 31st October, 1966 (month-wise) on each Railway separately;
- (b) the loss of life and railway accident property involved in each during the same period separately;

- (c) the compensation paid by the Railways separately, so far; and
- (d) the results of enquiries held. if any, in each case?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a), (b) and (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-7350/66].

(c) Information is being collected and will be laid on the Table of the House.

Expansion of Durgapur Steel Plant

- *375. shrimati Savitri Nigam: Will the Minister of Iron and Steel be pleased to state:
- (a) the progress made in the measures for expansion of the Steel Plant at Durgapur from 1 million tons to 1.6 million tons; and
- (b) whether the modification in the seven furnaces has been completed or not?

The Minister of Iron and Steel (Shri T. N. Singh): (a) Erection of Plant and Equipment has been completed in respect of the Coal Handling Plant, Material handling Plant, Blast Furnace No. 4, Gas Cleaning Plant, Oxygen Plant, Dolomite Burning Plant, Stripper Bay and Skull Yard, Electrical Repairs Shops, Rail Weigh-Bridge and the Pig Casting Machine No. 3. In respect of the remaining 14 Units, the erection of Plant and Equipment is nearing completion.

(b) Modification of 4 Furnaces has been completed. Work on the Fifth Furnace is in progress and modification on the sixth and seventh Furnaces will be taken up and completed soon thereafter.

Import Licences

- *376. Shri Harish Chandra Mathur: Will the Minister of Commerce be pleased to state:
- (a) the value of import issued this year under the liberalised

schemes and in the ordinary course separately;

- (b) what is the actual utilisation:
- (c) how these imports have helped to reduce prices of essential items; and
- (d) to what extent and in what manner these imports have helped our (i) balance of payments and (ii) the employment positions respectively?

The Minister of Commerce (Shri Manubhai Shah): (a) The total value of import licences issued in respect of priority industries in the large scale, supplementary allocations for Established Importers, and for imports of spare parts under US Aid and for small scale industry during the period 6-6-1966 to 30-9-1966 was about Rs. 300 crores. In addition, licences amounting to Rs. 343 crores were also issued in respect of all other categories of imports licenseable by the C.C.L. &E.

- (b) Data regarding the actual utilisation of import licences is not available.
- (c) and (d). It is too early to make an assessment of the impact of liberalisation on prices, employment and balance of payments. It is also difficult to isolate the effect of liberalisation of imports on prices, employment and balance of payments which are influenced by several other factors.

Holding of Recruitment Examination in Hindi

*377. Shri A. P. Sharma: Will the Minister of Railways be pleased to state:

(a) the reason for not holding the recruitment examinations of class III employees in Hindi where the medium of education is Hindi and in regional languages where the medium

of education is regional languages; and

(b) whether Government propose to instruct the Railway Service Commissions to examine candidates in Hindi and regional languages where the medium of education is Hindi or the regional language?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Recruitment to Railway services class III is not made on linguistic, or regional basis. The work on the Railways is conducted in English. The knowledge of English is, therefore, essential in the exigencies of service. It is, therefore, not possible to hold recruitment examination for Class III posts on Railways in Hindi or regional languages.

(b) No, Sir.

Export of Foot-wear

*378, Shri Maheswar Naik: Shri D. C. Sharma:

Will the Minister of Commerce be pleased to state:

- (a) whether a five-member study team of leather experts has suggested in its report after its West European Tour that given more liberal policy in regard to machinery and raw material imports and foreign exchange facilities, India could easily sell one million pairs of foot-wear abroad annually, besides meeting many other unconventional demands;
- (b) whether Export Promotion Council has examined the report; and
- (c) to what extent, the recommendations are proposed to be implemented by Government?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) and (c). The Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, has examined the report and as follow-up action, apart from participation in the international Leather Fair at Pars

and circulation of Directory of Exporters among the buyers abroad, the Council is now advertising leatner products in trade and technical periodicals published in U.K., West Germany and France etc., planning production of films on Indian leather industries for display abroad, and encouraging deputation of sales teams study' of foreign for 'on the spot markets. For purposes of meeting increased demand in the international markets, the question of setting up of 5 new footwear mechanised units us already under consideration of Government.

Essential and Non-essential Industries

*379. Shri Utiya: Shri Madhu Limaye:

Will the Minister of Industry be pleased to state:

- (a) whether Government have made any classification of essential and non-essential industries for the purposes of sanctioning foreign collaboration schemes;
- (b) if so, whether Government have included coca-cola, biscuit, ice-cream, chocolate and maiden-form among the category of essential industries for which sanctioning of foreign collaboration is justified; and
- (c) if the answer to part (a) above be in the negative, the reasons for not doing this classification with a view to saving the precious foreign exchange resources?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). Government have been taking a selective approach in respect of approval of foreign collaboration proposals whether they involve capital participation or merely transmission of technical know-how. Each proposal involving foreign collaboration is considered on its merits. The various aspects which are considered are (i) whether capacity in the particular field of industry is required to be developed having regard to our Plan targets (ii) whether the technology involved is not indigenously available (iii) whether the import of capital goods involved is of such a high order that without the collaboration proposal the implementation of the scheme would involve an avoidable drain on the foreign exchange resources of the country (iv) whether the approval of the collaboration will jeopardise the industries already existing in that particular field or in associated fields of industry (v) whether the proposal would involve any undue exploitation of foreign patents, trade names etc., (vi) whether the manufacturing scheme proposed fits in with our policy both in respect of availability of raw materials and components and (vii) whether the products to be manufactured are exportable and if so whether the collaboration will accelerate or increase our export potential.

While there is no rigid categorisation of industries into essential and nonessential ones for purposes of foreign collaboration, the current policy is normally not to allow foreign collaborations in the field of consumer industries unless there are special features such as substantial export orientation.

Transfer of Raliway Staff

*380. Shri Kolla Venkajah:
Shri A. P. Sharma:
Shri Hukam Chand
Kachhavaiya:
Shri Onkar Lal Berwa:
Shri Bade:
Shri Dighe:
Shri Vishwa Nath Pandey:

Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 282 on the 5th August, 1966 and state:

- (a) whether Government have taken any decision on the periodical transfer of railway staff with reference to changes in the recent transfer orders;
- (b) if so, the nature of the declsion taken; and
- (c) if not, the reasons therefor?

 The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):
 (a) No. Sir.

- (b) Does not arise.
- (c) The entire question is still under consideration.

Exports

*381. Shri D. D. Puri: Will the Minister of Commerce be pleased to state:

- (a) whether Government are aware that most of the advanced exporting countries are offering deferred terms of payment to boost export of their products;
- (b) whether Government propose to provide finances to Indian manufacturers of exportable products to enable them to offer similar terms of deferred payments to overseas buyers; and
- (c) if so, when the scheme is likely to become effective?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) and (c). Export Finance is found in India, as indeed in the more advanced countries, by the Commercial banks. But there are areas in which the Government steps in to buttress export effort.

Institutional machinery in the form of ECGC guarantees is already in existence for this purpose.

Manufacture of Cars

*382. Shri Indrajit Gupta: Will the Minister of Industry be pleased to state:

- (a) whether there has been a steady deterioration in the quality of cars manufactured in this country; and
- (b) if so, the steps taken to ensure minimum standards being observed by the three automobile manufacturers?

The Minister of Industry (Shri D. Saniivayya): (a) and (b). Government are not aware of any steady deterioration in the quality of new cars manufactured in the country.

Individual complaints. as and when investigated and the received, are defects brought to the notice of the manufacturers for rectification. Each make of car is manufactured in technical collaboration with respective manufacturers the country of origin, and conforming to their standard of quality. Besides, the importance of testing every car that goes on the road has always been impressed upon the manufacturers, who have the necessary facilities for the purpose.

Manufacture of Watches

*383. Dr. Mahadeva Prasad: Shri Bade: Shri Hukam Chand Kachhavaiya: Shri Onkar Lai Berwa:

Will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 4158 on the 2nd September, 1966 and state:

- (a) whether the proposals regarding the Swiss and Soviet collaboration in the manufacture of watches have now been finalised; and
- (b) if so, the decision taken in this regard?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). The proposal regarding the Swiss collaboration in the manufacture of Watches has not been finalised. It has however been decided to set up two watch manufacturing factories in private sector with Soviet Collaboration. The terms of collaboration in this regard are still under consideration.

Development Councils

*384. Shri Sham Lal Saraf: Will the Minister of Industry be pleased to state:

- (a) whether the Development Councils for some Industries have been set up for some time past; and
- (b) whether the same have stood the test of time and contributed

some way or the other, in fostering an Industrial climate in the country and, if so, the main features thereof?

The Minister of Industry Sanjivayya): (a) Yes, Sir.

(b) Yes, Sir. The reports of Development Councils setting what has been done in the discharge of their functions during each financial year are laid before Parliament. The latest reports laid before Parliament relate to the year 1963-64. The reports relating to the year 1964-65 are under compilation, and will be laid before Parliament shortly.

Allotment of Raw Material to M/s. Amin Chand Pyare Lal

*385. Shri Hari Vishnu Kamath: Shri Surendranath Dwivedy: Shri Hem Barua:

Will the Minister of Iron and Steel be pleased to refer to the reply given to Starred Question No. 420 on the 12th August, 1966 and state:

- (a) whether a report from the Jammu and Kashmir Government has been received;
- (b) if so, the details thereof; and the action taken thereon;
- (c) if not, the number of reminders sent to the State Government; and
- (d) the ways and means being devised by Government to expedite the matter?

The Minister of Iron and (Shri T. N. Singh): (a) A report has since been received from Government of Jammu and Kashmir wherein it has been stated that the report of the evaluation made by the State Engi-Department shows against a total allotment of 106 tonnes a quintals and 40 kgs. of Galvanised Corrugated Sheets only 29.2 tonnes has been accounted for. Apart from this, a small quantity (not specified) it lying at site.

- (b) The matter has been referred to the C.B.I. for investigation.
 - (c) and (d). Does not arise.

कपड़ा मिल

Written Answers

386. भी किशन पटनायक : भी मध लिमयें :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि

- (क) क्या सरकार का विचार प्राने कपड़ा मिलों को सहायता देने की बजाय नई मणीनों से नये कपड़ा मिलों की स्थापना को प्रोत्साहन देने का है : धौर
- (ख.) क्या इस उद्देश्य की पूर्ति के लिये सरकार का विचार सरकारी क्षेत्र में से किस खोलने का है अथवा छोटे तथा मध्यम आकार के मिलों को सहायता देने का है ताकि वे नई मशीनें लगा सकें ?
- वाणिक्य मन्त्रालय में उपमन्त्री शफी कूरेडी): (क) परानी मिलों को निरस्त करने की अनमित केवल उन्हीं मामलों में दी जाती है जहां मशीनें ग्रप्रचलित तथा पराने डंग की हो जाती हैं भीर नवीकरण मादि से भी मिलों को लाभपद तरीके से चलाया नहीं जा सकता। ऐसी मिलों के स्थान पर नयी मिलें लगाने की प्रनुमति दी जाती है। ग्रन्य मामलों में भिलों के उपयुक्त नवीकरण, श्राधनिकीकरण भौर विस्तार की भनुमति दी जाती है।
- (ख) चौची योजना की अवधि के लिये निर्धारित उत्पादन लक्ष्य के भीतर सरकारी क्षेत्र में निर्यात अभिमख पांच कताई मिलें स्यःपित करने का केन्द्रीय सरकार का विचार है। ग्रतिरिक्त क्षमता जिसके लिये लाइसेंस दिये जायेंगे. गैर-सरकारी क्षेत्र भ्रयवा सहकारी इ।यवा राज्य क्षेत्र में स्थापित की जायेगी ग्रीर इस में नयी मिलों की स्थापना तथा विद्यमान पिलों का, जिनमें छोड़ी तथा मध्यम आकार की मिलें सम्मिलित हैं, विस्तार शामिल होगा जिन्हें नयी मशीनें लगाने के लिये सभी प्रकार का प्रोत्साहन दिया जायेगा ।

A.C. Electric Locomotives

*387. Shri U. M. Trivedi: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that a number of imported A.C. Electric Locomotives are lying idle on the Indian Railways;
 - (b) if so, the reasons therefor:
- (c) the cost of such locomotives and since when they are not in use; and
- (d) whether there is any likelihood of their being put to proper use; if so, when?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):
(a) Yes. 13 imported Locomotives are kept stored as spare.

- (b) It is an operating necessity to keep on the Railways a certain number of locomotives stored/spare to meet the fluctuations of traffic. This practice also helps to obtain the maximum utilisation out of the locomotives in use. These Locomotives accordingly have been kept stored to meet the fluctuations of traffic.
- (c) The approximate cost of the 13 Locomotives is Rs. 149.5 lakhs. On an average 13 Locomotives have been stored since April, 1966.
- (d) These Locomotives are likely to be used very shortly, some of them to meet the fluctuations/increase in traffic and some on passenger services, as soon as these locomotives are permitted to run at high speeds.

रेलवे द्वारा खरीदा जाने वाला कोयला

*388. श्रीशिकरेः श्रीहकम चन्दकछवायः

क्या रेलवे भन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे किसी बोग्पला खान विणेष से दूसरे दर्जे का कोयला 24 रुपये प्रति टन की दर ते वारीदती है जब कि दूसरी खानें इससे कम दर पर कोयला देने को तैयार हैं;

- (ख) क्या यह भी सब है कि रेल के फोयले की सप्लाई के लिये टेन्डर मांगरी है हालांकि राष्ट्रीय कोयला विकास निगम 600 बैगन खरीदने पर 65 पैसे प्रति टन की खूट देता है;
- (ग) यदि हां, तो टेन्डर मांगने के क्या कारण हैं ; भीर
- (घ) 1962 से भवतक कोयला विकास निगम से कितना कोयला खरीदा गया भीर टेन्डरों द्वारा कितना ?

रेलवे मन्त्रालय में राज्य मन्त्री (डा॰ राम सुभग सिंह) : (क) जी नहीं। कम दर बाले प्रस्तावों कों तरजीह दी जाती है बगर्ते कोयला उपयुक्त किस्म का हो।

(ख) से (घ) : एक बयान सभा पटल पर रख दिया गया है। [नुस्तक लग में रजा नया, वेलिये संब्या एल॰ टी॰-7351/66]

Paper, Pulp and Newsprint Factory in Assam

*389. Shrimati Jyotsna Chanda: Shri P. C. Borooah:

Will the Minister of Industry be pleased to state:

- (a) whether the National Council of Applied Economic Research has recommended to Government in its report released recently to establish Paper, Pulp and Newsprint Factory in Assam; and
- (b) if so, whether Government propose to implement the recommendations of the National Council of Applied Economic Research in the Fourth Five Year Plan?

The Minister of Industry (Shri D. Sanjivayya) (a) and (b). At the request of the Government of Assam, the National Council of Applied Economic Research have prepared a Report on "Industrial Programme for

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the Fourth Plan for Assam". In this Report the Council has inter alia recommended establishment of pulp, paper and newsprint plants. Council has also separately suggested that as the projects are large to be taken up by the private sector or the State Government, the Central Government may consider the setting up of these in the Public Sector. proposed Paper Corporation in the Public Sector, is expected to undertake the setting up of a pulp-paper plant in Assam, when it is formed.

Cultivation of land on the sides of Rail Tracks

*390. Shri P. C. Borooah: Will the Minister of Railways be pleased to state:

- (a) whether in pursuance of the decision taken last year to put the areas of railway land on the side of the rail tracks under cultivation order to increase food production, such areas have since been demarcated and allotted for cultivation;
- (b) if so, how much land in all and how much in each State/Union Territory has been so allocated; and
- (c) the reasons for the slow and tardy progress in the implementation of the decision?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):

(a) Yes Sir.

(b) and (c). A statement is laid on the Table of the Sabha. [Placed in Library. See No. LT-7352/66].

Retiring Rooms at Railway Stations 1681. Shri Utiya: Shri Madhu Limaye:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the retiring rooms facility is meant primarily|wholly for bonafide passengers;
- (b) whether it is a fact that advance booking of these rooms is

allowed and that accommodation given on the "first come, first served" basis;

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- (c) whether any investigation into the records at Poona has been carried out with a view to finding out whether the high Railway Officials on duty. alongwith their families book these rooms in advance and occupy them. keeping out the bonafide passengers; and
- (d) if so, the action taken against these Officials?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes, primarily for bonafide passengers.

- (b) While booking of retiring room accommodation is made on "first come, first served" basis, advance reservation of the retiring rooms to limited extent is also allowed at important stations subject to certain conditions.
- (c) Investigation has been made and the allegation found incorrect.
 - (d) Does not arise.

Use of Retiring Rooms by Railway Officials

1682. Shri Utiya: Shri Madhu Limaye:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that Railway Officials on duty are supposed to occupy their rest houses/carriages/ other accommodation reserved for them and not the retiring rooms;
- (b) whether this occupation of retiring rooms by Railway Officials results in revenue leakage;
- (c) whether Government intend to recover the charges from the officials who have occupied the Retiring Rooms free of charge so far;
- (d) whether Government also intend to warn the officials against this misuse of passenger facilities; and

(e) if the answer to parts (c) and (d) above be in the negative, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) When accommodation is not available in Officers' Rest Houses/Carriarges, etc., Railway Officers on duty, away from their Headquarters, are permitted to occupy accommodation in Retiring Rooms, free of charge.

(b) to (e). Do not arise.

Koyna Aluminium Project

1683. Shri Madhu Limaye: Shri Utiva:

Will the Minister of Mines and Metals be pleased to state:

- (a) the latest position in regard to the aluminium project (Koyna Project) in the Public Sector in Maharashtra; and
- (b) whether the project will be completed during the Fourth Five Year Plan Period?

The Minister of Mines and Metals (Shri S. K. Dey): (a) M/s. Vereinigte Aluminium Werke of West Germany, the foreign technical consultants for the Koyna Aluminium Project, have

prepared and submitted a project Report. A team of VAW's experts is expected to arrive in India in December, 1966 to discuss and finalise the report. Field work on the project is expected to commence early in 1967.

(b) The intention is to complete the project before the end of Fourth Plan period.

Stores Purchased by Northern Railway

1684. Shri Rajdeo Singh: Shri Dhuleshwar Meena: Shri Vishram Prasad: Shri C. M. Kedaria: Shri Daljit Singh:

Will the Minister of Railways be pleased to state:

- (a) the value of stores purchased by the Headquarters Office and the District Stores Controller's Offices, of the Northern Railway on an average per day per month; and
- (b) how the same compares with the value of the stores purchased by the concerned offices, in other Railways?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) The required information is stated below:

(All figures	in thousands of Ru	pees rounded off	to the nearest thousand)		
Headquarters Office		District Controllers of Stores Offices			
Per day per	month	Per day	Per month		
5,52	1,32,49	2	58		
(b) The comparative	figures of the	other zonal R	ailways are:		

Purchased by Head-Purchased by Controllers District quarters' office Railways of Stores' offices Per day Per month Per day Per month Central 6,78 1,62,50 3 77 Restorn 11,64 2,79,39 2 40 North Eastern 3,83 0.3 7 91,74 Northeast Frontier 2,18 52,41 0.03 I Southern 8,22 1,97,19 0.17 South Bastern . 10,03 2,40,78 0.05 4,86 Western 1,16,14 44 11,10

Used Tickets

1685. Shrimati Ramdulari Sinha: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 4108 on the 2nd September, 1966 regarding Claims for refund of Railway fare and state:

- (a) the number of claims out of 24 and 28 respectively which have been disposed of regarding partially used tickets delivered at Patna;
- (b) the names of the Railways with which the accountal particulars are pending and the number of reminders sent to those Railways;
- (c) the number of the claims out of 24 and 28 which were not paid due to insufficient and incorrect particular supplied by the claimants and the number not paid for other reasons; and
- (d) the steps taken for expeditious disposal of these cases?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) The number of claims for refund of fare against partially used tickets surrendered at Patna were 2 and 3 respectively. They are pending disposal.

- (b) Accountal particulars in 4 cases (one over 6 months old and 3 over one year old) are awaited from Central Railway and in the fifth case (over 6 months old) from Northeast Frontier Railway. Eastern Railway have issued to the Railways concerned 7 reminders in respect of claims pending for more than one year and 4 reminders in cases over six months old.
- (c) 4 claims pending over six months and 9 claims over one year old, as on 30-6-1966, could not be settled on account of insufficient and incorrect particulars supplied by the claimants. The remaining 20 and 19 claims respectively could not be finalised for other reasons.
- (d) Information in this regard is being collected from the Railways con-

cerned and will be placed on the Table of the Sabha later.

Officers and other employees in Railways

1686. Shri Lakhan Das: Shri Madhu Limaye:

Will the Minister of Railways be pleased to state:

- (a) whether Government have defined the terms "officers" and "other employees" for the purposes of Railway Administration;
- (b) if so, the proportion of "officers" and "other employees" as on the 1st April, 1948 and what is it today; and
- (c) the steps taken to counter the tendency towards top-heavy administration?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

- (b) According to the extent figures available, the pecentage of the number of Gazetted Officers to the total number of staff on zonal Railways as on 31st March, 1948 and 31st March 1968 is 0.1864 and 0.4132 respectively.
- (c) The administration is not cossidered as top-heavy.

Technical Supervisors

1687. Shri Lakhan Das: Shri Madhu Limaye:

Will the Minister of Railways be pleased to state:

- (a) whether Government have received any representation from the Technical Supervisors (Chargemen, Assistant Foremen and Foremen) employed in the Indian Railways;
- (b) if so, what are their main grievances; and
- (c) the steps taken by Government to redress them?

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The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

- (b) Better scales of pay.
- (c) The question does not arise as the scales allotted to these categories of staff are commensurate with the duties and responsibilities entrusted to these staff.

Purchase of Trucks and Motor Vehicles

1688. Shri Sezhiyan: Will the Minister of Supply, Technical Development and Materials Planning be pleased to state:

- (a) the makes of trucks and motor wehicles in the approved list of Government for purchase and use by them:
 - (b) the prices fixed for them; and
- (c) the number of new trucks or motor vehicles purchased by Government during the last three years?

The Minister of Supply, Technical Development and Materials Planning (Shri Raghuramaiah): (a) No approved list of trucks and motor vehicles is maintained by the Directorate General of Supplies and Disposals. collowing makes of well-known vehicles, manufactured in the country are purchased by the D.G.S. & D.

- Tata Mercedez Benz Truck Bus Chassis.
- Willys Jeep and 3|4 ton Truck Chassis.
- Levland 'Commet' Chassis for 3 Bus and Truck.
- Hindustan Ambassador Car and Bedford Group of Chassis for Truck and Bus.
- Fiat Car and Dodge Fargo Group of Chassis suitable for Trucks and Bus.
- Tempo Hanseat Three Wheeler Chassis and Delivery Van.
- Standard One Ton Truck 7 Chassis.
- (b) The prices of motor vehicles are regulated by the Ministry of Industry on an informal basis only. The prices differ from model to model depending upon the length of the Wheelbase and the Engine to be fitted to them. prices of various models of different types of vehicles on Rate Contracts with the Directorate General of Suplies and Disposals are broadly under:---

Model	Priœ	β.	
Tata Mercedex Bens	Rs. 35,000/- to Rs. 45,000		
Willys Jeep .	. Rs. 15,653/-		
Leyland Commet Chassis	Rs. 44,000/- to Rs. 45,200		
Ambassador Car	Rs. 14,600/-		
Bedford Chassis	Rs. 24,200/- to Rs. 31,000/-		
Fait Car	Rs. 12,797/-		
Dodge/Fargo Chassis	. Rs. 25,000/- to Rs. 34,800		
Tempo Hanseat Three Wheeler	. Rs. 7,282/-		
Delivery Van	Ra. 9,209/-		
Standard Truck Chassis.	Rs. 15,600/- (being brought on	Rate	

contract)

(c) The number of motor vehicles purchased from October 1963 to September 1966 is as under:-

	Nos.
Tata Mercedex Benz Vehicles	9957
Dodge Fargo Group of Vehi-	
cles	3735
Bedford Group of Vehicles	3168
Hindustan Ambassador Car	1121
Willys Group of Vehicles	7873
Leyland Commet Chassis	601
Tempo	198
Standard One Ton Chassis	86

Trains between Delhi and Jind

1689. Shri Jagdev Singh Siddhanti: Will the Minister of Railways be pleased to state:

- (a) whether there are complaints that passenger trains between Delhi and Jind run without light and water;
 - (b) if so, the reasons therefor; and
 - (c) the steps taken in the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes. There have been some complaints regarding lighting and non-availability of water in these trains.

- (b) The trains running between Delhi and Jind are slow passenger trains and the batteries get limited charging during the run and get discharged if any generating equipment goes out of order due to deficiencies on account of thefts. Owing to limited time available at Delhi between arrival of the incoming train and departure of the train from Delhi to Bahadurgarh, it becomes difficult sometimes to replenish all the carriage roof tanks fully, particularly when incoming trains to Delhi are late.
- (c) The following steps have been taken by the Railway Administration:
 - (i) Terminal charging of batteries have been strengthened to make good the dis-

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- (ii) Arrangements have been made to supplement water supply in the coaches by filling at stations en route before arrival at Delhi and this alternative arrangements has overcome the problem.

Booking Offices on Delhi Rohtak Chord Section

1690. Shri Jagdev Singh Siddhanti: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that Booking Offices on Delhi-Rohtak Section are opened only 10-15 minutes before the trains actually arrive. resulting in travelling without tickets:
- (b) if so, the number of complaints received in this regard during the last one year; and
- (c) the steps taken by the Goevrnment in the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No booking windows at all stations on the section except Rohtak and Delhi are opened one hour before the arrival of the trains. Booking offices at Delhi and Rohtak are kept open for 24 hours.

- (b) No complaints have been received in this regard during the last one year.
 - (c) Does not arise.

Derailment of Madras Express

1691, Shri Ram Harkh Yadav: Shri Kindar Lal: Shri Vishwa Nath Pandey:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Engine of Tiruchirapalli Madras Express derailed on the morning of 25th October, 1966 between Darasuram and Kumbakonam on the Southern Railway;

- (b) if so, the details of the accident;
- (c) the trains affected by the accident; and
- (d) the loss of life and property involved?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). On 25-10-1966 at about 9.10 hrs. while train No. 154 Up Tiruchirapalli-Madras Egmore Express was running between Darasuram and Kumbakonam stations, the leading pair of wheels of the tender of the train engine got derailed at Km 217|112-13. The derailed engine was re-railed at 14.10 hrs. and the track restored at 15.00 hrs. the same day.

- (c) As a result of the accident the following trains were affected:
 - 154 Tiruchirapalli-Madras Egmore Express.
 - 134 Tirchirapalli-Tindivanam Passenger.
 - Tirchirapalli-Villupuram Passenger.
 - 122 Tirupati East Fast Passenger.
 - 116 Madurai-Madras Egmore Parcel Passenger.
 - 112 Tenkasi-Madras Egmore Passenger.
 - 115 Madras Egmore-Madurai Parcel Passenger.
 - 627 Mayuram-Tiruchirapalli Passenger.
 - 123 Villupuram-Tiruchirapalli Passenger.
 - 133 Tindivanam-Tiruchirapalli Passenger.
- (d) There was no loss of life. The cost of damage to railway property was estimated at approximately Rs. 1,800.

Loading and Unloading of Goods at Delhi/New Delhi through Railway Transhipment Cooperative Labour and Construction Society, Ltd.

1692. Shri Madhu Limaye: Shri Utiya:

Will the Minister of Railways be pleased to state:

- (a) whether any action has been taken with a view to settle the dues arising out of a written/oral contract or understanding between the Railway Transhipment Cooperative Labour and Construction Society Ltd., Delhi and the Northern Railway mentioned in letter No. MR|1247|64 of 14th September, 1964 and letter of the then Dy. Minister, Community Development and Cooperation No. PS|DMC|251-64 of 2nd April 1966 for loading and unloading goods in the period 1958-60;
- (b) whether any payment has been made by the Railways to the Society so far;
- (c) the claims outstanding which the Railways have conceded and the amount that is under dispute; and
- (d) when the dispute is likely to be settled?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) The question of settling the claims of the Society had been examined in great detail.

- (b) and (c). In 1963 a sum of Rs. 8,263.62 P. was paid to the Society in full and final settlement of their claims. No other claim is outstanding.
 - (d) Does not arise.

Iron and Steel Controller's Office

1693. Shri Madhu Limaye: Shri Utiya: Shri Kishen Pattnayak:

Will the Minister of Iron and Steel be pleased to state:

(a) whether there is a proposal to abolish the Office of Iron and Steel Controller in view of the corrupt practices and irregularities unearthed by the Public Accounts Committee in its Fiftieth Report; and

(b) if not, the reasons therefor?

The Minister of Iron and Steel (Shri T. N. Singh): (a) and (b). The Office of the Iron and Steel Controller has to be maintained in order to discharge the functions and duties entrusted to the Iron and Steel Controller under the Iron and Steel (Control) Order, 1956, to perform certain functions in connection with the Import Export of Iron and Steel and to look after some developmental aspects of the iron and steel industry. We are taking steps continuously to improve the working of the Office. There are no proposals for the abolition of the office.

Forge Foundry Project

1694. Shri Madhu Limaye: Shri Utiya: Shri Kishen Pattnayak:

Will the Minister of Iron and Steel be pleased to refer to the reply given to Starred Question No. 812 and Unstarred Question No. 4182 on the 2nd September, 1966 and state:

- (a) the extent to which the Forge Foundry Project of the HEC at Hatia was delayed on account of non-availability of matching steel;
- (b) in view of the importance of this project for our steel and heavy industry, could the non-availability or shortage be called any thing but acute;
- (c) the imports of matching steel per year and the total indigenous production since 1960 to date?

The Minister of Iron and Steel (Shri T. N. Singh): (a) and (b). The delay in completion of the Foundry Forge Project was partly due to the need for pile foundation work and partly due to non availability of indigenous matching steel sections and fabricated steel structures. It is difficult to pre-

cisely identify the delay attributable to either of these two reasons.

(c) The term 'matching steel' does not refer to any particular variety of steel. For certain requirements certain varieties of steel are required to match the other varieties required for putting up structures. It is therefore, not possible to give figures for the production and imports of matching steel.

Railway Passes

1696. Shri Kishen Pattnayak.: Shri Madhu Limaye:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 2201 on the 12th August, 1966 and state:

- (a) the total number of passengers who travelled by first class on the Indian Railways during the last year; and
- (b) the number of those who travelled on Railway passes during the same period?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) The total number of passengers who travelled by first class during 1965-66 exclusive of those who travelled on Railway passes was 69,351,400.

(b) No statistics are maintained regarding the number of persons who travel on Railway passes.

Air Conditioned Railway Passes

1697. Shri Kishen Pattnayak: Shri Madhu Limaye:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 3411 on the 26th August, 1966 and state:

(a) whether in view of the need to practice economy and austerity, Government intend to withdraw air-conditioned passes and facilities from the four trade-union officials; and

(b) whether Government also intend to discontinue these facilities to 612 administrative officers on duty for the same purpose?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

(b) No.

Incident at Carriage and Wagon Workshop, Lucknow

1698. Shri Ram Harkh Yadav:
Shri Kindar Lal:
Shri Vishwa Nath Pandey:
Shri Shinkre:
Shri Onkar Lal Berwa:
Shri Hukam Chand
Kachhavaiya:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that a large number of persons were injured when a compressor pipe of the Power House of the Northern Railway Carriage and Wagon Workshop at Alambagh in Lucknow burst on the 26th October, 1966:
- (b) if so, the details of the incident;and
 - (c) the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). On 26-10-1966, at about 15-15 hours compressor pipe line leading to Black-smith and Machine Shop of Carriage and Wagon Workshop Alambagh, Lucknow burst with a thundering sound, causing injuries to 23 persons from the splinters. The visibility in the shop was practically reduced to complete darkness for about half an hour on account of thick Senior Officers of Carriage smoke. and Wagon and other Departments rushed to the scene of occurrence and rendered first-aid to the injured who were removed to the hospital. injured persons are progressing satisfactorily.

(c) The exact cause of the incident is under enquiry by a departmental committee.

Sale of Hand-loom Fabrics

- 1699. Shri Ram Harkh Yadav: Will the Minister of Commerce be pleased to state:
- (a) whether Government have advised all the State Governments in the country to grant a special rebate on the sale of Hand-loom Fabrics;
- (b) if so, the details of the rebate; and
- (c) the duration for which the rebate will last in Uttar Pradesh?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) Yes, Sir.

- (b) Five additional paise in a rupee on all genuine retail sales of handloom cloth for a period of one month at the State Governments' discretion, in addition to the fifteen days' special additional rebate granted every year.
- (c) Upto one month, at the discretion of the Government of Uttar Pradesh.

Derailment between Persaneu and Rajaldesar Stations

1700. Dr. Karni Singhji: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that a goods train derailed on the Delhi-Bikaner line between Persaneu and Rajaldesar railway stations in August, 1966; and
 - (b) if so, the cause of the accident?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) The accident occurred between Persaneu and Rajaldesar stations.

(b) The cause of the accident is under investigation.

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Senierity of staff on Northern Railway

1701. Shri Rajdeo Singh: Will the Minister of Railways be pleased to

State:

- (a) whether it is a fact that the seniority of Senior Subordinates in the Stores Branch and of all the staff in the Commercial Branch of the Northern Railway Headquarters Office has still not been fixed; and
 - (b) if so, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

(b) Does not arise.

Disruption of Train Services on South-Central Railway

1702. Shri Ram Harkh Yadav: Will the Minister of Railways be pleased to state:

- (a) whether a large number trains in the Vijayawada and Secunderabad sub-Divisions of the South Central Railway remained disrupted for several days as a result of the demonstrations for the erection of the 5th Steel Plant in Andhra; and
- (b) if so, the trains affected by the violent demonstrations?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) Due to disturbances in Andhra Pradesh train services between Madras and Howrah and also broad gauge branch line sections in Vijayawada Division of South Central Railway remained interrupted from 30-10-1966 to 9-11-1966. On Secunderabad Division of South Central Railway, train services were suspended on Vijayawada-Kazipet section from 30th October to 4th November, 1966 and all services on this Division remained suspended on 1-11-1966. On and from 2-11-1966 skeleton services with armed escorts were resumed on all sections of Secunderabad Division except Kazipet-Vijayawada section. Skeleton services with armed escorts were restored on Kazipet-Vijayawada section 5-11-1966. Train services between Madras and Delhi were partially maintained by moving via alternate routes on South Central and Central Railways.

पूर्वी रेलवे में बिना टिकट यात्रा

1703. श्री दे० ज्ञि० पाटिल : : क्या रेलवे मन्त्री यह बताने की क्रुपा करेंगे कि :

- (क) जुन, 1966 में पूर्वी रेलवे में बिना टिकट यात्रा करते हुए कितने लोग पकडे गये ;
- (खा) किराये तथः जुर्माने के रूप में उनसे कितनी धनराशि वसूल की गई ?

रेलवे मन्त्रालय में राज्य-मन्त्री (डा० राम सुभग सिंह): (क) बिना टिकट या ग्रनियमित टिकटों के साथ यात्रा करते हुए 101422 व्यक्ति पकडे गये।

(ख) किराये के रूप में लगभग 1.78.432 रुपये ग्रीर दण्ड के रूप में लगभग 1,02,545 ह० बसुल किये गये।

Halt Station at Komaikkadu

1705. Shri V. V. Thevar: Will the Minister of Railways be pleased to state:

- (a) whether a proposal for opening a train halt at Komaikkadu between Mayuram and Koraikkudi was received from the Southern Railway;
- (b) the present stage at which the proposal stands; and
- (c) when the decision is likely to be taken?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes.

(b) and (c). It has already been decided to open a contractor-operated train halt at Konnakkadu between Peravuruni and Tirchchittrambalam stations on Mayuram-Karaikuddi Section of the Southern Railway. The Railway Administration has been asked to take further action in the matter.

Rameswaram Express

1706. Shri V. V. Thevar: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that often either side of the Rameswaram express leaves Mayuram station earlier than the arrival of through coach from Karaikkudi via Thiravarur or the connecting train to Karaikkudi from Mayuram departs earlier than the arrival of Rameswaram Express; and
- (b) if so, the action taken in this regard so that people going to Madras for court cases; and Marriage parties are not stranded at Mayuram station?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No. The maintenance of connection between No. 101 Madras-Rameswaram Express and No. 125 Mayuram-Karaikkudi Passenger and between No. 126 Karaikkudi-Mayuram Passenger and No. 102 Rameswaram-Madras Express at Mayuram is satisfactory, being 96.8 per cent and 97.8 per cent respectively during the three month period August to October, 66.

(b) Does not arise.

Ayahs in Health Centres at Char Bagh, Lucknow

1707. Shri Eswara Reddy: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that Ayahs employed in Health Centres at Char Bagh, Alam Bagh, Lucknow on the Northern Railway are required to be present in their quarters all the 24 hours:
- (b) whether their duty hours are from 7 A.M. to 12 noon and from 3 P.M. to 6 P.M.

- (c) whether they are allowed to leave their quarters from 7 A.M. to 6 P.M. only when the rest-giver relieves them; and
- (d) if so, the reasons why they are not permitted to leave quarters for 24 hours when rest-giver is on duty?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

- (b) Yes.
- (c) They enjoy full rest and can even go out of their quarters.
 - (d) Does not arise.

Private Aluminium Manufacturing Companies

1708. Shri B. K. Das:
Dr. M. M. Das:
Shri Bhagwat Jha Axad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Mines and Metals be pleased to state:

- (a) whether the two aluminium manufacturing Companies in the private sector have been refused permission for expansion at a much lesser cost, because two aluminium smelting Companies are being established at a comparatively higher cost in the public sector;
- (b) whether construction of the aluminium smelting factories at Koyna and Korba has begun; and
- (c) if so, when the construction is expected to be completed?

The Minister of Mines and Metals (Shri S. K. Dey): (a) No aluminium manufacturing company in the private sector has been refused permission for expansion so far. The reference to the two aluminium manufacturing companies is, presumably, in respect of applications for expansion submitted by M|s. Hindustan Aluminium Corporation and Indian Aluminium Company Ltd. Applications of

both these parties are at present under consideration of the Government.

- (b) The preliminary field work at Korba (M.P.) is being undertaken. Field work on the Koyna Aluminium Project is expected to commence early in 1967.
- (c) Construction work on the Koyna and Korba Aluminium Projects is expected to be completed towards the end of the Fourth Plan.

Industrial Capacity

1709. Shri Subodh Hansda:
Shri S. C. Samanta:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Az²d:
Dr. M. M. Das:

Will the Minister of Industry be pleased to state:

- (a) whether there has been any significant increase in the industrial capacity due to devaluation;
- (b) if so, in which industries the capacity has been increased; and
- (c) to what extent this has increase over and above the original capacity;

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). No survey regarding the impact of devaluation on the industrial capacity has so far been made. In fact this is too short a period for assessing the impact of devaluation on industrial capacity.

निर्यात को प्रोत्साहन

1710. श्री स० ला० द्विवेदी: श्री प्र० च० बनग्रा: श्री त० चं० सामन्त: श्री भागवत झा झाजाद: श्री सुबोध हंसदा: बा० स० मो० दास:

क्या वाणिज्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) निर्मात उड़ोगों के लिये उनकी

'पूजीगत माल' संबंधी मावश्यकताम्रों को पूरा करने के लिये विदेशी मुद्रा का विशेष नियतन किये जाने के परिणामस्वरूप निर्यात को कितना प्रोत्साहन मिला ;

- (ख) इस प्रकार के आयात के लिये कुल कितनी राणि का विशेष नियतन किया गया ग्रौर क्या इससे उनकी सारी ग्रावण्यकताएं पूरी हो जाएंगी ; ग्रौर
- (ग) उनके द्वारा सितम्बर के तीसरे सप्ताह में की गई घोषणा के परिणामस्वरूप किन-किन वस्तुओं का आयात किया जायेगा तथा क्या में वस्तुएं केवल सरकारी क्षेत्र के उद्योगों के लिये आयात की जायेंगी अथवा गैर-सरकारी क्षेत्र के उद्योगों के लिए भी आयात की जाएंगी और इनकी पृथक-पृथक मान्ना कितनी होगी ?

वाणिज्य मन्त्री (भी मनुभाई शाह): (क) संसद में, 16 ग्रगस्त, 1966 को, वाणिज्य मन्त्री द्वारा दिये गये वक्तव्य के पैराग्राफ 5 की ग्रांर ध्यान टिलाया जाता है।

(ख) भीर (ग). इस व्यवस्था का ब्यौरा तैयार किया जा रहा है तथा वही निकट भविष्य में घोषित किया जायेगा।

Discontentment of Top Railwaymen

1711. Shri Shree Narayan Das: Shri Basappa:

Will the Minister of Railways be pleased to state:

- (a) whether Government's attention has been drawn to a report published under the heading "Top Railwaymen Discontented" published in the "Statesman", dated the 27th September, 1966;
- (b) if so, the reaction of Government thereto; and
- (c) the steps taken, if any, to remove their discontentment?

The Minister of State in the Ministry of Railways (Dr. Ram Subbag Singh): (a) Yes.

(b) and (c). Certain resolutions passed at the General Body Meeting of the Federation of Class I Railway Officers' Association held at Delhi on 27th & 28th September, 1966 have been received. These resolutions are under examination.

Rayon Factory in Mysore

1712. Shri Basappa: Will the Minister of Commerce be pleased to state:

- (a) whether a Rayon Factory is going to be established in Mysore in the near future; and
- (b) if so, the steps taken in that direction so far?

The Minister of Commerce (Shri Manubhai Shah): (a) An industrial licence has been granted to M/s. Modern Mills Ltd., for setting up an Acetate Rayon yarn plant in Mysore.

(b) The firm have negotiated foreign collaboration with M|s. Hercules Powder Co. of U.S.A. for acetate flake and M|s. Courtaulds Ltd. of U.K. for spinning of flakes. M|s. Modern Mills are now exploring foreign sources for financing the import of Capital equipment required for the project and have not yet put up their application for capital goods import.

Arrest of black-marketeers in Delhi

1713. Shri Daji: Will the Minister of Commerce be pleased to state:

- (a) the number of traders and others arrested in the Union Territory of Delhi for hoarding, black-marketing and adulteration during July, August and September, 1966;
- (b) the number of those against whom charges were withdrawn; and
- (c) the nature of such charges and the reasons for withdrawing the same?

The Minister of Commerce (Shri Manubhai Shah): (a) 285.

- (b) 64.
- (c) (i) Cases against 35 persons under the Iron and Steel Control Order, 1956 were withdrawn as it was found that the tin-plates in their possession had been acquired under a free sale allowed by the Iron and Steel Controller.
- (ii) Cases against 15 persons under the Display of Prices of Essential Commodities Order, 1966, were withdrawn as the price lists displayed by the dealers did not specify the price of one or two items only.
- (iii) Cases against 7 persons were withdrawn as the defaulters were found to be cultivators who had hoarded the wheat recovered from them for personal consumption and seed purposes.
- (iv) Cases against 3 persons were withdrawn being minor and of technical nature.
- (v) Cases against 2 persons under the Catering Control Order were withdrawn as the lapse involved was of a technical nature.
- (vi) Cases against 2 persons were withdrawn under the Foodgrains. Dealers Licensing Order as their ration shops were found to be duly approved but they had falled to take out a licence under this Order.

ब्रोरिएंटल टिम्बर ट्रेडिंग कारपोरेशन

1714. श्री हुकम चन्द कछवाय : श्री रघुनाय सिंह : श्री रामेश्वरानम्ब :

क्या उद्योग मंत्री यह बताने की कृपा करेंगे

(क) क्या यह सब है कि फ्रोरिएंटन ट्रेडिंग कारपोरेशन (प्राईवेट) लिमिटेड कल्याण (महाराष्ट्र) ने 1960 तवा

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- 1961 में जापान में कागज बनाने की मशीनों का आयात करने के लिये विदेशी मद्रा की मंजुरी ली थी;
- (खा) यदि हां, तो कितनी विदेशी मुद्रा मंजूर की गई थी;
- (ग) श्रायात की गई मशीनें नई थी ग्रथवा पुरानी थी;
- (घ) क्यायहभी तच है कि इस मशीन से बड़ी खराब किस्म का कागज बन रहा है ग्रीर नई मशीन पर उत्पादन की माता तथा किस्म की तूलना में इसकी उत्पादन क्षमता बहुत ही कम है और यह मशीन एक वर्ष में कई महीने खराब रहती है;
- (इ) इससे कितना यौस्त उत्पादन होता है भ्रीरयह बाजार में किस दर पर बेचा जाता है:
- (च) क्या यह भी सच है कि नई मशीनों का कय करने के लिये दिखाये गये मुल्यों के स्थान पर पुरानी मशीनों का ग्रायात लगभग इस से ग्राधे मल्यों में पर किया गया था भ्रीर कम्पनी के निदेशकों ने शेष रकम किसी दूसरे देश में जमा करा दी है श्रीर कम्पनी को इस से अनिधकृत लाभ हो रहा है: ग्रीर
- (छ) यदि हां, तो सरकार द्वारा इस मामले में क्या जांच की जारही है ?,

उद्योग मन्त्री (श्री दा० संजीवेया): (क) जी, हां

- (ख) 8,69,732 रुपये।
- (ग्.) लाइसेंस केवल नई मशीनों का आयात करने के लिए जारी किया गया था। सरकार को इस बात की जानकारी नहीं है कि ग्रायात की गई मशीनें वास्तव में पुरानी हैं भीर किसी भी ग्रवस्था में ऐसी कोई घोषणा नहीं की गई है।
 - (घ) बताया गया है कि 1963 के

- ग्रंत में जब संयंत्र लगाया गया था तो उसे लिए प्रारंम्भिक कठिनाइयां मख्यतः इसलिए सामने ग्राई थीं कि उस में चावल की भूसी से निकाली गई लुगदी इस्तेमाल की गई थी। चावल की भूसी की लगदी इस्तेमाल किये जाने से खराब चादर तैयार होने के फलस्वरूप बार बार मशीन बंद हो जाने से भी उत्पादन कम हम्राथा। किन्तू ये कठिनाइयां ग्रब धीरे-धीरे दूर कर दी गई हैं तो भी सामान्य स्तर का उत्पादन नहीं किया जा सका जो इस्तेमाल किये जाने वाले कच्चे माल की विशेषताग्रों के कारण होता
- (ङ) 1965 में **ग्रो**सत उत्नादन 70 मी० टन प्रतिमास हुया था ग्रीर यही अत्पादन 1966 के पहले 6 महीने में 110 मी० टन प्रतिमास हो गया। इस संयंत्र की निर्धारित उत्पादन क्षमता 125 मी० टन प्रतिमास है। उनका कागज बाजार में किस मुल्य पर बिकता है इसके बारे में सरकार को कोई भी जानकारी नहीं है। किन्तु छपाई भीर लिखने के कागज की सामान्य किस्में बाजार में सरकार द्वारा निश्चित मत्यों पर बेची जाती हैं।
- (च) ग्रीर (छ) . सरकार को कोई भी रिपोर्ट या शिकायत नहीं मिली इसलिए जांच करने का प्रश्न ही नहीं उठता

Headquarters of U.N. Organisation for Industrial Development

1715. Shri Surendra Pal Singh: Shri Shree Narayan Das:

Will the Minister of Industry be pleased to state:

- (a) whether the offer made by Government to make New Delhi as a site for the location of the Headquarters of the U.N. Organisation for Industrial Development has been considered and accepted by the U.N.;
- (b) if so, the terms and conditions of the offer; and

(c) the cost involved therein?

The Minister of Industry (Shri D. Sanjivayya): (a) The offer has not yet been considered and accepted by the U.N.

(b) and (c). Do not arise.

Business Houses Abroad

1716. Dr. L. M. Singhvi: Will the Minister of Commerce be pleased to state:

- (a) whether Government have considered the suggestion of Dr. V. K. R. V. Rao, Member, Planning Commission for exploring new markets and for setting up Indian business houses abroad for keeping in touch with the export possibilities; and
- (b) if so, the reaction of Government thereto and the steps proposed to be taken in this respect?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir

(b) Government's Policy all along has been to encourage Indian business Houses to set up offices abroad with a view to increasing exports. For this as well as for exploring new markets necessary foreign exchange is released to them.

Formation of Indian Trade Service

1717. Shrimati Vimla Devi: Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 632 on the 29th July, 1966 and state:

- (a) whether the details of proposal to form the Indian Trade Service have since been worked out;
- (b) if so, the main features thereof;and
- (c) when the service is expected to be formed?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). The details of the proposal to form the Indian Trade Service are still being worked out and the service will be formed as soon as possible.

Cement Factory in Assam

1718. Shri P. C. Borooah; Shri Bhagwat Jha Asad: Shri S. C. Samanta; Shri Subodh Hansda; Shri M. L. Dwivedi;

Will the Minister of **Industry** be pleased to state:

- (a) whether Government have agreed to the Assam Government's proposal to set up a Cement Factory in Assam:
- (b) if so, in which sector, public, private or cooperative it is to be set up; and
- (c) its envisaged production capacity and cost?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). The Government of Assam has already set up a cement factory in the public sector at Cherrapunji with an annual capacity of 84,000 tonnes per annum. This factory has been commissioned for trial production.

The proposal of the Government of Assam for setting up another cement factory in the public sector at Bokajan with an annual capacity of 200,000 tonnes is under consideration. The capital cost of a factory of this size would be around Rs. 4 crores.

Prices of Woollen Cloth

1719. Shri P. C. Borooah: Shri Bhagwat Jha Azad: Shri S. C. Samanta: Shri Subodh Hansda: Shri M. L. Dwivedi;

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the woollen cloth has gone beyond the reach of the average middle incomegroup people during the Third Plan period; (b) if so, the extent of increase in prices of different types of woollen cloth including rugs, and the percentage of such increase:

Written Answers

- (c) how do the prices of woollens in this season compare with those in the last year and what is the percentage increase; and
- (d) the steps taken to prevent the rise in the prices of woollens?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) to (c). Due to the shortage of imported raw materials arising from the tight foreign exchange position, prices of woollen fabrics had increased by 74% during the Third Plan Period according to the Index Number of Wholesale Prices. Comparative prices for different types of woollen cloth of the same manufacturing standards are not available. The prices during this winter have increased by 8:9% over the prices that prevailed during the last year of the Third Plan Period. Imported raw materials would also cost more after devaluation

- (d) (i) A pattern of production has been prescribed for all worsted spinning mills, to ensure balanced production of different varieties of worsted yarns.
- (ii) Government has introduced distribution schemes for hosiery, weaving and hand-knitting yarns, to ensure that all sectors of the industry get raw materials to the maximum extent possible.
- (iii) Emphasis is being laid on the increased utilisation of Indian Wool.
- (iv) During the year 1966-67, an allocation of Rs. 12 crores has been made for the import of raw wool. This allocation, which is considerably more than what was available last year will, it is expected, help in bringing about a reduction in prices of woollen cloth.

Production Cost of Coke and Coal 1729. Shri D. C. Sharma: Shri P. C. Borooah:

Will the Minister of Mines and Metals be pleased to state:

- (a) whether Government have asked the Tariff Commission to conduct an inquiry into the production costs of coal and coke and the prices thereof:
- (b) if so, the terms of reference of the inquiry; and
- (c) the Commissioner's response thereto?

The Minister of Mines and Metals (Shri S. K. Dey): (a) Yes, Sir.

- (b) The terms of reference of the enquiry are:—
 - (1) to examine and report upon the cost of production of coal/coke in the country taking into account, inter alia, various items which go into the cost of production, including the awards and other relevant factors that have a bearing on the future coal production programme;
 - (2) to examine and report whether in view of the comparative scarcity of higher grades of coal in the country and the imperative need for conserving them, and the need for encouraging the wider use of lower grades of coal, there should be bigger differentials than now exist between the prices of higher grades of coal and those of the lower grades;
 - (3) to recommend suitable price structures for different grades of coal produced in different regions;
 - (4) to suggest suitable pricing system for washed coal and washery by-products;
 - (5) to recommend the basis on which prices should be revised in future;
 - (6) to consider and report on the impact of price changes that

the Commission would recommend on the economy of the country and on coal consuming industries generally; and

- (7) to examine and report whether an increase in the cost of labour, wages, increase in stores cost etc. could not be neutralised by scientifically organised and planned development, modernising and mechanising the mines and by efficient management leading to increased productivity.
- (c) The Commission have already commenced its work on the reference made to it as in (b) above.

फतेहपूर से चुरु तक का रेलवे किराया

1721. डा॰ राम भनोहर लोहिया : श्री मधुलिमये : श्री रामसेवक यादव : श्री किञ्चन पटनायक :

श्राकिशन पटनायकः श्रीशिकरेः

श्री हकम चन्द कछवायः

क्या रेल**वे** मंत्री यह बताने की कृपा करेंगे कि :

- (क) नया यह सच है कि फतेहपुर-चुरू रेलवे लाइन को बने हुए 10 वर्ष हो जाने के बाद भी इस लाइन पर दुगना किराया लिया जा रहा है;
- (ख) क्यायह भी सच है कि इस बारे में स्थानीय लोगों ने रोष व्यक्त किया है; और
- (ग) उस पर तरकार की क्या प्रति-किया है ?

रेलवे मन्त्रालय में राज्य मन्त्री (डा॰ राम सुभग सिंह) : (क) जी हां । फ़तेहपुर-चूक रेलवे लाइन 1957 में बनी ग्रोर तब से इस पर यात्रियों से वास्त्रविक दूरी का दुगुना किराया लिया जा रहा है।

(ख) दूरी बढ़ाकर किराया लेता यंद्र करने के लिए प्रतिबंदन मिले हैं। दूरी बढ़ाकर किराया लेने के विरुद्ध पिछले अयस्त में इस क्षेत्र के लोगों ने लोकेतिक ग्रनशन ग्रीरहडताल मीकी थी।

(ग.) दूरी बढ़ाकर किराया लेना जारी रखा जा रहा है क्योंकि एंना करने के बावजूद भी इस लाइन से बहुत कम प्रतिकल मिल रहा है। स्थिति पर निगराना रखी जा रही है और जब कभी वितीय दृष्टि से व्यावहारिक होगा, दूरी बढ़ाकर किराया लेना बंद कर दिया जायेगा या इस में कमी कर दी जायेगी।

Retrenchment in Bhilai Steel Plant

1722. Dr. Ram Manohar Lohia; Shri Kishen Pattnayak; Shri Ram Sewak Yadav; Shri Madhu Limaye;

Will the Minister of Iron and Steel be pleased to state:

- (a) the number of employees retrenched from the Bhilai Steel Plant during the past five years;
- (b) the categories to which these employees belonged; and
- (c) the main reasons for the retrenchment of these employees?

The Minister of Iron and Steel (Shri T. N. Singh): (a) 4,413.

- (b) These employees are mainly from the construction Department and the Mines, from the categories of Engineers, electricians, fitters. Gas cutters, welders, helpers, mates, machine operators, stock takers, time-keepers, Mazdoors, sweepers and chowkidars.
- (c) The main reasons for retrenchment were, the completion of most of the construction work of the 2.5 million Tonnes Expansion; and completion of prospecting work in Dalli mines.

Export of Traditional Items

1723. Shri P. B. Chakrayerti: Shri B. K. Das:

Will the Minister of Commerce be pleased to state:

(a) whether the overall exports of traditional items like too, jute and

eotton textiles had declined in the Third Five Year Plan period:

- (b) whether this fact revealed the practical problem of changing India's exports strategy to boost the exports of the newly manufactured items;
- (c) whether Government proposed a scheme of tariff preferences on these products for trade among the developing countries; and
- (d) whether the Kennedy Round of talks are being resumed in the near future?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). No, Sir; while during the Third Plan period, exports of tea and cotton textiles from India almost remained stagnant, the exports of jute manufactures considerably increased both in quantity and in value. It may, however, be added that although the overall exports during the Third Plan period increased, the share of three traditional items namely cotton textiles and jute manufactures declined as a percentage of the total export trade. Percentage share these items in total exports went down from 53 per cent in the First Plan to 51 per cent in the Plan and still further down to 44 per cent in the Third Plan period. This was largely due to the changing pattern of India's exports during Third Plan period in which there was substantial increase in the earnings from new lines of manufactures. Exports of engineering goods increased from about Rs. 7 crores in 1961-62 to nearly Rs. 20 crores in 1965-66. Exports of chemicals and allied products increased from Rs. 3 67 crores in 1961-62 to Rs. 9.14 crores in 1965-66.

(c) For most of these new lines of manufactures, the developing countries provide a growing and potential markets. India has been, therefore, taking active part in the negotiations which are currently being organised under the auspices of the GATT for exchange of preferential tariff concessions among developing countries.

(d) The Kennedy Round of Trade talks have now gathered a momentum and according to the time schedule adopted by the GATT, these negotiations are expected to be completed by the middle of 1967.

Expansion of Rourkela Steel Plant

1724. Shri P. R. Chakraverti:
Shri B. K. Das:
Shri Vishwa Nath Pandey:
Shri H. C. Linga Reddy:
Shri Firodia:
Shri R. S. Pandey:
Dr. L. M. Singhvi:
Shri Yashpal Singh:
Shri Surendra Pal Singh:
Shrimati Tarkeshwari Sinha:
Shri N. R. Laskar:

Will the Minister of Iron and Steel be pleased to state:

- (a) whether Government have received from the Central Engineering and Design Bureau a project report for the further expansion of the Rourkela Steel Plant to 2.5 million tons capacity;
- (b) what is the estimated cost of the installation of this additional capacity:
- (c) whether any, and if so, what foreign assistance has been secured for the expansion project;
- (d) whether the structural steel fabrication work has been procured from indigenous sources; and
- (e) what section of the product mix will augment its productive capacity with the projected expansion?

The Minister of Iron and Steel (Shri T. N. Singh): (a) to (e). The proposal for the further expansion of the Rourkela Steel Plant is at present under consideration by Government of India and Hindustan Steel Limited in consultation with the Government of Federal Republic of Germany and its financing agencies. It is not possible at present to furnish any details.

Export of Coal

1725. Dr. M. M. Das: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad: Shri S. C. Samanta: Shri Subodh Hansda:

Will the Minister of Commerce be pleased to state:

- (a) whether India is very rapidly losing her market for export of coal in Malaysia and Singapore; and
- (b) if so, the reasons therefor and the steps, taken by Government therefor?

The Minister of Commerce (Shri Manubhai Shah): (a) There have been no exports of coal to Malaysia and Singapore after 1957 and hence the question of India now losing these markets does not arise.

(b) There has been a rapid decline in the demand for coal in these countries primarily due to-(i) ship bunkering changing to oil and (ii) conversion of steam locomotives diesel ofl. Their present consumption of about 20,000 to 25,000 tons is the special variety of Anthracite coal used for smelting of tin, and such coal is not available in India. However, the question of export of coal to Malaysia and Singapore is engaging the attention of the Government.

Khetri Copper and Fertilizer Complex

1726. Dr. M. M. Das; Shri Bhagwat Jha Azad: Shri M. L. Dwivedi; Shri S. C. Samanta; Shri Subodh Hansda;

Will the Minister of Mines and Metals be pleased to state:

- (a) the total capital expenditure for the Khetri copper and fertilizer complex estimated after devaluation;
- (b) the amount that has to be paid by Government to the foreign firm who have acted as the Consultants of the project; and

(c) how the foreign exchange component of the capital outlay is proposed to be met?

The Minister of Mines and Metals (Shri S. K. Dey): (a) The estimated capital cost of the Khetri copper complex including the acid and fertilizer plant and the development of the nearby Kolihan deposits, after devaluation is Rs. 78.52 crores.

(b) The consultancy charges payable to M|S. Western Knapp Engineering Company of California, USA, who are the consultants for the Khetri Copper Project would amount to Rs. 78 Jakhs.

Besides, payment will also have to be made to the French group of companies who are preparing the design etc. for the plant and equipment. The amount payable to them is under negotiation.

- (c) It is proposed to meet the foreign exchange requirements of the complex as under:
 - I. Foreign exchange Rs. 1.73 already covered 89 lab

Rs. 1.73 crores (Rs. 89 lakhs under exim credit & Rs. 84 lakhs from free resources.)

- 2. Foreign exchange Rs. 13.50 crores. available under French Consortium credit (US \$ 18 million)
- Balance of foreign Rs. 2.49 crores exchange requirements yet to be arranged

TOTAL.

Rs. 17.72 crores

Export of Manganese Ore

1727. Dr. M. M. Das:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda;

Will the Minister of Mines and Metals be pleased to state:

(a) the countries to which he Manganese Ore (India) Ltd. is exporting manganese ore on a barter deal;

- (b) the total volume of the trade during the last financial year; and
- (c) who are the share-holders the company and whether Government propose to offer equity shares of the Company to the public?

The Minister of Mines and Metals (Shri S. K. Dey): (a) Manganese Ore (India) Ltd., is not exporting manganese ore on a barter deal.

(b)				
		Quantity (Tonnes)	Value (in rupees)	
Export sales		1,95,354	2,35,67,360/-	
Local sales		1,37,848	1,47,91,529/-	

- (c) The share-holders of the Company are:
 - (1) The Government of India.
 - (2) The State Government Maharashtra.
 - (3) The State Government of Madhya Pradesh.
 - (4) The C.P. Manganese Ore Co. Ltd., London.

There is no proposal to offer Equity Shares of the Company to the public.

Appointment of Member for Security and Safety

1728. Dr. L. M. Singhvi: Will the Minister of Railways be pleased to state:

- (a) whether Government have considered the suggestion for appointing a Member specially for security and safety on the Railway Board; and
 - (b) if so, the decision in this respect?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). There is already a Safety organisation in the Railway Board headed by an officer of the rank of Director, working under the guidance of Member incharge of Transportation. The security orga-

nisation in the Railway Board is headed by the Inspector General, Railway Protection Force, who is also working under the guidance of Member, incharge of Transportation. No decision has yet been taken to appoint a Member exclusively for Safety.

Written Answers

Cashew nut Processing Industry

1729. Shri Surendra Pal Singh: Shri Yashpal Singh: Shri Vasudevan Nair: Shri Warlor: Shri M. R. Krishna: Shri Ramapathi Rao:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that some of the cashew growing countries of East Africa have already begun to install newly invented Italian mechanical shelling and pecling p'ants which pose a great threat to our own cashew nut processing industry, which gets its main supply of raw cashew from the East African Countries; and
- (b) if so, what schemes or counteract the adverse are afoot to effect of this development in Africa in order to save our own industry from ruination?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) Imports of rawnuts is freely allowed under Open General Licence. Measures are also being taken to increase indigenous cashewnut production. Introduction of better collection methods to avoid wastage is also engaging the attention of the Government.

Sale of Electric Gadgets

1730. Shri Surendra Pal Singh: Shri Shree Narayan Das:

Will the Minister of Industry be pleased to state:

(a) whether it is a fact that Indian Standards Institute has advised that the sale of electric gadgets and appliances without proper testing and licensing should be banned in country; and

(b) if so, the reaction of Government hereto?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). The proposal for introducing compulsory I.S.I. Certification Marking for Domestic Electric Appliances, as suggested by Indian Standards Institution, is under active consideration.

Sale of T.V. Sets

1731. Shri Hari Vishnu Kamath: Shri Surendranath Dwivedy: Shri Hem Barua:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 4252 on the 2nd September, 1966 and state:

- (a) the present position with regard to the Court injunction and the sale of the T.V. sets;
- (b) the name of the person who imported the sets;
- (c) the action taken against him for not clearing the consignment from the customs for a long time; and
- (d) how many persons have made advance payments or booked their requirements?

The Minister of Commerce (Shri Manubhai Shah): (a) The Court Injunction against Shri D. T. Gandhi has since been vacated by the Appellate Court of the Senior Subjudge and the sale of T.V. sets is now being carried out under the supervision and control of the S.T.C.

- (b) Shri D. T. Gandhi.
- (c) The sets were received in May, 1965 and were lying uncleared with customs authorities at Bombay till September, 1965. These sets were acquired on 30th September, 1965 and handed over to S.T.C. for distribution.
- (d) Besides delivering 289 IEC (Irish) sets, Shri D. T. Gandhi obtained full payment from one customer and booked another 103 orders against receipt of Rs. 100 each for the IEC sets.

In respect of SANYO receivers, Shri Gandhi delivered 72 sets and received full payment from 12 customers. He also booked orders from 350 intending purchasers against receipt of Rs. 100 each.

Export Credit and Guarantee Corporation

1732. Shri Subodh Hansda: Shri S. C. Samanta: Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Dr. M. M. Das: Shri P. C. Borooah:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the Export Credit and Guarantee Corporation has reduced its premium by 10 per cent;
- (b) if so, since when this reduction has been allowed;
- (c) whether this has improved the export position; and
 - (d) if so, by what percentage?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes; Sir.

- (b) The reduction in the premium rate came into effect on 1st September, 1966, with regard to short-term transactions (i.e., upto 180 days) and on the 1st November, 1966 with regard to medium and long-term transactions (beyond 180 days).
- (c) and (d). Reduction in premium rates would help to reduce the cost of export credit insurance to Indian exporters. This in turn would enable them to seek the protection of Corporation's cover to venture into new markets and export to new buyers and thus increase their export turnover without fear of loss. It would be difficult to give any specific figures that will reflect the effect of this measure.

रामगढ ग्रोपन कास्ट माइनिंग परियोजना

Written Answers

1733. श्री भागवत झा झाजाव : श्री मुबोध हंसदा : श्री म० ला० द्विबेदी : श्री प्र० चं० बरुमा : डा० म० मो० दास : श्री स० चं० सामन्त :

क्या**लान तथार**ातुमंत्रीयहबताने की कृपाकरेंगे कि:

- (क,) क्या यह सच है कि रूस ने राष्ट्रीय कोयला विकास निगम की रामगढ़ क्रोपन कास्ट माईनिंग परियोजना को, उसकी वर्तमान कठिनाइयों को दूर करने के लिए, सहायता देने का वचन दिया है; क्रीर
- (ख) यदि हां, तो उसकी मुख्य बातें क्या हैं?

खान तथा घातु मन्त्री (श्री सु० कु० इ): (क) ग्रीर (ख). रूसी सरकार ने राष्ट्रीय कोयला विकास निगम की छ: खानों के विकास में सहायता देना स्वीकार कर लिया है जिसमें कि रामगढ़ की खुली खान के खनन की परियोजना भी शामिल है। सहायता के ब्यौरे को ग्रामी ग्रंतिम रूप नहीं दिया गया है।

Indian Motion Pictures Export Corporation Ltd.

1734. Shrimati Renu Chakravartty:
Shri Subodh Hansda;
Shri S. C. Samanta:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Dr. M. M. Das:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the Indian Motion Pictures Export Corporation Ltd. has been incurring heavy losses yearly;
- (b) whether this account includes the expenses of the Chairman's delegation to USA and Bangkok;

- (c) what was the total foreign exchange spent on these two trips and the foreign exchange earned as a result thereof;
- (d) whether it is a fact that the Directors who have knowledge of export markets for Indian Films direct competitors in the field;
- (e) whether their reports on their visits to USA, Bangkok or Far East Countries contain any suggestion for finding ways and means to obtain commercial marketing of Indian films; and
- (f) whether any enquiry has been made into the reasons for the Corporation running into losses?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

- (b) Out of the total amount of Rs. 12,092 spent on the Chairman's delegation to the USA, Rs. 4,979 was spent by the Corporation and Rs. 7,113 was given by way of assistance from the Marketing Development Fund.
- (c) The total foreign exchange spent on these two trips was Rs. 9,609:64. Exports of films to the USA and Thailand during 1965-66 are approximately Rs. 2.59 lakhs and Rs. 1.58 lakh respectively.
- (d) One of the directors of the Corporation is also directly engaged in his own exports.
 - (e) Yes, Sir.
- (f) As the Corporation had to deal with a difficult item, the chances of incurring losses during the initial years were not ruled out and therefore, there has been no occasion for an enquiry.

Gem &Jewellery Export Promotion Council

1735. Shri S. C. Samanta: Shri M. L. Dwivedi: Shri Subodh Hansda: Shri Bhagwat Jha Azad:

Shri P. C. Borooah: Dr. M. M. Das:

Will the Minister of Commerce be pleased to state:

- (a) the work that has been taken in hand by the Gem & Jewellery Export Promotion Council which began functioning on the 27th April last;
- (b) the results of exploration of possibilities of exporting diamonds and other Gems and Jewellery to foreign countries; and
- (c) the cost, both recurring and non-recurring, which will be incurred in the establishment of the Gem and Jewellery Export Promotion Council annually and whether it will be commensurate with the achievement which the Council is likely to make in this field?

The Minister of Commerce (Shri Manubhai Shah): (a) The Gem and Jewellery Export Promotion Council has been set up for the purpose of promoting export of gems and jewellery including pearls, precious and semi-precious stones, diamonds, synthetic stones, imitation jewellery gold and non-gold jewellery and articles thereof by undertaking the following measures:—

- (i) sending out trade delegations and study teams;
- (ii) conducting market surveys;
- (iii) participation in international trade fairs and exhibitions;
- (iv) dissemination of statistical, market intelligence and other information of interest to trade; and
- (v) publicity and propaganda abroad etc.
- (b) The Council has been set up recently on 27th April, 1966 and have, with the help of their appropriate panels, drawn up a programme of work for the year 1966-67 which includes the undermentioned activities,

in the implementation of which they would now embark upon:—

- (i) sending out a small trade delegation-cum-study team of 4 or 5 persons to West Europe;
- (ii) conducting market survey for precious stones and diamonds in Belgium;
- (iii) conducting publicity abroad by means of advertisements in foreign newspapers; and
- (iv) participation in at least one international exhibition which would pre-dominantly exhibit handicrafts, artware, gem and jewellery; etc.
- (c) The total annual exports from India of Gem and Jewellery items is estimated about Rs. 20 crores with a much larger export potential. The Council's establishment and other expenses are expeced to be of the order of Rs. 2.33 lakhs which is more fraction as compared to earnings from export.

सवारी गाड़ी में हत्या

1736. श्री म० ला० डिबेबी: श्री सुबोध हंगदा: श्री भागदत डा झाजाद: श्री स० चं० सामग्त: डा० म० मो० दास: श्री प्र० चं० डहहा:

क्या रेलवे मंत्री यह बढाने की कृपा करेंगे कि:

- (क) क्या मध्य रेलवे के कानपुर डिवीजन की एक शाखा लाइन पर एक भवारी गाड़ी में इस वर्ष के मध्य में एक युवक की ट्वेनाक हत्या के सम्बन्ध में कुछ व्यक्ति गिरफ्रनार किये गये हैं:
- (ख) गाड़ियों में इस प्रकार की हस्था ग्रीर लूट को रोकने के लिए मंत्रालय द्वारा क्या कदम उठाये जा रहे हैं; ग्रीर

(ग) क्या 1966-67 में (सितम्बर, 1966 तक) विभिन्न रेलों में हुई लूट, मारपीट, हत्या द्यादि स्रोर जनधन की हानि सम्बन्धी घटनाओं को बनाने वाला एक विवरण सभा पटल पर रखा जायेगा ?

Written Answers

रेलवे मन्त्रालय में राज्य मन्त्री (डा॰ राम सुभग सिंह): (क) बांदा की सरकारी रेलथे पुलिस ने भारनीय दंड संहिता की धारा 302 के स्रधीन एक मामला दर्ज किया है जिसकी स्मर्मी छन्न-बीन हो रही है। स्भीतक कोई गिरफ्नारी नहीं की गयी है।

(ख) रेलवे परिसर में कानून और ध्यवस्था बनाये रखने और रेल सम्पन्ति तथा यात्रियों की जान और उन के माल की रक्षा करने की जिम्मेदारी राज्य सरकार और राज्य सरकार की रेलवे पुलिस की है।

अपराध की रोकथाम के लिए राज्य सरकार की रेलवे पृलिस से सभी स्तरों पर निकट सहयोग बनाये रखः जाता है । किसी क्षेत्र विशेष या गाड़ी में होने वाले किसी गंभीर अपराध या आपराधिक गतिविधियों की खोर उनका ध्यान तुग्न दिलाया जाता है। ताकि निवारक कार्रवाई की जा सके।

(ग) एक बयान जिस में श्रेपेक्षित सूचना दी गयी है सभा पटल पर रखा गया है। [पुस्तकालय में रखा गया, देखिए संख्या LT-7353/66]

Teachers and Lecturers in N.E. Railway Schools and Colleges

1737. Shri Vishwa Nath Pandey: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that no seniority list of Teachers and Lecturers serving in the North Eastern Railway Schools and Colleges has been circulated to them; and
 - (b) if so, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

(b) Does not arise.

H.M.T. Wrist Watches

1738. Shri Vishwa Nath Pandey: Will the Minister of Industry be pleased to state:

- (a) the number of complaints lodged since the 1st May, 1966 regarding the non-availability of H.M.T. wrist watches; specially at Delhi and also about the mismanagement of the sale of wrist watches at Delhi; and
 - (b) the action taken in the matter?

The Minister of Industry (Shri D. Sanjivayya): (a) Complaints are frequently received about the non-availability of H.M.T. watches; however no record of such complaints is maintained.

(b) Due to limited production on account of restricted availability of foreign exchange for import of maintenance store, there is no likelihood of improvement in supplies in the near future.

Watch Factory in Kashmir

1739. Shri Vishwa Nath Pandey: Will the Minister of Industry be pleased to state:

- (a) whether Government propose to set up a Watch Factory with foreign collaboration in the Kashmir Valley;
 - (b) if so, when; and
- (c) the estimated expenditure involved in the scheme?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir. We have received a proposal from a Bombay firm for the setting up a Watch Factory in Kashmir with Swiss collaboration.

(b) and (c). The details in this regard are under examination.

Raid on Shahi Railway Station

1740. Shri Vishwa Nath Pandey: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that following a brief gun battle, the Police captured 29 members of a dacoit gang which had earlier raided the Shahi Railway Station (N.E.R.) and decamped with property worth about Rs. 2000 in the last week of August, 1966; and
- (b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). Yes. The correct position is that on the night 19/20th August, 1966, at about 01-29 hrs, about 20 dacoits raided Railway Station and looted the staff quarters and railway cash (Rs. 238-77) from Ticket Tube. On receipt of information, the Superintendents of Police Bareilly and Pilibhit rushed to the spot and there was an encounter the between the police party and between dacoits near а river and Shahi Railway Bijauria Stations. The dacoits taking advantage of pitch dark night rains fled away leaving some household utensils and clothes. Two members of the gang were arrested who disclosed the names of the ten other members of the gang who had committed the crime.

The value of the personal property and railway cash looted in this case amounted to Rs. 3,000 approximately including railway cash of Rs. 238-77. Some utensils and clothes were recovered. The cash is still under police investigation.

Heavy Engineering Corporation, Ranchi

1741. Shri B. K. Das: Dr. M. M. Das: Shri Bhagwat Jha Azad: Shri M. L. Dwivedi:

Shri S. C. Samanta: Shri Subodh Hansda:

Will the Minister of Industry be pleased to state:

- (a) whether tools and machineries from Russia for the Heavy Engineering Corporation, Ranchi have been found to be badly damaged in tran-
- (b) if so whether the amount of loss has been assessed and the extent thereof: and
- (c) whether steps have been taken to find out the persons responsible for this, and if so, with what results?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). One Surface Grinding Machine valued at Rs. 18,706 received in May, 1965 was damaged and was replaced free of cost by suppliers. In addition, there were some normal transit damages to certain other equipments. The value of assessed damages on stores received upto the 30th September, 1966 is Rs. 2.8 lakhs against the value stores of Rs. 18.42 crores. Full claims have been preferred on the Insurance Agencies/Carriers etc. and 60 per cent of these have been accepted so

(c) Does not arise.

Ferro-Venadium Ore in Mayurbhan

1742. Shri Maheswar Naik: Will the Minister of Mines and Metals be pleased to state:

- (a) whether Government are aware that valuable deposits of ferro-venadium ore are plentifully available in the District of Mayurbhanj in Orissa, where the erstwhile Princely had started a factory for exploitation the ores;
- (b) whether Government made any attempt to re-start mining of the ores and re-establish the factory; and
- (c) if not, whether any geological survey is to be undertaken by Government?

3931 Written Answers

The Minister of Mines and Metals (Shri S. K. Dey): (a) Yes, Sir. Sizeable deposits of Vanadium ore known to occur in Mayurbhanj.

- (b) The Industrial Development Corporation of Orissa, a public sector undertaking under the Government of Orissa, has a proposal to establish a Ferro-Vanadium plant. There is no proposal to re-establish any factory.
 - (c) Does not arise.

कोटा में रेल का पटरी से उतर जाना

1743. श्री हकम चन्व कछवाय: श्रीबडेः

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्यायह सच है कि की उल तेल ला रही एक मानगाडी कोटा में पटरी से उतर गई थी जैसा कि 16 सितम्बर के हिन्दू-स्तान में प्रकाशित एक सभाचार में बताया गयायाः :
- (ख) यदि हां, तो इसके क्या कारण वे :
- (ग) इसके फलस्वरूप कितनी हानि हुई : ग्रीर
- (घ) इस बारे में क्या कार्यवाही की गई है ?

रेलवे मन्त्रालय में उप-मन्त्री (श्री शाम नाय): (क) शायद यह प्रश्न 505 डाउन **पी** ग्रो एल स्पेशल ग्रीर 4 ग्रप मालगाड़ी के बीच कोटा यार्ड में 3-9-66 को हुई टक्कर के सम्बन्ध में है।

- (ख) दुर्घटना रेल कर्मचारियों की गलती के कारण हुई थी।
- (ग) रेल सम्पत्ति को लगभग 76,000 रुपये की शति का भन्मान है।
 - (घ) दुर्घटना के लिए उत्तरदायी

ठहराये गये कर्मवारियों के विरुद्ध उपयुक्त प्रनणासनिक कारंबाई की जारही है।

बरेली में जुता तथा चप्पल उद्योग

1744. श्री हकम चन्द कछवाय: भी बडे:

क्या उद्योग मंत्री 20 ग्रगस्त, 1966 के श्रतारांकित प्रश्नसंख्या 3484 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

- (क) क्या बरेली में जूता धौर चप्पल उद्योग के बारे में आंच सम्बन्धी प्रतिबेदन प्राप्त हो गया है ;
- (ख) यदि हां, तो इसका ब्यौरा क्या है : श्रीर
- (ग) यदि नहीं, तो इसके पेश किए जाने में ग्रीर किइना समय लगने की संभ:वना है ?

उद्योग मन्त्री (श्री डी० संजीवैया) : (क) ग्रीर (ख). उत्तर प्रदेश के उद्योग निदेशक के पास से यह जानकारी मिली है कि बरेली जिले के बिना चमड़े के जुते श्रीर चप्पल बनाने वाले उद्योग के सामने कोई विग्रेप तान्कालिक संकट नहीं है। इस उद्योग सै जीविका कमाने वाला कोई भी व्यक्ति बेकार नहीं है। उत्तर प्रदेश का उद्योग विभाग बिना चमडे के जते बनाने बालों के लिए उपरी सिलाई करने की शौधोगिक मशीनें तथा 1,500 रु० तक के मज्य का साज-सामान मंगाने के लिये वित्तीय सहायता देरहा है।

(ग) प्रश्नही नहीं उठता।

कलकत्ता के निकट बाली स्टेशन पर डाकुमों की गिरपतारी

1745. श्री हकम बन्द कञ्जवाय : भी बड़े:

श्री यशपाल सिंहः श्री रामसेवक यादवः

क्या रेसवे मंती 2 सितम्बर, 1966 के भतारांकित प्रश्न संख्या 4160 के उत्तर के सम्बन्ध में यह बताने की क्रपा करें। कि:

- (क) क्या उन डाक्छों की गरफारीः के मामले की जांच इस बीच पूरी कर ली गई है जिन्हें कलकता के निकट बाती स्टेशन पर लोकेरान बाबस नोड़ते समय गिरफ्लार किया गया था ;
- (ख.) यदि हां, तो उसका क्यौरा क्या है; ग्रोर
- (ग) यदि नहीं, तो इसमें किसना समय श्रीर लगने की सम्भावना है ?

रेलवे मन्त्रालय में राज्य-मन्त्री (डा• राम सुभग सिंह) : (क) स्रभी नहीं ।

- (ख) सवाल नहीं उठता ।
- (ग) स्रभी हावड़ा की सरकारी रेलवे पुलिस इस मामले की जांच-गड़ताल कर रही है टोर उस ने सूचित किया है कि जाच एक महीने के भीतर या इसके श्रास-पास पूरी हो जाने की संभ.वना है।

गढ़ बरुब्रारी झीर सुपौल स्टेशनों के बीच हाल्ट स्टेशन

1746. श्री हुकम चन्द कछवाय : श्री बडे :

क्या रेलवे मंत्री 26 ग्रगस्त, 1966 के ग्रतारांवित रथन गंख्या 3347 के उत्तर के सम्बन्ध में यह बताने की कृषा करेंगे कि:

- (क) क्या गढ़ बन्धारी और सुरील स्टेबकों के बीच एक हास्ट बनाने के सम्बन्ध में इस बीच जांच पूरी कर लो गई है;
- (व) य•िंद हां, तो क्यानिःकर्दनिकाले गये; भौर

(ग) यदि नहीं, तो इस में भीर कितना समय लगने की सम्भावना है ?

रेलव मन्त्रालय में उपमन्त्री (श्री शास नाय) (क.) जीहां।

- (ख) गढ़ बस्थारी और मुगील के बीच परीक्षण के तीर धर ठेकेदार द्वारा परिजालित एक हाल्ट खोलने का फैसला किया गया है।
 - (ग) सबाल नहीं उठता।

Diesel Locomotives

1747. Shri Yashpal Singh:
Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri M. L. Dwivedi:
Shri Maheswar Naik:

Will the Minister of Railways be pleased to state:

- (a) whether the production of diesel locomotives at the Diesel Locomotive Works, Varanasi has been scriously affected owing to the shortage of foreign exchange and delay in getting imported raw materials; and
- (b) if so, the action proposed to be taken in the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhar Singh): (a) and (b). exchange has now been arranged to cover the requirements of production till about the middle of 1968 orders for the imported components and materials have been placed and shipment of these materials has also commenced. There will thus be no difficulty in the production of diesel locomotives proceedings at the full pace possible at the factory needed for our traffic anticipations. It may, however, be mentioned that at an earlier stage owing to the time taken in securing the second and the third loans from the Export Import Bank of Washington (the Third loan was sanctioned recently) and receipt

of the imported components, the production at the Works had to be regulated and maintained at a level slightly below the capability attained at the Works. Production at the Works has however not been "seriously" affected. It may be mentioned that the needs of traffic for Broad Gauge Diesel Locomotives have been met by the actual production at the Works.

Textile Mills in Bangalore

1748. Shri Yashpal Singh: Will the Minister of Commerce be pleased to state:

- (a) whether certain Members of Parliament and workers of Mills in Bangalore have submitted a Memorandum urging Government to take over the three textile mills in Bangalore which have been closed line 4th April, 1966; and
- (b) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Yes, Sir.

(b) There are only two Cotton Textile Mills, viz., Mysore Spg. & Manufacturing Co. Ltd., Bangalore, and Minerva Mills Ltd., Bangalore, which are lying closed in Bangalore since 4th April, 1966. Both the Mills have since been able to get a loan of Rs. 5 lakhs each from the Canara Bank Ltd., on the guarantee of the State Government. The management of the mills are also negotiating with the State Bank of India for a loan under the State Government's guarantee. The mills are likely to reopen as soon as the working capital arrangement with the State Bank of India is finalised,

State Trading Corporation

1749. Shri Yashpal Singh: Will the Minister of Commerce be pleased to state whether it is proposed to review the working of the State Trading Corporation and the Minerals and

Metals Trading Corporation with a view to determine whether the two can be combined?

The Minister of Commerce (Shri Manubhai Shah): The Committee on Public Undertakings, in its 32nd Report, while commenting on a recommendation of the Estimates Committee (contained in its 49th Report) relating to the bifurcation of the State Trading Corporation into the State Trading Corporation and the Minerals and Metals Trading Corporation of India Ltd., have suggested that the working of the S.T.C. & M.M.T.C. should be reviewed, after some years, by an independent body, with a veiw to seeing whether the two could be combined. This recommendation of the Committee is being examined.

Silk Industry

1750. Shri Yashpal Singh: Shri Basappa:

Will the Minister of Commerce be pleased to state:

- (a) whether the Silk Industry is facing crisis following rise in raw silk prices; and
- (b) if so, the measures taken to save the industry?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) The mulberry silk-weaving industry has been experiencing some hardships in recent months due to high prices of raw silk.

- (b) The measures taken are as under:—
 - (i) The Central Silk Board has advised the State Governments to peg the prices of indigenous filature raw silk produced in their units;
 - (ii) arrangements have been made by the Central Silk Board to secure 25,000 fbs, of high quality filature silk produced in Jammu & Kashmir State

(iii) The Central Silk Board is also trying to obtain additional quantities of raw silk from Jammu & Kashmir State dur-1967-68 at reasonable prices so as to keep the prices in check.

Bhagalpur Khadi Emporium

1751. Shri Madhu Limaye: Shri Kishen Pattnayak: Dr. Ram Manohar Lohia:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 1463 on the 5th August, 1966 and state:

- (a) whether any departmental action such as dismissal, demotion or transfer has been taken against the Managers of the Bhagalpur Khadi Emporium;
- (b) whether it is an offence under the law to keep old weights and measures in the shop/emporium;
- (c) if so the reason, why Khadi are Bhavans and Emporium using the new weights and measures; and
- (d) the result of the case against the peon accused of misappropriation?

The Deputy Minister in the Ministry of Commerce (Shri Qureshi): (a) No formal departmental action was considered necessary against the Manager of the Bhagalpur Khadi Emporium as nothing incriminating was found against him; his presence at Bhagalpur was also necessary as he was a main witness in a pending case in a local court.

- (b) Yes Sir.
- (c) Khadi Bhavans and Emporia including the one in Bhagalpur, actually use only the new weights and measures for their business, transa-However, the Bhagalpur ctions.

Emporium was keeping old weights and measures solely with a view to educating the unsophisticated customers about the relative values of old and new weights and measures. The Weights and Measures Department authorities objected to this as the keeping of such weights and measures even for purposes of education, was not permissible. The old weights and measures, have been therefore, removed and destroyed and the persons concerned have been reprimanded.

(d) The case is under police investigation.

Railway Firemen in Varanasi

1753. Shri Bade:

Shri Yashpal Singh: Shri Ram Sewak Yadav: Hukam Chand Kachhavaiya: Shri Vishram Prasad:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 4172 on the 2nd September, 1966 and state:

- (a) whether the representations received from the Firemen against their position in the provisional seniority list have since been examined by Government; and
- (b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Railways (Dr. Ram Singh): (a) Yes.

(b) Seniority position is being readjusted by the Railway where necessary.

Derailment between Sarwadi and Jalna Stations

1754. Shri Ram Sewak Yadev: Shri Yashpal Singh:

Will the Minister of Rallways be pleased to refer to the reply given to Unstarred Question No. 4149 on the 2nd September, 1966 and state:

Written Answers

- (a) whether the inquiry into the causes of the derailment of a goods train between Sarwadi and Jalna stations on the Poona-Manmad Section of the Central Railway on the 11th July, 1966 has since been concluded; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes.

(b) The accident was due to defect in one of the derailed wagons and slight uneven loading.

Bearers of De-Luxe and Southern Express Trains

1755. Shri Ram Sewak Yadav: Shri Yashpal Singh:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 4234 on the 2nd September, 1966 regarding the bearers of De-luxe and Southern Express trains and state:

- (a) whether the representation against the shifting of Headquarters has since been considered by Government; and
 - (b) if so, the result thereof?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). The matter is under consideration.

Damage to Wheat Transported to Kashmir

1756. Shri Ram Sewak Yadav: Shri Yashpal Singh:

Wi'l the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 4201 on the 2nd September, 1966 and state:

(a) whether the responsibility in respect of damage to the wheat transported to Kashmir has since been fixed; and

(b) if so, the action taken against the persons responsible for this negligence and loss?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Removal of Fish Plates from Railway Track

1757. Shri Ram Sewak Yadav: Shri Yashpal Singh:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 4120 on the 2nd September, 1966 and state:

- (a) whether the investigations into the removal of fish-plates from the railway track near Ravelganj Station (N.E.R.) on the 20th May, 1966 have since been concluded; and
 - (b) if so, the result thereof?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) The police after investigation submitted a final report in the case under Section 379 I.P.C. No clue could be found.

Ticket Checking Staff

1758. Shri Mohammad Elias: Shrimati Renu Chakravartty:

Will the Minister of Railways be pleased to state:

- (a) the reasons for not treating the Ticket Checking Staff s Running Staff for higher grades of pay, emoluments and night duty allowance;
- (b) whether it is a fact that they have often to face the hostility of the public in the course of their duty; and

(c) whether there is a deterioration in their Rest Room fscilitics, Roster and Programme duties?

The Minister of State in the Ministry of Railways (Dr Ram Subhag Singh): (a) Under the rules only such staff are classified as Running Staff as are directly in charge of and responsible for the running of trains. Since TTEs do not satisfy this condition they cannot be treated as Running Staff.

(b) There have been a few occasions when TTEs have faced hostility of the public in the course of their duty.

(c). No.

Special Steel for H.M.T.

1759. Shrimati Savitri Nigam: Will the Minister of Iron and Steel be pleased to state:

- (a) whether any special type of steel has been specially made for the H.M.T.; and
- (b) if so, for what purpose this steel will be used?

The Minister of Iron and Steel (Shri T. N. Singh): (a) and (b). Yes, Sir. Bhilai has developed 3 types of special steel for the Machine Tool Industry. These will be used in the manufacture of various components of machine tools. A reference in this connection is also invited to the reply given to the Unstarred Question No. 1976 on 11th March, 1966.

Coal Mining Machinery

1760. Shrimati Savitri Nigam: Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that a lot of coal mining machinery is lying idle in the country for want of order; and
- (b) the progress made in the Durgapur Plant of Mining and Allied Machinery Corporation which is being set up with the financial collaboration of a Japanese Firm?

The Minister of Industry (Shri D. Sanjivayya): (a) No, Sir.

(b) The Mining and Allied Machinery Corporation at Durgapur has been set up with Russian collaboration and there is no financial collaboration with any Japanese firm. Construction of the factory building is nearly complete. About 90 per cent of the machinery and equipment has been imported. In 1965-66 the Plant produced 5178.5 tonnes of equipment and in the current year, the production upto the end of September has been 3911.4 tonnes.

Fifth Furnace at Durgapur

1761. Shrimati Savitri Nigam: Will the Minister of Iron and Steel be pleased to state the reasons for the delay in setting up the Fifth Furnace at Durgapur Steel Plant which was scheduled to be completed during the Third Five Year Plan?

The Minister of Iron and Steel (Shri T. N. Singh): Due to the very high prices quoted by the tenderers it was decided to give up the idea of advancing the installation of the Fifth Blast Furnace, and to take it up along with the other units in the Expansion of Durgapur Steel Plant to 3.4 Million tonne stage, during the Fourth Five Year Plan.

Shortage of Raw Materials in Delhi 1762. Shrimati Savitri Nigam: Shri H. C. Linga Reddy;

Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that there is a great shortage of raw materials, specially non-ferrous metals, like, zinc, copper and lead, in the Capital so much so that a large number of industries in the small-scale sector have been closed down; and
- (b) if so, the steps taken to remove the shortage of such raw materials?

The Minister of Industry (Shri D. Sanjivayya): (a) It is a fact that small-scale industries are experiencing shortage of nonferrous metals in Delhi and elsewhere. Government are, however, not aware about the closing down of certain industries in Delhi on this account.

(b) It has been decided to extend the benefits of the Liberalised Import Policy to small scale industries requiring non-ferrous metals also. Details of the scheme are being finalised and enhanced allocations of non-ferrous metals to small scale sector would be made as soon as this is done, in order to relieve the shortage of non-ferrous metals experienced by small scale industries.

Hospet-Hubli and Hubli-Karwar B.G. Lines

1763. Shri Basappa: Will the Minister of Railways be pleased to state:

- (a) whether any steps have been taken to have broad gauge Railway lines between Hospet and Hubli, and Hubli and Karwar in order to earn more foreign exchange by exporting iron ore from Hospet area and elsewhere;
- (b) whether any representation has been made by some responsible bodies and the State Government in this regard; and
- (c) if so, Government's reaction thereto?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) to (c). The Government of Mysore have recommended conversion of the Hospet-Hubli-Mormugao section broad gauge and also construction of a new rail link from Hubli to Karwar. Preliminary Engineering and Traffic Surveys for conversion of the Hospetsection have been Hubli-Mormugao completed recently and the survey reports are now under examination by the Railway Board. The scheme for conversion of this section has to be linked with the schemes for emport of Hospet iron ore through Mormugao Port in substantial quantities and as plans for large scale mining and the connected expansion of Mormugao port facilities have yet to be developed fully, it is premature to say anything definite about this conversion the Hubli-Karwar now. As regards link, a preliminary examination of the traffic prospects have revealed that this line will not be financially justified. Funds in the Fourth Plan being,

limited consideration of projects, has necessarily to be confined to those that shows the highest productivity in the shortest time.

Written Answers

Import Policy for non-priority Industries

1764. Shri Basappa; Shri Bibhuti Mishra; Shri K. N. Tiwary; Dr. Mahadeya Prasad;

Will the Minister of Commerce be pleased to state:

- (a) the new import policy for nonpriority industries; and
- (b) in what way the new policy is different from the past policy?

The Minister of Commerce (Shri Manubhai Shah); (a) and (b). During the earlier licensing periods, the industries were not specifically classifled as priority industries and others. period April In the last licensing 1965-March 1966, licences were issued to actual users both in the scheduled and non-scheduled sectors including small scale units on the recommendation of the concerned sponsoring authority from within the foreign exchange allocated to them.

During the current licensing period, for the small scale units engaged in the industries other than priority industries, licences for import of raw materials components and spares are to be granted for twice the value of licences obtained by the units for the period April 1964-March 1965 or eight times the value of licence for the period April 1965-March 1966. The small scale units who did not obtain licences for the periods April 1964-March 1965 or April 1965-March 1966 are to be granted licences on the basis of recommendations of the sponsoring authorities who are expected to adopt the same criteria as were applied in dealing with similar cases in 1964-65. On the basis mentioned above, it is intended to meet twelve months' requirements of small scale units engaged in industries other than priority industries.

Scheduled units borne on the books of DGTD engaged in industries other than priority industries are to be granted licences for raw materials, components and spares on the recommendation of the DGTD within the foreign exchange allocated to them for the current year-April 1966-March 1967. Import licences will be issued to such units on a six monthly basis.

Import licences for raw materials, components and spare parts to non-DGTD and non-SSI units engaged in industries other than priority industries will be issued on the recommendation of the sponsoring authorities to meet their six months' requirements on the basis of foreign exchange given to them for April 1964-March 1965.

Travancore Titanium Products Ltd., Kerala

1765. Shri A. K. Gopalan: Shri Imbichibava: Shri Umanath: Shri V. Kunhan: Shri Vasudevan Nair: Shri Warior:

Will the Minister of Industry be pleased to state:

- (a) the steps taken by Government to improve the working of the Travancore Titanium Products Ltd., Kerala;
- (b) whether Government propose to take measures to expand the factory;
- (c) if so, when it is likely to take place; and
- (d) the broad features of the programme?

The Minister of Industry (Shrl D. Sanjivayya): (a) to (d). M/s. Travancore Titanium Products, Trivandrum were granted an Industrial Licence in April, 1961 for effecting substantial expansion for the manufacture of an additional quantity of 18000 tons of Titanium Dioxide per annum. The capacity after expansion would be 24,500 tons per annum.

For various reasons Travancore Titanium Products could not implement their expansion programme. Recently the Management has prepared different proposals for the implementation of the expansion. These proposals were considered at a meet-

ing attended by the officials of the Ministries of Industry, Finance, Planning Commission, C.S.I.R., D.G.I.D. and Managing Director of Travancore Titanium Products. Consequently the Undertaking has submitted a detailed Project Report for expanding the capacity from 6000 tons to 24,500 tons per annum in one stage, integrating the existing facility, to be capable of producing 68 tons per day of which 25 tonnes will be Anatase, 25 tonnes will be rutile and 18 tonnes would be diverted to either rutile or Anatase according to the demands. This Project Report is being examined in the Offices mentioned above. The scheme will be implemented during the fourth plan period, This expansion, when implemented, would improve the working of the Travancore Titanium Products Ltd.,

Sericulture Industry in Mysere

1766. Shri Basappa: Shri Yashpal Singh; Dr. Ram Manohar Lohia;

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 779 on the 29th July, 1966 and state:

- (a) whether Government have since taken any decision for granting loan to the Mysore Government in the matter of developing their existing sericulture Industry; and
- (b) if not, when a decision is likely to be taken in the matter?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) and (b). Yes.

It has been decided that since the requirements of the Mysore State Silk Marketing Cooperative Society, whom the Mysore Government wanted a loan of Rs. 20 lakhs, are for short-term cash credit, a loan from the Central Government will not serve their purpose. Short-term loans and cash credit arrangements can be offered by Banks alone. The Central Silk Board has been advised that the Society should approach the following Banks for additional finance at normal rates of interest and under

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normal terms and conditions of the Banks:-

- (i) The Mysore State Industrial Cooperative Bank;
- (ii) The Mysore State Co-operative Bank;
- (iii) The State Bank of Mysore;
- (iv) The State Bank of India; and
- (v) The Central Cooperative Bank.

Industrial Licences

1767. Dr. Ram Manohar Lohia: Shri Yashpal Singh:

Will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 1527 on the 5th August, 1966 and state:

- (a) whether the applications for industrial licences have since been examined by Government; and
 - (b) if so, the results thereof?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). One of the applications was for a licence for the manufacture of Hand Tools, which item has since been exempted from the purview of industrial licensing. The applicant has been advised accordingly. The other application is for a licence for the manufacture of wheat products and is still under consideration.

Discovery of a dead body in Train

1768. Dr. Ram Manohar Lohia: Shri Yashpal Singh:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 5631 on the 13th May, 1966 regarding recovery of a dead body of a passenger in a third class compartment of 119-UP passenger train near Kanpur-Anwarganj Station on the 24th April, 1966 and state:

(a) whether the case has since been investigated;

- (b) if so, whether any arrest has been made; and
- (c) if so, Government's reaction thereto?

The Minister of State in the Ministry of Railways (Dr. Ram Subbag Singh): (a) Investigation is still in progress.

- (b) No.
- (c) Does not arise.

Soviet Aid for Mining

1769. Shri Bibhuti Mishra: Shri K. N. Tiwary: Shri Onkar Lai Berwa:

Will the Minister of Mines and Metals be pleased to state:

- (a) whether it is a fact that Government have requested the Soviet Government for aid to develop our mineral resources;
- (b) whether the U.S.S.R. have examined various proposals received from India in this behalf; and
- (c) if so, their final reaction to these proposals?

The Minister of Mines and Metals (Shri S. K. Dey): (a) Yes Sir.

- (b) The Soviet Government deputed to India during 1965 several technical teams to make a preliminary examination of the various proposals.
- (c) Following the discussions with the Soviet experts, it has been agreed that Soviet technical and financial assistance will be provided for the following projects of this Ministry:
 - Aeromagnetic survey of certain promising mineralised areas.
 - Development of additional coking coal mining capacity.
 - (3) Korba Aluminium Smelter and Fabrication Plant at Korba (Madhya Pradesh).

World Conference on Trade and Development

1770. Shri Bibhuti Mishra: Shri K. N. Tiwary:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that another World Conference on trade and development is going to be held in the near future under the auspices of the U.N.O.;
- (b) if so, when and where the Conference will be held; and
- (c) what will be the main agenda before the Conference?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes. In terms of the United Nations General Assembly Resolution of the 20th December, 1965, the Second Session of the United Nations Conference on Trade and Development is due to be held during 1967.

- (b) The Trade & Development Board has recommended New Delhi as the venue for the Conference which is expected to be held during September-October, 1967. The U.N. General Assembly is to take a formal decision regarding the place and time of the Conference at its current Session.
- (c) The subjects for inclusion in the agenda for Second Session are yet to be finalised.

कानपुर में पटसन मिलें 1771. श्री बड़ें: श्री यशपाल सिंह: श्री हकम चन्द कछवाय:

क्या वाणिज्य मन्त्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि कानपुर की चार पटसन मिलों ने तालाबन्दी की घोषण! कर दी है जिसमें 20,000 श्रम्कि बेरोजगार हो गये हैं; ग्रौर
- (ख) यदि हां, तो उसके क्या कारण हैं ; भौर

(ग) इस मामले में सरकार ने क्या कार्य-वाही की हैं?

वाणिज्य मन्त्रालय में उपमन्त्री (बी शफी कुरेशी): (क) से (ग): कानपुर (उ० प्र०) में केवल दो जूट मिलें हैं। उनमें से एक ने भ्रक्तूबर, 1966 में 560 किमयों को कच्चे माल की बभी के परिणामस्वरूप उत्पादन में कमी हाने के कारण जबरी छट्टी दे वी थी; किन्सु स्थिति में श्रव निरन्तर सुग्रार हो रहा है। दूनरी मिल में, उसकी वित्तीय कठिनाइयों के कारण, 28 फरवरी, 1966 से तालाबन्दी चल रही है। इस मिल को अन्य पार्टी को पट्टें पर देने के प्रस्ताव पर भव बातचीत हो रही है।

Looting of Wagons on Eastern Railway

1772. Shri Mohammad Elias: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Kakargachi and Ballygung line of the Eastern Railway was subject to constant attacks by wagon looters between 22nd August and 10th September, 1966; and
- (b) if so, the steps taken to prevent such attack?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) There had been no cases of wagon looting during the period but two cases of attacks on Guards have been reported in the section on 22-8-66 and 10-9-66 respectively.

(b) In regard to the incident of 22-8-66, the Government Railway Police Sealdah has registered a case under section 379 IPC for theft of the personal belongings of the Guard and arrested 2 criminals. The case is under investigation.

The second one has been registered by Government Railway Police Scaldah as a case of accident.

Preventive measures include escorting of goods trains in the affected section and deployment of Railway Protection Force Armed Wing staff at Kakurgachi.

Written Answers

H.M.T. Machines

1773. Shri Subodh Hansda: Shri S. C. Samanta: Shri P. C. Borooah: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad: Dr. M. M. Das:

Will the Minister of Industry be pleased to state:

- (a) whether any market **las** been found for H.M.T. machines other than the rupee payment countries;
 - (b) if so, the names of the countries;
- (c) whether orders for the supply of these H.M.T. machines have been obtained from them; and
- (d) the number of such machines to be sold to them?

The Minister of Industry (Shri D. Sanjivayya): (a) to (d). Since 1961-62, Hindustan Machine Tools Ltd., have exported a few of their machines to West Germany, Switzerland, France, Nigeria, Australia and New Zealand. They are exploring further possibilities. They have at present orders for three machines worth Rs. 1.09 lakhs.

Export of Railway Wagons

1774. Shri Subodh Hansda: Shri S. C. Samanta: Shri P. C. Borooah: Shri M. L. Dwivedl: Shri Bhagwat Jha Azad: Dr. M. M. Das:

Will the Minister of Railways be pleased to state:

- (a) whether Railway Workshops are manufacturing wagons for export to foreign countries;
- (b) if so, the number of wagons to be manufactured for export in the current year;
- (c) whether the export will be made direct; and

(d) if not through which agency this will be done and to which countries these wagons will be exported?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

(b) to (d). Do not arise.

Export of Human Hair

1775. Shri S. C. Samanta:
Shri Subodh Hansda;
Shri P. C. Borooah;
Shri M. L. Dwivedi;
Shri Bhagwat Jha Azad;
Dr. M. M. Das;
Shri Yashpal Singh;
Shri Maheshwar Naik;
Shri Kinder Lal;
Shri Vishwa Nath Pandey;

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that there is a great demand for human hair in the European Countries;
- (b) if so, whether the demand is for raw hair or processed hair;
- (c) what was the last year's earning from this export and whether this will increase in the current year; and
- (d) whether the State Trading Corporation has already entered into contract with foreign countries to export this human hair from India?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

- (b) Both.
- (c) Value of exports of Human Hair during 1965-66 was about Rs. 44 lakhs and value of exports during the current financial year is estimated at about Rs, one crore.
 - (d) Yes, Sir.

Strike by S.Ms. and A.S.Ms.

1776. Shri S. C. Samauta: Shri Subodh Hansda: Shri P. C. Borooah: Shri M. L. Dwivedi:

Shri Bhagwat Jha Azad: Dr. M. M. Das:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Station Masters and Assistant Station Masters of North-East Frontier Railway went on fast for 24 hours in the first week of September, 1966;
 - (b) if so, their demands; and
 - (c) Government's reaction thereto?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). It is understood that a few Station Masters and Assistant Station Masters observed 24 hours fast on 1st Sep., 1966 on the following demands:

- (i) Minimum scale—Rs, 250-380 for S.Ms. & Rs. 205—280 for A.S.Ms.
- (ii) Weightage of service.
- (iii) Stoppage of interpolation.
- (iv) Better channel of promotion.
- (v) Rent free Quarters.
- (vi) Recognition of the All India S.Ms. & A.S.Ms. Associaton.
- (c) No notice is taken of such action where authorised avenues exist for redressal of grievances through representations appeals and negotiations.

Demand for Rails and Sleepers

1777. Shri S. C. Samanta: Shri Subodh Hansda: Shri P. C. Borooth: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad: Dr. M. M. Das:

Will the Minister of Railways be pleased to state:

 (a) whether demand for rails and sleeper by the Railways is met entirely from indigenous sources;

- (b) if not, from which countries these are imported; and
- (c) the reasons why the indigenous sources are not able to meet the full requirement?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). The demand for rails and metal sleepers (steel and cast iron) is met entire'y from indigenous sources. Wooden sleepers too are mostly procured from indigenous sources excepting for a small quantity of 27,950 cft. of 'JHARA' Specials, which are being currently imported from Australia.

(c) Special from indigenous sources were in very short supply during the III plan period and it became necessary to issue global tender in 1964-65; as a result of which this small order for supply of specials from Australia was placed. The quantity against this order, however, has since been further reduced from 35,050 cft. to 27,950 cft.

Export of Ground-nut Ou

1778. Shri M. L. Dwivedi: Shri Subodh Hansda: Shri S. C. Samanta: Shri P. C. Borooah: Shri Bhagwat Jha Azad: Dr. M. M. Das:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the export of groundnut oil was halved in 1964-65 to meet the home consumptions
- (b) whether this cut in export has been revived;
- (c) if not, how long this will continue in this way; and
- (d) whether this will not loose its market by doing so?

The Minister of Commerce (Shri Manubhai Shah): (a) The export of groundnut oil decreased from 97,000 tonnes in 1963-64 to 10,000 tonnes in 1964-65. (b) to (d). Due to scarcity of supply and consequent rise in the internal price, export of Groundnut Oil was banned with effect from 17-7-1964. This policy is under constant review and export would be resumed as soon as circumstances permit.

Written Answers

Shifting of Railway Flag Stations

1770. Shri M. L. Dwivedi:
Shri Subodh Hansda;
Shri S. C. Samanta;
Shri P. C. Borooah;
Shri Bhagwat Jha Azad;
Dr. M. M. Das;

Will the Minister of Railways be pleased to state:

- (a) whether State Governments are consulted while shifting or closing down a Railway flag station;
- (b) the number of stations which have been shifted on the Howrah-Kharagpur and Kharagpur-Tata Sections of the S.E. Railway; and
- (b) the number of stations which Governments were consulted and, if so, whether a copy each of the State Government's opinion will be placed on the Table?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) Yes, except in cases where shifting of the station becomes inescapable to allow the remodelling or extension of the station yards due to limiting site conditions at the old location.

- (b) Two-Chengail on Howrah-Khargpur Section and Rakha Mines on Khargpur-Tata Section.
- (c) State Government's opinion was not obtained in these cases as there was no choice left except to shift the station to allow for expansion and remodelling of the station yards to effectively cope with the anticipated traffic.

Cut in Export Duty on Tea

1780. Shri Bhagwat Jha Azad: Shri Subodh Hansda: Shri S. C. Samanta: Shri P. C. Borooah: Shri M. L. Dwivedi: Dr. M. M. Das:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the Indian Tea Delegation which visited a number of countries suggested the export duty cut to increase the tea export;
- (b) whether Government have accepted the suggestion; and
- (c) if so, how much export will increase therefrom?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) to (c). Yes, Sir. The export duty has been reduced substantially and it is hoped that the volume of exports will rise considerably.

Heavy Vessels and Plate Manufacturing Unit

1781. Shri Bhagwat Jha Azad:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Dr. M. M. Das:
Shrimati Savitri Nigam:
Shri Vishwa Nath Pandey:
Shri H. C. Linga Reddy:
Shri Maniyangadan:

Will the Minister of Industry be pleased to state:

- (a) whether Government propose to set up two Heavy Vessels and Plate Manufacturing Units in the public sector other than that which is to be set up at Visakhapatnam;
- (b) if so, whether their locations have been finalised and if so, where;
- (c) whether the proposed unit at Visakhapatnam has started its preliminary work; and

(d) if so, its cost and whether this will be financed with indigenous resources, if not, the extent of foreign help required?

The Minister of Industry (Shri D. Sanjivayya): (a) Government propose to set up during the Fourth Plan Period only one more Heavy Vessels and Plate Manufacturing Unit in the public sector in addition to the one which is to be set up at Visakhapatnam.

- (b) The location of his new unit has not yet been finalised.
- (c) A Company under the name and atyle of Bharat Heavy Plate and Vessels Limited has been formed to implement the Project at Visakhapatnam. Acquisition of land is nearly complete and levelling of site is about to begin. Technical documentation for the project has made satisfactory progress.
- (d) The project is estimated to cost of Rs. 16.7 crores. It will not be financed solely from indigenous sources. Foreign exchange of the equivalent value of about Rs 6.00 crores which about will be needed of Rs. 3.89 crores will be met from a line of credit earlier granted Czechoslovakia. The balance foreign exchange is yet to be arranged to finance imports from countries other than Czechoslovakia.

Cotton Mills in Public Sector

1782. Shri Bhagwat Jha Asad: Shri Subodh Hansda: Shri S. C. Samanta: Shri P. C. Borooah: Shri M. L. Dwivedi: Dr. M. M. Das:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that Indian Cotton Mills Federation is against the setting up of Cotton Mills in Public Sector;

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- (b) whether they have also submitted objection in this regard to the Planning Commission;
- (c) the nature of their objection which they have stated in their memorandum; and
- (d) the decision of Government in this regard?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) to (d). The Indian Cotton Mills Federation had some apprehensions on the proposal of the Government to set up cotton spinning mills in cooperative and public sectors and they represented to the Planning Commission and the Ministry of Commerce in the matter in March, 1965. A reply was sent to the Indian Cotton Mills Federation in April, explaining the position in detai'. In June, 1965, the Indian Cotton Federation intimated that they had no apprehensions about the setting up of cotton mills in the public sector their only anxiety was to ensure that the limited resources of finance and administrative personnel available to Government should be utilized in the best possible manner for furthering the interests of the national economy. Their only fear was that the in the public and cooperative sectors would be given special facilities or priorities which would not be tended to similar units in the private sector by way of priority allotment of machinery, special quotas of Indian Cotton and or foreign cotton. Indian Cotton Mills Federation again informed in June, 1965, that as the setting up of spinning units in the public and cooperative sectors within the overa'l targets would be for yarn and cloth, there should be no apprehension that this would result in any handicap to the private sector. The Indian Cotton Mills Federation has recently made a further representation to the Planning Commission against the setting up of 5 export-oriented cotton spinning mills in the public sector. This is under consideration in consultation with the Planning Commission.

Recruitment By Railway Service Commission

1783, Shri A. P. Sharma: Will the Minister of Railways be pleased to state:

- (a) the number of persons selected by the various Railway Service Commissions during the years 1964-85 and 1965-68;
- (b) the number out of them appointed and the number still awaiting appointment orders; and
- (c) the reason for keeping a large number of person, on the waiting hists?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a)

Year	No			ecommend for appoint		
1964-6 1965-6	5	26990 1 1080 } 380 7 0				
(b) No				offered		

- (b) No. appointed or offered appointment by Railway Administrations—23066. No. Still awaiting appointment orders—7741. The remaining number denotes those who did not respond to the offer or who were medically disqualified.
- (c) (1) Anticipated vacancies not materialising.
- (2) Surplus staff on Railways due to simplification of procedure and mechanisation.
- (3) Ban on recruitment to posts in administrative offices.
- (4) Surplus staff on Railways due to Electrification and Dieselization.
- (5) Surplus staff on Construction Projects like D.B.K. and Railway Electrification.
- (6) Candidates asking for time to join duties.
- (7) Candidates waiting for the next training course.

Excise Duty on Tea Export

1784. Shri P. C. Boroosh: Shri Bhagwat Jha Asad: Shri S. C. Samanta: Shri Subodh Hansda: Shri M. L. Dwivedi:

Will the Minister of Commerce be pleased to state:

- (a) whether Government have reviewed the question of refund of excise duty on exported tea and of reduction of export duty on tea in the light of discussions held in the House last session; and
- (b) if so, Government's decision in the matter?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):

(a) and (b). Yes, Sir, the position has been examined carefully in all its aspects. In this connection attention is drawn to the statement made by the Minister of Commerce on the floor of this House on the 10th November, 1966. A copy of the statement is laid on the Table of the House. [Placed in Library. See No. LT-7354/66]. A reduction of excise duty on exported tea has been found to be necessary.

गोंविया स्टेशन पर कपड़े का बरामद किया जाना

1785. श्रीबड़ें:

श्री हुकम चन्द कछवाय : श्री विश्वाम प्रसाद :

क्या रेसवे मंत्री यह यताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि जबलपुर के निकट गोन्दिया स्टेशन पर एक व्यक्ति से 4,000 रु॰ के मूल्य का कपड़ा धीर ब्रें 350 किलोग्र.म भांग बरामद की गई जैसा कि 25 सितम्बर, 1966 के 'बीर ग्रर्जुन' में समाचार ग्राया है; ग्रीर
- (ख) यदि हो, तो इस सेम्बन्ध में क्या कार्यवाही की गई है ?

रेलबं मन्त्रालय में राज्य मन्त्री (डा॰ राम सुभग सिंह): (क) जी नहीं। वस्तु-स्थिति यह है कि 16-9-66 को गोंदिया की सरकारी रेलवे पुलिस ने एक बाहरी ध्यक्ति को गिरफ्तार किया जिसके पास 350 ग्राम भांग थी। उसके पास जो कपड़ा पाया गया वह उसकी निजी सम्पत्ति थी।

(ख) गिरफ्तार व्यक्ति बम्बई नशाबन्दी श्रिधिनियम के श्रधीन दोषी पाया गया । उस षर 25 रुपये का जुर्माना किया गया श्रौर उसे एक दिन की साधारण कैंद की गुजा भी दी गयी ।

बाणिज्य मन्त्रालय द्वारा हिन्दी में जारी किये गये ब्रादेश

1786 श्री विश्राम प्रसाद : क्या वाणिज्य अन्त्री यह बताने की कृषा करेंगे कि .

- (क) वर्ष 1966 की प्रथम छमाही में उनके मन्त्रालय द्वारा चतुर्थ श्रेणी के कर्म-चारियों से सम्बंधित कितने श्रादेश, परिपल बया नोटिस जार्रा किये गये ग्रीर उन में से कितने हिन्दी म जारी किये गये; श्रीर
- (ख) उन्त स्वधि में इन कर्मचारियों के कितने प्रार्थनापत और याचिकायें हिन्दी में आप्त हुई तथा उन पर किये गये कितने निर्णयों की सूचना उन्हें हिन्दी मे दी गई?

वाणिज्य मन्त्री (श्री मनुभाई शाह): (क) चनुर्य श्रेणी के कर्मचारियों के संबंध में बो ऐसे झादेण मादि इस म्रवधि में जारी किये गये थे जिनमें एक केवल हिन्दी में झौर दूसरा हिन्दी तथा संग्रेजी दोनों माथाओं में था!

(ख) इस मवधि में 56 मानेदनपत जिनमें मधिकांश छुट्टी के लिये थे, प्राप्त हुए उन मानेदनपतों पर छुट्टी मादि की मंजूरी के लिये कार्यवाही की गयी मौर ऐसे मामलों में चतुर्य खेणी कर्मचारियों को छुट्टी की मंजूरी करने के बारे में सामान्यतः जवानी मूचित किया गया ।

शराब का बायात

1787. श्री विश्वाम प्रसाद : न्या बाणिक्य मन्त्री यह बताने की हुंभा करेंगे कि, 1964-65 तथा 1965-66 में देश में कितने मूल्य की विदेशी शराब का भ्रायात किया गया ?

वाणिज्य मन्त्री (श्री मनुभाई शाह): विदेशी शराब जिसमें ग्रेप-मस्ट भी शामिल है, का भायात मृत्य 1964-65 तथा 1965-66 में क्रमश: 3,91,000 रुपये तथा 4,81,000 रुपये हैं 1

विदेशों से किए गए करारों का हिन्दी संस्करण

1788 स्त्री विस्ताम प्रसाद : नया वाणिज्य मन्त्री यह बताने की कृपा करेंगे कि :

- (क) वर्ष 1965 में घौर 1966 में ग्रगस्त तक उनके मन्द्रालय ने विदेशों से तया विदेशों फर्मों से कितने करार किये हैं ;
- (ख) इन करारों सम्बन्धी कितने दस्ता-बेजों को हिन्दें में भी तैयार किया गया ; भीर
- (ग) क्या भविष्य में इन सभी करारों को हिन्दी में भी तैयार करने का कोई निश्चित प्रबन्ध किया गया है श्रयवा करने का प्रस्ताव है ?

वाणिज्य मन्त्री (श्री मनुभाई शाह): (कः) नौ व्यापार करार/प्रबन्ध किये गये। उन की प्रवधि बढ़ाई गई।

- (खा,) कोई नहीं।
- (ग्) जी, हां । मन्त्रालय में धनुवाद कार्य के लिये एक हिन्दी धनुवाद प्रकोध्ठ है जिसके प्रमुख एक वरिष्ठ हिन्दी घधिकारी हैं।

बायात और निर्यात के मुख्य नियन्त्रक द्वारा हिन्दी में बादेशों का बारी किया बाना

17.89. सी विश्वास प्रसाद : स्या बाजिज्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) भायात निर्यात के मुख्य नियंत्रक

के कार्यालय द्वारा उन व्यक्तियों की, जो भायात भीर निर्यात संबंधी फःमं भीर मन्य व्यौरा हिन्दी में भेजते हैं, ग्रायात निर्यात संबंबी हिन्दी मे ब्रादेश जारी करने के बारे में क्या व्यवस्था की गयी है; ग्रीर

Written Answers

(ख) एदि ग्रब तक ऐसी कोई व्यवस्था नहीं की गई है तो भावण्यक व्यवस्था करने के लिये क्या कार्यवाही की गई है ?

वाणिज्य मन्त्री (श्री मनुभाई शाह) : (क) प्रायात तथा निर्यात के मुख्य नियंत्रक के कार्यालय में ऐसी व्यवस्था विद्यमान है, जिसके बन्तर्गत हिन्दी मे प्र!प्त पत्नों भ्रादि का उत्तर भवंदा हिन्दी में ही दिया जाता है।

(खा,) प्रश्न ही नहीं उठता।

नेवेली ताप विजली घर का विस्तार

1790 श्री श्रीकार लाल बेरवा: क्या सान तथा धातु मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि नेवेली ताप बिजली घर के बिस्तार के बारे में सोवियत संघ के साथ एक करार हुआ है, जैसा कि 16 सितम्बर, 1966 के समाचारों मे प्रकाशित हमा है ; भीर
 - (ख) यदि हां, तो उसकी शतें क्या हैं ?

सान तथा घातु मन्त्री (श्री सू० कु० हे) : (क) ग्रीर (ख). 16 सितम्बर 1966 को ने बेली लिगनाइट कारपोरेशन ने मास्को के मैसर्स टेक्नोप्रोमएक्सपोर्ट के साथ एक ठेका किया जो कि नेबेली के ऊप्मणक्ति विश्त उत्पादन को 400 मगाबाट से बढाकर 600 मेगाबाट करने का था। ठेके के अनुसार मैसर्स टेक्नोप्रोमएक्सपोर्ट दो टरबोजेनेरेटर एकक प्रत्येक 100 मेगाबाट का तथा चार वाप्पित्र 220 मीटरी टन/घटा प्रत्येक, सहायक उपकरणों सहित सब मिलाकर 14.05 करोड़ ६० की लागत के देंगे जो कि रूबल ऋण से खरीदे जायेंगे। 1966 की चौथी तिमाही के ब्रारम्भ से प्राप्तियां ब्रारम्भ हो जायेंगी ग्रीर मई 1966 तक पुरी हो जायेंगी।

बल्गारिया में मेला प्लोब्डीब

- 1791. श्री प्रोंकार लाल बेरवा: क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या सरकार ने बल्गारिया में प्लोव्डीव मेले में एक मंडप लगाया था: ग्रीर
- (ख) यदि हां, तो इस पर कितनी विदेशी मुद्रा खर्च की गई घोर इससे कितनी विदेशी मद्रा अजित की गई और बल्गारिया सरकार द्वारा किस प्रकार की सहायता दी गई थी?

काणिज्य मन्त्री (श्री मनुभाई शाह) : (क) 18 सितम्बर, सं 2 ग्रक्तूबर, 1966 को प्लोव्डीव (बल्गारिया) में हये 22वें प्रन्तर्राष्ट्रीय मेले में भारतीय मण्डप को बम्बई स्थित व्यापारिक मेलों एवं प्रदर्शनियों की भारतीय परिषद ने ग्रायोजित किया था।

(ख) मेले में भारत द्वारा भाग लिये जाने पर 2.36 लाख ग० की विदेशी मुद्रा (अवमृत्यन पश्चात दरों पर,) खर्च होने का प्रनुमान है। किन्तु वास्तव में किया गया खर्च मभी तक ज्ञात नहीं है।

मेले के समय हस्ताक्षर की गयी निर्यात संविदास्रो का मुल्य लगभग 2.50 करोड़ रु० बताया जाता है। इसके शतिरक्त भेले की समाप्ति पर लगमग 50 लाख रु० के व्यापार के बारे में बातचीत हो रही थीं।

बल्गारिया सरकार ने भारत के भाग लेने को सफल बनाने के लिये परिषद को सभी प्रकार की सुविधःएंदी थी।

बहाबूरगढ़ झौर बस्बई के बीच लेज माल गाड़ी

- 1792. भी मौंकार लाल बेरवा: स्पा रेलवे मंत्री यह बताने की कृपा करेंगे कि :
 - (क) क्या बहादुरगढ़ और बम्ब्र्ड के

बीच एक तेज माल गाड़ी चलाने का सरकार का विचार है : ग्रोर

(ख) यदि हां, तो कब से ?

रेलवे मन्त्रालय में उपमन्त्री (श्री शाम नाष): (क) धौर (ख), बहादुरगढ़ श्रीर बम्बर्ट के बीच ते भालगाड़ी चलाने का कोई विचार नहीं है।

एक तेज मालगाड़ी, जिसे 'बेस्टर्न ऐरो एक्पप्रेन' कहते हैं, तहने ही नयी दिल्ली और बस्बई के बीच, दोनों दिशाओं में, रोजाना चल रही है । इस मालगाड़ी से नवी दिल्ली और उन्नर्स पश्चिम के अन्य स्टेशनों, जैसे बहादुरगढ़, से बस्बई जाने बाले तमूचे माल-साताधात की निकासी हो जानों है, क्यांकि 15 सितस्बर, 1966 में बहादुरगढ़ और बस्बई के बीच इस यानायान को (स्विक ट्रांबिट सर्बिस' की सुविदाएं भी दो जा रही हैं।

जैसलमेर रेलवे लाइन

1793. श्री श्रीकार लाल बेरवाः क्या रैलवे मंत्रो यह बताने की कृत करेंगे कि :

- (क) क्या जैसलनेर रेलवे लाइन के पुर्नानर्माण का कायं चौवी पंचवर्षीय पोजना में शामिल किया गया है ;
- (ख्र) यदि हां, तां इस कार्य पर कितनी धनराणि खर्च करने का प्रस्ताव है ; ग्रीर
 - (ग) यह कार्य कब तक पूरा हो जायेगा ?

रेलवे मन्त्रालय में उपमन्त्री (श्री शाम नाष): (क) से (ग). प्राप्ता घ्यान लोक सभा में 25 फरवरी, 1966 को प्रश्न संक्या 1402 के सम्बन्ध में दिये गये लिखित उत्तरों की खोर दिलाया जाता है। बौथी योजना को प्रत्तिम रूप मिलने से पहले ही विशेष संचार लाइन के रूप में पोकरण से जैसलमेर के बीच 105 कि० मी० लम्बो मीटर लाइन के निर्माण का अनुमादन दिया गया है और निर्माग-कार्य प्रगति पर है। इस लाइन पर 3 करोड़ रुपये की लागत का प्रनुसान है और भाशा है कि यह दिसम्बर, 1967 के भन्त तक पूरी हो जायेगी।

म्रलीह षातुम्रां की कमी

1794. श्री झोंकार लाल बेरबा: क्या स्नान तथा धातु मंत्री यह बनाने की कृपा करेंगे कि:

- (क) क्या यह सच है कि केन्द्रीय सरकार ने इस ब्रागय के ब्रन्देश जारी किये हैं कि राज्य स^रकारों को ब्रलीह धःतुद्रों की कमी को पूरा कने के लिए प्रयत्न करने चाहिये: ब्रीट
- (ख) यदि हां, तो केन्द्रीय सरकार द्वारा उनको किस प्रकार की अहायना दी जायेगी ?

सान तया घातु मन्त्री (श्री सू॰ कु॰ डे) (क) यद्यपि देश में सागान्यतः चलीह धातुर्घों की कमी है तथापि राज्य सरकारों को ऐसे कोई विशेष श्रादेश नहीं दिये गये हैं कि वे इस कमी को स्वयं ही पूर्ण करने का प्रयास करें।

प्रायातित नाभग्री के स्थान पर देशी सामग्री का प्रयोग करते हुए श्रायात में कभी करने के उद्देश्य से राज्य सरकारों को यह परामग्री दिया गया है कि वे इमारतों में प्रयोज्य लाह भाण्ड निश्तित सामग्री के लिये पीतन ना ताबे (जो दुष्प्राप्य है) के स्थान पर एन्यान-नियम इस्पात व प्लास्टिक का प्रयोग हरें।

(खा) प्रश्न उत्पन्न नही होता ।

Iron and Steel Scrap

1795. Shri Maheswar Naik: Will the Minister of Iron and Steel be pleased to state:

(a) the quantum of iron and steel scrap available at present in the country, how much of it is experted, how much utilized in the indigenous industries and how much is wasted;

- (b) whether his attention has been drawn to the statement of Mr. A. M. Elijah, President of Iron and Steel Scrap Association of India that, given the proper encouragement by Government, as much as Rs. 75 crores of foreign exchange could be earned by the industry during the course of the current plan period;
- (c) whether this question has been examined and if so, the result thereof; and
- (d) the income the country is deriving at present from the scrap and in what way it is being derived?

The Minister of Iron and Steel (Shri T. N. Singh): (a) It is difficult to assess with any accuracy by the indigenous availability of ferrous scrap. From the information available, it is estimated that the present availability may be of the order of 9 lakh to 1 million tonnes. About 4 to 5 lakh tonnes are exported annually, 2 to 3 lakh tonnes are consumed indigenously and the balance goes as waste.

- (b) No. Sir.
- (c) It appears that the claim of the President of the Iron and Steel Scrap Association of India Ltd., is too optimistic. Prior to devaluation, it never exceeded Rs. 5.50 crores per year.
- (d) The export earnings during 1985-86 were about Rs. 5.50 crores. It is not possible to assess accurately the income generated internally as scrap is used by a very large number of industries. The value of iron and steel produced from scrap during 1965-66 would be of the order of Rs. 10 crores.

Paper Mill at Nangal Dam

1796. Shri Daljit Singh: Will the Minister of Industry be pleased to state:

(a) whether it is a fact that last year a collaboration agreement was finalised with a Canadian firm to set

- up a newsprint factory at Nangai Dam in Punjab;
- (b) if so, the delay in setting up the same; and
- (c) how much time it will take to set up the said mill?

The Minister of Industry (Shri D. Sanjivayya): (a) No, Sir.

(b) and (c). Do not arise.

Tractor Factory

1797. Shri Wadiwa:
Shri U. M. Trivedi:
Dr. Chandrabhan Singh:
Shri Hukam Chand
Kachhavalya:

Will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 1453 on the 5th August, 1966 and state:

- (a) whether the location of the tractor factory to be established with the collaboration of Czechoslovakia has since been finalised, if so, the name of the place;
- (b) whether the decision to locate the factory conforms to the principle enunciated by Government relating to dispersal of industries in backward areas for accelerated development of those regions;
 - (c) if not, the reason therefor; and
- (d) comparative advantages and disadvantages of various sites in Madhya Pradesh and Uttar Pradesh, which were considered by Government for location of the tractor factory before arriving at a final decision?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes; it has been decided to establish the tractor factory at Ramnagar in the Varanasi District of Uttar Pradesh.

(b) to (d). The principle relating to dispersal of industries and accelerated development of backward

areas was among the considerations taken into account in deciding the location. Requests had been received from several State Governments for locating the factory in their respective States. Considering that there is already a tractor unit in the Southern region, two units in the Western region and two in the Northern region, it was felt that the new unit should be located in the Eastern region of the Indo-Gangetic plain where there is no unit at present. A number of sites in this region were suggested by the Governments of Uttar Pradesh and Madhya Pradesh. The relative advantages and disadvantages the various sites were evaluated our technical experts in consultation with the Czech experts. The factors taken up for evaluation included transport costs for building material, raw material and finished products, facilities for procuring both skilled and unskilled labour, climatic conditions, supply of power and water, possibility of short and cheap railway connection, soil conditions having a bearing on costs of foundation, etc.

टेलीविजन सेटों का ग्रायात

1798 श्री मोहन स्वरूप : क्या वाणिज्य मर्न्द्रः यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि हंगरी और यूगोस्लाविया से कुछ टेलीविजन सेटों का भाषात किया गया है : और
- (ख) यदि हां, तो भ्रव तक कितने सेट भ्रायात किये गये हैं ऋौर एक सेट का क्या मूल्य निश्चित किया गया है ?

वाणिज्य मन्त्री (श्रीमनुभाई शाह) ः (क) जी, हां।

(ख) 2000 रिसीवर हंगरी से भ्रायात किये गये और 2000 सेटों के भ्राडंर के भ्रक्धार पर यूगोस्लाविया से 1002 सेट प्राप्त हुए हैं; हंग्री के रिसीवरों की अवमूल्यन-पूर्व कीमत 1530 रु निर्धारित की गयी थी जिस में विकी कर और ऐंटना शामिल नहीं थे ॄ्रा है उन्हीं रिसीवरों की अवमूल्यन पश्चात कीमत 1870 रु है ।

युगोस्लाविया के रिसीवरों की कीमत प्रभी 2000 सेटों के लिये 1760 रु. प्रति सेट (जिस में विकीकर तथा ऐंटना शामिल नहीं हैं) निर्धारित की गयी है । कीमत का निर्धारण भारतीय क्षये के प्रवमूल्यन के पश्चात ही किया गया था।

Trade Relations with Cuba

1799. Shri Indrajit Gupta: Will the Minister of Commerce be pleased to state:

- (a) whether Government have explored the possibility of increasing India's trade relations with Cuba;
 - (b) if so, the result thereof; and
- (c) the steps proposed to be taken by Government towards further strengthening the trade relations with Cuba?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). This question has been examined in the past. I would invite the attention of the Hon'ble Member to my reply to Unstarred Question No. 1432 given in this House on the 5th August, 1966.

Sales Centres for H.M.T. Watches

1800. Shri Sivamurthi Swamy: Will the Minister of Industry be pleased to state:

- (a) whether Government propose to open more sales centres for H.M.T. watches; and
- (b) if so, the steps taken so far in this regard?

The Minister of Industry (Shri B. Sanjivayya): (a) No., Sir.

(b) Does not arise.

Export of Bidis

- 1801. Shri Sivamurthi Swamy: Will the Minister of Commerce be pleased to state:
- (a) whether it is a fact that the demand for bidis is increasing in the foreign countries; and
- (b) if so, the amount of foreign exchange earned during the last five years?

The Minister of Commerce (Shri Manubhai Shah): (a) After a steep fall in 1963-64, the demand for Indian Bidis in foreign countries is gradually picking up.

(b) Year	Valu of export in
	lakhs of Rs.
1961-62	40.70
1962-63	31.58
1963-64	14.56
1964-65	15.57
1965-66	18.00

Lakshmiratan Cotton Mills, Kanpur

1902. Shri S. M. Banerjee: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that a Committee has been appointed to investigate into the affairs of Lakshmiratan Cotton Mills, Kanpur, under the Industries (Development and Regulation) Act:
- (b) if so, whether the Committee has submitted its report;
- (c) whether the Government of Uttar Pradesh have recommended to the Central Government for taking over of this mill; and
- (d) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Yes, Sir.

- (b). No, Sir.
- (c). No, Sir.

(d) Necessary action will be taken on receipt of the report of the Investigation Committee.

Late arrival of Down Darjeeling Mail Train at sealdah

1803. Shri Vishwa Nath Pandey: Shri H. C. Linga Reddy:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Down Darjeeling Mail arrived at Sealdah on 19th September, 1966 about 3 hours late as a result of its detention at various places on Bardwan and Howrah Chord by smugglers (Eastern Railway); and
- (b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). On 19-9-1966, 44 Dn. Farakka-Sealdah Darjeeling Mail arrived Sealdah 136 minutes behind schedule as a result of detentions enroute due to alarm chain pulling by rice smugglers at various points between Khana Jn. and Sealdah. Incidents of this nature which adversely affect train operation are regularly reported to the Government of West Bengal including the Police Authorities for taking deterrent action against the unsocial elements.

Grades of Chargemen and Foremen

1804. Shri Sivamurthi Swamy: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the grades of the T.X.Rs., Ward Keepers, Doctors (now gazetted), Station Masters, Station Superintendents (now Gazetted), and Stenographers on Indian Railways have been revised directly by the Railway Board time and again without the recommendations of the Pay Commission; and

(b) if so, the steps being taken to revise the grades of Chargemen and Foremen of Indian Railway Workshops and Sheds?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No revision of the scales of pay allotted initially when implementing the recommendations of the Jagannadha Das Pay Commission has taken place. Minor adjustments required for removing certain anomalies and incongruities have been made subsequently in the following cases:

- (i) Stenographers: There has been no change of scales except for the grant of advance increments for additional professional attainments or of special pay for specific jobs of the nature of Personal Assistants to senior officers.
- (ii) Doctors: There has been no change of scales of pay except in respect of non-gazetted graduate Assistant Surgeons who have been upgraded to the Gazetted rank to be in line with the Doctors on the Civil side.
- (iii) Ward Keepers: At the very outset the scale of Rs. 205-280 was adjusted to Rs. 210-320.
- (iv) Train Examiners: scale with a start lower than Rs. 180 was first allotted, it was merely rectified to 180-240 as recommended by the Pay Commission.
- (v) Asstt. Station Masters, Station Masters and Station Superintendents: In the 8 scales involved in the heirarchy, minor adjustments were made only in respect of the lowest three scales.
- (b) scales of pay of Chargemen and Foremen have been reviewed more than once, and it was considered that their existing scales of pay are appropriate.

Incentive Scheme

1805. Shri Sivamurthi Swamy: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that whereas the bonus rates of mistries and artisans staff working under the Incentive Scheme in Railway Workshops have been revised to the extent of authorised scales, the Chargemen working under Incentive Scheme have not been given the revised bonus rates and are still being paid on the preguthorized scales; and
- (b) the steps Government propose to take in this direction?

The Minister of State in the Ministry of Railways (Dr. Ram Subhar Singh): (a) Yes.

(b) No revision of the rate of bonus to Chargemen is justified.

Foremen

1806. Shri Sivamurthi Swamy: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the job being done by the Shop, Shed or Line Foremen on Indian Railways is that of an Executive Engineer and the responsibilities and work-load carried by them are such that their status should be raised to Class II; and
- (b) if so, the steps Government propose to take in the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

- (b) Does not arise.
- B. G. Line between Kotah and Ajmer

1807. Shri M. B. Bhargava: Will the Minister of Railways be pleased to state:

(a) whether there is a proposal to link Kotah and Ajmer by a broadgauge Railway line;

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- (b) whether it is also a fact that in this respect survey was undertaken more than once, the earliest being prior to the advent of Independence:
- (c) if so, the result of the last survey undertaken; and
- (d) whether it is intended to include this line in the Fourth Five Year Plan. if not, the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) No.

- (b) Final location engineering and traffic surveys for Kotah-Ajmer B.G. (202 KMs) and M.G. (179 WMs) were first carried out in 1946. The survey reports were revised and brought up-to-date in 1955-57.
- (c) The estimated cost of the line accordingly to the last survey reports is Rs. 8.78 crores and Rs. 5.78 crores. for B.G. and M.G. respectively. The line was found to be highly remunerative yielding a return of 0.046 per cent and 1.18 per cent in the sixth year, for B.G. and M.G. respectively. The proposal was dropped due to its unremunerative nature. Present day costs of construction will be much higher and the returns lower.
- (d) Due to the extremely difficult position of funds and resources, and its unremunerativeness, the line is not likely to merit sufficiently high priority for inclusion in the Fourth Five Year Plan.

कोटा रेलवे स्टेशन के गोवाम में ग्राग लग जाना

1808. श्री स्रोंकार सिंह: श्री ग्रोंकार लाल बेरवा:

🗓 🖫 वया रेलवे मंत्री 13 मई. 1966 के ग्रतारांकित प्रश्न संख्या 5653 के उत्तर िक सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कोटा के व्यापारियों ने कोटा रेलवे स्टेशन के गोदाम में भाग लगजाने से हुई माल की हानि 🕏 बारे में बपने दावे प्रस्तृत किये हैं; बौर

(ख) यदि है, तो कितनी राशि के दावे प्रस्तुत किये गये हैं?

रेलवे मन्त्रालय में राज्य मन्त्री (डा॰ राम सुभग सिंह): (क) जी हां।

(ख) 42,372 स्पये 21 पैसे I

Railway Lines in Kerala

1809. Shri Mohammed Koya: the Minister of Railways be pleased to state:

- (a) whether Government have recommended 8 Railway lines to be included in the Fourth Five Year Plan;
- (b) whether any assurance was given by the Communist Government of Kerala during the course of a discussion on a Private Members' bill that the Melattur-Feroke Railway will be included in the list of new Railway lines to be taken up; and
- (c) if so, whether this particular Railway from Malabar has been included in the proposed 8 Railway lines, if not, the reasons for leaving it out?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

- (b) Central Government are aware of any such assurance given by the Communist Government Kerala.
 - (c) Does not arise.

Jute Prices in Bihar

1810. Shrimati Ramdulari Sinha: Shri Yamuna Prasad Mandal: Shri Lahtan Chaudhury:

Will the Minister of Commerce be pleased to state:

- (a) whether there has been any steep fall in Jute Prices in Bihar;
 - (b) if so, the reasons therefor; and
- (c) the steps taken by Government h the matter?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) to (c). Raw Jute prices had remained at abnormally high levels during the beginning of the current jute season. With larger arrivals of fibre in the market the prices have tended to decline to normal levels. Bihar jute and mesta prices have also followed this trend. The current prices, however, are much than the prices during the corresponding periods of 1963-64 and seasons, and are also higher than the minimum support price fixed by Government in consultation with Agricultural Prices Commission. Purchase operations would also be undertaken through the State Trading Corporation to ensure that prices are maintained at or above the minimum support level if and when required.

Commonwealth Trade Promotion

- 1811. Shri Kolla Venkaiah: Will the Minister of Commerce be pleased orefer to the reply given to Starred Question No. 143 on the 29th July, 1966 and state:
- (a) whether a meeting of the senior planning officials from the Commonwealth countries has been convened;
- (b) if so, the measures discussed and recommended for co-operation in planning and for Commonwealth trade promotion;
- (c) whether the Commonwealth Secretariat has examined the question of reviving Commonwealth Shipping Committee:
- (d) if so, the decision taken in this regard;
- (e) whether the Commonwealth Secretariat has held consultations on tourism; and
 - (f) if so, the result thereof?

The Minister of Commerce (Shri Manubhai Shah): (a) Not yet, Sir.

- (b) Does not arise.
- (c) The matter is still under examination by the Commonwealth Secretariat.

- (d) Does not arise.
- (e) No, Sir.
- (f) Does not arise.

Medicines

- 1812, Shri Kolla Venkaiah: Wiil the Minister of Commerce be pleased to state:
- (a) the quantities and cost of medicines which were released for sale and the quantities purchased during the three months prior to the 15th September, 1966 by the State Trading Corporation;
- (b) the quantities and the cost of different medicines that were in stock with the State Trading Corporation on the 15th September, 1966; and
- (c) the effects of the release of stocks for sale on the prices of medicines in the market?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-7355/66].

Import of T. V. Sets

- 1813. Shri Maheswar Naik: Will the Minister of Commerce be pleased to state:
- (a) whether under his direction the State Trading Corporation has now decided not to import T.V. Sets in future;
 - (b) if so, the reasons therefor; and
- (c) the present stock of T.V. sets with the State Trading Corporation and how these have been acquired by the Corporation?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). As the indigenous manufacture is expected to meet the needs of the country, the S.T.C. has been directed not to enter into fresh import contracts for any T.V. sets. The pressing current

demand is however, being met by imports which will be coming against the sub-consisting contracts.

(c) The present stock of TV sets is as follows:—

Hungarian	121
Yugoslavian	256
Irish IEC	95
Japanese SANYO	143

Some of these sets need imported spares for carrying out necessary repairs before delivery to customers. 998 Yugoslavian sets are expected to arrive shortly.

Hungarian and Yugoslav sets have been imported by STC and Irish and Japanese sets were imported by Shri D. T. Gandhi.

Price of Tractors

1814. Shri P. Kunhan: Shri Imbichibava: Shri M. N. Swamy:

Will the Minister of Commerce be pleased to state:

- (a) whether the State Trading Corporation has received a complaint from the Rajasthan Commercial Corporation regarding the non-supply of complete original equipment of tractors by the Tractors and Bulldozer Ltd. Baroda at ceiling price fixed by the State Trading Corporation;
- (b) whether any enquiry was conducted in the matter; and
 - (c) if so, the findings thereof?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes; Sir.

- (b) The complaint is being investigated by the State Trading Corporation.
 - (c) Does not arise.

Trade with Malaysia

1815. Shri Bhagwat Jha Azad: Shri P. C. Borooah: Shri S. C. Samanta:

Shri Subodh Hansda: Shri M. L. Dwivedi:

Written Answers

Will the Minister of Commerce be pleased to state:

- (a) whether a Malaysian trade delegation recently visited New Delhi;
- (b) if so, the result of the talks held with the delegation; and
- (c) the main terms of the agreement if any, concluded with the delegation?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). A trade Delegation from Malaysia visited India on the 2nd October, 1966 and discussed with the officers of the Government of India prospects of a trade agreement between the two countries and the question of Commonwealth Preferences. As the talks were informal, no record of discussions was signed.

(c) No Trade Agreement was concluded with the Government of Malaysia.

Trade with America

1816. Shri D. D. Puri: Will the Minister of Commerce be pleased to state:

- (a) whether Government have taken note of the suggestions made at the 2-day seminar on "India's trade with the Americas" recently held in Delhi;
- (b) whether Government propose to reorientate their policy to diversify trade with the Americas; and
- (c) if so, the steps taken to achieve this?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). The Seminar was arranged by the Indian Institute of Foreign Trade. A detailed Evaluation Report on the discussions has been received from the Institute very recently. Action has already been initiated on many of the recommendations made at the Seminar. Further steps, if any to be taken

to expand trade with Americans in the light of the suggestions made at the Seminar are under examination.

Export of Coir Yarn to Burma

- 1817. Shri Maniyangadan: Will the Minister of Commerce be pleased to state:
- (a) whether representations from the Kerala Balers' and Exporters' Association. Alleppey regarding hardships caused to exporters of Coir Yarn to Burma who had un-executed contracts concluded before the date of devaluation, on account of non-exemption of such contracts from the payment of Indian export duty, have been received by Government;
- (b) whether any steps have been taken to reduce the grievances of such exporters; and
 - (c) if so, the details thereof?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Yes, Sir.

(b) and (c). The question of increasing the export prices in these cast by a suitable amount as a result of devaluatin, has been under consideration in consultation with the Burmese authorities.

Industrial Estates

1818. Shri Maniyangadan: Will the Minister of Industry be pleased to state:

- (a) whether there have been complaints from the occupiers of Industrial Estates that the rent charged from them is very high;
- (b) whether any steps are being taken to reduce the rent; and
 - (c) if not, the reasons therefor?

The Minister of Industry (Shri D. Sanjiyayya): (a) Yes, Sir.

(b) Yes, Sir, where the Economic rents worked out, were found to be

higher than the rents prevailing in the area for similar accommodation, the rents for factory sheds were levied at subsidised rates. Further in the year 1965 the formula for calculation of economic rent has also been revised. According to the revised formula the entire cost of the Administrative Blocks, Canteens etc., in the Industrial Estates is excluded from the Capital cost of the Estate for working out the economic rent. The rates of economic rents have thus gone down as a result of the revised formula.

(c) Does not arise.

Halt Station on Quilon-Ernakulam Line

1819. Shri Manlyangadan: Will the Minister of Railways be pleased to state:

- (a) whether there has been a demand for opening a new railway halt at Koduthurutty on the Quilon-Ernakulam railway line (Southera Railway); and
- (b) at what stage the matter stands now?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) Yes.

(b) The proposal was examined but could not be accepted for want of adequate justification.

बारसाट रेलवं स्टेशन पर हमला

1820. भी बड़े :

श्री हुकम धन्य कछवाय : श्री श्रोकार लाल बेर्वा :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या 6 सितम्बर, , 1966 के "हिन्दुस्तान" में छपी यह खबर सही है कि कुम्ब भीड़ ने कलकत्ता से 15 मील दूर स्थित बारसाट रेसके स्टेशन पर एक सहायक स्टेशन मास्टर को पीटा या भीर स्टेशन की इमारत को क्षति पहुंचाई थी;

Written Answers

- (ख) यदि हां, तो झगड़ा होने के क्या कारण थे : ग्रीर
- (ग) इस बारे में सरकार ने क्या कार्य-वाही की है ?

रेलवे मन्त्रालय में राज्य मन्त्री (डा॰ राम मुभग सिंह): (क) भीर (ख). सिगनल में खराबी के कारण नं ॰ 462 डाउन गाड़ी 5-9-1966 को बारासत रेलवे स्टेशन पर देर से पहुंची, जिस से दमदम की भ्रोर जाने वाले दैनिक यात्री मेल लेनेवाली गाड़ी नं ॰ टी-154 डाउन को पकड़ न सके। इस पर यात्री कुछ हो गये और उन्होंने सहायक स्टेशन मास्टर और हयूटी पर तैनात अन्य रेल कर्मचारियों से हाथा-पाई की और रेल सम्पत्ति को क्षति पहुंचाई।

(ग) बनगांव की सरकारी रेलवे चुिलस ने भारतीय दण्ड संहिता की बारा 147/332/448/426, भारतीय रेल बिबिनयम की घारा 121 ब्रीर पश्चिम बंगाल सुरक्षा ब्रिधिनयम की घारा 11 के बन्तगंत मामला दर्ज किया ब्रीर बार स्यक्तियों को गिरफ्तार किया ।

Transport of Groundnut Oil in Tankers

1821. Shri Sonavane: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that sweet groundnut oil transported from Gujarat State to Maharashtra by Railways recently was lost by leakage in tankers or in some other way;
 - (b) if so, the details thereof; and
- (c) the responsibility fixed on any Officer or staff for the loss of so essential a commodity in these days?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):

(a) Yes, some quantities of groundaut oil were thus lost.

- (b) A statement showing the details. Railway-wise, is laid on the Table of the House. [Placed in Library. See No. LT-7356/66].
- (c) These cases are under investigation.

Filling up of Vacancies on Railways

1822. Shri Priya Gupta: Will the Minister of Rallways be pleased to state:

- (a) whether it is a fact that his Ministry have issued directives to the Zonal Railway authorities not to fill up vacancies lying vacant now as well as falling vacant in future due to superannuation, deaths or promotions;
- (b) if so, the number of such vacancies Railway-wise and category-wise;and
- (c) the percentage of upgrading in each cadre by "NEW DEAL" announced by Government in 1957 as well as Shri Justice Shankar Saran Tribunal's Award, and other statutory bodies like Shri Justice Rajadhyaksha's Award which has not been implemented?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No, except that a ban has been imposed on recruitment of staff against all posts in Administrative Offices and ministerial posts in Construction Offices and Production Units only.

(b) and (c). Information is being collected and will be placed on the Table of the Sabha.

Railway Loco and Traffic Running Staff

1823. Shri Priya Gupta: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway Loco and Traffic Running Staff viz., Drivers, Guards and Firemen come under the purview of Hours and Employment Regulations' made under the Indian Railway Act and are classified as 8 hours continuous duty staff but exempted from being "rostered" like other Railway Staff so classified under the said Regulations; and

(b) if so, whether the provision of overtime after 108 hours work in a fortnight is implemented to the disadvantage of these Railway employees by keeping them at Headquarters without "Booking" for several days after making them work for 108 hours in 10 days?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). Under the Hours of Employment Regulations the Runming Staff are generally classified as "Continuous" to work 54 hours a week on the average in any month. They generally work on links and not on fixed rosters. Their strength is fixed keeping in view the fortnightly limit of 108 hours after availing of their due rest. Where necessary, they may be required to perform running duty ever 10 hours at a stretch but they ean claim relief after 12 hours provided they have given 2 hours' notice to the Controller. However, to avoid overtime work becoming a regular feature, Railways have been instructed to take several steps which include booking off of running staff after they have worked for the prescribed hours unless absolutely unavoidable.

Import Substitution

1824. Shri D. D. Puri: Will the Minister of Industry be pleased to state:

(a) whether any coordinated plan has been evolved by Government to encourage continuous research and development in the field of indigenous know-how designed to boost import substitution; and

(b) if so, the details thereof?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). With a view

to focus larger public attention on the problem of import substitution and to afford adequate incentives and public recognition to persons and institutions bringing forward practical ideas and scheme for replacing imported material by indigenous substitutions, it has been decided to institute a scheme of awards and for this purpose a Board consisting of Government and non-Government members has been constituted by the Ministry of Industry under the Chairmanship of the Director General of Technical Development, Shri P. C. Kapoor. The first meeting of Board was held on the 8th November, 1966 and action for the formulation of schemes for awards has been initiated.

Tariff Revision Committee

1825. Shri D. C. Sharma: Shri P. C. Borooah:

Will the Minister of Commerce bepleased to refer to the reply given to Unstarred Question No. 1579 on the 4th March, 1966 and state:

- (a) whether the Tariff Revision Committee has submitted its report;
- (b) if so, the main recommendations of the Committee; and
- (c) Government's decisions thereon?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). The Tariff Revision Committee has submitted its final report on the Customs Tariff. A copy of the report, and a copy of the Government resolution dated the 6th October, 1966 thereon giving the required information, are laid down on the Table of the House. [Placed in Library. See No. LT-7357/66].

Requirement of Aluminium

1826. Shri Maheswar Naik: Will the Minister of Mines and Metals be pleased to state:

(a) the total requirements of aluminium in the country today as against the total production:

(b) the total installed capacity now against the target which is expected to be achieved at the end of the current plan; and

Written Answers

(c) how the potential export and the foreign exchange earnings therefrom to-day compare with the figures at the end of the current plan?

The Minister of Mines and Metals (Shri S. K. Dey): (a) The demand for aluminium during 1966-67 is estimated at 1,40,000 tonnes as against the estimated total production of 90.000 tonnes.

- (b) Installed capacity for aluminium at present is 93,350 tonnnes per annum against the target of 3,30,000 tonnes per annum which is expected to be achieved by the end of the Fourth Plan (1970-71)
- (c) The export of aluminium manufacturers and semis during 1965-66 was of the order of Rs. 55 lakhs. The estimated target of 3,30,000 tonnes of aluminium per annum at the end of the current plan includes provision for export of 30,000 tonnes per annum of aluminium and/or aluminium products valued at about Rs. 10 crores.

Accidents at Railway Crossings in Delhi

1827. Shri Tula Ram: Shri Vishwa Nath Pandey:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that a boy and two women were hit by running trains and killed at three different railway crossings in Delhi on the 7th October, 1966; and
- (b) if so, the causes of these accidents?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) and (b). On 7-10-1966 one woman was run over and killed by Train No. 92 Bikaner Mail near level crossing gate No. 5-A between Delhi Sarai Rohilla and Delhi Cantt. On the same day one passenger struck against Up Home Signal of Nangloi station, fell down and got injured and an unknown person was found run over and killed on the platform line of Shakurbasti station.

All these cases have been registered by the police.

Interlocking Technique on the Railways

1828. Shri Tula Ram: Shri Vishwa Nath Pandey:

Will the Minister of Railways pleased to state:

- (a) whether it is a fact that a control panel for operating points signals on the relay interlocking technique has been developed with indigenous material by the South Eastern Railway Engineers; and
- (b) if so, the main features fo this system?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes.

(b) The main features of this system are as under:-

The control panel is for a small layout and is provided with five switches, one switch for each of four signals, and one switch for operation of a cross-over point. The relevant point and signal switches are required to be individually operated for movement of trains.

The panel switches, signals, Point Machines and Relays are of indigenous make. Shelf type relays have been used.

भ्रम फतेहगइ-कानपूर-भागरा यात्री गाडी

1829. भी रा० स० तिवारी: भी विश्वनाय पाण्डेय :

क्या रेल बे मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि 5 प्रक्तूबर, 1966 को खुदा जित्या कमलानें स्टेमनों के बीच एक सशस्त्र गिरोह के सदस्यों ने ग्रप फतेहगढ़-कानपुर-ग्रागरा यात्री गाड़ी पर गोलिया चलाई जिस के परिणामस्वरूप रेलवे सम्पत्ति को भारी क्षति हुई; ग्रीर

(ख) यदि हां, तो इस संबंध में सरकार द्वारा क्या कार्यवाही की गयी है ?

रेलवे मन्त्रालय में राज्य मन्त्री (डा० राम सुभग सिंह) :(क) ग्रीर(ख) . जी नहीं। मेकिन 29-10-66 को सुबह 9 बजकर 20 मिनट के लगभग जब 115 ग्रप कानपर-फतेहगढ़ सवारी गाड़ी सिंघी रामपूर स्टेशन पर रुकने के लिए धीमी हो रही थी, तो उस पर गोली चलने की एक घटना हुई। सवारी डिब्बा नं 0 4463 जी 0 टी 0 पर गोली के निशान पाये गये। फतेहगढ की सरकारी रेलवे पुलिस, जिसे इस घटना की सूचना दी गयी, ने सवारी डिव्बे की जांच की भीर गाडी को भ्रागे जाने दिया गया। धागे की जांच से पता चला कि गोली दो पक्षों में शत्रुता के कारण चली। इन में से एक पक्ष उक्त गाडी में यात्रा कर रहा था था ग्रीर उस पर रेल-पथ के पास खेतों में छिपे हए दूसरे पक्ष द्वारा गोली चलायी गयी। सरकारी रेलवे पुलिस द्वारा मामले की जांच की जारही है ग्रीर ग्रभीतक एक ध्रभियुक्त को गिरफ्तार किया जा चुका ž 1

Derailment at Jiradei Station 1830. Shri R. S. Tiwary: Shri Vishwa Nath Pandey:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that M.S.D. 11 Express Goods train was derailed at Jiradei Railway Station (N.E.R.) on the 6th October, 1966;
- (b) if so, the causes of the accident;and
- (c) the total loss of the Railway property?

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The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) A goods train derailed at Jiradei station on 7-10-1966.

- (b) The cause of the accident is under investigation.
- (c) The cost of damage to railway property was estimated at approximately Rs. 4,600.

Linking of Stations by Electric Traction

1831. Shri R. S. Tiwary: Shri Vishwa Nath Pandey:

Will the Minister of Railways be pleased to state:

- (a) whether Government propose to link up Calcutta, Delhi, Bombay and Madras Stations by electric traction;
 - (b) if so, when; and
- (c) the total amount of expenditure likely to be incurred thereon?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) There is no such scheme at present.

(b) and (c). The question does not arise.

Bauxite deposits in Madras

1832. Shri Tula Ram: Shri Vishwa Nath Pandey:

Will the Minister of Mines and Metals be pleased to state:

- (a) whether it is a fact that according to the Geological Survey of India, the deposits of best quality bauxite to the extent of 70 lakhs tons have been found in Madras State; and
- (b) if so, the steps taken by Government to exploit these deposits?

The Minister of Mines and Metals (Shri S. K. Dey): (a) The Geological Survey of India has carried out investigations of bauxite occurrences in various parts of Madras State e.g. Palni region, Madurai district, Salem district. More detailed prospecting was carried out in Shevaroy region in Salem district. It was found that the reserves of superior grade bauxite containing 44 to 48 per cent alumina may be estimated at 0.6 million tonnes.

Written Answers

(b) Madras Aluminium Company hold a mining lease over these deposits. The Company has arleady taken up the requisite development work to meet the requirements of their aluminium smelter at Mettur.

Surplus Railway Employees

1833. Shri Krishnapal Singh;
Shri P. C. Borooah:
Shri Maheswar Naik;
Shri Hari Vishnu Kamath:
Shri Surendranath Dwivedy;
Shri Hem Barua;

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that 900,000 out of 1.4 million employees of the Railways are redundant;
- (b) if so, whether Government propose to reduce the employees through some phased programme; and
 - (c) if so, the broad details thereof?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

(b) and (c). Do not arise.

Deputy District Controller of Stores in Northern Railway

1834. Shri Rajdeo Singh: Shri Dhuleshwar Meena: Shri Duljit Singh: Shri Vishram Prasad: Shri Ramapathi Rao:

Will the Minister of Rallways be pleased to refer to the reply given to Unstarred Question No. 4111 on the 2nd September, 1966 and state:

(a) whether it is a fact that the present Dy. C.O.S. (M) and D.C.O.S. (II) of the Northern Railway have also been charged with corruption;

- (b) whether it is a fact that the above mentioned officers have been working in the Northern Railway Headquarters Office for more than three years; and
 - (c) if so, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) There is no charge of corruption against the present Dy. C.O.S. (M) of the Northern Railway.

Ther were certain allegations against the present D.C.O.S.(II) of the Northern Railway.

(b) The present Dy. C.O.S.(M) has been working on the Northern Rail-way Headquarters for over three years.

The D.C.O.S.(II) has been holding that post in the Headquarters Office of the Northern Railway for less than three years.

(c) The adminstrative posts in the Stores Department are headquartered in the Zonal Railway Headquarters only and the Officers have, therefore, to stay in the same station as long as they remain on that Railway.

As regards the D.C.O.S.(II) orders have been issued for his transfer out of the Northern Railway.

Drive Towards Self-reliance

1835. Shri Dighe: Shri Vishwa Nath Pandey:

Will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 657 on the 29th July, 1966 and state:

- (a) whether the investment programme in the industrial sector in the Fourth Plan period has been examined by Government; and
 - (b) if so, with what result?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). The investment programme in the industrial sector in the Fourth Plan period is indicated in the Draft Outline of the Fourth Five Year Plan which has since been published.

Kangra Valley and Kalka-Simla Section

1836. Shri Hem Raj: Will the Minister of Railways be pleased to state:

- (a) the improvements made in passenger amenities, rolling stock and other items during the Third Plan period on each section of the narrow gauge of the Kangra Valley and Kalka Simla Sections, Section-wise, separately; and
- (b) the improvements proposed to be made during the first year of the Fourth Plan period in each Section?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Bingh); (a) and (b). A statement is laid on the Table of the House, [Placed in Library. See No. LT-7358/66].

Attempt to derail Bombay bound Banaras Express in Jabalpur Dn. (C. Rly.)

1837. Shri Dighe: Shri Vishwa Nath Pandey:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that an unsuccessful attempt was made by some unknown persons to derail 28-UP Bombay-bound Banaras Express on the 12th October, 1966 between Salichouka Road and Junheta Railway Stations of Jabalpur Division; and
- (b) if so, steps taken by Government in the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) Government Railway Police Gadarwara have registered a case under Section 126 Indian Railways Act, which is under their investiga-

Federation of Railway Officers

1838. Shri Sham Lal Saraf: Shri Priya Gupta:

Will the Minister of Railways be pleased to state:

- (a) whether a Federation of Railway Officers has been formed to safeguard their interests;
- (b) whether it has been given recognition by Government after ascertuining the aims and objects of the said Federation; and
- (c) if so, the details thereof?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

- (b) Yes.
- (c) The aims and objects are:
- (i) To promote and safeguard the interests of Class I Railway Officers.
- (ii) To deal with all matters pertaining to the welfare, service conditions and prospects etc. of Railway Officers.
- (iii) to inculcate a sense of fraternity and unity of purpose among the Railway Officers.

Enquiry against Employees of Tea Board

1839. Shri Hari Vishnu Kamath: Shri Surendranath Dwivedy: Shri Hem Barua:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 3799 on the 15th April, 1966 and state:

- (a) whether the inquiry proceedings against the employees of the Tea Board have been completed;
 - (b) if so, with what result; and
- (c) if not, the stage at which the matter rests, in the case of each employee?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Quareshi): (a) to (c). 35 employees in all were charge-sheeted, of these ten were suspended and the rest are continuing in their posts. Out of the 10 suspended employees, proceedings against one have been completed and he has been reinstated in service with a minor penalty.

Written Answers

Hearing in respect of the rest of the suspended employees is in progress. The charge-sheets and connected papers in respect of the remaining 25 are being scrutinised to decide which of them can be proceeded against.

Geological Survey Equipment from Canada

1840. Shri Tula Ram: Shri Vishwa Nath Pandey:

Will the Minister of Mines and Metals be pleased to state:

- (a) whether it is a fact that the Geological Survey of India has got equipments from Canada and Sweden to intensify its activities in the country;
- (b) if so, the details of the equipments; and
- (c) the terms on which the equipments have been supplied to India?

The Minister of Mines and Metals (Shri S. K. Dey): (a) to (c). No equipment has so far been procured from Canada.

- 18 Craelius diamond core drills (8 of type XC-60 Hand 10 of type XF-60 H) complete with equipment were obtained from Sweden during the Third P'an period. The main terms of supply were:—
 - (a) Shipment from Swedish port: 13 drills by 31-10-1964 5 drills by 31-12-1964. c.i.f. Calcutta.

- (b) Inspection: By Director General India Stores Department, London.
- (c) Completeness of stores: Stores shall be complete in every respect with all mountings, fittings, fixtures and standard accessories, etc.
- (d) Assembly and after-sale service: The contractor's Indian agents M/s. Vulcan Trading Co. Calcutta will be fully responsible for the completeness of the machinery, assembly of the equipment at destination site and will provide necessary after-sale service. They will also impart training to the consignee's staff for operation and maintenance of machines free of cost.

(e) Warranty:

- (i) The equipment will be new and in accordance with the specifications.
- (ii) The equipment will be free from defects in design material and workmanship.
- (iii) Repairing or replecement at site of any part of equipment found defective within 12 months from the date of putting it into operation but not more than 16 months from the date of shipment.
- (f) Bank Guarantee: The contrator will furnish a Bank guarantee amounting to 10 p.c. of the contract value.
- (g) Payment: 100 p.c. of the net c.i.f. Indian port price will be paid to the SCT/SUKAB account, Bank of India, Bombay against shipment documents.

Four more Craelius diamond core trills of type B3 with derrick, diesel engine etc. are being obtained from Sweden for the Geological Survey of India.

Materials Planning and Allocation Board

1841. Shri Tula Ram: Shri Vishwa Nath Pandey: Shri P. C. Borooah:

Will the Minister of Supply, Technical Development and Materials Planning be pleased to state:

- (a) whether it is a fact that an Expert Committee has recommended the setting up of a Materials Planning and Allocation Board to regulate procurement and distribution of scarce industrial raw materials; and
- (b) if so, the reaction of Government thereto?

The Minister of Supply, Technical Development and Materials Planning (Shri K. Raghu Ramaiah): (a) Yes, Sir.

(b) The recommendation is under examination.

टेलीवीजन सेटों का निर्माण

1842. डा॰ महादेव प्रसाद: स्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) उन साथों के नाम क्या हैं जिनको टेलीविजन सैटों के निर्माण के लिए ग्रब तक लाइसेंस दिये गये हैं।
- (ख) क्या यह सच है कि बम्बई भीर नागपुर की कई फर्मों को हाल ही में टेली-विजन सैटों के निर्माण के लिए लाइसेंस दिये गये हैं; भीर
- (ग) यदि हां, तो उन के नामों धौर उनका भ्रनुमानिक वाभिक उत्पदन क्या है ?

उद्योग मन्त्री (श्री बार संजीवंया): (क) से (ग): मेससं टेलीराड (प्रार्) लिरु, बम्बई, तथा मैससं जेरु केरु रेयन, कानपुर ही ऐसी दो पार्टियां हैं जिन्हें प्रतिवर्ष 10,000 टैलीजिन सेदों का निर्माण करने के लिए ग्राशय-पत्र मंजुर किये गये हैं।

Export of Textiles to U.K.

- 1843. Shri Basumatari: Will the Minister of Commerce be pleased to state:
- (a) whether it is a fact that the export of cotton textiles from India to Britain in the current year is running at a higher level than in 1965; and
- (b) if so, what is the percentage of rise?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) and (b). Yes, Sir. During the period January—July, 1966, for which figures are available, the total value of exports of cotton textiles to Britain was Rs. 871.62 lakhs as against Rs. 723.79 lakhs during the corresponding period of 1965. This shows an increase of 20 p.c. over the exports during January—July, 1965.

Licences under U.S. Aid Programme

1844. Shri Umanath: Shri A. K. Gopalan: Shri Imbichibaya:

Will the Minister of Industry be pleased to state:

- (a) whether the attention of Government has been drawn to a statement of the Chairman of the Indian Chemical Manufacturers Association in a recently held meeting of its Bombay Regional Committee in which he said that licences available under the U.S. Aid programme were not fully utilised because raw material prices in U.S.A. were higher by 30—40 percent than elsewhere;
- (b) if so, whether Government have verified the seatement and the conclusions arrived at; and
- (c) the efforts made by Government to find out alternative sources of supply in view of the high prices in U.S.A.?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir,

(b) and (c). Government have also received representations from other quarters that the prices of several items in U.S.A. are relatively higher and consequently, there is reluctance on the part of the licencees to utilise the import licences issued under U.S.A.I.D., fully. In view of the diffiforeign exchange situation. licences under free exchange have to be kept down to the minimum and Government have to utilise to extent possible non-project assistance from various countries for licensing for imports of raw materials, ponents and spares. As a large part of the total non-project assistance is provided by the United States America, import licences issued against U.S.A.I.D. constitute an important element in the total licensing. If in particular cases conversion of the U.S.A.I.D. licence to any other credit source is sought, such request are considered provided funds under that credit are available for the purpose. As already indicated, issue of licences against free foreign resources is not possible on a large scale in the context of the present foreign exchange position.

Benzene Plants under Hindustan Steel Ltd.

1845. Shri Umanath: ghri A. K. Gopalan: Shri Imbichibava:

Will the Minister of Iron and Steel be pleased to state:

- (a) the total installed capacity of benzene in plants under Hindustan Steel Limited:
- (b) the actual production of benzene in these plants during the last three years;
- (c) how much benzene produced in these plants has been exported during the last 3 years;
- (d) whether Government are aware that Indian consumers of this commodity are experiencing difficulty in getting their requirements; and
- (e) if so, the purpose of exporting this commodity?

The Minister of Iron and Steel (Shri N. Singh): (a) The installed capacity for the production of Benzene at the one million tonne stage in the Bhilai, Durgapur and Rourkela Steel Plants under Hindustan Steel Limited is as under:-

Plant	Installed annual capacity (in Kilo Litres				
Bhilai .		7,070			
Durgapur		10,400			
Rourkela		6,860			

(b) Actual production during the years 1963-64, 1964-65 and 1965-66 was as under:--

When a second se									Production (in Kilo Litres)			
Plant									1963-64	1964-65	1965-66	
Bhilai					· ·				10,355	9,455	8,189	
Durgapur									4,203	3,072	5,685	
Rourkela									2,314	3,533	4,310	
(Nitration	Grade)	١.										
Ordinary	Grade)									85		

(c) Export during the years 1963-64, 1964-65 and 1965-66 was of the following order:-

Plane					Ex	port (in Kild	Litres)	
Limit					1963-64	1964-65	1965-66	
Bhilai .		 			5.338	3,007	188	
Durgapur					2,393	1,426	242	
Rourkela					963	1,982	577	

(d) and (e). Normally export of Benzene has taken place when production exceeded offtake by indigenous consumers. Temporary difficulties can, however, arise on account of several factors like fall in production, erratic internal offtake, the need for meeting export orders committed at the time of low internal demand, etc. etc.

Production Bonus in Hindustan Steel Ltd.

1846. Shri Umanath: Shri A. K. Gopalan: Shri Imbichibava:

Will the Minister of Iron and Steel be pleased to state:

- (a) whether it is a fact that the authorities of the Hindustan Steel Limited propose to revise the production bonus scheme in the various steel plants under it and if so, the details thereof;
- (b) whether Government are aware that there is discontentment among the workers over the scheme; and
- (c) the steps Government propose to take to mitigate the grievances of the workers?

The Minister of Iron and Steel (Shri T. N. Singh): (a) There is at present no proposal to revise the Production Incentive Scheme applicable in the Rourkela and Durgapur Steel Plants which has been recently extended beyond the 31st May, 1966, after negotiations with the representatives of the recognised Unions. The question of revising the Scheme applicable to the Bhilai Steel Plant, which is somewhat different, so as to bring it in line with the Scheme current in the other two Plants is under consideration of the authorities of Hindustan Steel Limited in consultation with the recognised Union.

- (b) No, Sir.
- (c) Does not arise.

Railway Doctors

- 1847. Shri Priya Gupta: Will the Minister of Railways be pleased to state:
- (a) whether it is a fact that in future recruitment of Railway Doctors will be made through U.P.S.C. and they will be designated as Assistant Medical Officers Class II;
- (b) whether there is any difference in the standard of eligibility in their recruitment vis-a-vis the Doctors in C.H.S.; and
 - (c) if so, the details thereof?

The Deputy Minister in the Ministry of Railways (Dr. Ram Subhag Singh):
(a) Yes.

- (b) No.
- (c) Does not arise.

Killing of Travelling Ticket Examiner

- 1848. Shri Priya Gupta: Will the Minister of Railways be pleased to state:
- (a) whether it is a fact that a Travelling Ticket Examiner was stabbed to death while on duty on Kanpur Express Train of the North Eastern Railway from Gonda to Kanpur on the 5th October, 1966:
- (b) if so, the circumstances under which the death took place and findings of Government about the incident; and
- (c) what arrangements are being made for the security of such workers?

The Deputy Minister in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes. A Travelling Ticket Examiner working as Conductor in 31 Up Kanpur passenger train ex-Gorakhpur to Lucknow, was found murdered in first class compartment at Kanpur Central Station on 5-10-66.

(b) The case is under investigation by the Government Railway Police, Kanpur under section 302 IPC. (c) Government Railway Police staff have been provided for escorting important passenger trains during night.

Written Answers

Memo from Railwaymen

1849. Shri Priya Gupta: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that a memorandum written with human blood of Railwaymen detailing some grievances of Railwaymen was presented to to Prime Minister during her visit to Gorakhpur in September 1966;
 - (b) if so, the details thereof; and
 - (c) the action taken thereon?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):
(a) No.

(b) and (c). Do not arise. However, a letter was presented to Prime Minister by the N.E. Railway Mazdoor Union containing certain demands relating to appointment of Wage Board, payment of bonus, fair price shops, dearness allowance and Consumer Price Index. The demands are being examined.

Overbridge at Nidubrolu

1850. Shri Kolla Venkalah: Will the Minister of Railways be pleased to state:

- (a) whether any representations have been received either from Ponnur Panchayat Samiti or from the public requesting the South Central Zone for the construction of an overbridge at Nidubrolu; and
- (b) if so, from whom, when and the action taken thereon?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) There already exists a foot overbridge at Nidubrolu Station. No re-

presentation has so far been received by the South Central Railway for any road-overbridge at this station.

(b) Does not arise.

Accident near Rangiya Station

1851. Shrimati Jyotsna Chanda: Shri P. C. Borooah; Shri Kindar Lal: Shri Vishwa Nath Pandey:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the 2-Up Avadh-Tirhut Mail derailed at Udairana village betwen Ghagrapar and Rangiya Junction station of the North-East Frontier Railway on the 20th October, 1966;
- (b) if so, the number of persons killed and injured and the loss of railway property; and
 - (c) the cause of the accident?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) The accident occurred between Ghograpar and Rangiya stations.

- (b) One person was killed and 18 sustained injuries. The cost of damage to railway property was estimated at approximately Rs. 35,000.
- (c) The cause of the accident is under investigation by the Additional Commissioner of Railway Safety, Calcutta.

Spinning Mill in Tripura

1852. Shri Dasaratha Deb: Will the Minister of Commerce be pleased to state:

- (a) whether a licence has been given for the setting up of a spinning mill in Tripura;
- (b) if so, the progress made in this direction; and
- (c) if the work has been delayed, the reasons therefor?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Yes, Sir.

(b) and (c). The licensee has applied for allotment of land and financial assistance to the Government of Tripura. The application is under consideration of the State Government.

Jute Mill in Tripura

1853. Shri Dasaratha Deb: Will the Minister of Commerce be pleased to state:

- (a) whether the Tripura Government have approached the Central Government for the setting up of a Jute Mill in Tripura; and
- (b) if so, the steps taken in the matter?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Yes, Sir.

(b) A Letter of Intent has already been issued to a private party. The party has not yet submitted proposals for financing the import of essential plant and equipment.

Medium Sized Industry in Tripura

1854. Shri Dasaratha Deb: Will the Minister of Industry be pleased to state:

- (a) whether the Tripura Government have approached the Central Government to set up a medium-sized industry in Tripura;
- (b) if so, the broad details of the proposal; and
- (c) the steps so far taken in the matter?

The Minister of Industry (Shrl D. Sanjivayya): (a) Yes, Sir.

- (b) Proposals have been received for the following industries:—
 - (1) A Paper mill,
 - (2) A Spinning mill,
 - (3) A juste mill, and
 - (4) A Plywood factory.

(c) Licences have already issued for the setting up of a Spinning mill a Plywood factory. Proposals for setting up of a Paper mill and a Jute mill are under consideration.

Abnormal Rise in Prices

1855. Shri Indrajit Gupta: Will the Minister of Commerce be pleased to state:

- (a) whether Government are aware of the fact that immediately after Government's announcement of enhanced rotes of dearness allowance for Government employees, there was an abnormal shooting up of prices in Delhi;
- (b) whether prices of such articles as pulses, cooking oil, potatoes, milk, eggs, rocketed upwards by 7 to 37 per cent: and
- (c) if so, the steps Government propose to take in the matter?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). There has been no abnormal increase in prices in Delhi soon after Government's announcemet of enhanced rates of dearness allowance to its employees 19-10-66. Price variations showed a mixed trend. A com-parison of prices an on 14-10-66 and 11-11-1966 showed that there was an increase of 1.6 per cent to 7.1 per cent in cases of pulses and potatoes, prices of milk and eggs remained steady while prices of cooking oils declined by 4.3 to 4.8 per cent. The Government is constantly keeping a watch over price movement and supplies of essential articles in Delhi and well as in other states.

Strike at Chittaranjan Locomotive Works

1856. Shri Indrajit Gupta: Will the Minister of Railways be pleased to state:

- (a) whether a notice of one dny token strike at the Chittaranjan Locomotive Works has been received recently; and
- (b) if so, Government's reaction in the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):

Written Answers

- (a) Yes, from the C.L.W. Labour Union which has not been recognised.
- (b) C.L.W. administration is taking necessary steps to meet the contingency.

Scarcity of Baby Food

- 1857. Dr. P. Srinivasan: Will the Minister of Industry be pleased to state:
- (a) whether it is a fact that there is a shortage of baby food in the country especially in Madras; and
- (b) if so, the steps proposed to be taken to make baby food available?

The Minister of Industry (Shri D. Sanjivayya): (a) An overall shortage of baby food has been reported in the country as a whole, including Madras.

(b) Baby food has been included as an item under the Essential Commodities Act and all facilities for increasing the production of baby food are being extended to the manufacturers.

Additional capacity is being organised so as to augment the production of baby food. With increased production the availability of baby food is likely to ease.

राज्य व्यापार निगम द्वारा विवेशी कारों की क्षरीव

1858. श्री सिहासन सिह : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या व्यापार निगम ने 1955 से लेकर प्रक्तूबर, 1966 तक स्थानीय विदेशी दूतावासों/मिशनों से कितनी कारें खरीदीं तथा उनका कितना मूल्य दिया;
- (ख) क्या यह सच है कि विदेशी मिशनों द्वारा ऋपने प्रयोग के लिये श्रायात की जाने वाली कारों पर सीमाशुक्क नहीं लिया जाता है;

- (ग) यदि इन कारों का सीधा श्रायात किया जाता तो सरकार को सीमा शुक्क के रूप में कितनी राणि की श्राय होती;
- (घ) ये कारें किस प्रकार वितरित की गई, किन किन मंत्रालयों को दी गई तथा प्रत्येक मंत्रालय का कितनी कारें दी गई:
- (ङ) क्या इन में से कुछ कारेंलोगों को बेची मीं गई; ग्रीर
- (च) यदि हां, तो इस विकी से कितना धन प्राप्त हुआ ?

वाणिज्य मन्त्री (श्री मनुभाई शाह) : (क) से (च) . जानकारी एकल की जा रही है और सभा पटल पर रखदी जायेगी।

Allotment of Scooters

1859. Shrimati Tarkeshwari Sinha: Shri S. M. Banerjee: Shri Hem Barua: Shri Yashpal Singh: Shri Alvares: Shri Daji: Shri Warior: Shrimati Vimla Devi: Shri Indrajit Gupta: Shri Mohammad Elias: Dr. Ranen Sen: Shri Nambiar: Shrl Umanath: Sshi P. Kunhan: Shri Pottekkat: Shri Imbichibava: Shri Biren Dutta: Shri Dasaratha Deb: Shri A. V. Raghavan: Shri Dinen Bhattacharya: Shri M. V. Swamy: Shri Kishen Pattnayak: Shri Madhu Limaye: Shri Vishram Prasad: Shri Hukum Chand Kachhavaiya: Shri Onkar Lal Berwa: Shri Bade: Shri Omkar Singh:

Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that for allotment of scooters/motor cycles on priority basis from the Central Government quota, Government have removed the restriction regarding 'distance limit of more than 5 K.M.'
- (b) whether it is also a fact that applications rejected or withheld in the past because of non-compliance with the above restriction have also been allowed to be renewed; and
- (c) if so, the reasons for the above relaxation and its effect on the priority of persons already kept on the waiting-list and the number of such affected persons?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). Yes, Sir.

(c) It had been the experience that this restriction was neither equitable nor practicable to enforce as the officers were liable to be transferred from one p'ace to another and from one office to another. It was also not possible for either the Ministry of Industry or for the administrative Ministry to varify the actual distance between the residence and the office of an applicant. Officers also changed their residence from time to time. Furthermore, an officer did not buy a vehicle exclusively for use between his office and residence.

Following the relaxation of the restriction under reference, about 1500 additional applications from the affected persons have been received as against about 11,000 applications already pending with the Ministry of Industry.

Rourkela Steel Plant

1860. Shrimati Tarkeshwari Sinha: Will the Minister of Iron and Steel be pleased to state:

- (a) whether there is a proposal to expand the capacity of the Rourkela Steel Plant; and
- (b) if so, the estimated increase and its capital cost?

The Minister of Iron and Steel (Shri T. N. Singh): (a) and (b). A proposal for the further expansion of the Rourkela Steel Plant including the extent of increased in capacity and capital cost thereof is under discussion with the Government of the Federal Republic of Germany and its financing agencies.

De-Luxe third class A. C. Trains on metre guauge Section.

1861. Shri Man Sinh P. Patel: Will the Minister of Railways be pleased to state:

- (a) whether a policy decision has been taken to introduce 'De-luxe' third class air-conditioned trains on metre gauge sections; and
- (b) if so, when those are likely to be introduced and on what Sections?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). Subject to the availability of requisite foreign exchange for air-conditioning equipment, it is proposed to acquire coaching stock for introduction of bi-weekly air-conditioned expresses on one or two important metre gauge trunk routes. The sections tentatively selected for these services are Delhi-Jaipur-Ahmedabad and Lucknow-Gauhati.

Creation of new Ahmedabad Division on the Western Railway

1862. Shri Man Sinh P. Patel: Will the Minister of Railways be pleased to state:

- (a) whether the Railway Board have examined the feasibility of creating a new Ahmedabad Division on the Western Railway; and
 - (b) if so, the result thereof?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

(b) Does not arise.

M/s. Nazira Coal Company

Written Answers

1863. Shri Hari Vishnu Kamath: Shri Surendranath Dwivedy: Shri Hem Barna:

Will the Minister of Mines and Metals be pleased to refer to the reply given to Unstarred Question No. 682 on the 29th July, 1966 and state:

- (a) whether M/s. Nazira Company, whose lease was extended in 1943 till 1st January, 1973 is or was a British firm with its Head Office in the United Kingdom:
- (b) if so, the names of Directors of the Company:
- (c) whether the lease will be terminated immediately, considering that it was by the British Indian Government;
- (d) if not, the reasons therefor? The Minister of Mines and Metals (Shri S. K. Dey); (a) No. Sir.
 - (b) to (d). Does not arise.

Overbridge at Level crossing near Itarsi

1864. Shri Hari Vishnu Kamath: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the proposal for the construction of an overbridge at the level crossing near Itarsi Railway Station, Central Railway, has reached a dead end;
- (b) whether it is also a fact that the Central and State Governments are at loggerheads with each other over this project;
- (c) if so, the broad details thereof;
- (d) the steps being taken to resolve the conflict and at least make a tangible beginning?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) No.

- (b) No.
- (c) Does not arise.

(d) Does not arise as there has been no conflict. Sanction to the Railway's portion of work of construction of the road overbridge has been issued on 4-7-66. Work on the bridge proper will be commenced by the Railway after the road is temporarily diverted by the State Government.

पुस्तकों का ग्रायात

1865. श्री उटिया : श्री फिशन पटनायक : श्री मध् लिमये :

क्या बाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या पुस्तकों के म्रायात की नीति उदार बना दी गई है;
- (ख) यदि हां, तो किस सीमा तक; ग्रीर
- (ग) क्या सरकार ने इस सम्बन्ध में सावधानी रखने का प्रयत्न किया है कि मामली उपयोगिता वाली पुस्तकों तथा कहानी पस्तकों, उपन्यासीं तथा प्रचार साहित्य का भायात न होने पाये ?

वाणिज्य मन्त्री (श्री मनुभाई शाह) : (क) जी, हां।

- (ख) कोटे को 75 प्रतिशत से 150 प्रतिशत तक बढाने के ग्रतिरिक्त सुस्यापित म्रायातकों को कानन तथा विधि व्यवसाय सम्बन्धी या चिकित्सा व्यवसाय , वैज्ञानिक गर्वेषणा या श्रीद्योगिक प्रक्रियाश्रों सम्बन्धी प्रामाणिक तकनीकी पुस्तकों या संदर्भ ग्रन्थों तथा पाठ्य पुस्तकों के म्रायात के लिये, भ्रप्रैल 66-मार्च 67 के लिये नियत उन के कोटा लाइसेन्सों के मृत्य से दुगने मृत्य से पूरक लाइसेन्स देने की व्यवस्था की गयी है।
- (ग) जी, हां । उपयुक्त सावधानीः के उपाय किये गये हैं।

मायातित रूई का वितरण

1866. श्री किशन पटनायकः श्री मधुलिमयेः

क्या **वाणिज्य** मंत्री यह बताने की कृपा करेंगे कि :

- (क) श्रायातित रूई किस श्राधार पर वितरित की जाती है और उसका कितना भाग छोटी तथा मध्यम कपड़ा मिलों को दिया जाता है !
- (ख) क्या प्रायातित रूई की नीलामी करके सरकार ग्रधिक लाभ कमा सकती है: ग्रीर
- (ग) उन मिलों के, जिन्हें भ्रायातित रूई दी जाती है, कपड़े का निर्यात करने के लिये क्या प्रबन्ध किये गये हैं?

वाणिज्य मन्त्रालय में उपमन्त्री (थी शकी कुरेशी): (क) मिलों को, चाहे उनका धाकार कुछ भी हो, प्रायातित रूई का वितरण कलेण्डर वर्ष 1963, 1964, और 1965 में इस प्रकार की रुई की उन के द्वारा की गई खपत के ब्राधार पर किया जाता है। नई मिलों तथा सहकारी मिलों को भी उचित ब्राधार पर झाथातित रूई का ब्रावंटन की व्यवस्था है।

(ख) और (ग) . चूंकि सूती वस्त्र जनता की महत्वपूर्ण श्रावण्यकता की वस्तु है ग्रीर क्योंकि मिल के उत्पादन के कुछ ग्रंश पर मूल्य नियंत्रण लागू है श्रतः केवल प्रधिक-तम लाभ कमाने के उद्देश्य से ही रूई की जीलामी नहीं की जा सकती।

सूती वस्त्र तथा धागा, जिसका उत्पादन स्वदेशी तथा भ्रायातित रूई की विभिन्न फिस्मों के संम्मश्रण से होता है, पूर्णतः निर्यात करने दिया जाता है ।

रूई का ग्रायात

1867ः श्री किशन पटनायकः श्रीमगुलिमगेः

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि गत वर्ष की तुलना में 1965-66 में रूई के प्रायात पर विदेशी मुद्रा प्रधिक खर्च की गई है, ग्रीर
- (ख) भ्रयातित रूई से बने कितने प्रतिशत कपड़े का निर्यात किया जा रहा है तथा कितने प्रतिशत कपड़े की देश में खपत हो रही है ?

वाणिज्य मन्त्रालय में उपमन्त्री (बी शकी कुरेशी): (क) जी, नहीं।

(ख) कपड़ा उत्पादन के प्रांकड़े, प्रयोग को गई रूई की कित्मों के प्राधार पर, नहीं रखे जा सकते क्योंकि कपड़े का उत्पादन सभी कित्म की भारतीय तथा विदेशी कपयों के मिश्रण से किया जाता है । इसी प्रकार उस प्राधार पर निर्यात किए गए कपड़े के प्रांकड़े देना सम्भव नहीं है क्योंकि रूई को विविध कित्म के सूतों तथा डुन वटों के लिए मिला कर तैयार किया जाता है।

Seniority of Diesel Cleaners and Khalasis

1868. Shri Nambiar; Dr. Saradish Roy; Shri Umanath; Shri Dinen Bhattacharya;

Will the Minister of Rallways be pleased to state:

- (a) the basis on which the seniority of Diesel Cleaners and Khalasis on the Northern Railway has been reckoned;
- (b) whether the service of workers as substitute mazdoors is taken into consideration, while reckoning the seniority of these categories;

- (c) if not, the reasons therefor; and
- (d) the total number of workers in the Delhi Division whose services as substitute mazdoors have not been taken into consideration?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) to (d). Information is being collected and will be placed on the table of the Sabha.

Low Temperature Corbonization Plants

1869. Shri D. C. Sharma: Will the Minister of Mines and Metals pleased to state:

- (a) the progress made in the setting up of major low-temperature carbonisation plants to produce cheap smokeless coal for home use and briquetted coke for pig iron plants in the country;
- (b) the sites selected for the purpose; and
- (c) when they are likely to start functioning?

The Minister of Mines and Metals (Shri S. K. Dey): (a) and (b). Proposals for the establishment of low temperature carbonisation plantsone at Kothagudem in Andhra Pradesh and the other at Talcher Orissa (as part of an Industrial Complex)-are under consideration.

(c) Does not arise.

Khadi and Village Industries Commission

1870. Shri D. C. Sharma: Will the Minister of Commerce be pleased to state:

- (a) the main recommendations made by the Committee appointed to review the working of the Khadi and Village Industries Commission; and
- (b) the steps taken to implement them?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) The Committee has not yet completed its work and the time for the submission of its report has also been extended upto 1st April, 1967.

(b) Does not arise.

Development of Private Mines

1871. Shri Rameshwar Tantia: Will the Minister of Mines and Metals be pleased to refer to the reply given to Starred Question No. 285 on the 5th August, 1966 and state whether Government have since finalised the proposal to give financial help to private mines for their development?

The Minister of Mines and Metals (Shri S. K. Dey): The proposal to give financial help to private mines for their development has not vet been finalised.

Substitution of Cow-Dung by Soft-Coke

- 1872. Shri Rameshwar Tantia: Will the Minister of Mines and Metals be pleased to refer to the reply given to Unstarred Question No. 1409 on the 5th August, 1966 and state:
- (a) whether the Central Fuel Research Institute has since prepared Project Reports for conducting experiments for substitution of cowdung by soft_coke; and
- (b) the steps taken to ensure adequate and regular supply of soft coke to towns and villages so as to avoid cow dung being burnt as fuel?

The Minister of Mines and Metals (Shri S. K. Dey): (a) Yes, Sir. The Government, however, has not yet received the Project Report.

(b) Relaxation of control on the distribution of soft coke liberalisation of licensing policy for opening of soft coke depots, emphasis on coal based industries, are some of the measures taken by the Government.

Study Group on Export of Coal

1873. Shri Rameshwar Tantia: Shri P. C. Borooah: Shri Bhagwat Jha Arad: Shri S. C. Samanta: Shri Subodh Hansda: Shri M. L. Dwivedi:

Will the Minister of Commerce be pleased to state:

- (a) the recommendations of the study group on export of coal which submitted its report recently; and
- (b) the reaction of Government thereto?

The Minister of Commerce (Shri Manubhai Shah): (a) The main rerecommendations of the Study Group on Coal Exports are broadly as follows:—

- (i) That a firm export policy should be announced permitting exports of all grades of non coking coals and soft coke freely and of coking coal and B. P. hard coke upto a limited extent.
- (ii) That an annual export target may be fixed for the present, in respect of coking coal (Grades A to C) at 0.5 m, tonnes, higher grades mon-coking coal at 0.7 m. tonnes, lower grades of non-coking coal at 1 m. tonnes and limited quanties of B. P. hard coke. Further, requirements for exports of selected grades of non-coking coals should be met from current production with suitable adjustment in internal demard, if necessary. Irrespective of any changes in internal requirements selected grades of non-coking steam coal, every effort should be made to maintain an exportable surplus of about 1 m. tonnes.
- (iii) That the element of cess levied on coal/coke to subsidise coastal coal shipments should be refund ed on coal exports by sea.
- (iv) That no sales tax (Central or State) should be charged at any stage on coal meant for export by sea.

- (v) That status quo should be maintained in the matter of ports charges, river dues, trimming charges and marine dues for colliers.
- (vi) That production of grades A to C of coking coal through private sector collieries should be so organised as to yield an annual surplus of about 0.5 m, tonnes.
- (vii) That coal movement for export should get top most priority in allotment of railway wagons and movement of export of coal should ex exempted from Railway Rationalisation Rules.
- (viii) That in planning expansion of shipping tonnage, a cusmon of shipments per month (of the size Calcutta port can at present handle) should be allowed for coal exports.
- (ix) That the present distance limits (350 kms) for the grant of 20 per cent rebate on rail freight should be waived.
- (x) That ways and means should be found to harness the initiative of past coal exporters also for securing new markets and regaining lost natural markets.
- (xi) That exports of coal by land to Pakistan (when resumed) and Nepal may be left to private sector exporters.
- (xii) That for organising smal¹ Standing ports to Japan, a Group should be set up to study and report on the collieries and (coking) that may be projected for export and the probable impact of export of prime coking coal on steel plant. After the Standing proposals are approved by Government, a delegation should be sent to to undertake commercial Japan negotiations with the support and advice of that Group. Depending export opportunities. trade delegations may also be sent to Singapore and Hongkong. Further, the Standing Group may carefully examine techno-economic feasibility of blending Assam Coal with West Bengal, Bihar coal.

(b) The recommendations made by the Study Group are being examined by Government.

Written Answers

Shortage of Coal

1874. Shri Rameshwar Tantia: Will the Minister of Mines and Metals be pleased to state:

- (a) whether in view of the shortage of selected grades of coal, Coal Controller has taken any steps to restrict consumption of these grades internally and to spare substantial quantity for export to the neighbouring countries;
- (b) whether the Coal Controller has taken any step to encourage consumption of grade I, non-coking and grade HH coking coal for consumption in place of selected grades; and
- (c) if so, whether Government have any proposal under consideration to revise the schedule of allocation of industrial coal?

The Minister of Mines and Metals (Shri S. K. Dey): (a) The consumption of selected grades of coal has to some extent been curtailed 'o make available those grades of coal for export.

- (b) Yes, Sir.
- (c) The Fuel Efficiency Committee. set up by Government is keeping a constant watch over the allocation of Industrial coal in order 'o effect maximum economies in the use of selected grades of coal.

Reduction in Freight on Soft Coke

1875. Shri Rameshwar Tantia: Will the Minister of Mines and Metals be pleased to state:

(a) whether his attention has been drawn to the reply given by the Deputy Minister of Railways to S.Q. No. 707 on the 26th August, 1986 to the effect that the Railways are prepared to consider giving relief in the matter of freight on soft coke when

it is moved by block rakes of boxwagons for those areas which are presently being served; and

(b) if so, whether his Ministry has prepared any scheme for consideration by the Ministry of Railways for the grant of reduction in freight on soft coke?

The Minister of Mines and Metals (Shri S. K. Dey): (a) and (b). ea, Sir. The reduction in freight would be considered by Railways for those areas only which are not presently served. The Railways have asked for a concrete proposal from the Coal Industry/Trade to enable them to consider the matter further. The proposal bringing out the scheme for allowing concessions in freight on soft coke is being worked out in consultation with the Coal Industry and Railways.

Licenced Depots for Selling Coke and Coal

1876. Shri Raghunath Singh: Will the Minister of Mines and Metals be pleased to refer to the reply given to Unstarred Question No. 796 on the 29th July, 1966 and state:

- (a) the statewise approximate number of licenced depots for selling coke and coal in the country;
- (b) the statewise number of depots opened since the introduction of liberalisation in the distribution of soft-coke and brick-making coal to 1964—statewise; and
- (c) the steps taken to encourage free licensing of depots?

The Minister of Mines and Metals (Shri S, K. Dey): (a) and (b). These statistics are not maintained by the Central Government.

- (c) The following steps have been taken:—
 - Relaxation of control on the distribution of soft coke and brick-making coal;

- (ii) Advice to State Governments to remove procedural delays and to grant licences freely for opening of coal/coke depots; and
- (iii) Advice to State Governments to allow quota holders and brick-kiln owners t_i, dispose of their stocks in neighbouring districts.

Setting up of Factories in Tarai Alea of U.P.

1877. Shri K. C. Pant: W" the Minister of Industry be pleased to state:

- (a) whether it is a fact that vast resources in the Tarai Area of Uttar Pradesh are lying untapped;
- (b) whether it is a fact that surveys hae been made which proved that establishment of cement, paper, jute and wool pulp factories are economically feasible; and
- (c) the steps taken by Government in order to explore these possibilities and to exploit this potential?

The Minister of Industry (Shri D. Sanjivayya); (a) to (c). The subjects relating to 'Forests' and 'Survey' are the concern of State Governments. Central Government have not received any information so far from the Government of U.P. whether any such survey has been conducted in the Tarai area. Hence he potentialities of this area are not known.

Black Listed Firms

1878. Shri P. H. Bheel:
Shri P. C. Borooah:
Shri Kapur Singh:
Shri Indrajit Gupta:
Shri Ram Harkh Yadav:
Shri Kindar Lal:
Shri Vishwa Nath Pandey:
Shri Yashpal Singh:

Will the Minister of **Industry** be pleased to state:

(a) whether Government have received a report from the Sub-Com-2084 (Ai) LSD--7. mittee constituted to go into the question of dealing with black-listed firms;

- (b) if so, the main recommendations of the Sub-Committee; and
- (c) whether Government have accepted the same?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). Government are examining as to how the existing laws could be strengthened and their scope widened to enable Government to take more effective action against firms guilty of malpractices.

Jute Mill in Orissa

1879. Shri Suvendramath Dwivedy : Shri Hari Vishnu Kamath: Shri Nath Pai: Shri Hem Barua:

Will the Minister of Commerce be pleased to state:

- (a) whether there is any proposal to set up a new jute mill in Orissa on co-operative basis; and
- (b) whether Government have given its seal of approval and when this is likely to be set up?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) No. Sir.

(b) Does not arise.

Production of Bio-gas and Bio-manure

- 1880 Shri Raghunath Singh: Will the Minister of Industry be pleased to state:
- (a) the result of the studies made at the National Sugar Institute on the use of bagasse for the production of bio-gas and bio-manure; and
- (b) the steps being taken to utilise barasse as raw material for paper and board and not as fuel?

The Minister of Industry (shri D. Sanjivayya): (a) Experiments at Bio-gas Plant in the National Suga-Institute, Kanpur have shown that

technically bagasse, mixed with animal dung and small proportions of other additives such as oil cakes, bone-meal etc., is a suitable base for production of bio-manure and bio-gas. Further experimentation is necessary to evaluate the economicis of the process.

(b) Two paper mills have actually been installed on the basis of bacasse as main raw material. Pessibilities of setting up further plants in Public/Private Sector are being explored and Project Reports of one such plant in Public Sector and one in Cooperative Sector are under preparation.

Railway Rest Room for Sleeper Coach Conductors at Madras Central Station

1881. Shri Imbichibava: Shri Umanath:

Will the Minister of Rallways be pleased to state:

- (a) whether there is any rest room for the Railway sleeper coach conductors at Madras Central Station;
- (b) the total number of sleeper coach conductors reaching Madras Central Station every day;
- (c) whether any representation has been received by the Southern Railway authorities from the Sleeper Coach Conductors in this regard; and
- (d) if so, the steps taken in the matter?

The Minister of State in the Ministry of Railways (Dr. Gam Subbag Singh): (a) and (b). Special Travelling Ticket Examiners are deputed to man the sleeper coaches. 62 Travelling Ticket Examiners in all arrive at Madras Central daily from Out-stations. A room has been provided at Madras Central for the Travelling Ticket Examiners to keep their boxes and this room is also being utilised by them for taking rest.

- (c) Yes.
- (d) Provision of additional Rest facilities at Madras Central for Travel-

ling Ticket Examiners has since been made in the Works Programme for 1968-67.

Instruments Factory in Paighat

1882. Shri A. K. Gopalan: Shri Umanath:

Will the Minister of **Industry** be pleased to refer to the reply given to Unstarred Question No. 2244 on the 12th August, 1966 and state:

- (a) the progress made so far in establishing the Instruments Factory in Palghat in Kerala with the Soviet collaboration; and
- (b) when the project is expected to be commissioned?

The Minister of Industry (Shri D. Sanjivayya): (a) Following the acceptance of Detailed Project Report for the plant by the Government, steps have been taken for the implementation of the project. It is proposed to start Civil Construction works at the site shortly. Arrangements are being made in consultation with the State Government for supply of water and electric energy. Action for the recruitment of first batch of Engineers to be deputed to the U.S.S.R. for specialist training is also being taken.

(b) By the end of 1968.

Nurses in Railway Hospitals

1883. Shri A. K. Gopalan; Shri P. Kumhan; Shri Laxmi Dags; Shri M. N. Swamy;

Will the Minister of Rallways be pleased to state:

- (a) whether it is a fact that nurses of A and B Grades in Railway Hospitals are selected by a special Service Commission:
- (b) if so, the qualifications required for their selection, the working hours prescribed for them and the difference in their responsibility;
- (c) whether there is any difference in the pay scales of these two Grades and if so, the nature thereof; and

(d) whether nurses belonging to both the Grades do similar jobs and, if so, what steps Government propose to take to remove the discrepency?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh); (a) No, Railway Administrations have been authorised to recruit nurses through selection boards constituted for the purpose without the agency of Railway Service Commissions. Recruitment is made in the initial grade of Rs. 150-280 (AS) as staff Nurse. Vacancies of Nursing Sister scale Rs. 210-320 (AS) filled by direct recruitment to the extent staff Nurses with senior Nursing 'A' certificate or with 5 years service in scale Rs. 150-280(AS) are not available for promotion.

(b) (1) Qualifications-

Age—20 to 35 years both for staff Nurses & Nursing Sisters.

Education-Should be Matriculate and possess a Jr. Nursing 'B' certificate in the case of Staff Nurse and Senior Nursing 'A' certificate in the case of Nursing Sister by a recognised medical institution registerable under the State Government Act, for Nurses, Midwives or Health visitors or an equivalent qualification; experience in rural areas is an additional qualification. Promotion from staff Nurses to Nursing Sister is made on the basis of seniority-cum-suitability.

(2) Working Hours-

Both have been classified as "continuous". They are rostered for duties for not more than 54 hours a week on the average over a month.

(3) Difference in responsibility-

Nursing Sisters are in higher grade by virtue of their quali-

fication|experience. They are given more responsibility than staff nurses, viz. charge of wards including equipment, supervision over work of staff nurses etc.

(c) Yes. The scales are:

- (i) Rs. 210-10-290-15-320.
- (ii) Rs. 150—5—175—6—205—EB—7—240—8—256—EB—8—280.
- (d) The reply to the first part is in the negative. The second part does not arise.

Prices of Tractors

1884. Shri Jashvant Mehta: Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that the prices of tractors have gone up after devaluation;
- (b) whether Government have inquired into the rise of prices; and
- (c) the action taken to reduce the prices of tractors?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir.

(b) and (c). In order to determine the fair selling prices of tractors manufactured in the country, Government Cost Accounts Officers had been deputed to undertake cost examination of the manufacturing units. Cost reports in respect of Ms. Tractor and Farm Equipment Ltd., Madras and Ms. Escorts Limited, New Delhi have been received. These have been examined along with the claims of the manufacturers for price increase arising out of devaluation and selling prices of the tractors manufactured

by these two units have been approved as under:

Name of the firm	before devaluation	Selling price charged by the manufac- turers after de- valuation	Fair selling price now fixed	
regine of the firm			perior to 6-6-466	from 6-6-'6 6
	Rs.	Rs.	Rs.	Rs.
M/s. Tractor & Farm Equipment, Madras	15,905	20,821	17,117	19,665
M/s. Escorts Ltd., Faridabad :-				
Escorts 37	15,400	17,300	14,781	16,621
Escorts 27W	13,600	16,500	12,246	15,417

The cost report in respect of M/s. Eicher Tractor India Ltd., has been received recently and is under examination. Cost reports in respect of M's. Hindustan Tractors and Bulldozers and Mis. International Tractor

Company of India Ltd. are likely to be received in about a month's time. In the meantime, these manufacturers have been asked to reduce the postdevaluation prices of their tractors on an ad hoc basis as under:-

Written Answers

Name of the firm.	Pre-de- valuation prices charged by them.	Post de- valuation prices charged by them.	Post de- valuation prices approved by Govern ment. w.	Reduction
M/s. Eicher Tractor India Limited.	Rs. 15,110	Rs. 17,110	Rs	Ks. 2,000
M/s. Hindustan Tractors & Bulldozers Ltd.,	17,650	21,650	20,237 · 50	1,412.50
M's. International Tractor Co. of India	19,917	19,927	18,627	1,300.00

All India Handloom Board

1885. Shri Wadiwa: Will the Minis-

ter of Commerce be pleased to state:

- (a) whether the Weavers Service Centre of the All India Handloom Board, New Delhi, which guides the Northern States, is being shifted to Trivandrum; and
 - (b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) and (b). A proposal to shift the Weavers Service Centre from to Trivandrum has been

Looting of Detonators near Panchet Dam

- 1886. Shri C. K. Bhattacharyya: Will the Minister of Mines and Metals be pleased to refer to the reply given to Unstarred Question No. 4144 on the 2nd September, 1966 and state:
- (a) whether the investigation into the matter of looting of detonators from an explosive magazine near the Panchet Dam has been completed;
 - (b) if so, the result thereof: and
- (c) the action taken against five persons already arrested?

The Minister of Mines and Metals This proposal is under consideration. (Shri S. K. Dey): (a) and (b). The matter is under investigation by the Court.

(c) All the five arrested persons have been prosecuted by the Police.

उज्जैन रेलबे स्टेशन पर बोरियां

1887. श्री शिकरे: श्री हकम चन्द कछवाय:

क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे

- (क) क्या यह सच है कि मध्य प्रदेश में उज्जैन रेलबे स्टेशन पर कोयले, चावल तथा लकड़ी की चारी की घटनाएं सभी भी हो रही हैं;
- (ख) क्या यह भी सच है कि इन चोरियों के लिये जिम्मेदार व्यक्तियों को उज्जैन में प्रति वर्ष दंड दिया गया है ;
- (ग) यदि हां, तो 1964 से लेकर श्रव तक कितने व्यक्तियों को गिरफ्तार किया

गया तथाउनके।वेरुद्धक्याकार्यवाही कीगई ;

- (घ) उपरोक्त स्टेशन पर इस श्रवधि में कौन-कौन सी ग्रौर कितनी मात्रा में बस्तुः बराभद हुई; ग्रौर
- (ङ) सरकार ने इस बारे में क्या कार्य-वाही की है ?

रेलबे मन्त्रालय में राज्य-मन्त्री (डा० राम सुभग सिंह): (क) 1964, 1963 ग्रीर 1966 में (प्रक्तुबर तक) उंज्ञीत रेलवे स्टेशनपर चावल ग्रीर तकड़ी की चोरी की किसी धटना की रिपोर्ट नहीं मिली है। लेकिन इन वर्षों में कोयले की चोरी की ग्रनेक घटनाएं हुई हैं।

(ख) जीहां।

(गः) ग्रौर (घः). ग्रपेक्षित सूचना इस प्रकार है:---

1964 1965	1966 (ग्रवसूबर तक,)।
दर्ज किये गये मामलों की संख्या . 49 18	49
पकड़े गये व्यक्तियों की संख्या 49 18	49
दोषी ठहराये गये व्यक्तियों की संख्या 48 17	4.7
विमुक्त व्यक्तियों की संख्या . 1 ।	2
चोरी गये कोयले की मात्रा . ∫ 22 क्विं ऽ ∫ 6 कि	र० ∫ 42 विद्य ०
30 कि॰ग्रा० (3 कि॰ बरामद कियं गये कोथले की मात्रा यथोपरि यथो	
कोयले का मूल्य 290.40 89.	75 868.25

(ड) कोयले के ढेरों पर रेलवे मुरक्षा दल के कर्मचारियों की नियुक्ति की जाती है। रेलवे मुरक्षा दल के कर्मचारी खड़ी हुई माल-नाड़ियों से चोरी धोर उठाईगिरी की भी घटनाएं रोकने के लिए रेलवे यार्ड में भी गम्त लगाते हैं। **उञ्जं**न में क्रपरी पुल

1888. श्री शिकरे: श्री हकम चन्द कछबाय:

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि उज्जैन में रेस तथा ग्रन्य याताबात के लिये ग्रनग ग्रनग पुस नहीं है;
- (ख) क्या यह भी सच है कि इसके कारण मिल के कर्मचारियों को समय पर ड्यूटी उट पहुंचने में बाधा हाता है ; ग्रीर
- (ग) यदि हां, ता सरकार ने उस कठिनाई को दूर करने के लिए क्या कार्यवाही की है?

रेलवे मन्त्रालय में उपमन्त्री (श्री शाम नाय): (क.) जी, हां।

- (ख) जी, नहीं।
- (ग) सवाल नहीं उठता।

Fire in Suburban Train on Western Railway

1889. Shri Brij Basi Lal:
Shri Vishwa Nath Pandey:
Shri P. G. Sen:
Shri Bade:
Shri Onkar Lal Berwa:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that one woman died and several were injured due to burns caused by a fire in a bogie of a Suburban Train on the Western Railway between Ville Parle and Andheri Stations on the 31st October, 1966;
- (b) if so, the causes of the accident;
- (c) the total amount of loss to the Railway property?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) As a result of this accident 4 persons including two women were killed and 19 sustained injuries.

- (b) The cause of the accident is under investigation by the Additional Commissioner of Railway Safety, Bombay.
- (c) There was no damage to railway property.

Allotment of Scooters

1890. Shri H. C. Linga Reddy: Will the Minister of Industry be pleased to state:

- (a) the number of Scooters allotted to the State of Mysore in the last three years;
- (b) the number of Scooters allotted to the other States in the country during the same period;
- (c) the reasons for disparities in allotment to the different States along with the criteria on the basis of which distribution is made;
- (d) whether the demand for Scooters in Mysore State is increasing every year, as also in other States; and
- (e) if so, how the demand is proposed to be met in the coming years?

The Minister of Industry (Shri D. Sanjivayya): (a) to (e). The information is being collected and will be laid on the Table of the House.

Central Silk Board

- 1891. Shri H. C. Linga Reddy: Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 2822 on the 4th August, 1966 and state:
- (a) whether the full-time Chairman has been appointed to carry out the duties of the Chairman in the interest of development of sericulture;
 - (b) if so, on what terms; and
- (c) if not, the reasons for the delay?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):
(a) Not yet. Sir.

- (b) Does not arise.
- (c) The selection of a suitable candidate for the post of Chairman is under consideration.

Silk Beard

1892. Shri H. C. Linga Reddy: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the office of the Central Silk Board was shifted from Bangalore to Bombsy. as the Textile Commissioner was the ex-officio Chairman of the Central Silk Board:
- (b) whether in view of the decision of Government to appoint a full time Chairman for the Central Silk Board, it is proposed to shift the headquarter to Bangalore or Mysore; and
- (c) whether the Government of Mysore have urged the Central Government to transfer the Central Silk Board head quarter to Mysore State in the interest of the development of sericulture?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) Yes, Sir.

- (b) No such proposal is under consideration.
- (c) The Government of Mysore had approached the Central Government in the past regarding this issue but the difficulties involved in re-shifting the Board's Office were explained to them.

Distribution of Coffee Seeds

1893. Shri Mohammed Koya: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the Coffee Board has decided to close the Coffee Houses distributing coffee seeds at control rates;
 - (b) if so, the reasons therefor; and
- (c) the steps taken to check the rise in prices?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) and (b). Coffee Houses of the Coffee Board do not distribute coffee seeds. The Board is however considering a proposal to discontinue cale of coffee seeds through its Propaganda Departments depots, as it is considered that sale of coffee powder and roasted seeds will serve the ends of promotion better than sale of coffee seeds, besides preventing nonbona fide consumrs taking advantage of price disparity between the open market price and the minimum release price at which raw seeds are sold by these depots.

(c) Continuous watch is being kept on price trends and adequate quantities are being released for the internal market to check rise in prices. As a result, the price of raw coffee is already showing a declining trend.

Auction of Coffee in Kerala

1894. Shri Mohammed Koya: Will the Minister of Commerce be pleased to state:

- (a) whether there is any proposal to arrange for auction of coffee in the Kerala State;
- (b) if so, the details of the proposal; and
- (c) if the reply to part (a) above be in the negative, the reasons therefor?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) No. Sir.

- (b) Does not arise.
- (c) The demand for coffee in the Kerala State is not large enough to justify a separate auction centre in that State.

World Exhibition in Osaka

1895. Shri Ram Harkh Yadav: Will the Minister of Commerce be pleased to state:

(a) whether Government propose

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to participate in the World Exhibition to be held in Osaka, Japan 1970:

- (b) if so, the details of the Exhibition; and
- (c) the number of countries participating in the Exhibition?

The Minister of Commerce Manubhai Shah): (a) to (c). A Universal and International Exhibition, called the Japan World Exposition Osaka 1970, will be held from 15th March to 13th September, 1970. a general Exhibition of the Category recognised by the International Bureau of Exhibitions under conventions regarding national Exhibitions (popularly known as the Paris Convention of 1928). The Exhibition will be held under the Authority of the Japanese Government (Ministry of International Trade and Industry). An Association called the Japan Association for the World Exposition has been up set which has been officially recognised by the Japan Government and has been entrusted with the organisation of the Exposition.

- 2. The Theme of the Exposition is "Progress and Harmony for Mankind" divided into 4 theme subjects, viz .-
 - (i) Toward fuller enjoyment of life;
 - (ii) Towards more bountiful fruits from nature;
 - (iii) Towards fuller engineering of our living environment; and
 - (iv) Toward better understanding of each other.
- 3. This is the first time that a Universal Exhibition of the First Category is being organised in an Asian country viz. Japan, Government of India has not yet received the official invitation to participate in the Exposition in accordance with the provisions of the Convention. Hence no final decision could be/or has been taken India's participation. However, Shri

Kaoru Chuma, Mayor of the host city Osaka and later Shri Taizo Ishizaka. President of the Association organising the Exposition, have extended personal invitations to the authorities of the Government of India requesting India's participation in the Exposition. Considering the scope and magnitude of the Exposition and the fact that it is being held in an Asian country for the first time, it is thought that participation by India would be generally welcomed. The scope, magnitude, and extent of participation will, however, depend on various factors including financial limitation and the facilites that might be made available by the Exposition Authorities as well as the Japanese Government etc.

Written Answers

4. The invitations to the various Governments are still being extended by the Japanese Government. It is, therefore, too early to state about the number of countries which would be participating in the Exposition. The Organisers, however, believe that the response to their invitation will most encouraging and most of the countries invited would probably be participating.

सिगनेलरों की भर्ती

1896. श्री जगदेव सिंह सिद्धान्ती: क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले दो वर्षों में रेलों के लिये कितने सिगनेलर भर्ती किये गये :
- (ख) उन में सं कितते व्यक्तियों को हिन्दी में भी तार सिगनल देने का प्रशिक्षण दिया गया है :
- (ग) गेप व्यक्तियों को यह प्रशिक्षण कत तक दिया जायेगा : ग्रीर
- (घ) ऐसे रेलवे तार धर कितने हैं जिन में हिन्दी तार द्वारा संदेश भेजने की ब्यवस्था है ग्रीर जहां तार बलकों को देवनागरी लिपि में तार द्वारा संदेश भेजने के लिए प्रोत्साहन दिया जाता है

रेलवे मन्त्रालय में राज्य मन्त्री (डा० राम सुभग सिंह) : (क) से (ग). गुचना मंडायी जारही है ग्रौर सभा पटल पर रख ही जायेगी ।

Porters at Paleza Ghat

1897. Shrimati Ramdulari Sinha: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that first class passengers are the last to get the services of the porters at Paleza Ghat in the third trip;
- (b) whether Government are sware that sometimes for want of porters, they have to miss the steamer bound for Mahendru Ghat; and
- (c) what steps are being taken to ensure that first class passengers any train do not miss the corresthe ponding steamer for nonavailability of porters in first OL second trip?

The Deputy Minister in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

(b) and (c). No complaints of the nature mentioned have been received. However in order to climinate any complaint regarding shortage licensed porters at Paleza Ghat, their number has recently been increased and the supervising staff have been instructed to ensure that passengers are not inconvenienced for want of licensed porters.

Electrification between Virar and Ahmedabad Stations

1898. Shri U. M. Trivedi: Will the Minister of Railways be pleased to state:

(a) whether estimates for the electrification of Railways between Virar and Ahmedabad on the Western Railway have been prepared;

- (b) whether any progress has been made regarding the electrification;
- (c) whether any other scheme on any other Railway was given preference over this scheme; and
 - (d) if so the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes.

- (b) Detailed survey required for the preparation of the tender documents, is being taken up shortly. Meanwhile, negotiations for the supply of power are in progress with the Maharashtra and Gujarat State Electricity Boards.
- (c) and (d). Based on the detailed techno-economic studies carried out for various high density routes, electrification of Kanpur-Tundla Rourkela-Durg sections has also been undertaken. The priority to be accorded to each project depends on a number of factors such as the traffic density, the operating needs, availability of power, ecnomic utilisation of electric locomotives, the econmic viability of the scheme etc.

Electrification of Kanpur-Tundla Section of Northern Railway

1899. Shri U. M. Trivedi: Will the Minister of Railways be pleased to state:

- (a) whether global tenders have been called for the electrification of Kanpur-Tundla Section of the Northern Railway.
- (b) which other Sections in any of the other Zonal Railways are proposed to be electrified during the next four years; and
- (c) the cost of electric energy which will be required for working Tundla-Kanpur Section and how it compare with the estimated cost of electrical energy for operating Ahmedabad section?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes.

- (b) In addition to the completion of Third Plan through forward electrification works of Allahabad-Kanpur, Igatpuri-Bhusaval and Howrah-Kharagpur sections, electrification of Kanpur-Tundla (Northern) Rourkela-Durg, (S.E.), Virar-Sabarmati (Western) and Madras-Vajayawada (South and South-Central) sections is contemplated during the Fourth Plan period.
- (c) The tariff for electric power supply for Kanpur-Tundla is still under negotiation with the U.P. State Electricity Board and it is, therefore, not possible to compare it with the estimated cost of electrical energy for Virar-Sabarmati section.

Licensing of Roller Flour Milis

- Shrimati Jyotsna Chanda: Will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 806 on the 29th July, 1966 and state:
- (a) the names of the Flour Mills in the various States in the country which were set up after the that Ministry's Notification No. S. O. 187-IDRA-29 B-2-64, dated the 13th January, 1964;
- (b) the basis on which trial run quota and monthly wheat quota was allotted to these mills during 1965 and 1966:
- (c) the names of those mills out of these which have got a capacity more than 2,000 tons per month and were not registered under the dustries (Development and Regulations) Act, yet they were allotted more than 30 tons per day and the reasons therefor; and
- (d) the measures Government propose to take to allot optimum quota to those mills whose capacity is lying vacant and whose cases have been recommended by his Ministry?

The Minister of Industry (Shri D. Sanjivayya): (a) to (d). The information is being collected and will be placed on the Table of the House in due course.

Flour Mills in Hariana

1901. Shrimati Jyotsna Chanda: Will the Minister of Industry be pleased to state:

- (a) the names and location of flour mills in Hariana which were licensed by Government and which have grinding capacity of more than 3 000 tons per month;
- (b) whether it is a fact that some of these mills are not getting a quota of more than 30 tons per day, thus rendering their entire capacity idle for more than 3 weeks a month; and
- (c) whether Government propose to recommend their case for the ment of full adequate quota consistent with their grinding capacity to the Ministry of Food & Agriculture?

The Minister of Industry (Shri D. Sanjivayya): (a) Messrs. R. B. L. Banarsi Dass & Co. (P) Ltd., Ambala Cantt.

- (b) No. Sir.
- (c) Does not arise.

50 Million Credit to Ceylon

1902. Shri D. C. Sharma: Will the Minister of Commerce be pleased to state:

- (a) whether Government of Ceylon proposed to import from India 200 bus and truck chassis, a substantial quantity of tyres and powerlooms against Rs. 50-million credit offered by India to that country in 1962 and renewed last year;
- (b) whether any agreement has been arrived at in this regard; and
 - (c) if so, the details thereof?

The Minister of Commerce Manubhai Shah): (a) No formal proposal has been received from Government of Cevlon for import of bus and truck chassis, tyres and powerlooms against the credit of Rs 50 million offered by Government of India to Ceylon in 1962.

(b) and (c). Do not arise.

Conversion of M.G. Line into B.G.

1903. Shri H. C Linga Reddy: Will the Minister of Railways be pleased to state:

- (a) whether the survey regarding (i) conversion of Metre Gauge line from Bangalore City to Guntakal into Broad Gauge and (ii) Narrow Gauge line from Bangalore City to Chickballapur into Broad Gauge has been completed;
 - (b) if so, the costs thereof; and
- (c) when the works would be taken up?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) (i) A Traffic Survey for conversion of the Guntakal-Bangalore MG section to BG sanctioned in June, 1966 is still in progress. (ii) No survey for conversion of the Bangalore-Chickballapur NG section to BG has been ordered.

(b) and (c). For Guntakal-Bangalore Section the cost of conversion to BG can be given only after the survey is completed, and question of taking up the work will naturally depend on the results of the survey.

पूर्वोत्तर रेमवे के कर्मकारी

1904 **भी शिक**रे :

श्री हुक्तम चन्द कछवायः

न्या रेलवे मंत्री यह बताते की कृपा करेंगे कि :

- (क) क्या यह सच है कि पूर्वोत्तर रेलवे (बाराणसी जिला) के कर्मचारियों को शंकर शरण पंचाट के घन्तगंत उनकी 1 प्रक्तृबर, 1962 को हुई पदोन्नति के परिणाम-स्वक्प उनको देय बकाया राशि का धभी तक भूगतान नहीं किया गया है;
- (खं) यद्धिहां, तो इस के क्या कारण हैं;

- (ग) इस सम्बन्ध में कितने व्यक्तियों को तथा कुल कितनी धन राशि दी जानी है;
 प्रौर
- (घ.) बकाया राशि के कब तक देदिये जाने की संभावना है ?

रेलचे मन्त्रालय में राज्य-मन्त्री (डा० राम मुभग सिंह): (क) से (घ) मूचना इकट्ठी की जा रही है घीर यथा-समय समा-पटल पर रख दी जायगी?

Heavy Electricals, Bhopal

1905. Shri Indrajit Gupta: Will the Minister of Industry be pleased to state:

- (a) whether the management of the Heavy Electricals, Bhopal has paid the minimum statutory Bonus of 4 per cent to its employees;
- (b) whether the interim relief recommended by the Engineering Wage Board has been paid;
- (c) whether the increase in dearness allowances as sanctioned by the Gajendragadkar Commission has been paid;
- (d) whether it is a fact that no statutorily elected Works Committee exists at the plant; and
- (e) whether Government have any proposal to redress the employees grievances?

The Minister of Industry (Shri D. Sanjivayya): (a) No, Sir. Heavy Electricals (India) Limited, Bhopal, have not yet commenced making profits. Therefore, the liability to pay bonus, in accordance with Section 16(b) of the Payment of Bonus Act, 1965, would arise only with effect from the sixth accounting year following the accounting year 1961-62 during which the factory sold the product manufactured therein for the first time. The sixth accounting year following the year 1961-62 would be 1967-68 and the liability to pay bonus according to Section 16 of the Payment of Bonus Act, 1965, would arise only in the year 1968-69.

Written Answers

- (b) No, Sir. In accordance with the agreement dated 7th April, 1965, concluded by the management of Heavy Electricals (India) Limited. with the representative Union of their employees, under the Madhya Pradesh Industrial Relations Act, 1960, and consequent award of the Industrial Court, Indore, the employees are being paid pay and dearness allowance at Central Government rates. The representative Union have informed the management that no action need be taken for implementing the interim relief as recommended by the Wage Board for Engineering Industries and that the employees be allowed to continue to be paid at Central Government rates till orders of the Central Government are issued for plementation of the final recommendations of the Wage Board for Engineering Industries.
 - (c) Yes, Sir.
- (d) While no works Committee as such has been constituted under Madhya Pradesh Industrial Relaions Act, 1960, a Joint Committee consisting of 5 representatives of the management and 5 representatives of the Union has been formed with effect from 15th March, 1963 and is functioning satisfactorily.
- (e) A grievance procedure based on model prescribed under Code of Discipline in Industry is already in existence in the Company for redress of grievances of employees.

H.E.C., Ranchi

1906. Shri Indrajit Gupta: Will the Minister of Industry be pleased state:

(a) whether it is a fact that industrial relations between the management and workers of the H.E.C Ranchi, continue to be strained because of non-recognition of a presentative union;

- (b) whether the INTUC-affiliated Hatia Projects workers' union threatened to launch a strike if its demands are not settled by the 18th November, 1966; and
- (c) if so, Government's reaction in the matter?

The Minister of Industry Sanjivayya): (a) There has been some unrest among the workers of the Heavy Engineering Corporation Ltd. on account of a dispute between two groups of a union over recognition.

- (b) Yes, Sir.
- (c) Government of Bihar have held conciliation proceedings and agreement has been reached on a number of issues.

Imported Copra

1907. Shri Maniyangadan: Will the Minister of Commerce be pleased to state:

- (a) whether there is any cariteria: for distribution of imported Copra among the mill owners and other consumers:
 - (b) if so, what is the criteria;
- (c) what is the price of imported copra and at what price the same is given to consumers;
- (d) whether any duty has to be paid by the consumers on imported copra and if so, what is the rate;
- (e) what quantity of copra and oil has been imported during 1965-66 and what quantity is proposed to be imported during 1966-67; and
- (f) what quantity of copra and oil has already been imported during this year after the 31st March, 1966?

The Minister of Commerce Manubhai Shah): (a) and (b). Yes, Sir. Imported Copra would be distributed amongst the Scheduled and Non-scheduled units (crushing units and soap sector) equally. Similarly, crushers and soap manufacturers in both the sectors will share their allocation in the ratio of 50:50. The actual allotment of Copra to each unit would be made on the basis of best year's crushing/consumption of Copra/Cocoanut oil in 1962, 1963, 1964 and 1965.

(c) and (d): The landed cost of imported Copra on an average is about Rs. 2340 per Metric ton. It is released to the consumers by the State Trading Corporation after charging a margin of Rs. 120|- per tonne.

There is an import duty of 60% ad valorem on the import of Copra. However, there is a preferential rate of duty (50%) on such imports as originate from a British colony. The price of Rs. 2340/- mentioned above is inclusive of import duty which is 50% ad valorem and is paid by the State Trading Corporation.

(e) and (f): 48722 tonnes of copra valued at Rs. 628:26 lakhs was imported during 1965-66. No cocoanut oil was, however, imported during this period. During 1966-67, it is proposed to import Copra worth Rs. 3.0 crores till the end of calender year 1966. The position would be reviwed in December, 1966. Copra worth Rs.1.0 crores has so far been imported by State Trading Corporation during this year after 31st March, 1966. No quanity of cocoanut oil has been imported this year after 31st March, 1966.

Gazetted Posts in the Iron and Steel Controllers' Office

1908. Shri H. N. Mukerjee: Will the Minister of Iron and Steel be pleased to state:

- (a) the number of posts of Gazetted Officers in the Iron and Steel Controllers' main office at Calcutta and the regional offices at Delhi, Bombay and Madras;
- (b) whether they are classified as Central Services Class I and Class II or in any other manner; and
 - (c) whether any rules have been

framed and are observed in regard to appointment to such gazetted posts by direct recruitment and/or departmental promotion?

The Minister of Iron and Steel (Shri T. N. Singh): (a) The number of gazetted posts as on 17-11-1966 is as under:—

Main Office at Calcutta	32
Regional Office, Bombay	2
Regional Office, Madras	1
Regional Office, Delhi	2
Total:	37

- (b) All gazetted posts in this Organisation are classified as General Central Service Class I and II.
- (c) Yes, Sir, except in respect of posts which have been sanctioned temporarily for specific purposes.

Iron and Steel Control Organisation

1909. Shri H. N. Mukerjee: Will the Minister of Iron and Steel be pleased to state:

- (a) whether it is a fact that a number of gazetted posts in the Iron and Steel Control Organisation have been filled by promotion of persons who do not possess the requisite minimum educational and other qualifications;
- (b) whether the Union Public Service Commission has been consulted in this matter; and
 - (c) if so, with what result?

The Minister of Iron and Steel (Shri T. N. Singh): (a) to (c). Promotions to Gazetted posts are made on the basis of recommendations of Departmental Promotion Committees. For promotions to Class I posts in the Iron and Steel Control Organisation, a member of the UPSC is invariably associated with the Departmental Promotion Committee(s). No person not possessing the required qualifications has been promoted on a regular basis in this Organisation.

Accommodation to Class IV Employees

1910 Shrimati Vimla Devi: Shri Vasudevan Nair:

Raid and looting

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that all class IV railway employees are provided with rent free accommodation;
- (b) whether it is also a fact that rent is charged from the class IV employees in the railway workshops; and
 - (c) if so, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subling Singh): (a) No.

- (b) Yes.
- (c) Under the extent rules workshop, staff are liable to pay rent for quarters allotted to them.

12 hrs.
CALLING ATTENTION TO MAT-TER OF URGENT PUBLIC IM-PORTANCE

REPORTED RAID AND LOOTING IN CACHAR DISTRICT BY MIZO REBELS

Shri Vishwa Nath Pandey (Salempur): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

The reported recent raid and looting of Gharamura Bazar in Cachar District, Assum by armed Mizo rebe!s.

The Minister of Home Affairs (Shri Y. B. Chavan): Mr. Speaker. Sir, According to the information received from the State Government, on 9th November, 1966, at 21,30 hours a batch of Mizo rebels armed with rifles and light machine guns appeared at Gharmura village in Cachar District and

started looting and arson at the local Bus stand. In the course of the depredations the rebels looted Rs 9.000in cash from a shop. The shop was set on fire and further damage was caused by burning motor tyres, smashing glass panes and setting 13 others houses on fire. 30 to 40 rounds were fired at random by the rebels. The total loss is at present estimated at Rs. 80,000in.

Simultaneously, another batch of armed Mizo hostiles appeared on the eastern bank of the Dhaleswari river 7 to 8 of them crossed over to the western bank while the rest remained on guard to thwart any possible action by the security forces who were away on patrol duty elsewhere at the time of the occurence. On the Western bank, the rebels looted some property from a shop. All the rebels retreated at 23,00 hours on the same day.

On the next morning, the rebels were returning in scattered groups towards Mizo Hills and one group was intercepted by our security forces at Lalcherra. One rebel was killed and several others were injured. Considerable amount of arms and ammunition was also captured. The security forces in the area have been suitably reinforced.

भी विषय नाभ पाष्येय : श्रीमन् माननीय मं ी महोदय ने जो वक्तव्य दिया है उस से स्पष्ट है कि घरम्रा बाजार को लूट लिया गया और प्रान्ति से जला दिया गया । यह वाक्यात 9 नवम्बर को हुआ था, लेकिन 9 नवम्बर से भ्राज तक, जैसा कि समाचार पत्नों में प्रकाशित होता है, इस तरह के कई वाक्यात विद्रोही मीजो लोगों ने कछार छेत्र में किये हैं। मैं यह जानना चाहता हूं कि कछार का क्षेत्र भासाम में है ता पूर्वी पाकिस्तान के क्षेत्र से सटा हुमा है, लगा हुआ है, इस कारण मीजो विद्रोही पूर्वी पाकिस्तान जाते हैं, वहा पर ट्रेनिंग लेते हैं, । श्रा ते ते तरह-तरह के भ्रस्त्र लाकर यहां पर धांक्रमण करते हैं । वया मंत्री महोदय इस क्षेत्र को महरबन्द कर देना चाहते हैं,

सील बन्द कर देना चाहते हैं, जिससे विद्रोही मीजो पूर्वी पाकिस्तान न जा सकें प्रीर वहां से प्रस्त लाकर इस सेंत में उन का प्रयोग न कर सकें ?

Shrt Y. B. Chavan: Sir, if I have understood the hon. Member, he wanted to suggest that the border between Cachar and Pakistan should be seaicd. This word "sealed" is very easily used. But the present question is Mizo rebels attacking some areas in Cachar. Of course, there is no question of sealing the borders between Cachar and Mizo district. There is certainly communication. It is really an unfortunate occurence that did take advantage of the absence of the patrol which was in that particuler area, which had gone for looking after some other information it had received that very morning. Unfortunately, they took advantage of this and did this.

Shri R. Barua (Jorhat): In spite of the repeated assertions of the Government that the situation in the Mizo Hills has been brought under control, how is it that Laldenga with his followers has been able to come to Mizo Hills with impunity and start depradations in the areas beyond and outside Mizo Hills? Where is the lacuna in the administration?

Shri Y. B. Chavan: As those things are happening, certainly there are some things which need to be tightened up; I agree. There is no question of denying that. About Laldenga I have not yet got confirmed information.

Shri S. M. Banerjee (Kanpur):
Despite all the precautions taken by
the Government of India and by the
State police in those areas, constantly
the Mizo rebels or hostiles are increasing their activities of looting and are
collecting illegally and forcibly the
taxes etc. I would like to know
what is wrong—whether the policy
of the Government of India is weak or
whether it is their strength which
they are getting from Pakistan and

other countries where they are being trained and sent back; also, whether this question that they go there and come back after training has been taken up with the Pakistan Government and, if so, what is the reaction of the Pakistan Government.

Shri Y. B. Chavan: I can say on the basis of information that I had when I was in the Defence Ministry that this question was taken up with the Pakistan Government but they always repudiated such charges.

Shri Liladhar Kotoki (Nowgong): In view of the possibilities of such raids by the Mizo hostiles in the border areas of Cachar District, may I know whether Government have taken steps to tighten the security arrangements in the Cachar District-Mizo Hills border area?

Shri Y. B. Chavan: In the Mizo Hills the whole operation is in the hands of the Army and sometimes when they find it difficult to operate there they sneak out and try to activate themselves in other areas. This is one of the instances of that type.

Shri N. R. Laskar (Karimganj): The hon. Minister just now said that these occurrences are possible because of the absence of our armed forces there. I come from that area; that is constituency and I have personal knowledge of that area and I know the things there. There have previous occurrences there and one man was killed. There were repeated demands that at least one post should be there but that has not been done so far. It seems that only after the incidents take place our Government becomes wiser. I would like to know why it was not done?

Shri Y. B. Chavan: It would not be reasonable to expect that every area or place should be put in charge of the army; it would be unfair to the army.

Shri N. B. Laskar: There are about 6,000 people living in a compact area and they demanded an army post.

Shri Y. B. Chavan: Army operations are certainly continuing in the Mizo Hills area. Cachar is not supposed to be under army operations.

Raid and looting

Shri N. R. Laskar: Mizo Hills start from there

Shri Y. B. Chavan: Maybe, it starts from there, but the point is where these occurrences take place. They do not take place in Cachar.

Dr. L. M. Singhvi (Jodhpur): May I know whether the Government is fully aware of the large-scale assistance that the Mizos are receiving from abroad, particularly in terms of equipment and training in guerilla warfare that they receive in Pakistan, and that unless a massive and sustained effort is made this threat will continue to grow as a cancerous growth in our body politic?

Shri Y. B. Chavan: I entirely agree with the hon. Member and, therefore, we do make a sustained effort on our side. That sustained effort is now gradually getting in strength and I hope, in weeks or months to come possibly it might produce results.

Shri Hem Barua (Gauhati): May I know if Government are aware of the fact that recently about 3,000 and Mizo hostiles trained in Pakistan have entered into the Mizo Hills District of Assam together with Mr. Laldenga, the President of the so-called provisional government of the Mizo rebels with headquarters in East Pakistan, and they are now in ful! control of the 700-and-odd villages in the Mizo Hills District where, as a matter of fact, our civil administration, except in the headquarters station of the Mizo Hills and a few sub-divisional towns, does not as matters stand today?

Shri J. B. Kripalani (Amroha): Who told you?

Shri Hem Barua: I know that.

In the context of that, may I know what steps Government have taken

to comb the area of the Mizo and the Naga hostiles who are cooperating and also to restore civil administration in that particular area called the Mizo Hills District of Assam?

Shri Y. B. Chavan: As the hon. House is aware, since the end of February, 1966, when this armed rebellion took place in the Mizo Hills, this whole area was given for operational purposes to the army. The army took charge of more important strategic places and established the civil administation. Certainly, the civil administration in the rural areas in the Mizo District is paralysed partly. The Assam Govenment is making its best effort which is being supported by the Central Government by sending some officers and giving them proper help. I must say that even today the problem is not completely solved, I entirely agree with that. I am not try-ing to cover up things. I must frankly admit what the position there is. But. certainly, it requires a very sustained effort. Merely combing this area or combing that area is not going to help. We will have to win the confidence of the people. To that extent, it is not merely a question of police operation or army operation. It is a sort of political question also. have to win the confidence of these people-they are our own peopleand, therefore, it is a question which requires very constant effort, understanding effort, and that effort is being made

Mr. Speaker: Shrimati Jyotsna Chanda.

Shri Hem Barua: The hon. Minister just now said that he has entrusted the work to the Government of Assam. May I submit, in this connection, that it is the Government of Assam, the wrong policy pursued by the Chief Minister of Assam, that encouraged the Mizo people to ask for an independent State?

Mr. Speaker: Order, order. Shrimati Jyotsna Chanda Shri Hem Barua: I have the papers with me also

Shrimati Jyotsna Chanda (Cachar): May I know whether it is a fact that 2000 to 3000 Mizo armed volunteers regrouped near the Mamit, Kalasit and Bhaivavi are not far from the Cachar District, just near the border of Cachar, and, if so, what measures the Government propose to take to curb their activities as they have done in Cachar recently.

Shri Y. B. Chavan: I just explained what steps we have been taking. As to what is the number and the other people coming in, I have got the confirmed information.

Shrimati Jyotsna Chanda: Whether they have regrouped there?

Mr. Speaker: Not the second one.

Shri P. C. Borooah (Sibsagar): The hon. Minister just now said that the matter has been taken up with the Pakistan Government not to give any quarters to the Mizo rebels. Do the Government consider the training of Mizo rebels and the supply of arms to them as a violation of the Tashkent Agreement and, if so, have the Government taken up the matter with the U.S.S.R. under whose auspices the Tashkent Agreement came to exist?

Shri Y. B. Chavan: I answered that question. On the basis of that information, we have got the figures in the Defence Ministry. The charges were made but they were repudiating those charges.

श्री यदापाल सिंह (कैराना) : यह सरकार जो निहल्ये प्रदर्शनों के ऊपर गोली चला कर बहादुर बनना चाहती है क्या वाक़ई वह मीजो विद्रोहियों को दबाने में नाकामयाब हो चुकी है या किसी पोलिटिकल परपज से उन को पाले हुए है ?

Shri Y. B. Chavan: Both the charges are unfounded. I should say it is 2084 (Ai) LSD—\$.

a question of attitude. We are taking strong steps in the Mizo Hills.

भी हुकम चन्द कछ्दाय (देवास) : भ्रष्ट्रेयस महोदय, भ्राज समाचारपत्नों में भी भ्रागया है भ्राप ने मेरा नाम ऐड नहीं किया।

मध्यक महोदय: जब यह एजेंडे में श्रा जाय श्रीर उस के बाद अगर किसी का नोटिस आये तो उस का नाम मैं ऐंड नहीं कर सकता।

श्री हुकम चन्द कछवाय : म्राज जो समाचार भ्राया है वह बिल्कूल भिन्न है।

प्रध्यक्ष महोदय : मैं उस को ग्रलह**दा** देख लूंगा ।

Shri D. C. Sharma (Gurdaspur): I agree with the hon. Minister of Home Affairs that this a matter of political education as also a matter of security and defence. May I know what effort the Government had made during the last few years-I would say, few years and not few months-to win over the confidence of the Mizo people which aims at its full integration with India and why is it that, day by day, the situation has gone on deteriorating in spite of the noble intentions which the Government India and the Government of Assam have?

Shri Y. B. Chavan: It certainly raises an important question. I am supposed only to explain the fact as it exists today. Certainly there are two groups in Mizo Hills also. There are some people who are supporting the Administration even today. This group which is supporting the Government is not supporting it merely because they are politically inclined one way or the other but also because they support the policies of the Government of India. They are not doing it without any reason.

Shri D. C. Sharma: Then how can these people loot the bazaars in broad daylight and set fire....

4056

Mr. Speaker: I would not allow him.

Mr. Venkatasubbaiah,

Shri P. Venkatasubbaiah (Adoni): While endorsing the Minister's statement that the Mizo situation could be brought under control not only by some repressions here and there but also by winning over the people, may I draw the attention of the hon. Minister to the statement issued by Mr. Chaliha—it has appeared in Times of India-that the Government was totally unprepared when the first disturbances started, and may I know whether there is any concerted and co-ordinated effort between the civilian authorities of the State Government and the army authorities not only to bring law and order but also to create confidence in the law-abiding Mizos and to protect them from the terrorist activities of rebel Mizos?

Shri Y. B. Chavan: I have explained in my reply to the hon. Member, Mr. Hem Barua's question that such efforts have been undertaken and they have produced certain good results. But certainly there is further scope for further efforts. I have not denied that also.

Shri N. C. Chatterjee (Burdwan): Some Mizo rebels were given military training in East Pakistan and they are reported to have crossed the Indian border. Have they anything to do with this outrage in this particular area and is it correct that they have set up a particular regime for Mizo Government in East Pakistan and are operating from there?

Shri Y. B. Chavan: If I have understood the hon. Member's question correctly, these Mizo hostiles who come to Cachar are really a part of the entire Mizo group there. They are certainly getting aid from outside our country; it is a fact. I think, being pressurized by the activities in Assam, in Mizo Hills District itself, in order to sustain themselves, in order to maintain themselves, they go out of that area and try to loot and get some

money or other things which they possibly require to carry on their own organisation.

Mr. Speaker: The second part was whether they have set up a Governmena in East Pakistan.

Shri Hem Barua: That was admitted in the House.

An hon. Member: Let him admit it now.

Shri S. M. Banerjee: There was a call-attention motion and I asked the same question. Today it has appeared in the newspapers that 250 Mizo rebels who had been to East Pakistan have come back. We want a reply to that.

भी काशीराम गुप्त (ग्रलवर): ग्रध्यक्ष महोदय, मैं ग्राप का प्यान श्रीर गृह मंत्री जी का प्यान कल की घटना की श्रीर दिलाना चाहता हूं.....

ग्रध्यक्त महोदयः इस तरीक़े से नहीं साहब ।

श्री काशीराम गुप्त : कल ऐसी घटना हुई कि.....

प्रथम महोदय: श्री काशी राम जी, मैं इस तरीक़े से यहां नहीं उठाने दे सकता। प्राप पहले मुझे उस के बारे में लिख कर दें।

भी काशीराम गुप्त : वह है ही घटना ऐसी कि.....

द्याध्यक्ष महोदय : बगैर नोटिस दिए हुए इस तरीक़े से मैं उसे नहीं उठाने दे सकता हूं।

श्री काशीराम गुप्त : नोटिस का प्रश्न नहीं है ।

ब्रध्यक्ष महोदय : लेकिन इस तरीके से मैं नहीं सुन सकता । श्राप मुझे पहले लिखें।

श्री काशीराम गुप्त : श्राप्त सुन लीजिये एक मिनट में खत्म हो जायगा ।

प्रध्यक्ष महोदय : नहीं इस तरीके से मैं नहीं सून सकता । कोई चीज ऐसे नहीं म्रा सकती है।

श्री काशीराम युक्त : ग्राघ्यक्ष महोदय,

ष्मध्यक्ष महोदय: मैं ऐसे नहीं सून सकता। I have asked him again and again to resume his seat.

श्री काशीराम गुप्त : ग्रध्यक्ष महोदय, कल

प्रध्यक्ष महोवय : श्राप बैठ जाइये । श्रगर श्राप अब भी नहीं मानते हैं ता रेकार्ड नहीं किया जायगा।

श्री काशीराम गुप्त : **

भी हुकम चन्द कछवाय : अध्यक्ष महोदय. टक्कर लग जाती ता ।

ष्यक महोदय : इस तरह से पालियामेंट का काम कैसे चल सकता है। मुझ को दो नाइन लिख कर भेज देते तो इस में उन का न्या नुबसान हो जाता। वह मझ को लिख सकते थे। He could have very easily written to me.

भी हुकम चन्द कछवाय : लिख कर देने . में तो ब्राठ ब्राठ दिन लग जाते हैं फिर भी सुनवाई नहीं हाती है।

12,20 hrs.

PAPER LAID ON THE TABLE

ANNUAL REPORT OF TRADE MARKS REGISTRY

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table a copy of the Annual Report of the Trade Marks Registry for the year ending the 31st March, 1966 under section 126 of the Trade and Merchandise Marks Act, 1958. [Placed in Library, see No. LT-7349/66].

12,201 hrs.

ARREST OF MEMBER

(Shri Mani Ram Bagri)

Mr. Speaker: I have to inform the House. that I have received the following communication, dated the 17th November, 1966 from the Sub-divisional Magistrate, New Delhi:-

"I have the honour to inform you that I have found it my duty in the exercise of my powers as sub-divisional magistrate to arrest Shri Mani Ram Bagri, Member, Lok Sabha, under sections 107|150, Code of Criminal Procedure, on the basis of the police report dated the 15th November, 1966 saying that he had exhorted students to take out procession to Parliament Street in contravention of section 144, Criminal Procedure Code, which was a wrongful act and so provocative that it may occasion breach of peace and public tranquility.

Shri Mani Ram Bagri was, accordingly, arrested on the 17th November, 1966 at about 6 p.m. and was produced before me in New Delhi courts. He was re-manded to judicial custody till the 28th November, 1966 and is at present lodged in Tihar Jail, Delhi, as he failed to produce the security demanded, that is, two sureties of Rs. 25,000 each with a bail bond in the like amount.".

भी मीर्य (भ्रलीगढ़) : भ्रष्ट्यक्ष महोदय, मेरी व्यवस्था सम्बन्धी म्रापत्ति है। श्री बागडी की गिरफ्तारी काननी हो या गैरकाननी,

^{**}Not recorded.

[श्री मौयं]

यह घदालत जाने, लेकिन जिस प्रकार उन की गिरफ्तारी हुई, सी० ग्राई० डी० ने इस बिल्डिंग को इस्तेमाल किया, यहां के वायरलेस सेट को इस्तेमाल किया गया, यहां से जिस तरफ से वह निकलने वहां टैक्सी खड़ी हुई थी। जिस तरह से वह भागी, उस से ऐक्सिडेंट भी हो सकता था। इस बिल्डिंग कों गिरफ्तारी के लिये इस्तेमाल करना, सी० ग्राई० डी० ग्रीर पुलिस लगा कर, यह ग्रवैद्यानिक है और यहां पर गलत परम्परा डाली जा रही है। जिस ढंग से गिरफ्तारी हुई है, उस ढंग के खिलाफ मैं व्यवस्था का प्रका उठा रहा हूं। इस के लिये कोई नियम बना दिया जाये। इस बिल्डिंग को ग्रीर वायरलेस सेट को इस्तेमाल किया गया है।

श्री काझीराम गुप्त (प्रलवर): मेरा व्यवस्था का प्रथन यह है कि क्या किसी मेम्बर को किसी दूसरे मेम्बर की गाड़ी में बैठे हुए जिस में दो तीन श्रीर भी लोग बठे हों, चलती हुई टैक्सी के द्वारा रुकावट डाल कर श्रीर ऐक्सिडेंट की सम्भावना को बढ़ा कर, गिरफ्तार किया जा सकता है। श्रगर वह गिरफ्तार किया जा सकता है तो फिर मैंजिस्ट्रेट महांदय ने जो लिखा है उस के बारे में मैं कहना चाहता हूं कि जिस वक्त श्री बागड़ी उस गाड़ी में बैठ कर जा रहे थे उस वक्त श्री शिव नारायण भी बैठे हुए थे, वह श्रकेले नहीं थे....

श्री प्रकाशवीर शास्त्री(विजनीर) : श्री णिव नारायण कांग्रेस वाले ।

भी काशीराम गुप्त : जी हां, उन्होंने कहा कि मैं कांग्रेस वाला हूं। मैं यह जानना चाहता हूं कि क्या यह सम्भव है कि किसी मेम्बर को जिस के पास पालियामेंट का कार का पास है चलती हुई गाड़ी में से, रुकाबट डाल कर, और उस को रोक कर पकड़ा जाये। क्या यह बात उचित हो सकती है। Shri H. N. Mukerjee: (Calcutta Central): I have been very disturbed since yesterday when I noticed in this House, on the premises of Parliament the presence of police officers who had no business to be here....

An hon. Member: Intelligence pesple.

Shri H. N. Hukerjee: . . . and I at once along with some other of colleagues drew the attention of the Security Officer who is supposed to be in charge of this building, and were told in a very nervous fashion that the man was here for purposes of verification-Heaven knows what verification means; I tried point of time-it was nearly five of clock-to contact you and I went up to your Chamber and I discovered that you had already left, and Deputy-Speaker was in the and so, I could not tackle the matter at that level. This is what I seen along with some other Members of Parliament, and I noticed that Shri Bagri in particular had been followed right inside Parliament House and it was he who had pointed out to us the presence of these officers about whom we referred to the Security Officer in charge of Parliament buildings.

I myself went in the car of Shri Mani Ram Bagri who war good enough to take me in his car. But I had no idea that he would be arrested straightway. On the contrary, I had a feeling that because some of us, Members of Parliament, did speak to the Security Officer about it, at least some restraint should have dawned upon the minds of these people unless they are so frightened and panicky as not to know where to stop and where te draw the line.

We have seen in the papers today pictures of policemen and some kinds of officers scrutinising people traveling in buses to Delhi and that sort of thing. Do we live in a police state of this description that even people travelling in buses would be examined and policemen would be peerring every where? I am not concerned with it at the moment. moment, what I am very seriously concerned about- I do wish that you support me in this regard-is that inside Parliament House, we discover police officers of some description-I cannot specify them-trying to keep a watch on Members. We were told that they had come for 'verification'what 'verification' means, we do not know-and they were shaking in their shoes when we confronted them with that position.

Arrest of

That is why I wanted to bring to your notice what had happened yesterday, our cars being stopped and that sort of thing. Heaven know what kind of enormity is being perpetrated on us.

Yesterday we heard Shri Gopalan and Shri Maurya relating the kind of ignominy to which they had been subjected because the Government does not know what is, what; it is panicky and shaking in its shoes and has not the moral stamina to stand up to whatever the people want to do. That is why this kind of thing is taking place. This is extremely disgraceful and I wish you would take some notice of it so that the Government does not at least degrade the parliamentary system in the way in which these nincompoops sitting in power today are going to do.

Shri A. K. Gopalan (Kasergod): I had given notice of a call attention motion about the situation in the Delhi University campus where not only the students but also the teachers and others have not been allowed to come in. . . .

Mr. Speaker: I am concerned with what we have before us.

Shri A. K. Gopalan: I am coming to that.

As far as Members of Parliament are concerned, we have seen what is reported here. Yesterday when I was going, Shri Maniram Bagri was not allowed and others also were not allowed Shri Nath Pai was also there. They have reported to me that they were going. Shri Khadilkar was also in the car. He also said that when they were going, they were not allowed. We are not allowed to come to Parliament and go to our places. This is the situation prevailing here.

The students have given notice of a demonstration. There is a ban on the demonstration and there are precautions taken. So what is this panic about? The military and the police have besieged the whole city. Nobody can come in or go out. If this is the situation, even though Government say that the demonstration has been banned and they have taken all the precautions and nothing will happen, if this is the situation

Mr. Speaker: I am now listening to points made in connection with the arrest which is being referred here, not to other things.

Shri A. K. Gopalan: The arrest that has been referred, to, that has to be considered; but this also has to be considered....

Mr. Speaker: I cannot go into other things.

Shri A. K. Gopalan: Why should he have been arrested just at that point of time? Why could he not have been arrested before that afterwards?

Mr. Speaker: Shri Kapur Singh.

Shri G. N. Dixit (Etawah): point of order.

Mr. Speaker: I will call him.

Shri Kapur Singh (Ludhiana): I will confine myself to the matter of [Shri Kapur Singh]

the arrest which the House is discussing now, namely, the arrest of the hon. Member, Shri Maniram Bagri. Apart from the technical legalities and apart from the formalities of the case, there is such a thing as the graces of a civilised, decent, democratic life. It is not proper for the Government, no matter what the circumstance and no matter what the legal justification they may have, to treat honourable Members of this House as of they were All Capones and habitual criminals.

Shri J. B. Kripalani (Amroha): It appears to me that some Members of Parliament are such untouchables that those associating with them or going in the same car with them should be harassed. I think this must stop.

Shri Maurya: I object to the word 'untouchables' used.

Mr. Speaker: He has used it in a different sense.

Shri Tyagi (Dehra Dun): I think it is an important matter which require clarification from the Chair as well. While all members are unanimously of the view, I hope, that nobody could be arrested in that manner here in the House and the dignity of the House has to be maintained, they also carry with them a liability. If I am aware that there is a warrant against me, I have no business to use this House as a sanctuary. I must volunteer myself and get arrested. If I have a warrant against me and I know that they are going to arrest me, then if I deliberately come here. . . .

Shri J. B. Kripalani: Nobody knew.

Shri Tyagi: The person concerned knew, it is not a question of others. Every one else here knew that Mr. Bagri was keeping in Parliament House to avoid arrest.

Some hon. Members: No.

Shri Tyagi: Do members agree that it is not dignified for a member to escape arrest by coming into Parliament House and using it as a sanctuary? That should also be objected to.

Shri G. N. Dixit: The privileges of the House are given in Chapter XX, and with regard to the question of arrest, rules 232 and 233 are the only provisions which are given in the rules. Rule 232 reads:

"No arrest shall be made within the precincts of the House without obtaining the permission of the Speaker."

And rule 233 reads:

"A legal process, civil or criminal, shall not be served within the precints of the House without obtaining the permission of the Speaker."

Apart from these two provisions, there is no other provisions in the rules about privilege. Therefore what the police officer did outside the House precincts is not a question of privilege to be discussed here or to be raised as a point of order.

Apart from this, you will also see that what was before the House was rule 229, and according to the rules, a point of order can be raised only with regard to the matter which is before the House at the moment. Rule 229 is about intimation to the Speaker about arrest. Whether that intimation is proper, valid or not, is the only question on which a point of order can be raised at the moment.

Therefore, neither on that point nor on the point of privilege, all that is being put by the members at the moment is in order. This is my submission. (Interruptions).

Shri S. M. Banerjee (Kanpur):
Yesterday the whole question was raised in this House, and we, many of us, are not afraid of any arrest because we know that our proper place is the prison under this Government, but we raised certain matters

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which concern the rights and privileges of the members.

Yesterday right from 3 p.m. or even from 12 O' Clock, a CID officer was there. I have nothing against him, he must have been performing his duty. At 5 O' Clock the wife of Mr. Maurya who was just waiting for Mr. Maurya near the Inner Enquiry, med us that the CID officer was there and his only purpose was to identify Mr. Bagri and get him arrested the moment he crossed the precincts of Parliament House or he crossed the gate. We in our wisdom, consulted the senior members of this House, including Prof. Mukerjee and others-Shrimati Renu Chakravartty was also there, today she must have gone to Calcutta-and we went and talked to that officer and he confessed, "Yes, am an intelligence officer." Generally, an intelligence officer might come under the garb of a security man, but that is a different matter, I have nothing to say against that. I had seen the CID officer waiting inside just gate No. 2 and he said he verifying the persons who were going to the various galleries; this not be done immediately. At he should have done on the spot investigation or enquiry; it is never done by them.

Shri Priya Gupta rose-

Mr. Speaker: Should I stop him now and allow Mr. Priya Gupta?

Shri S. M. Banerjee: At 5.30 you were not present; you were unfortunately away and Mr. Dinen Bhattacharya raised this question and said that inside these precincts Mr. Bagri arrested. I have nothing against the arrest. From the communication it is said that there was a warrant on the 15th for his arrest. On the 15th he was at his residence; on the 16th he came to Parliament, though was suspended. The arrest was made only on the 17th, after proper guarding him, by the intelligence people inside when he was travelling Mr. Sheo Narain and Kashi Ram Gupta practically dragging him outside. It is most unfair.

Mr. Speaker: It is enough. Mr. Hem Barua.

Shri S. M. Banerjee: Only one sentence more. We have to safeguard the sanctity of the House. Even today I have moved a privilege motion against the Home Minister. The DIG has confirmed the shoot-at-sight order. Let him contradict it now.

Mr. Speaker: I am not concerned with it now. Mr. Hem Barua.

Shri Hem Barua (Gauhati): Instead of the Education Ministry trying to deal with the proposed students demonstration, the responsibility has unfortunately been shifted to Home Minister. As a result of that not only Members of Parliament are arrested in a very shab manner in violation of your ruling given in this House that unless there is a grave criminal charge against a Member, no Member should be arrested when the Parliament session is on. The whole of the Delhi University has been converted into a concentration camp.... (An Hon Member: No.) Policemen are posted at all conceivable positions in the university campus. how democracy has been reduced to smithereens. Parliament has made to yield to all pressures coming from the police authorities. My friends have stated that there were intelligence people who almost took control of Parliament House yesterday. That is what happened. The police were inside Parliament precincts in order to arrest Mr. Mani Ram Bagri. You are the custodian of the rights and privileges of the Members you should take up this matter and see that police cars are not allowed inside the Parliament precincts.

Shri J. B. Kripalani: Shri Khadilkar was in the same car; let him speak.

Mr. Speaker: I am not recording evidence.

Shri Khadilkar (Khed): I have written a letter to you. Sir. The question is simple. I was standing on the porch for a taxi. It is an important matter from another angle. I could not get a taxi. Then, Mr. Nath Pai came out and said: I will give you a lift. As he started the car, Mr Bagri approached us and said: will you give me a lift? We said yes and he got into our car. We never knew that there was a warrant. We went out of the gate. Police cars followed our car. He dropped me at Talkatora road at my residence. In the meanwhile we asked Mr. Bagri why the police officers were after him. He said that "I want to go the same way." His he could not proceed further. way was blocked by a police Shri Nathi Pai is not too well so I was rather perturbed. them there was no question of ding; the only thing was we wanted to drop him at his residence. never knew it and then, when police officers blocked the way, I could not approach the car; Shri Nath spirited away the car and brought him back here and gave him in his custody because he was standing there before porch. (Interruption).

The one point on which we feel is this. The police officers, when I told them that Nath Pai is not too well, we do not want to hide him, wanted to leave him at his residence, they ought to have behaved a little better. That is the only thing that I wanted to submit to you.

Shri Raghunath Singh (Varansai): I was there from the very beginning.

श्री यज्ञपाल सिंह (कैंगना) : ग्रध्यक्ष महोदय,

ग्राध्यक्ष महोदय : ग्रार्डर, ग्रार्डर । मैंने सब कुछ मून लिया है। ग्रब ग्रीर किसी माननीय सदस्य के कुछ कहने की जरूरत नहीं है । सब माननीय नदस्य बैठ जायें ।

भी यज्ञपाल सिंह : मध्यक्ष महोदय, क्या बात है कि घाप छोटे भादमियों की बात नहीं सुनते हैं ? जो सदस्य बिना ग्राप की इजाजत लिये वोलना शुरू कर देते हैं, उन को तो मौका मिल जाता है, लेकिन हम नहीं बोल सकते हैं। ग्रांखिर क्या बान है?

म्रध्यक्ष महोदय ग्राडेर, ग्राडेर । माननीय सदस्य बैठ जायें ।

भी यशपाल सिंह : अगर आज यहां पर श्री मध लिमये, डा० लोहिया या श्री बागडी होते. तो क्या वे बोलते या नहीं ? हम छोटे मेम्बर हैं। हम दरख्वास्त कर रहे हैं कि हमें कुछ कहने का मौका दिया जाये. लेकिन ग्राप हमारी दरस्वास्त को नहीं मान रहे हैं।

श्री रघुनाय सिंह : मैं सही बात बता देना चाहता है। कल जब सदन चल रहा था, तो मुझे यह ख़ाबर दी गई कि पुलिस वाले पालियामेंट हाउस के अन्दर ह्या गए हैं, श्री बागडी पालियामेंट हाउस के अन्दर हैं और पुलिस वाले उन को एरेस्ट करना वाहते हैं। यह खबर सून कर मैंने कहा कि पुलिस वालों का पार्लियामेंट के अन्दर आना ठीक नही है। जब मैं पालियामेंट हाउस के गेट नम्बर 1 पर पहुंचा, तो मैंने वहां पर देखा कि श्री बागडी का एक बंडल लपेट कर रखा हम्रा है, जिस तरह पिछली बार उन्होंने एक बिस्तर रखा था। पुलिस बाले पालियामेंट हाउस की प्रिसिक्टम के बाहर खड़े थे।

जब मैं वहां पर खड़ा था, तो श्री नाथ पाई वहां पर ग्राए ग्रीर ग्रपनी कार की नरफ़ गए । श्री बागडी उस कार में बैठ गए ग्रीर श्री नाथ पाई ग्रपनी कार में बड़ी तेजी से पालियामेंट स्टीट वाले गेट से चले गए । पुलिस वालों ने गेट के अन्दर कार को नहीं रोका । पार्लियामेंट हाउस की प्रिसिक्ट्स में कोई भी कार्यवाही नहीं हुई । जैसा कि मैंने कहा है, श्री नाथ पाई की कार बड़ी तेजी से गई भीर पुलिस की एक कार भीर मोटर साईकिल उसके पीछे पीछे गई। मैं उसी जगह

खड़ाया। मैंने यहां के बाच एंड वार्ड के एक भादमी को कहा कि वह श्री बागड़ी के बंडल को देखता रहे !

पांच मिनट के बाद श्री नाथ पाई फिर स्राए । वह पालियामेंट स्ट्रीट वाले फाटक से गए थे । भीर साए विजय चंक के फाटक से । श्री नाथ पाई ने कहा कि यह बड़ी खराब बात है । पालियामेंट के मेम्बर्ज के साथ इस नरह का स्ववहार किया जा रहा है । उन को चैक किया जाता है । एक्सिउंट होते होते बच गया । श्री नाथ पाई ने श्री बागड़ी को उसी गेट नम्बर । पर उतार दिया । श्री बागड़ी ऊपर प्रपने बिस्तर के पास श्राए । उन्होंने मुझे कहा कि स्नाप मुशे ले जा कर छोड़ दीजिए । मैंने कहा कि स्नाप ठहरिए, मैं सभी स्नाता हूं । उन को पालियामेंट हाउस के प्रिसक्ट्स के सन्दर नहीं रोका गया और न एरेस्ट किया गया । (Interruptions).

ग्रध्यक्ष महोदय : ग्राडंर, ग्राडंर ।

भी शिव नारायण (बांमी) : ग्रध्यक्ष महोदय, मेरा नाम दो बार लिया गया है श्रीर ग़लत तीर पर लिया गया है । मुझे स्पष्टीकरण करने का मौका दीजिए ।

स्रध्यक्ष सहोबय: अगर आप का नाम लिया है, तो इस में बदनामी की कोई बात नहीं है। आप बैठ जाड़ये। जो कुछ हुआ है, बढ़ मैंने मुन लिया है।

श्री किय नारायणः मेरा नाम दो बार लिया गर्या हूँ । मुझे क्लैरिफिकेशन करने दीजिए ।

स्राच्यक्त महोदय : ग्राग ग्राग का नाम लिया गया है, तो कोई बात नहीं हैं । माप बठ जाइये ।

Shri Sheo Narain: I want to clear the whole position.

Shri Priya Gupta (Katihar); I have been standing from the very beginning.

Mr. Speaker: Order, order. Ne further discussion.

भी हुकम बन्द कछवाय (देवाम) : प्रध्यक्ष महोदय, सत्र सदस्यों को मौका दिया जाये ।

प्रध्यक्ष महोदयः मैं इस वक्त सब सदस्यों को मौका नहीं दें सकता है।

भी प्रकाशकीर सास्त्री: धध्यक्ष महोदय, जो माननीय सदस्य अपने आग उठ कर बोलने लग जाते हैं, उन को तो मौका मिल जाना है।

प्रध्यक्ष महोदपः यह शिकायत तो हमेशा रहती है। हर एक को यह शिकायत है।

भी प्रकाशाचीर चारती: चूंकि हम लोग खड़े हो कर प्राप का ध्यान प्राकृषित करते हैं भीर प्राप को प्राक्षा मांगने हैं, इसलिए हम को मौका नहीं मिलता है।

श्री प्रिय गुप्त: मैं पहले से खड़ा हूं, लेकिन मुझे नहीं बुलाया गया है। श्री रघुनाथ सिह ने बगैर पूछे बोलना गुरू कर दिया और उन को मीका मिल गया।

भी हुकम कर्य कछवाय: मेरे माय घटना हुई है, लेकिन मुझे नहीं बुलाया गया है।

क्रध्यक्ष सहोदयः हर एक माननीय सदस्य बताना चाहता है कि क्या हुन्नाथा। श्रव हर एक घटना के बारे में यहां पर **डीबे**ट नहीं हो सकती है।

Shri Priya Gupta: You allowed Mr. Raghunath Singh to speak without permission.

Mr. Speaker: It was not without my permission that he spoke.

Shri Priya Gupta: How was he given the permission? He never sought it and you gave it.

भी प्रकाशकीर शास्त्रीः इस बारे में कुछ नियम तो होना चाहिए। ब्राध्यक्ष महोदय : नियम तो है, लेकिन जिन को मीका नहीं मिलता है, उन को हमेशा शिकायन रहेगी ।

श्री शिव नारायण : अध्यक्ष महोदय, कम से कम मुझे स्पष्टीकरण का मोका तो मिलना चाहिए । मेरे बारे में ग्रलन बातें कही गई हैं ।

श्री प्रिय गुरत : सन के लिए एक नियम होना चाहिए । मैं इतनी देर से खड़ा हो रहा हूं, लेकिन मुझे नहीं बलाया गया है, अब कि दूसरे माननीय सदस्यों को मीका दे दिया गया है ।

श्री क्षिय नारायण : अध्यक्ष महोदय, पालियामेट का नियम है कि सदस्यों को पर्सनल एक्सप्लेनेशन का अवसर दिया जाता है। मुझे भी अपनी बात क्लीयर करने का मौका मिलना चाहिए।

Mr. Speaker: Mr. Sheo Narain as well as Mr. Priya Gupta will kindly go out of the House.

(Shri Sheo Narain than left the House).

Mr. Speaker: Mr. Priya Gupta also will kindly go out.

Shri Priya Gupta: Is it to balance this, Sir? (Interruptions).

(Shri Priya Gupta then left the House.)

श्री हुकम चन्द कछवाय : क्या ग्राप दो बैलों की जोड़ी को निकाल यहे हैं ?

Mr. Speaker: I have heard in detail what has happened. Members would appreciate my difficulty also. It is a limited sphere in which I can work. I must safeguard the rights that are attached to this House and to the hon. members. Within the precincts of the House, no arrest can be made. If it has to be made, first my permission has to be sought.

श्री किशन पटनायक (सम्बलपुर) : मैं एक स्पष्टीकरण चाहता हूं । यहां पर एरेस्ट नहां होती हैं, लेकिन एरेस्ट की कार्यवाही भूह हो जाती हैं ।

मध्यक महोदय : म्राप बैठिए ।

My permission has to be sought before any arrest can be made within precincts of this House. Further, if the police come inside the House on mission, may be in plain clothes, they must not behave in such a manner that they might be offensive to the members or might impede the lawful discharge of their duties by the members. I will request the Home Minister that if any police officer has come inside the Parliament House either for the work of the intelligence department or for any other purpose he should not conduct himself in such a manner that his interference is so apparent. (Interruptions). Sometimes I have to call him for security purposes, and it is But he should not conduct himself in such a manner that his interference is so apparent or embarrassment. Membrs Causes should have free entry into Parliament House and free exit out of it whenever they want. They should not be obstructed. I will certainly see that those rights are not interfered with. But further than that, I am sorry I cannot interfere, if the police pursues some member outside the precincts of Parliament House. This point is being brought into prominence that there was a car or taxi waiting inside the House. (Interruptions). I will have this whole matter examined. I will keep in mind what actually has been stated to me and I will find out the conditions under which this has happened. requires any interference or any further direction on my part, certainly I will do that.

Shri Tyagi: What about the conduct of the members? (Interruptions).

Mr. Speaker: Order, order. If

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Shri Vasudevan Nair (Ambalapuzha): What does Shri Tyagi mean? Does he want me to go and ask the police whether there is a warrant against me?

Mr. Speaker: Order, order.

Shri Hem Barua (Gauhati): Sir, a reference was made by Shri Khadil-kar to Shri Nath Pai. He is here now. He should be given an opportunity to explain the position.

Mr. Speaker: No, Sir. I am concluding. I cannot open it now again.

Shri Nath Pai (Rajapur): Sir, can I not make a personal explanation?

Mr. Speaker: Let me conclude now. Because he has come late, should I open it afresh?

Shri Nath Pai: Sir, if I am reported by half-a-dozen of my colleagues....

Mr. Speaker: Nothing has been said against him. Not a word has been said against him. I would request him....

Shri Nath Pai: I am also requesting you so that no misapprehension....

Shri Hem Barua: "Spirited away" is not a good phrase.

Speaker: There is no misapprehension. Nothing has been said against him (Interruptions). I had suggested sometime before that if hon. Members agree, they want it and they are prepared to abide by it, then I can suggest to the hon. Home Minister that if any hon. Member is wanted by the police, intimation might be sent to me and I can inform the hon, Member concerned at that time that he is wanted by the police (Some hon, Members: Yes). But both things should go together. If information is given, then the hon. Member must go and surrender himself. If hon. Members want that I can ask the hon. Home Minister that he may inform me and I will inform the Member.

Shri Hem Barua: It is a welcome suggestion.

भी किशन फटनासक : अध्यक्ष महोदय, मेरी एक ग्रर्ज ग्रापसे है....

भ्रष्ट्यक्ष महोदयः भ्रव मैं जन्म कर चुका।

भी किशान पटनायक : मेरी यह श्रवं है कि हजार विद्यार्थी के करीब दिल्ली में भा को हैं....

ग्रम्यक महोदय: इस से मेरा कोई ताल्लुक नहीं है ।

भी किशन पटनायक : प्राप से ताल्लुक है। वह लोग प्राप के यहां धाना चाहते हैं। प्राप से मिलना चाहते हैं.....

ध्राच्यका महोदय : मैं देख लगा ।

की किशन पटनायक : प्रगर प्राप उन लोगों के लिए व्यवस्था कर देंगे कि शांतिपूर्य ढंग से प्राप के पास चल कर धा सकते है तो यह बहुत मेहरवानी होगी ।

Mr. Speaker: I will consider.

12.53 hrs.

ESTIMATES COMMITTEE MINUTES FIG.

Shri A. C. Guha (Barasat): Sir, I beg to lay on the Table:

- Minutes of sittings relating to Hundred and third Report of the Estimates Committee on the Ministry of Education— CSIR—National Physical Laboratory.
- (2) Minutes of sitting relating to Hundred and fourth Report of the Estimates Committee on the Ministry of Education—CSIR—Central Electronical Engineering Research Institute.

[Shri A. C. Guha]

(3) Statement showing the replies to the recommendations acted in Chapter V of the Fifty-seventh Report of the Estimates Committee which were not furnished by Government in time for inclusion in the Report.

12.534 hrs.

PUBLIC ACCOUNTS COMMITTEE

SIXTY-FIRST REPORT

Shri Morarka (Jhunjhunu): Sir, I beg to present the Sixty-first Report of the Public Accounts Committee on Para 147(ii) of Audit Report (Civil), 1966, relating to the Ministry of Education regarding Misuse of Grants given to the Rajasthan Mahila Vidyahaya, Udaipur for the construction of a Women's Hostel etc.

10.54 hrs.

SUSPENSION OF MEMBER

(Shri Kishen Pattnayak)

भी किशन पटनायक (सम्बलपुर) : श्रध्यक्ष महोदय, श्राप मेरा मुझाव मृन लें...

क्षस्यक्ष महोदय: अब मैंने सुन लिया और मैं देख लूंगा । (व्यवधान)

भी किशान पटनायक : यह रक्षा मंत्री देश की तो रक्षा कर नहीं सके...(ध्यवधान)

बाध्यक्त सहोबय: अब आप बाहर चले बांय ।...(अथव्यक्तान)..श्रव श्राप बाहर चले जाइए ।

भी किशन पटनायक : चीन मौर पाकिस्तान के मामने तो चूहे.....

सप्यक्ष महोदय: ग्रद ग्राप वाहर जायेंगे का नहीं ? (श्यवसाम) ... ग्रगर ग्राप नहीं जाते तो मुझे नेम करना पड़ेगा।.... मेरे कहने के बावजूद किशन पटनायक नहीं इक रहे हैं तो मैं उन को नेम करके कहता हूं कि उन्होंने यहां डिसग्रार्डर कियेट किया है और मेरे ग्रार्डर को डिफाई किया है।

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): Sir, I beg to move:

"That Shri Kishen Pattnayak, a Member of the House, named by the Speaker, be suspended from the service of the House for ten days."

Shri Dinen Bhattacharya (Serampore): What are you doing? After ten days the Members will go for new elections.

Mr. Speaker: The question is:

"That Shri Kishen Pattnayak, a Member of the House, named by the Speaker, be suspended from the service of the House for ten days."

Those in favour will say "Aye".

Several hon. Members: 'Ayes".

Mr. Speaker: Those against the motion will say "No".

Some hon, Members: "No".

Mr. Speaker: I think the "Ayes have it.

Some hon. Members: "Noes" have it.

Mr. Speaker: Let the lobbles be cleared (Interruptions). Lobbles have been cleared. I will put the motion to the vote of the House. The question is:

"That Shri Kishen Pattnayak, a Member of the House, named by the Speaker, be suspended from the service of the House from ten days."

Shri Kapur Singh (Ludhiana): Sir. I rise to a point of order. Sir ever since you have occupied this Chair you have established a precedent in this House that all motions for suspension of Members should be treated as practice in the House of Commons. from where we taken this that whenever rule, this extreme step is taken against a Member it is to be treated as quasijudicial proceedings. The necessary element of a quasi-judicial proceeding is, firstly, that an accusation is made against the Member-that naming by you-and then, secondly, a debate, no matter how short, must necessarily follow so that all aspects of the matter are examined. the Member concerned also must be given an opportunity to defend himself because it is a fundamental element of all quasi-judicial proceedings that a person accused must be allowed to face the accusers. Here in the rules we say that a Member may be suspended by naming etc. etc., but it is an established practice in the House of Commons that they are always quasi-judicial proceedings and they cannot be treated in the summary manner in which they are being treated here. The matter involves not merely of a single Member going outside the House, you are by these proceedings silencing the voice of a million sovereign citizens of the country by turning a Member out of this House on the slightest pretext. This practice has been going on in this House and it is against the spirit of the rules, it is against the letter of the rules, it is against the known conventions of the House of Commons and it is, according to me, an act of high-handedness.

Shri S. M. Banerjee (Kanpur): Sir, I rise to a point of order.

Mr. Speaker: No, Sir. A point of order has been raised.

Shri S. M. Banerjee: Sir, can I not rise on a point of order? If we cannot, say so.

Mr. Speaker: I have heard one point of order and I have to give my ruling.

Shri S. M. Banerjee: One point of order is not omnibus.

Mr. Speaker: Rule 374(2) says:

"If a member is so named by the Speaker, the Speaker shall, on a motion being made, forthwith put the question that the member (naming him) be suspended from the service of the House for a period not exceeding the remainder of the session:"

So, no debate or amendment is allowed.

13.00 hrs.

Shri S. M. Banerjee: Please read the rules.

Mr. Speaker: I have read the rules.

Shri S. M. Banerjee: Yesterday also you asked Shri Priya Gupta te leave the House. Then Shri Kamata read out the rules. Now, what is "grossly disorderly"? I have also been in this House since 1957, by the grace of the people and not of the Congress or the Government, not know the position which obtained during the time of Shri Mavalankar, but during the time of your predecessor. Shri Ayyangar there was only one instance of suspending a Member. Shri Arjun Singh Bhadoria disobeyed the orders of the Chair to such an extent that even the Opposition Members did not approve of his action. Then the Marshall was sent and the Marshall requested him to go away. Still, he did not go out. that case, all these procedures were correctly followed. Shri Kishen Pattnayak simply wanted to say something about the university campus. He said that it has been reduced to a concentration camp . . . (Interruptions).

Some hon, Members: No, no.

Shri S. M. Banerjee: These hon. Members say "no, no" but none of them has got the courage to go to the university campus. My point is this. Shri Kishen Pattnayak is being persecuted. Here we have witnessed many such instances where the Leader of the House has suggested suspension for 10 or 15 days and we on this side have pleaded for its reduction to 3 or 4 days. So, I would only request you, I would appeal to your sense of impartiality and justice. . . (Interruptions). Sir, they have no brains; their upper chamber is empty. would only request you to consider that Shri Kishen Pattnayak is as good a Member of Parliament, as the Prime Minister herself. The Prime Minister is not a member of the Lok Sabha; she is only a Member of the Rajya Sabha, But Shri Kishen Pattnayak is a Member of the Lok Sabha. Further, this is the last session before the general elections. So, my suggestion is that you may ask him to go out only for the day.

Shri H. N. Mukerjee (Calcutta Central): Could I make a submission? Even if under the rules you ean proceed summarily, would you not consider that in the interests of the country and parliamentary life in general, especially in the context of the kind of thing which has been going on, all the resources of understanding have to be brought to bear on this point? Today what happens is this city is in a state of seige, as it were, and we do not know who is the enemy, unless the people are your enemies. That being the position, are we going to repeat this story of sending out people, naming them and getting them away from the service of Parliament, and aggravating the position, or are we going to do something better in this regard? If Government fails, Parliament can behave differently. I understand, sometimes when you, being in the Chair, you feel provoked by the kind of constuct to which we cannot under the

rules take exception, but, in the very extraordinary circumstances of today, a very supreme responsibility devolves on you as a representative of Parliament, when Government seems to have abdicated all its power and relies only on military and quasimilitary forces to suppress the aspirations of the people. I do not know why they are driven to this kind of extremism. Would it not be desirable to . . . (Interruptions). May I ask you at least to take counsel with the Government, if they are capable of giving you counsel in this particular juncture and then start writing on a new slate? Now, what is the point in the Prime Minister talking in the way she did in her broadcast . . . (Interruptions).

Mr. Speaker: Order, order. I do not need any assistance at this moment. Under rule 373 it is only the Speaker who can decide what is "grossly disorderly"; there cannot be any debate on it and no other authority can judge it. We have passed that stage. Rule 374 does not speak of "disorderly conduct". It relates to defiance of the Chair. When the Chair has asked a Member to go out and he does not go out, then rule 374 comes into operation. Therefore the question of "grossly disorderly" conduct does not arise here.

Then, it has been mentioned by Shri Kapur Singh that he has seen it in the House of Commons that a debate is allowed. I will read the relevant rule of the House of Commons:

"If the offence has been committed by a Member in the House, the Speaker forthwith puts the question, on a motion being made, no amendment, adjournment or debate being, allowed, that the Member be suspended from the service of the House." So, now the question is:

"That Shri Kishen Pattnayak, a Member of the House, named by the Speaker, be suspended from the service of the House for ten days."

The Lok Sabha divided:

Raju, Dr. D. S.

Division No. 8]

Achel Singh, Shri Alagesan, Shri Azad, Shri Bhagwat Jha Babunath Singh, Shri Bal Krishna Singh, Shri Balmiki, Shri Barua, Shri R. Barupal, Shri P. L. Basappa, Shri Bhargava, Shri M.B. Bhatkar, Shri Bist, Shri J.B.S. Borooah, Shri P. C. Chanda, Shrimati Jyotana Chandak, Shri Chaturvedi, Shri S.N. Chavan, Shri D.R. Chavan, Shri Y. B. Chavda, Shrimati Johraben Des, Dr. M.M. Das, Shri B. K. Dey, Shri S. K. Dighe, Shri Dixit, Shri G. N. Dwivedi, Shri M.L. Elayaperumal, Shri Bring, Shri D. Pirodai, Shri Ghosh, Shri Atulys Guha, Shri A. C. Gupta, Shri Shiv Charan Harvani, Shri Ansar Hezarika, Shri J. N. Heda, Shri Hem Raj, Shri Iqbal Singh, Shri Jadhav , Shri M. L. Jadhav, Shri Tulsidas Jamuna Devi Shrimati Jedhe, Shri Jyotishi, Shri J. P. Kedaria, Shri C. M. Khadilkar, Shri Khan, Shri Shahnawar Khanna, Shri Mehr Chand Kisan Veer, Shri Kotoki, Shri Liladhar

Banerjee, Shri S. M. Barua, Shri Hem Bhattacharya, Shri Dinea Bheel, Shri P.H. Chatterjee, Shri H. P.

AYES

Kripa Shankar, Shri Lakshmikanthamma, Shrimati Lasker, Shri N. R. Laxmi Bai, Shrimati Mahadeva Prasad, Dr. Mahishi, Dr. Sarojini Malaichami, Shri M. Mallick, Shri Rama Chandra Masuriya Din, Shri Matcharaju, Shri Mathur, Shri Harish Chandra Mehrotra, Shri Braj Bihari Mehta, Shri J.R. Mehta, Shri Jashvant Melkote, Dr. Mengi, Shri Gopal Datt Minimata, Shrimati Mishra, Shri M. P. Misra, Shri Mahesh Dutta Mohain, Shri Morarka, Shri More, Shri K.L. Naik, Shri D. J. Naik, Shri Maheswar Naskar, Shri P.S. Nayak, Shri Mohan Niranjan Lal, Shri Pande, Shri K. N. Pandey, Shri R. S. Pandey, Shri Vishwa Nath Panna Lal, Shri Pant, Shri K. C. Parashar, Shri Patel, Shri Man Sinh P. Patel, Shri P. R. Patel, Shri Rajeshwar Patil, Shri D. S. Patil, Shri M. B. Patil, Shri S. B. Patil, Shri S. K. Patil, Shri Vasantrao Prabhakar, Shri Naval Pratap Singh, Shri Raghunath Singh, Shri Raja, Shri C. R.

NOES

Rajdeo Singh, Shri

Gopalam, Shri A.K. Gupta, Shri Kashi Ram Kachhavaiya, Shri Hukam Chand Karkar, Shri Gauri Shankar Kandappan, Shri S.

[13.07 hrs.

Ram Sewak, Shri Ram Subhag Singh, Dr. Ram Swarup, Shri Remdhani Das, Shri Rao, Dr. K. L. Rao, Shri Krishnamoorthy Rao, Shri Muthyal Rao, Shri Rameshwar Rao, Shri Thirumala Reddi, Dr. B. Gopala Reddy, Shrl H. C. Lings Reddy, Shri Surender Sadhu Ram, Shri Sanii Rupii, Shri Sarma, Shri A.T. Sen, Shri P.G. Shem Neth, Shri Shankaraiya, Shri Sharma, Shri D. C. Sharma, Shri K. C. Shashi Ranjan, Shri Shyamkumari Devi, Shrimati Siddananiappa, Shri Siddhanti, Shri Jagdev Singh Siddish, Shri Sidheshwar Prasad, Shri Sinha, Shri Satya Narayan Sinha, Shrimati Terkeshwar Snatka, Shri Nardeo Sonavane, Shri Subramaniam, Shri C. Subramanyam, Shri T. Sumat Presed, Shri Tiwary, Shri R. S. Tula Ram, Shri Tyagi, Shri Uikey, Shri Upadhayaya, Shri Shiva Dutt Vaishya, Shri M. B. Varma, Shri Ravin dra Venkatasubbaiah, Shri P. Wadiwa, Shri Wasnik, Shri Balkrishna Yadav, Shri Ram Harkh

Kapur Singh, Shri Kar, Shri Prabhat Koya, Shri Krishnapal Singh, Shri Maurya, Shri B. P. Mukerjee, Shri H. N. Nair, Shri Vasudevan Pandey, Shri Sarjoo Pattneyak, Shri Kishen Pottekkett, Shri

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Raghavan, Shri A.V. Rem Singh, Shri Roy, Shri Saradish Shastri, Shri Prakash Viz Singh, Shri Y. D.

NOVEMBER 18, 1966

Mr. Speaker: The result of the division is: Aves 138: Noes* 29.

The motion was adopted.

Shri A. K. Gopalan: Sir, we are all going out. What is happening in the country? People are being shot outside. The Government policy is such . . . 12:

An hon. Member: Go away.

Shri A. K. Gopalan: Who is he to ask me to go away?

Mr. Speaker: I now request Shri Kishen Pattnayak to leave the House.

Shri A. K. Gopalan: People are being shot outside and now parliamentary democracy is dead. people on the other side do not believe in parliamentary democracy... (Interruptions).

(Shri Kishen Pattnayak, Shri A. K. Gopalan and some other Members left the House).

13.08 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 21st November, 1966, will consist of: -

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Further consideration passing of the Constitution

Utiye, Shri Verma, Shri S.L. Vimla Devi, Shrimati Yashpal Singh, Shri

(Twenty-first Amendment) Bill, 1966 and the Representation of the People (Amendment) Bill, 1966, on Tuesday, the 22nd November, after disposal of Questions.

- (3) Consideration and passing of:-
 - The Goa, Daman and Diu (Opinion Poll) Bill, 1966.
 - The Police Forces (Restriction of Rights) Bill, 1966, as passed by Rajya Sabha.
 - The Indian Tariff (Second Amendment) Bill, 1966.
 - The Seeds Bill, 1964, as reported by the Select Committee.
 - The Patents Bill, 1965, as reported by the Joint Committee of the Houses.
 - (4) Discussion on the student unrest and trouble in months on a motion to be moved by Shri Harish Chandra Mathur and others on Wednesday, the 23rd November, 1966, at 4 P.M.

श्री हुकम चन्द कछवाय (देवास): पिछले 7 नवम्बर में को घटनायें हुई हैं वह बहुत महत्वपूर्ण विषय है और सब लोगों ने कहा है कि उस पर चर्चा होनी बहुत जरूरी है। उन का महत्व ग्रीर भी ज्यादा बढ़ गया है। मैं जानना चाहता हुं कि उस पर श्राप कब चर्चा करने वाले हैं।

दूसरी बात मैं यह कहना चाहता हुंकि 7 तारीख को सारे देश से आये हुये गीवध विरोधी लोगों ने मांग की थी कि गोहत्या बन्द होनी चाहिये। मैं मंत्री महोदय से

^{*}Shri Lakhan Das, also wanted to vote for 'NOES', as per his subsequent intimation to the Speaker.

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कहना चाहता हुं कि मेरा भी एक बिल इस सम्बन्ध में पड़ा हुन्ना सरकार अपनी भीर से गो हत्या बन्द करने के सम्बन्ध में कब विधेयक लाने वाली है।

भी प्रकाशबीर शास्त्री : (बिजनीर): श्रष्ट्यक्ष महोदय, मैं जो पहला निवेदन धाप से करना चाहता हं वह यह है कि म्राप थोडा शांति से इस बात पर विचार करें कि संसद के इस अन्तिम अधिवेशन में मैं कछ ऐसा अनुभव कर रहा हं कि आप के सोचने के ढंग में कछ परिवर्तन हो रहा है। जिन श्रावश्यक श्रीर महत्वपूर्ण राष्ट्रीय प्रश्नों पर राज्य सभा में चर्चाहो सकती है, जैसे नन्दाजीका वक्त्तव्य है ग्रौर प्रधान मंत्री का भ्रपना वक्तव्य है ग्रीर 7 तारीख के प्रदर्शन के सम्बन्ध में गृह-मंत्री जी का वक्तव्य उन के सम्बन्ध में भ्राप से बराबर भ्रन्रोध कियाजा रहा है। इन प्रक्नों पर राज्य सभामें तो चर्चा हो सकती है मगर इस सदन में जो कि वरिष्ठ सदन है उस में नहीं हो सकती है । मैं जानना चाहता हं कि इस भ्रन्तिम भ्रधिवेशन में उस पर चर्चा का भ्रवसर क्यों नहीं दिया जारहा है। मेरा भाप से विनम्र भनुरोध है कि जिस प्रकार से ग्राप पौने पांच सालों तक राष्ट्रीय महत्व के प्रश्नों पर हमेशा इस सदन में चर्चा का ग्रवसर देते रहे हैं, चन्द एक दिनों तक वैसा ही करें भीर कोई न कोई प्रवसर प्रवश्य दें जिस में कि दन महत्वपूर्ण विषयों पर चर्चा हो सके।

दूसरी बात मैं घापके माध्यम से संसद कार्य मंत्री से यह कहना चाहता है, और यह बहुत महत्वपूर्ण प्रश्न है, जैसा धाप ने भ्र**ख**बारों में पढ़ा होगा 20 तारीख से जगदगुरु शंकराचार्य ग्रीर श्री प्रभदत्त ब्रह्म-चारी ग्रामरण भ्रनशन करने वाले हैं। भगर सरकार को यह गलतफहमी हो कि वह गौसियों भौर लाठियों से इस पवित्र उद्देश्य को पीछे हटा सकती है तो वह भ्रपनी गलत- फहमी को दूर कर दे भीर इस प्रश्नपर तत्काल भगले सप्ताह में चर्चा करे जिस से देश की स्थिति इस प्रश्न पर कम से कम न बिगडे।

श्री यशपाल सिंह (कैराना): प्रध्यक्ष महोदय, कल जब विजिलेंस कमिशन की रिपोर्ट पर बहस चल रही थी तब यहां पर माननीय नेता सदन में कोरम नहीं रख सके ग्रीर उस बहस का टाइम लैप्स हो गया। गलती हुई माननीय नेता सदन की भौर उस खताकी सजा मुझे दी जारही है। मैं जानना चाहता हं कि ग्राप की इस मामले में क्या रूलिंग है। मैं तो यहां एक एक मिनट बैठा रहता हं भीर माननीय नेता सदन से चम्पत हो जाते हैं। यह गलती मान-नीय नेता सदन की हो सकती है रूलिंग पार्टी की हो सकती है। गलती है उनकी भौरसना मुझे दें जारही है।

सभी मुझ से कहते हैं कि रखा नीची ं नजर ग्रपनी.

उसे कोई नहीं कहता कि न चल श्रयां होकर ।

Shri Hem Barua (Gauhati): During the last session of Parliament, the statement made by the Defence Minister on Pakistan military build-up on our frontier was discussed partly. May I know whether that discussion is to be taken up during this session or not?

Shri D. C. Sharma (Gurdaspur): I want that there should be a fullfledged discussion in this House on the law and order situation as it is prevailing in the country. We read something in the papers and we hear questions and answers and we discuss those things piece-meal. It is no use doing things like that. The Government is being misunderstood; the people are being misunderstood and the Opposition parties are also being misunderstood. I, therefore, think that the hon, leader of the Housemay he live long-should find some

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[Shri D. C. Sharma]

time for discussing the law and order situation in this House.

Shri Satya Narayan Sinha: I will start from my hon friend, Shri D. C. Sharma's point. The law and order situation in the last one month or so is mainly connected with students' unrest and we have put it for the next week. I think, we can very well bring that thing also there. I have already announced that 2½ hours discussion on the motion to be moved by Shri Harish Chandra Mathur and others will be taken up by the House on Wednesday, the 23rd November, at 4 P.M.

About the cow slaughter business, I have not ruled it out in this session. Time permitting, we shall have this discussion. But it all depends upon the availability of time. We are running against time and we are behind schedule. यह मानने की बात है कि इतना महस्वपूर्ण विषय है और इस सदन में उस पर चर्चा होनी चाहिये। लेकिन सवाल प्रायोगिटी का है।

विजिलेंस किमनन की रिपोर्ट पर बहस के सिये टाइम रक्का गया, जिस के लिये बादा किया गया था। यहां पर कोरम रखना का सिवाल उठाया गया । खास तौर पर जो मैंने वादा किया था जब जीरो प्रवर प्रोवर-फ्लो हो जायेगा, तब टाइम बढ़ाया जायेगा। के किन वह भी पूरा नहीं हो सका जीरो प्रवर डेढ़ डेढ़, दो दो घन्टे चलता है । ठीक है, मैं कह तो नहीं सकता लेकिन टाइम होगा तो मैं जरूर इस को लेने की को जिम करूंगा।

श्री यक्षणाल सिंह : मैं प्राप की व्यवस्था पाहता हूं । मुझे को टाइम प्रध्यक्ष महोदय भाप नहीं दे रहें हैं। मैं यहां दरादर बैठा रहता हूं । जब कोरम रखने की बात धाती है तब हम लोगों से कहा जाता है लेकिन वह गैरहाजिर हो जाते हैं, उन के मैम्बर गैरहाजिर हो जाते हैं। सजा मुझा को मिलती है ।,"

श्री सस्य नारायण सिंहः बिल्कुल सही है, लेकिन कोरम रखना खाली हमारी जिम्मेदारी नहीं है । दोनों तरफ की है । कई मर्तब मैंने इस को कहा । खास तौर पर जब एक भी भादमी यहां कम हो जाता है तो कोरम का सवाल उठाया जाता है । ठीक है, सवाल उठाना उन का कंजे है । लेकिन हम को कुछ प्रेक्टिकेबिलटी भी तो देखनी चाहिये । खामख्वाह इस सवाल को नहीं उठाना चाहिये । किसी भी पार्मियामेन्ट में ऐसा नहीं होता है कि मान्न चंटे के भ्रम्बर दस बार कोरम का सवाल उठाभा जाये । मैं इस के सिब कोशिश करूंगा लेकिन दोनों तरफ से कोशिश होनी चाहिये कोरफ रखने की ।

श्रीयञ्चपाल सिंहः मैं तो कभी भी एव्यसेन्ट नहीं होता । मुझ को सजा क्यों दी जाती है ।

श्री सत्य नारायण सिंह : प्रगर मुझे इजाजत हो ग्रीर कोई गुड घटेंडेंस के लिये प्राइज मिलती हो तो में जरूर कहूंगा कि वह ग्राप को मिलनी चाहिये।

भी दी० चं० क्षत्नीं: दूसरों को भी मिलनी चाहिये।

भी सत्य नारायण सिंहः मैं इन मरननीयः सदस्य का नाम भी उस में जोड़ दूंगा।

बार्डर सिचुएगन के बारे में भी कहा गया है कि वह पार्ट हर्ड है । मैं कोशिश करूंगा कि घगर टाइम हो तो जरूर उस के लिये दिया जाये । सारी मेरी दिक्कत यह है कि यहां तय कर दिया गया है कि 2 दिसम्बर के बाद हम नहीं बैठेंगे घीर यहां

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तरह तरह की बातें उठाई जाती हैं। मैं उस को टाइम बरबाद करना तो नहीं कहूंगा, लेकिन समय कुछ इस तरह से खर्च किया जाता है कि उससे बहुत लाभ नहीं होता। ग्राप सोचिये कि मैं क्या कहां। हम 5 बजे के बाद भी वैध्ते हैं। बहरहाल, Time permitting, we will try to accommodate everything which has been suggested.

भी हुक म चन्य कछवाय: मैंने 7 तारी ख के गोली कांड- के ऊपर नोटिस दे रक्खी है। व्सरे सदन में चर्ची हुई है। यहां पर कब हो रही है।

भी सत्यनारायण सिंह: प्राप की ऐसी कोई नोटिस नहीं है।

भी प्रकाशकीर शास्त्री: यह गलत बात है कि इस के निए नोटिस नहीं ग्राई । मैं ने स्वयं नोटिस दी है, उन के कार्यालय ने जानकारी न दी होगी।

भी हुकम चन्द्र कछवाचः नोटिस दी हुई है।

की सत्य नारायण सिंह: मैं ने जो कुछ कहा वह गलत नहीं है। नोटिस तो बहुत भाती है, लेकिन जब सब कमेटी का कैसला होता है तभी मैं उस की नोटिस लेता हूं।

भी हुकम चन्द कछवाय : दूसरे सदन में चर्चाहो चुकी है।

भी प्रकाशवीर शास्त्री: माननीय संसद कार्य मंत्री का जो यह कहना है कि सब कमेटी के पास नोटिसें प्राती हैं प्रौर सब कमेटी तब करती है, तो मैं उनकी जानकारी के लिये कहना चाहता हूं कि 7 तारीख को होम मिनस्टर ने जो बयान दिया था उस पर मैं ने चर्चा की मांग की थी। चर्चा को "नोडेट यट नेम्ड मोणन" की तरह से स्वीकार भी कर लिया गया। स्वीकृत होने के बाद संसद कार्य मंत्री के पास वह चना भी गया।

किर संसद् कार्य मंत्री इस प्रकार की प्रज्ञानता का गरिचय दें कि वह नहीं जानते हैं, यह एक विचित्र बात है ।

श्री सत्य नारायण सिंह: मैं ने बतलाया कि कोई भी नोटिस जब तक सब कमेटी के द्वारा नहीं ग्राती तब तक मैं नोटिस नहीं लेता हूं।

सप्यक्त महोबय: प्रापको सोचना चाहिये कि जहां तक मेरा सवाल है मैं तो एडमिट ही कर सकता हूं। उसके बाद मैं वक्त मुकरेर नहीं कर सकता हूं।

भी हुक्त चरव कखनाय : यह बहुत महस्वपूर्ण विषय है।

बध्यस महोदय : मेरे क्यर बाप दो**य** सवा रहे हैं....

भी हुकम वन्त कछवायः नहीं लगा रहे हैं।

प्राप्ताल महोदय : मैं शास्त्री जी से कह रहा हूं।

भी हुकन चन्य कक्क्श्य : मंत्री जी पर दोष लगाया है, ग्राप पर नहीं ।

राज्य सभा में इस पर बहस हो चुकी है। यहां पर भी वक्त मिलना चाहिये। यहां पर चुने हुए सदस्य हैं। यहां तो बहस होनी ही चाहिये।

Mr. Speaker: The Sub-Committee would call those members or they might go there after finding out as to when the meeting is to be held.

भी सरजू पाण्डेण (रसड़ा) : देश की खाद्य समस्या पर भी बहस होती चाहिये इसकी वजह से बहुत मुसीबत पैदा हो गई है। तीन प्रान्तों में लोगों को खाना नहीं मिल रहा है। मेरी दरस्वास्त है कि इसके लिए ग्रान कुछ समय फिक्स करदें चाहे दो चंटे का ही फिक्स कर दें। एक बार देश की खाद्य समस्या पर

[श्री सरजु पाण्डेय]

चर्चा करवा दें तो बहुत सी चीजें दूर हो जायेंगी।

श्री सस्य नारायण सिंह: समय होगा तो जरूर इसके लिए भी दिया जाएगा। इसको भी। " हुए हैं। लेकिन सब समय पर निर्भर करता है।

13,22 hrs.

APPROPRIATION (RAILWAYS) NO. 3 BILL*, 1966

The Minister of Railways (Shri S. K. Patil): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1966-67 for the purposes of Railways.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appripriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1966-67 for the purposes of Railways."

The motion was adopted.

भी हुकम चन्द कछवाय (देवास) : गलत बयानी के बारे में कोई सूचना नहीं मिली है ।

प्रध्यक्ष महोदय: इस तरह से नहीं।

भी हुकम चन्त कछवाय: मंत्री महोदय जवाब देने के लिए तैयार हैं।

Shri S. K. Patil: I introducet the Bill.

13.224 hrs.

APPROPRIATION (RAILWAYS) NO. 4 BILL*, 1966

The Minister of Railways (Shri S. K. Patil): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1964, in excess of the amounts granted for those services and for that year.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1964, in excess of the amounts granted for those services and for that year."

The motion was adopted,

Shri S. K. Patil: I introducet the Bill.

13.23 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (KERALA), 1966-67 AND DEMANDS FOR EXCESS GRANTS (KERALA), 1962-63 AND 1963-64 contd.

Mr. Speaker: The House will now proceed with further discussion of the Supplementary Demands for Grants and Demands for Excess Grants in respect of Kerala.

Mr. Kachhavaiya.

^{*}Published in Gazette of India Extraordinary, Part II, Section 2, dated 18-11-66.

[†]Introduced with the recommendation of the President,

12.23 hrs.

[MR. DEPUTY-SPEAKER in the Chair].

भी हुकम चन्द कछवाय (देवास) : केरल की जो आवश्यकतायें हैं उनके बारे में जो रुपये की मांग की गई है वह बहुत कम है। केरल की मावश्यकतायें बहुत ज्यादा हैं मीर उसको प्रधिक धन दिया जाना चाहिये ताकि वह भ्रपनी म्रावण्यकताम्रों की पूर्ति कर सके। केरल की धाज की स्थिति को व्यान मे रखते हुए, वहां की मावश्यकताम्रों को ध्यान में रखते हुए उसे भ्रौर पैसा दिया जाना चाहिसे। वहां पर इस समय राष्ट्रपति शासन लागू है। वहां जिस प्रकार की गरीबी है, जिस प्रकार की भूखमरी है भीर जिस प्रकार की तगई भीर मुसीबत का सामना केरल को करना पड़ रहा है, वह किसी से छिपा हम्रा नहीं है। केरल एक ऐसा एरिया है जहां पर काफी माला में जड़ी बुटियां पैदा होती हैं....कोई मंत्री उपस्थित नहीं है, हम किस को घपनी बात सूना रहे हैं।

वित्त मंत्रालय में उपमंत्री (भी ल० ना० विभा) : मैं हूं।

भी हुकम चन्द्र कछवाय : उस एरिया में नाना प्रकार की जड़ी बूटियां पैदा होती हैं, नाना प्रकार की जड़ी बूटियां पैदा होती हैं जिन से प्रमेकों प्रकार की धौषधियां बनती हैं। जब इन जड़ी बूटियों से धौषधियां बनती हैं। जब इन जड़ी बूटियों से धौषधियां बनेंगी तो वहां के लोगों को काम मिलेगा, उनको प्रपना पालन पोषण करने का साधन मिलेगा भीर उनका जीवन स्तर ऊंचा उठेगा इसलिए मैं चाहता हूं कि धाज | १२१ व १५ विए जितने पैसे की व्यवस्था की गई है, जितने पैसे की मांग केरल गवनंमैंट ने की है, उससे धिक पैसा उसको दिया जाना चाहिये।

केरल ऐसी स्टेट है जहां पर तीन भोर समुद्र है। इस एरिया में मछली उद्योग पनप सकता है। मैंछिलियां पकड़ने पर अधिकांश कोगों का गुजारा होता है। इस उद्योग को ठीक प्रकार से बढ़ाने की प्रावश्यकता है। प्रगर इसका विकास किया गया तो बहुत ज्यादा तादाद में लोगों को काम मिल सकता है। मैं चाहता हूं कि इस उद्योग के प्रन्दर ज्यादा से ज्यादा लोगों को खपाया जाना चाहिये। प्राज देश के प्रन्दर भयंकर खाद्य समस्या मृंह बाये खड़ी है। इस खाद्य समस्या के हल में भी यह उद्योग प्रगर इसका विकास किया जाए तो सहायक हो सकता है। मछली उद्योग जितना ज्यादा यहेगा उतना हो ज्यादा यह खाद्य समस्या को हल करने में हमारा सहायक बन सकेगा। इस काम के लिए बहुत कम पैसे की व्यवस्था की गई है। मैं चाहता हूं कि इस में बढ़ोतरी की जाए।

करल एक ऐसा क्षेत्र है जोकि शिक्षा की दृष्टि से भी काफी पिछड़ा हुम्रा है। इस क्षेत्र को ज्यादा शिक्षित बनाने के लिए मधिक पैसे की व्यवस्था की जानी चाहिये।

मुपारी उद्योग की तरफ भी वहां ध्यान दिया जाना चाहिये । यह उद्योग भी बहां काफी बढ़ा हुआ है। हमारे देश में सब से प्रधिक सूपारी केरल में होती है। प्रभी तक सरकार ने इस बात की खोज नहीं की है कि केरल के भन्दर जो सूपारी का छिलका निकलता है उसका किस प्रकार से उपयोग कियाजा सकता है। इस छिलके को मिट्टी की तरह से, इस छिलके को मिट्टी समझ कर फैंक दिया जाता है। इसको कचरा समझ कर फैंक दिया जाता है। इससे रस्सियां बन सकती हैं। बाकी धीर चीओं से भाप रस्सियां बनाते हैं लेकिन मुपारी की जो जड़ें होती हैं, जो छाल होती है, इसका भी भ्रन्छे ढंग से उपयोग हो सकता है और इसका उपयोग करने की मावश्यकता है। इस म्रोर म्रापका व्यान जाना शाहिये।

कृषकों के लिये भी कुछ मांगें रखी गई हैं जिन को सरकार ने मंजूर किया है भौर भाज हम उन को पास करने जा रहे हैं। उस क्षेत्र में ज्यादातर चावल पैदा होता है। धपनी [श्री हुकम चन्द कछवाय]

खाद्य समस्या को हल करने के लिए हम को इस भ्रोर ध्यान देना चाहिये कि वहां चावल की उपज बढ़े। इसके लिये वहां के लोगों की भापको सहायता करनी होगी । उनकी यदि भापने सहायता की तो वे काफी माला में चावल पैदा करके भापको दे सकते हैं। भाज काश्तकारों को ठीक प्रकार का बीज नहीं मिलता है, खाद नहीं मिलता है, कृषि के जो उपकरण हैं, भौजार भ्रादि हैं वे नहीं मिलते हैं। अगर कहीं ये चीजें मिलती भी हैं तो समय पर नहीं मिलती हैं जिसका परिणाम यह होता है कि इन का जितना उपयोग हो सकता है नहीं होता है, जितना इनसे लाग उठाया जा सकता है, नहीं उठाया जाता है। इसलिए मैं निवेदन करता हूं जो मांगें भाप ने रखी हैं उस पर तो हमें कोई श्रापत्ति नहीं है लेकिन जो पैसा भापने केरल के लिए रखा है, उसको बढा दें।

केरल के भ्रन्दर राष्ट्रपति कः शासन है। जिस कारण से राष्ट्रपति जी का शासन बह पर लागू हुआ है वह किती से छिपा हुआ। नहीं है। जिस प्रकार से वहां प्रजातंत्र समाप्त किया गया है वह किसी से छिपा हम्रा नहीं है । राध्टपति जी ग्रार हमारे द्वान वहां के र जकाज का संचालन होता है। मैं चाहगा कि जितनी मधिक से प्रधिक सहायता प्राप केरल को दे सकें. देनी च हिये । वह बिखरा हम्रा इलाका है। छोटे छोटे हिस्सों में लोग रहते हैं। रेलों कः भी उस इलाके में विकास नहीं हुआ है। कुछ ऐसे इलाके हैं जहां रेलों की ग्रत्यन्त धावश्यकता है। मैं निवेदन करता है कि रेल मतालय पर दबाव डाल कर उन एरियाज में जहां रेले नहीं हैं, रेले लाइन डलवाने की ग्राप व्यवस्था करवाये । इससे वहां के लोगों को सहिलयत मिल सकेगी।

मैं भाशा करता ृ कि जो बारे मैंने भाषके सामने रखी हैं, उनकी भ्रोर मंत्री महोदय ध्यन दगे भीर उचित कार्रवाई करेगें। श्री स० ना० शिश्व (मन्दसौर) : कछ्याय साहव ने केरल के मछली उद्योग की चर्ची की है। माननीय सदस्यों को याद होगा कि पिछनी बार सप्लीमैंटरी डिमांड्ज जब केरल के लिए झाई थीं उस वक्त भी इसकी चर्चा हुई थी। मैं झापको बतलाना चाहता हूं कि वहां एक फिशरीज कारपोरेशन बाहरी पूजी के साथ स्थापित करने का विचार है। हम लोग चाहते हैं कि वहां इस उद्योग को बढ़ाया जाए और इसका एक्सपोर्ट भी बढ़ाया जाए ताकि हमें विदेशी मुंहा प्राप्त हो।

कल शिक्षा के बारे में यहां मांग उठी थी। इसके बारे में मैं इतना ही कहना चाहता हूं कि जिन माननीय सदस्य ने इस मांग को उठाया था वह इस वक्त तो मौजूद नहीं हैं लेकिन जितना कालेजों का विकास होना चाहिये वह दूशा है नर्नाविय कालेजों में पढ़ाने की व्यवस्या हुई है। जिवेंद्रम यूनेवस्टी कालेज में नर्विय मैं थेमेटिक्स किजिक्म, किमस्ट्री चालू किये गये हैं। महाराजा कालेज में किये गये हैं। भिन्न भिन्न तरह से विकास करने के लिए कदम उठाये गये हैं।

श्री प्रकाशवीर शास्त्री (बिजनीर):
भाषा के अध्यापकों के सम्बध में भी
कुछ कहें। श्रध्यापकों के वेतनों के सम्बध में भित्र नित्रं तीति बरती ज ती है। हाई कोर्ट ने भी इसके बारे में निर्णय दिया है। फिर भी शिक्षा विभाग उनको पूरा वेतन नहीं दे रहा है। उस सम्बन्ध में क्या निर्णय लिया जा रहा है।

श्री ल॰ ना॰ मिस्र : श्रभी तो आर्थिक संकट चल रहा है । श्रिथिक सकट के रहते किसी तरह का मैं क मटमेंट नहीं कर सकता हूं । हमारी सहानुभूति उनके साथ है ।

श्री प्रकाशबीर शास्त्री ैहाई कोर्ट का निर्णय है, उसको भी भाग नहीं मानेगे। 4097 D.S.G. & D.E.G. KARTIKA 27, 1888 (SAKA) D.S.G. & D.E.G. 4098 (Kerala)

बी हुकम चन्द कछवाय : सुपारी के छिलके जो फेंके जाते हैं, उसके बारे में कुछ नहीं कहा है ?

Mr. Deputy-Speaker: Some Cut Motions have been moved.

I now put them to the vote of the House.

All the Cut Motions were put and negatived.

Mr. Deputy-Speaker: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of the following Demands entered in the second column thereof—

Demands Nos. XXX, XL, XLV, L and LV."

The motion was adopted.

भी हुकम चन्द कछ वाय : हमारी बातों का उत्तर नहीं भ्राया है।

मध्यक्ष महोंबय : दे दिया है ।

श्री हुकम चन्च कछ्नवाय : सुपारी के छितके जो फेंक जाते हैं उनको उ योग में लाने के लिए क्या कोई उद्योग सरकार खोलने जा रही है ? मैंने मळती उोग के बारे में भी कहा है । क्या उसका बढ़ावा सरकार वेगी ? इन्होंने कोई उत्तर नहीं दिया है।

Mr. Deputy-Speaker: Order, order.

Shri Hukam Chand Kachhavaiya: There is no quorum in the House.

Mr. Deputy-Speaker: The bell is being rung.

Still there is no quorum. The bell is being rung for a second time—

Now, there is quorum.

The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of the following Demands entered in the second column thereof—

Demands Nos. XVI, XVII, XIX, XXV to XXVII, XXXII, XLIII, XLV to KLVII and LV.".

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Kerala to make good the amounts spent during the year ended 31st day of March, 1963, in respect of the following Demands entered in the second column thereof—

Demands Nos. I, XII, XXI, XXXII, XXXIII, XXXVII, XXXVII, XXXVII, XXVII, XLV and LI.".

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated [Mr. Deputy-Speaker]

Fund of the State of Kerala to make good the amounts spent during the year ended 31st day of March, 1964, in respect of the following Demands entered in the second column thereof-

> Demands Nos. I, X, XII, XXI, XXII, XXV, XXXVII, XLIII and XLVI.".

The motion was adopted.

[The motions for Demands for Supplementary/Excess Grants in respect of Kerala, which were adopted by the Lok Sabha, are reproduced below-Ed.1

Demands for Supplementary Grants (Kerala) For 1966-67

DEMAND No. XXX—HARLJAN WELFARE

"That a supplementary sum not exceeding Rs. 9,00,000 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XXX Harijan Welfare."

DEMAND No. XL-MISCELLANEOUS

"That a supplementary sum not exceeding Rs. 6,82,400 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XL Miscellaneous."

DEMAND No. XLV-CAPITAL OUTLAY ON INDUSTRIAL AND ECONOMIC DEVE-

"That a supplementary sum not exceeding Rs. 15,85,5000 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March 1967 in respect of Demand No. XLV Capital Outlay on Industrial and Economic Development."

D.S.G. & D.E.G.

(Kerala)

DEMAND No. L-CAPITAL OUTLAY OW TRANSPORT SCHEMES

"That a supplementary sum not exceeding Rs. 1,08,500 be granted to the President out of the Consoliated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. L Capital Outlay on Transport Schemes."

DEMAND NO. LV-LOANS AND ADVANCES BY THE GOVERNMENT

"That a supplementary sum not exceeding Rs. 41,00,000 be granted to the President out of the Consoliated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. LV Loans and Advances by the Government."

DEMAND No. XVI-UNIVERSITY EDUCA-TION

"That a supplementary sum not exceeding Rs. 300 be granted to the President out of the Consoliated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XVI University Education."

DEMAND No. XVII-GENERAL EDUCA-TION

"That a supplementary sum not exceeding Rs. 30,000 be granted

4101 D.S.G. & D.E.G. KARTIKA 27, 1888 (SAKA) D.S.G. & D.E.G. 4102 (Kerala)

to the President out of the Consoliated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XVII. General Education."

DEMAND No. XIX-MEDICAL

"That a supplementary sum not exceeding Rs. 1,00,000 be granted to the President out of the Consoliated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XIX Medical."

DEMAND No. XXV-ANIMAL HUSBANDRY

"That a supplementary sum not exceeding Rs. 100 be granted to the President out of the Consoliated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XXV Animal Husbandry."

DEMAND No. XXVI-CO-OPERATION

"That a supplementary sum not exceeding Rs. 80,000 be granted to the President out of the Consoliated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XXVI Cooperation."

DEMAND No. XXVII-INDUSTRIES

"That a supplementary sum not solidated Fund of the State of to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XXVII Industries."

DEMAND No. XXXII-IRRIGATION

"That a supplementary sum not exceeding Rs. 100 be granted to the President out of the Consoliated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XXXII Irrigation."

DEMAND No. XLIII—CAPITAL CUTLAY ON PUBLIC HEALTH

"That a supplementary sum not exceeding Rs. 100 be granted to the President out of the Consoliated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XLJII Capital Outlay on Public Health."

DEMAND NO. XLV—CAPITAL OUTLAY OF INDUSTRIAL AND ECONOMIC DEVELOF-MENT

"That a supplementary sum not exceeding Rs. 48,11,600 be granted to the President out of the Consoliated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XLV Capital Outlay on Industrial and Economic Development."

DEMAND No. XLVI—CAPITAL OUTLAY ON IRRIGATION

"That a supplementary sum not exceeding Rs. 30,00,000 be granted to the President out of the Consoliated Fund of the State of

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Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XLVI Capital Outlay on Irrigation."

DEMAND No. XLVII-CAPITAL OUTLAY ON PUBLIC WORKS

"That a supplementary sum not exceeding Rs. 300 be granted to the President out of the Consoliated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XLVII Capital Outlay on Public Works."

DEMAND NO. LV-LOAN AND ADVANCES BY THE GOVERNMENT

"That a supplementary sum not exceeding Rs. 9,77,000 be granted to the President out of the Consoliated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. LV Loan and Advances by the Government."

Demands for Excess Grants (Kerala) for 1962-63

DEMAND No. I-AGRICULTURAL INCOME TAX AND SALES TAX

"That a sum of Rs. 60,421 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. I Agricultural Income Tax and Sales Tax for the year ended the 31st day of March, 1963."

DEMAND No. XII-JAILS

"That a sum of Rs. 1,39,707 be granted to the President out of

the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XII Jails for the year ended the 31st day of March. 1963."

(Kerala)

DEMAND No. XXI-PUBLIC HEALTH ENGINEERING

"That a sum of Rs. 35,05,960 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXI Public Health Engineering for the year ended the 31st day of March, 1963."

DEMAND No. XXXII—IRRIGATION

"That a sum of Rs. 5,64,780 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXXII Irrigation for the year ended the 31st day of March, 1963."

DEMAND No. XXXIII-PUBLIC WORKS

"That a sum of Rs. 8,53,463 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXXIII Public Works, for the year ended the 31st day of March, 1963."

DEMAND No. XXV-Transport SCHEMES

"That a sum of Rs. 1,27,768 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXXV Transport Scheme for the year ended the 31st day of March, 1963."

DEMAND No. XXXVII—PENSIONS

"That a sum of Rs. 5,98,191 be granted to the President out of

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the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXXVII Pensions for the year ended the 31st day of March, 1963."

DEMAND No. XLV—CAPITAL OUTLAY ON IRRIGATION

"That a sum of Rs. 67,73,571 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XLV Capital Outlay on Irrigation for the year ended the 31st day of March, 1963."

DEMAND No. LI—COMMUTED VALUE OF PENSIONS

"That a sum of Rs. 76,183 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. LI Commuted Value of Pensions for the year ended the 31st day of March, 1963."

Demands for Excess Grants (Kerala) for 1963-64

DEMAND No. I—AGRICULTURE INCOME TAX AND SALES TAX

"That a sum of Rs. 1,03,865 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. I Agriculture Income Tax and Sales Tax for the year ended the 31st day of March, 1964."

DEMAND No. X—DISTRICT ADMINISTRA-TION AND MISCELLANEOUS

"That a sum of Rs. 39,835 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of

Demand No. X District Administration and Miscellaneous for the year ended the 31st day of March, 1964."

DEMAND No. XII-JAILS

"That a sum of Rs. 1,36,409 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XII Jails for the year ended the 31st day of March, 1964."

DEMAND No. XXI—Public Health Engineering

"That a sum of Rs. 28,75,164 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXI Public Health Engineering for the year ended the 31st day of March, 1964."

DEMAND No. XXII-AGRICULTURE

"That a sum of Rs. 2,01,844 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXII Agriculture for the year ended the 31st day of Merch, 1964."

DEMAND No. XXV-ANIMAL HUSBAN-DRY

"That a sum of Rs. 1,00,502 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXV Animal Husbandry for the year ended the 31st day of March, 1964."

DEMAND No. XXXVII-PENSIONS

"That a sum of Rs. 31,23,600 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXXVII Pensions for the year ended the 31st day of March, 1964."

DEMAND No. XLIII—CAPITAL OUTLAY AND PUBLIC HEALTH

"That a sum of Rs. 19,60,020 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XLII Capital Outlay on Public Health for the year ended the 31st day of March, 1964."

DEMAND No. XLVI—CAPITAL OUTLAY ON IRRIGATION

"That a sum of Rs. 1,07,59,677 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XLVI Capital Outlay on Irrigation for the year ended the 31st day of March, 1964."

13.36 hours.

DEMANDS* FOR SUPPLEMENTARY GRANTS (GENERAL), 1966-67 and

DEMANDS FOR EXCESS GRANTS (GENERAL), 1963-64

Mr. Deputy-Speaker: The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1966-67 and the Demands for Excess Grants in respect of the Budget (General) for 1963-64. Both these sets of Demands will be taken up together.

(i) Demands for Supplementary Grants (General) for 1966-67

DEMAND No. 2.—FOREIGN TRADE

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 24,00,00,000 be granted to the President to defray

the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 2 Foreign Trade".

DEMAND No. 16 .- EXTERNAL AFFAIRS

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 67,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 16 External Affairs."

DEMAND No. 41-MINISTRY OF HEALTH
AND FAMILY PLANNING.

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 5,60,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 41 Ministry of Health and Family Planning."

DEMAND No. 52-DELHI

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 5,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967. in respect of Demand No. 52 Delhi."

DEMAND No. 52-A-CHANDIGARH

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,67,25,000 be

^{*}Moved with the recommendation of the President.

granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 52-A Chandigarh."

DEMAND No. 53—ANDAMAN AND NICO-BAR ISLANDS

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 24,25,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 53 Andaman and Nicobar Islands."

DEMAND No. 72—LABOUR AND EMPLOY-MENT

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 72 Labour and Employment."

DEMAND No. 84—Supplies and DES-POSALS

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 43,19,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 84 Supplies and Disposals."

DEMAND No. 99—Atomic Energy Research

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 43,00,000 be

granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 99 Atomic Energy Research."

DEMAND No. 110—OTHER REVENUE Ex-PENDITURE OF LOK SABHA

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 25,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 110 Other Revenue Expenditure of Lok Sabha."

DEMAND No. 117—CAPITAL OUTLAY ON CURRENCY AND COINAGE

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 2,54,65,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 117 Capital Outlay on Currency and Coinage."

DEMAND No. 119—CAPITAL OUTLAY ON KOLAR GOLD MINES

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 28.47,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 119, Capital Outlay on Kolar Gold Mines."

DEMAND No. 123—LOANS AND ADVANCES
BY THE CENTRAL GOVERNMENT

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,07,00,000 be

granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 123 Loans and Advances by the Central Government."

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DEMAND No. 125—Purchase of Food-GRAINS

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 2,09,56,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 125 Purchase of Foodgrains."

DEMAND NO. 126—OTHER CAPITAL OUI-LAY OF THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY DEVELOPMENT AND COOPERATION

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,00,69,88,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 126 Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Cooperation."

DEMAND NO. 128—CAPITAL OUTLAY OF THE MINISTRY OF HOME AFFAIRS

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,26,88,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967. in respect of Demand No. 128 Capital Outlay of the Ministry of Home Affairs."

DEMAND No. 129—CAPITAL OUTLAY OF THE MINISTRY OF INDUSTRY

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 129 Capital Outlay of the Ministry of Industry."

DEMAND NO. 133—OTHER CAPITAL OUT-LAY OF THE MINISTRY OF IRRIGATION AND POWER

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 4.43,41,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 185 Other Capital Outlay of the Ministry of Irrigation and Power."

DEMAND NO. 144—CAPITAL OUTLAY OF

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 5,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 144 Capital Outlay of the Department of Atomic Energy."

(ii) Demands for Excess Grants (General) for 1963-64

DEMAND No. 4—COMMERCIAL INTELLI-GENCE AND STATISTICS

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 1,66,390 be granted to the President to make

good an excess on the grant in respect of Demand No. 4—Commercial Intelligence and Statistics for the year ended the 31st day of March, 1964."

DEMAND No. 6—MINISTRY OF COMMU-NITY DEVELOPMENT AND CO-OPERA-TION

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 45,814 be granted to the President to make good an excess on the grant in respect of Demand No. 6—Ministry of Community Development and Co-operation for the year ended the 31st 'day of March, 1964."

DEMAND NO. 7—COMMUNITY DEVELOP-MENT PROJECTS, NATIONAL EXTEN-SION SERVICE AND CO-OPERATION

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 1,22,890 be granted to the President to make good an excess on the grant in respect of Demand No. 7—Community Development Projects, National Extension Service and Cooperation for the year ended the \$1st day of March, 1964."

DEMAND No. 9-DEFENCE SERVICE-EFFECTIVE

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 4,44,24,363 be granted to the President to make good an excess on the grant in respect of Demand No. 9—Defence Service—Effective for the year ended the 31st day of March, 1964."

DEMAND No. 21—Dadra and Nagar Haveli Area

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 4,253 be granted to the President to make

good an excess on the grant in respect of Demand No. 21—Dadra and Nagar Haveli Area for the year ended the 31st day of March, 1964."

DEMAND No. 26-Union Excise Duties

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 13,00,578 be granted to the President to make good an excess on the grant in respect of Demand No. 26—Union Excise Duties for the year ended the 31st day of March, 1964."

DEMAND No. 28-STAMPS

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 5,48,807 be granted to the President to make good an excess on the grant in respect of Demand No. 28—Stamps for the year ended the 31st day of March, 1964."

DEMAND No. 37—PLANNING COMMIS-SIGN

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 28,124 be granted to the President to make good an excess on the grant in respect of Demand No. 37—Planning Commission for the year ended the 31st day of March, 1964."

DEMAND No. 42-Agriculture

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 10,93,725 be granted to the President to make good an excess on the grant in respect of Demand No. 42—Agriculture for the year ended the 31st day of March, 1964."

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DEMAND No. 72—CHIEF INSPECTOR OF MINES Demand No. 93—Communications (Including National Highways)

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 1,985 be granted to the President to make good an excess on the grant in respect of Demand No. 72—Chief Inspector of Mines for the year ended the 31st day of March, 1964."

DEMAND NO. 80—OTHER REVENUE EX-PENDITURE OF THE MINISTRY OF MINES AND FUEL.

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 1,02.26, 244 be granted to the President to make good an execess on the grant in respect of Demand No. 80—Other Revenue Expenditure of the Ministry of Mines and Fuel, for the year ended the 31st day of March, 1964."

DEMAND No. 82-ARCHAEOLOGY

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 58,271 be granted to the President to make good an excess on the grant in respect of Demand No. 82—Archaeology for the year ended the 31st day of March, 1964."

DEMAND No. 92-CENTRAL ROAD FUND

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 2,69,449 be granted to the President to make good an excess on the grant in respect of Demand No. 92—Central Road Fund for the year ended the 31st day of March, 1964."

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 15,82,479 be granted to the President to make good an excess on the grant in respect of Demand No. 93—Communications (Including National Highways) for the year ended the 31st day of March, 1964."

DEMAND No. 96-Aviation

Mr. Deputy-Speaker: Motion moved.

"That a sum of Rs. 48,32,006 be granted to the President to make good an excess on the grant in respect of Demand No. 96—Aviation for the year ended the 31st day of March, 1964."

DEMAND No. 97—Overseas Communications Service

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 31,457 be granted to the President to make good an excess on the grant in respect of Demand No. 97—Overseas Communications Service for the year ended the 31st day of March, 1964."

DEMAND No. 102-Public Works

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 66,66,188 be granted to the President to make good an excess on the grant in respect of Demand No. 102—Public Works for the year ended the 31st day of March, 1964."

DEMAND No. 124—OTHER CAPITAL OUT-LAY OF THE MINISTRY OF FINANCE

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 9,344 be granted to the President to make good an excess on the grant in respect of Demand No. 124—Other Capital Outlay of the Ministry of Finance for the year ended the 31st day of March, 1964."

DEMAND No. 139—CAPITAL OUTLAY ON ROADS

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 70,17,185 be granted to the President to make good an excess on the grant in respect of Demand No. 139—Capital Outlay on Roads for the year ended the 31st day of March, 1964."

DEMAND No. 145—DELHI CAPITAL OUTLAY

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 12,74,701 be granted to the President to make good an excess on the grant in respect of Demand No. 145—Delhi Capital Outlay for the year ended the 31st day of March, 1964."

भी सिद्धेत्रवर प्रसाव (नालंदा): उपाध्यक्ष महोदय, सरकार ने इस सदन के सामने जो अनुपूरक मांगें पेण की हैं, मैं उन का पूर्णतया समर्थन करता हं।

इस समय हमारे देण में शान्ति और व्यवस्था की जो समस्या उत्पन्न हो गई है मेरा खयाल है कि गरकार का घ्यान उस प्रोर विशेष प से आयेगा। इस सदन में नी मान-नोय सदस्यों ने शान्ति ग्रीर व्यवस्था की वर्तमान 2084 (Ai) LSD—10.

स्यिति के विषय में गहरी चिन्ता व्यक्त की ग्रीर सदन के बाहर भी यह ग्राशंका उत्पन्न हो गई है कि इस समय देश में जो घटनायें घट रही हैं, रेलवे लाइनें उखाड़ी जा रही हैं, स्टेशन जलाए जा रहे हैं भीर सरकारी भवनों को नक्सान पडंचाया जा रहा है, जो भ्रव्य-वस्था उत्पन्न हो गई है, उन के कारग देश में जो वातावरण बन गया है, क्या उस में यह सम्भव हो सकेगा कि हम यहां ५र निर्माण का कोई काम कर सकें---निर्माण की बात तो दुर है, क्यायह भी सम्भवी सकेगा कि हम श्रपने देश में नागरिकों को सुरक्षा दे मकें ग्रीर यहां पर स मान्य जीवन चल सके। यह एक बनियादी सवाल है, मौिक प्रश्न है, जिस पर केवल सरकारी दल प्रर्थात कांग्रेस दल को ही नहीं, बल्कि विरोधी दलों की भी गम्भीरतापुर्वक विचार करना चाहिए।

जब इस देश में स्वावता की प्राप्ति के 🕣 र संघर्ष हो रहा था, तो उस समय हम लोगों ने यह उम्मीद की थी कि स्वतंत्रता-प्राप्ति के बाद जो वातावरण ग्रीर हिशति उत्पन्न होगी, उस में हम इस देश की गरीबी. ग्रशिक्षा, पिछड़ेपन ग्रीर दूसरी कमजोरियों तथा बटियों को दूर करने में सफल हो सकेंगे. स्वतवता ग्रपने ग्राप में कोई लक्ष्य नहीं है बल्कि वह एक महत्तर लक्ष्य की प्राप्ति का साधन है। लेकिन यह बड़े अफसोस की बात है कि स्वतंत्रता-प्राप्ति के कुछ ही दिनों बाद हम में भनेक कारणों से इतना भसंतीय उत्पन्त हो गया कि हम ग्रपने मल लक्ष्यों को भूल गए ग्रीर छोटी छोटी बातों में उलग गए---इतना उलझ गए कि अब हमें अपना महत्तर लड्य. व्यापक लक्ष्य, दिखाई नहीं पड़ता है।

स्वराज्य की प्राप्ति के लिए हमें जितना बड़ा संघर्ष करना पड़ा, जितना कष्ट उटाना पड़ा, शायद स्वतंत्रता की रक्षा के लिए भीर देश के नव-निर्माण के लिए उस से भी बड़े प्रयत्न की भीर कष्ट सहने की ध्रावस्थकता है। स्वतंत्रता-संग्राम के दिनों में हम ने

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जितनी महिष्णता भीर दूरदर्शिता से काम लिया, मैं समझता हूं कि इस समय हम को उस से प्रधिक कष्ट सहने, उससे प्रधिक सहनशीलता, धैर्य, संयम भ्रोर सहिब्गुता से काम लेने भ्रोर उस से अधिक प्रयत्न करने की जरूरत है। यह बड़े दुख की बात है कि इस समय देश में जो वातावरण उत्पन्न होता जा रहा है, उस की बजह से शायद न केवल हम श्रपने लक्य को भलते जा रहे हैं, न केवल ऐसा मालम होता है कि हम गमराह हो रहे हैं, बल्कि सरकार की तरफ से देश में शान्ति ग्रीर व्यवस्था बनाए रखने के लिए जो प्रयतन किया जाता है, उस को एक दलीय प्रश्न मान कर विरोधी दलों या कुछ असंसुष्ट व्यक्तियों की भ्रोर से उस में तरह तरह की बाधायें उत्पन्न करने की कोशिश की जाती है ।

उदाहरण के लिए विद्यिथयों की जो शिक्षा सम्बन्धी समस्यायें है, उन के समाधान का हम प्रयत्न नहीं करते हैं। जो शिक्षा का स्तर गिरता जा रहा है, या शिक्षकों, विद्यार्थियों के पाठय-ग्रन्थों भौर विश्वविद्यालयों भ्रादि की जो समस्यायें हैं, हम उन की भौर विद्यार्थियों का झ्यान ग्राकवित नहीं करते हैं, बल्कि ग्रपने राजनीतिक उद्देश्यों की पूर्ति के लिए विद्यार्थियों को भड़काने की कोशिश करते हैं भीर बार-बार यह कह कर विद्यार्थियों को जभाइने की कोशिश करते हैं कि अगर विद्यार्थी हमारी राष्ट्रीय समस्याभ्रों को हल करने में अपना हाथ बंटाते हैं, तो यह कोई अनुचित बात नहीं है।

यह ठीक है कि स्वतंत्रता संग्राम के दिनों में महात्मा गांधी ने असहयोग का ग्रान्दोलन शरू किया था ग्रौर ग्रंग्रेजी पदित की जिल्ला-संस्थाओं के साथ ग्रसहयोग किया था । वर्तमान परिस्थिति मे ग्रगर एक निश्चित उद्देश्य की पूर्ति और स्रादर्श की प्राप्ति के लिए हम इस भ्रोर बढते हैं. तो यह प्रमच्यका की बात होगी। लेकिन हमारे

सामने कोई ग्रादशंन हो, कोई लभ्य न हो, हम क्या चाहते हैं, यह भी अगर हमारे सामने स्पष्ट न ही भ्रोर हम ऐसा बाताबरण पैदा करें, शांति और कानन को तोड कर ऐसी स्थिति पैदा करें जिसमें सामान्य नागरिक का जीवन नहीं चल सके. मारा कारोधार ठप हो जाये, रेलगाडियां नहीं चल सकें, टेलीफोन के तार तोड़े जायें, बेतार के तार तोडे जायें भौर नागरिकों के जानमाल की मुरका की भी स्थिति न हो तो यह स्थिति ग्रत्यन्त ग्रसहनीय हो जाती है, दुखकर हो जाती है भ्रौर इससे हमारे वास्तविक लक्ष्य की पूर्ति में बाधा पडती है।

ग्रभी 7 तारीखा को विल्ली में जो घटना घटी उदाहरण के तौर पर मैं उस का उल्लेख करना चाहंगा। यह कहने की भ्रावश्यकता नहीं है कि हमारे संविधान में यह बताया गया है कि गोवंश की रक्षा करना, उस के लिए वातावरण पैदा करना, उस के लिए ग्रावश्यक कार्यवाही करना, हमारी सरकार का कर्तव्य होगा स्रोर यह बिलकुल स्पष्ट है. यह बात विवाद संपरे हैं कि इस दिशा में ग्रब तक सरकार ने काफी प्रयत्न किया है। लेकिन एक बात इस देण के नागरिकों की समझ में नहीं स्राती है कि हम गोवध के निरोध के लिए तो ग्रान्दोलन कर्गग्रीर उस ग्रान्दोलन के कारण ऐसी स्थिति उत्पन्न करे जिसमें मन्ष्य का जीवन ग्ररक्षित हो जाये.

भी यशपाल सिंह (कैराना) : वह सरकार ने किया है।

भी सिक्वेडवर प्रसाव : सरकार ने किया है या नहीं किया है, यह बात लोगों को ग्रच्छी तरह है मालम है कि इस में कुछ निहित स्वार्थ के व्यक्तियों ने, इस में विरोधी दल के कुछ लोगों ने किस तरह से ग्रपना हाथ बंटाया और उस के कारण यह स्थिति उत्पन्न हुई मैं उस विवाद में नहीं पड़ना चाहता। वह चीज धीरे धीरे मल्क के सामने ग्रायेगी।

नेकिन पश्की रक्षा के लिए मनव्य की बलि चढायी जाय यह बात किसी भी ध्यक्ति की कल्पना के परे है, किसी भी भादर्गकी सीमा में, किसी भी सिद्धांत की सीमा मे यह बात नहीं मा सकती । पहले मन्ष्य जीवन की रक्षा आवश्यक है या पहले जानवर के जीवन की रक्षा आवण्यक है, इस बात पर गम्भीरतापूर्वक विचार करना चाहिए । नेकिन यह बड़े भ्राष्ट्यमं की बात है कि विरोधी दल और माननीय यशपाल सिंह जी जैसे सदस्य इस मुलभूत सिद्धांत के ऊपर तरह तरह के ऐसे बादशों को बारोगित करने का प्रयत्न करते हैं जिस की वजह से कोई भी बात स्पन्ट नहीं होती और जिस की बजह से बार-बार केवल सरकार पर दोषा-रोपण कर वह सगझते हैं कि अपने दायित्वों से मक्त हो जायेंगे। लेकिन वस्तुस्थिति ऐसी नहीं है।

इस बात का हम लोगों में मे बहतों को पता है कि सखे के कारण बिहार ग्रीर उत्तर प्रदेश में कित्तरी गम्भीर स्थिति उत्पन्न हो गई है। श्रगर विहार ग्रीर उत्तर प्रदेश में मुखे के कारण ऐसी भयंकर स्थिति उत्पन्न हो गई है तो सरकार का भी और विरोधी दल के सदस्यों को भी, इस देश के नागरिकों को भी इस बात पर गम्भीरतापुर्वक विचार करना चाहिये कि येथी स्थिति में जहां ग्रादमी को भी भरपेट भोजन मिलना कठिन हो गया है, पीने के लिए यानी मिलना करिन ही गया है. गोवंश की रक्षा करना स्रावश्यक होगा या मनध्य की रक्षा करना ग्रावश्यक होगा ? ऐसे वातावरण में प्रगर हम राष्ट्र का ध्यान मलभत समस्याओं से हटाकर गोण समस्याओं की स्रोर साकृष्ट करना चाहेंगे या राष्ट्र स्रोर इस देश की सरकार जो प्रयत्न कर रही है उस में बाधा उनस्थित करना चाहेंगे तो निष्वय ही इस की वजह से न केउल हम ग्रपने लक्ष्य की पूर्ति नहीं कर सकेंगे, बल्कि एक प्रकार से हम राष्ट्र को नमरोह करने के अपराध के भी मःगी होंगे। हम को चाहिये कि हम बराबर

इस बात का ज्यान रखें कि मल बात क्या है बुनियादी प्रश्न क्या है भीर जो गीण बातें हैं, महत्वहीन बातें हैं, वह क्या हैं भीर इन के प्रन्तर को कैसे स्पष्ट रूप से नागरिकों के सामने रखकर हम ग्रगर जनगत को उत्पन्न करने की कोशिश करते हैं तो यह जहर महत्व की बात है।

उपाध्यक्ष महोदय. मैं सदन का ध्यान एक ग्रौर महत्वपूर्ण बात की भ्रोर ग्राक्कट करना चाहता हं। जहां तक गोबध का प्रश्न है. ग्राप्चयं यह देखकर होता है कि जब भी चनाव का समय श्राता है तो गोवध निरोध के लिए ग्रान्दोलन किया जाउा है लेकिन जब चनाव समाप्त हो जाता है तो इस की बात समाप्त हो जाती है। इस देश में हजारों गायें हैं, पशधन है, जिसकी रक्षा के लिए. जिनकी देखभाल के लिए जो गोवध के निरोध के लिए भान्दोलन करने वाले हैं वह कोई प्रयत्न नहीं करते । गोवध निरोध के लिए ग्रान्दोलन करने वाले जा ग्रनेक नेता है उनस मैं ने बात की । मैं ने कहा कि बिहार में ऐसा गम्भीर स्थिति उत्पन्न हो गई है, क्या आप लोग गायो की जिल्मेदारी लेने के लिए नैयार हैं? विहार के लोगों के पास चारा नहीं है. भोजन नहीं है. क्या उस की व्यवस्था करने के लिए द्याप तैथार है ? नहीं हैं। नहीं है तो श्रास्त्रिर हम चाहते थ्या है ? हम एक राज-नीतिक उद्देश्य की प्रति के लिए आन्दोलन करना चाहते हैं तो निम्चय ही इस की बजह से हमारे सामाजिक जीवन में, हमारे देश के सारकतिक जीवन में, हमारे देश के धार्मिक जीवन में एक प्रकार की कटता उत्पन्न होगी ग्रीर उस का फल हम सब को भीगना पड़ेगा। ऐसी बात नहीं है कि सरकार पर उस की वजह से किसी प्रकार का लांछन लगे. इतना ही नहीं होगा, इस के आर्ग भी हमारी जो प्रजातांत्रिक मर्यादायें हैं, नागरिक जीवन की मर्यादायें है, उन को बड़ी गहरी ठेश लगेगी ग्रीर प्रजातंत्र का जो भवन हम निर्मित करने जा रहे हैं, वह जो ग्रसहिष्णता का वातावरण

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(General) [श्री सिद्धेश्वर प्रसाद]

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उत्पन्न होगा, ग्रतिबादिता का वातावरण उत्पन्न होगा, उस के कारण सारी मान्यताएं समाप्त हो जायेंगी। ग्रगर उस देश में प्रजातंत्र के प्रतिकल वातावरण उत्पन्न होता है, नागरिकों के लिए सुरक्षा का वातावरण नहीं रहता है, ग्रतिवादिना का बातावरण उत्पन्न होता है तो ऐसे बाताबरण में, ऐसी स्थिति में किसी भी सरकार के लिए काम बरना श्रमम्भव हो जायगा । इस में सन्देह की रात नहीं है कि प्रजातंत्र में बिरोधी दनों की ग्रपनी बाह रखने के लिए, अपने दिष्टकोण को नागरिकों के सामने रखने के लिए पुरा अधिकार है । लेकिन यह भी बिलाल स्पट है कि शानिपूर्ण ढंग से वह सारों चाजें हानी चाहिएं ग्रौर हर प्रकार की ग्रप्रिय घटना का द्वोष प्रगर केवल सरकार पर महने की कोशिय की जायगी तो इन से उनकी जिम्मेदारियों का ग्रंत नहीं हो जाता है क्यों कि राष्ट्र के नागरिक हैं, यह बात मल है ग्रीर इस के बाद यह सवाल डाता है कि हम किस पार्टी के सदस्य हैं। भगर राष्ट्र ही नहीं रहेगा, ग्रगर राष्ट्र की ब्रानियाद ही कट जाएगी, श्रगर राष्ट्र में ऐसी प्रराजकता की स्थिति उत्पन्न हो जावगी. अगर राष्ट्र में एक प्रकार से भय का बाताबरण उत्पन्न हो जायगा तो उस की जिम्मेदारी उम सब पर होगी । इतलए मैं विरीधी दन के सदस्यों से और सरकार से भी यह निरोदन करना चाहता है कि हम अतिवादिता में न पड़े, हमारे राष्ट्रीय जीवन के जो बनियादी सिद्धांत हैं उन को हम कभी नहीं भलें ग्रार हम भडकाने की कोई ऐसी कार्यवाही न करें नाहे वह सरकार की तरफ से हो, च.हे विरोधी दलों की तरफ से हो जिपसे हमारा राज्दीय जीवन ही संकट में यड जाय, क्षतरे में पड जाय । सभी हमारे सामने अनेक प्रकार के आने वाले संकटों की संभावनायें हैं. विदेशी ब्राक्रमण का भय है भीर कई विदेशी राष्ट इस ताक में हैं. इस का लाभ उट कर वह हमारी स्वतंत्रता को समाप्त करना चाहते ं । ऐसे समय में

ग्रगर हमने अपनी राष्ट्रीय मनोवत्ति का ग्रौर राष्ट्रीय दढता का परिजय नहीं दिया तो यह बिलकुल स्पन्ट है कि हम ग्रपने लक्ष्य की प्राप्ति में सफल नहीं हो सकेंगे। हमारी स्वतंत्रता भी खतरे में पड सकती है। इसलिए ऐसे वातावरण को समाप्त करने में मैं उम्मीद करता है कि विरोधी दल का पूरा महयोग प्र:प्त होगा ग्रौर ऐसा वातावरण उत्पन्न होगा जिसमे देश में शांति श्रीर न्याय की व्यवस्थः रहेगी। ग्रतिवादिता की प्रवस्ति में पड़ कर, ग्रतिबादी रास्तों को अपनाकर हम अपने अनियादी जो भिद्धान्त है. उन्हीं को समाप्त नहीं करेंगे। इन शब्दों के साथ मैं जो मांग परतृत की गई है उसका समर्थन करता हं।

Shri Krishnapal Singh (Jalesar): First of all, I wish to bring to the notice of the House a matter which is very important these days, namely, with regard to firing on unarmed mobs by the police. I am sorry to say that of late it has been observed that firing in most cases has been rather indiscriminate. Firing against unarmed mobs should be properly controlled. The object is to disperse the mob, not to kill people. They are not armed; they are not like armed people against whom the army has to fire indiscriminately. Therefore, the firing should be properly controlled.

I would briefly describe the drill which we were taught in good old days. When a party, either a section or a platoon, was ordered to go to the aid of the civil power, the man who is commanding it had to be in the middle either in a line or, what you call, in a box formation, A bugler had to be by his side. Whenever the man would give an order for firing, the bugler was ordered to sound a warning. A proper warning was given to the crowd, and then the commander of the party detailed particular men to fire. It was not that they could fire of their own accord. Actually the commander had to press every man

on the shoulder, and then he was allowed to fire. After firing a few shots, the unarmed crowd duly disperses. If they indulge in arson or loot, that is another matter. Then, of course, stricter steps have got to be taken. But take the instance Kerala, West Bengal, and Madhya Pradesh. Bastar is an isolated instance. And even here in Delhi, we who went outside Parliament House noticed that there was a lot more firing than was necessary. That is most unfortunate. It has a very bad effect on the people who were firing and it has a very bad effect on others. Therefore, what I would suggest is effect on the people who were firing duced and the police should not be allowed to fire indiscriminately on unarmed crowds.

The next point is the need of supply of foodgrains and our food position which is so bad. Although the recent showers have somewhat improved the position, still we have got to be very careful. I find in these Supplementary Demands a large amount of money has been demanded for importing foodgrains. I must say that we have to provide for the population, but we must concentrate on improving our production. Although the Government has been repeatedly telling us that they are taking measures, I find that there is very little being done. There is very little extra finance sanctioned. Even the co-operative banks or co-operative credit societies are not advancing sufficient money to cultivators for introducing improved methods of cultivation and for taking up a crop which will yield higher quantity of foodgrains or fruit or vegetables. Unless we have arrangements for sufficient finance, unless agricultural finance is properly treated, on a par with industry, we cannot get much of improvement in yield.

The other point is with regard to providing irrigation facilities. Some of the villages have been electrified, but there are two lacunae. One of them is that once a portion of a village is electrified and a certain

amount is sanctioned, if that is not sufficient for electrifying the entire village, the villagers are asked to contribute money. I am told by one of the engineers in the Hydel department that is the rule. Such a rule should be changed. How can expect poor villagers to contribute Rs. 12.000 or Rs. 15,000 for electrifying their villages? They frame a budget, and if that amount is exhausted, Government do not spend any more, they ask the villagers to contribute money for electrification of the village. If we mean business, we must change that rule, and we must say that once a village is supplied electricity, the entire village should be taken up.

I went the other day to a village in my constituency. I found one half of it had been electrified, and the other half had no electricity. When I enquired, I was told that the engineers asked for money from the village panchayat, but it is impossible for the village panchayat in these hard times to contribute any money. Therefore, that village remains without electric light and without electric pumps. I, therefore, hope that the Ministry of Irrigation and Power will take up this matter and will alter the rule so that once elecricity is supplied to a village, the entire village receives electric power.

The other complaint which is very common these days, is that connections are sanctioned for lifting water from wells, but after the connection is sanctioned, whether it is legal or illegal, the staff of the Hydel department or the Electricity department ask for money for preparing estimates. I myself doubt whether it is strictly legal to take money on the excuse of preparing the estimates. After the estimates are prepared. people wait for months and months, and yet electricity is not supplied. A farmer near my own farms has been waiting for the last six or seven months after connection was sanctioned for his well, and he is so fed up that he has now laid out a tem-

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[Shri Krishnapal Singh]

porary line from my farm to his well. If we expect people to grow more food, we should provide proper factlities for growing food.

I hope that these points will be borne in mind and the legitimate grievances will be redressed.

Shri Liladhar Kotoki (Nowgong): I rise to support the Supplementary Demands in respect of the Budget (General) for 1966-67 and also the Demands for Excess Grants in respect of the Budget (General) for 1963-64. In doing so I would submit about the imperative need of internal peace in the country. This peace is required with a view to keep our defence preparations against the everincreasing threats of aggression against our country by China on the one hand and Pakistan on the other. This peace is also necessary in order to develop our country economically with a view to remove the distress and shortage of food in various parts of the country. So, unless we have internal peace, neither can we succeed in our defence preparations, nor can we succeeed on the development front. So, I will most humbly appeal to all sections of this House, and also to the people outside, to realise this imperative need of peace in this country, and under no circumstances should any breach of the peace be encouraged, and all efforts to deal with acts of lawlessness should be supported by all sections of the citizens of the country.

I am aware of the genuine grievances and actual distress of the people, I can also understand the impatience on the part of the people who suffer this distress and get excited.

But we have seen from experience that agitational approaches have never solved any real problem but in their wake they had brought in additional misery to people who are already suffering. So, even from that point of view people who advocate an agitational approach should have second thoughts and counsel people to cooperate with the Government in solving their difficulties. I would also appeal to the Government to pay heed to the genuine grievances of the people and take them up in right earnest and solve them expenditiously within the limits of the resources. If these two things can be done, even inspite of an atmosphere surcharged with agitation and excitement it will be possible for us to restore peace in this country.

14 hrs.

The second point which I wish to raise is about the Fourth plan. While speaking in this House on the General Budget this year, I pleaded that taking the overall economic situation as revealed in the Eonomic Survey, it would be wise to take another two years pause in planning and then have a realistic Fourth plan. You will remember that in the first year of the Fourt Plan, we had to take a realistic view and content ourselves with an annual plan. The draft outline had been placed before the House and various committees of Parliament are going through it. With the resources position as it is and with the uncertainty about foreign aid, it will be realistic if we have a smaller plan than envisaged in the draft. Suppose we get more foreign aid and our resources improve, there is no harm in subsequent years to take up additional programmes. It is of course necessary to have a larger plan than even this outline to meet the requirements of the country. I concede that. But in the present context, I urge that we should have a pause for two years before we embark upon the fourth plan. What do we do in this period of two years? We get together all the available resources and do only one thing and that is to put our agriculture on sound footing. If this could be done, we shall be able to put our agriculture on a sound footing at the end of two years. In doing that, we

will have to be bold and keep the expansion of the other sectors out of the picture. Whatever resources available have to be canalised wards agricultural production and the other sectors also will have to play their part; to that extent the other sectors also will have the benefit of the two years pause. One may say that the economic situation in these two years will be static. I believe it is not so. If my point is conceded and a national programme of agricultural production is launched and all the available resources in men, money and material are utilised in increasing agricultural production and in providing the basic inputs that are necessary or agricultural production, I am sure things will improve. There also I submit that there is room for improvement of our approach to Plan in an integrated manner giving emphasis to those inputs which are of the utmost importance. For instance, next to land comes irrigation which is an important input for agriculture. I have no time to go into statistics but the fact remains that there are not enough irrigation facilities. To the extent land is not irrigated, to that extent it is a handicap for agricultural production. Irrigation has become more urgent when the country has been with drought conditions from State to State. The position in Bihar and U.P. is distressing. It is a national task which is important next only to defence. In these two States we had widespread drought; last year we had drought in many States. We have to take a long-range view of planning. I have said it before and I repeat it that is a national shame for an agricultural country like India to depend upon foreign countries for a need like food. I would consider the import of foodgrains from foreign countries if it had not been possible to increase our agricultural production meet the needs of our country. I am firm in my belief that given only one single input in adequate measure, namely, irrigation, it would enable the farmers to raise more than one crop during the year and it will be possible

with the present indigenous methods of cultivation to feed our people for another ten years. If you add other inputs like improved seeds, implements and fertilisers, we can sustain our country with internal production for another twenty years. If family planning also comes into vogue for centuries to come Indian can sustain her own population without depending on any other country. So I would urge again to consider my suggestion dispassionately and earnestly to pause for two years with a view to enable the country and the Government to launch a national plan for agricultural production and do away with dependence on foreign countries for food. I believe that it is the only way out of the present situation.

श्री उ० म० त्रिवेदी (मंदमीर) : ^{हा} उपाध्यक्ष महोदय, जब मैं इस मध्नीमेंटरी ग्रान्ट पर बोलने के लिए खड़ा हम्राहंतव मैं 🖁 यह कहने में धपने को रोक मकता कि 7 नवम्बर को जो भ्रस्थाचार हुन्ना है वह हमारे भारतवर्ष के इतिहास में एक बेनमना चीज थी। यहां पर क्रिपे क्रिपे और खुले शाम श्रीर पर्वो द्वारा तथा येलो प्रेस के द्वारा यह ग्राक्षेप भी लगाया गया कि इस में जनसंघ का हाथ है। यह कहने की किसी की हिम्मत नहीं हुई कि इस में बहुत से कांग्रेस वाले भी थे, मामली बाजार के बादमी भी थे, हिन्दू भी थे **ग्री**र बहुत से अन्य जाति थाले लोग भी **थे**। यह प्रदर्शन जो किया गया था सब लोगों की तरफ से किया गया था, सर्वंदलीय यह था। यह जो मत्य है यह भी किमी ने यहां नहीं खोला है, इसको भी किसी ने यहां नहीं कहा है । दर्भाग्य इस बात का है कि यह पहला ही मौका है जबकि जो ब्रादमी मारे गये हैं उनके सही शांकड़े गवर्नमें इने नहीं बताये हैं। विशेष दख इस बात का है कि ग्राज तक सियाय महातमा गांधी को मारने वाले के शव को जोकि उसके रिश्तेदारों को नहीं दिया गया था, जिस किसी को फांमी पर लटकाया गया या जो कोई भी इस प्रकार के प्रदर्शनों में मारा गया उसके सवों को उसके रिश्तेदारों को दे दिया गया लकित

[श्री उ० मू० विवेदी]

D.S.G. & D.E.G.

(General)

इस में ऐसा नहीं किया गया। इस प्रदर्शन में जो लोग मरे उनके शबों का दाह संस्कार करने के लिए उनके रिश्तेदारों को नही दिया गया, उनके रिश्तेदारों को इस बात की इजाजत नहीं दी गई कि वे इन शवों का दाह संस्कार कर दें। संयोगवण मेरे पास एक पत्र स्राया है जोकि श्री झमर लाल ध्रासोपा के भाई का है जिन को यहां गोली का णिकार बना दिया गया था। उन्होंने ग्रपने पत्र में यह भी लिखा है कि सतरह शबों की उन्होंने गिनती की है। श्री झमर लाल, जनसंघ के एक व्यक्ति थे श्रौर इनको जब छि। हए जब ये थे तब सरदार पटेल की मर्ति के पास गोली का शिकार बनाया गया ।

बी प्रकाशबीर शास्त्री (बिजनीर) बिजली की जो चिता है वहां से उस दिन का रजिस्टर मंगा कर देखा जाए कि कितनी लागें जली हैं और सारा रहस्य खल जायगा।

भी उ० म० त्रिवेंदी: मैं पत्र पढ़ देना ₹ :

मैं ग्रमर शहीद श्री झुमर लाल का छोटा भाई हं। मैं भी दिनांक 7-11-66 को प्रदर्शन में था। बिना चेतावनी व समय दिये शान्त गौभवत प्रदर्शनकारियों को दो तीन माइल के घेरे में लाठी, ग्रश्न गैस व गोलियों से जिस करता व निर्ममता से मारा गया वह केवल जलियांवाला बाग के हत्यारे डायर की ब्रात्मा को ही शान्ति दे सकती है कि स्वतंत्र भारत में भी श्राज उसके वंशज हैं।

मैं व श्री झमर लाल का पूत्र उसके घायल होने का पता लगने पर स्थान स्थान पर डोलते रहे। ग्रन्त में राजि को 10-30 बजे उनके पत्र को विलिंगडन भ्रस्पताल में भ्रपने पिता का फर्स्टक्लास रेलवे पास जो उनको डिस्टिक्ट कंट्रोलर भ्राफ स्टोर्स के उच्च पद से उत्तर रेलवे से भवकाश लेने के कारण मिलता था देखने को मिला। इस पर उसने डाक्टर की धनुमति से जाकर देखातो उनके मृत शव

ऐसे ही ग्रन्य 16 श**वों** के साथ रखाहचा था व उन के हाथ व सीने पर गोली के घाव ये। शव को मांगने पर डाक्टर ने सुबह ग्रा कर ले जाने को कहा। इस पर रजिस्टर में पुरा विवरण पता वगैरह लिखा दिया गया।

तारीख 8-11-66 को जल्दी जब शव लेने पहुँचे तो वहां विलिगडन ग्रम्पताल में पुछताछ पर शव को गायब पाया। ने नर्स के नाम स्लिप भेजी जा निम्न प्रकार

"Willingdon Hospital, New Delhi. X-RAY DEPARTMENT

N.N.E.

Please tell this gentleman who has taken the body of Mr. Jhumarlal.

Signed 8-11-66."

सिस्टर से पूछताछ करने पर उसने बिल्कुल ग्रनभिज्ञता जाहिर की वयह कहा कि ऐसा कोई व्यक्ति न तो मरा है न शव यहां भ्रायान शव किसी को दिया गया। ग्रस्पताल के रजिस्टर में लिखे हुए पते पर जब उन्हें दिखाया गया तो टालमटोल कर यह उत्तर दियागया कि पलिस राब्रि को 17 शवों को यहां से ले गई व ग्रस्पताल की कोई जिम्मे-बारी नहीं है। "

श्रीर स्राज मैं स्राप से यह पूछना चाहता हं कि क्यों शव को नहीं लौटाया गया ? क्या सरकार इस से डर रही थी कि सही संख्या मतकों की लोगों को पतान चल जाए ? कहीं लोगों को यह पतान चल जाए कि कितने लोग मरे हैं ? रजिस्टर में पुरापतांभी लिखादिया गयाधातो फिर क्या कारण है कि उसके रिक्तेदारों को वह शव नहीं दिया गया ? क्या ऐमा करना एक अपराध नहीं है. क्या यह भ्रपराध की श्रेणी में नहीं भ्राता है ? क्या यह मनध्यता के परे की बात नहीं है ? इतनी निर्मम ग्रीर ऋर हत्यायें करने के बाद भी भापको इतनी दया नहीं मायी कि उनके शवीं को उनके रिश्तेदारों को ग्रा ब्राप के जब कोई भादमी

मरता है तो उस का ग्राप जलस निकालते हैं, गाड़ियों में सजा कर उसका ग्राप जलस निकालते हैं, बड़े धम धाम से उसका आप टाह संस्कार करते हैं, क्या श्राप यह समझते हैं कि जो व्यक्ति इस गोलीबार में मारे गए. उनके दाह संस्कार करने वाला कोई नहीं था. उनके लिए रोने धोने वाला कोई नहीं था. उनके शबों के साथ याता में जाने वाला कोई नहीं था ? क्या एक ग्रस्पताल में 17 शवों को देखने के बाद भी व ग्रन्य ग्रस्पतालों व स्थानों की शहीदों की संख्या सैकडों में जानते हुए भी स्रापने सात शहीदों की घोषणा जानबझ कर ग्रपने पाप को छिपाने के हेतू नहीं की ? क्या यह ब्रापने नहीं किया ? मैं पुछना चाहता हं कि ऐसा ग्रत्याचार करने के बाद भी ग्राप क्यों ग्रपने दिल को दुखी करते है, क्यों अपनी ग्रात्मा को ग्रशान्त रख कर झुठ बोलने पर उतारू हो जाते हैं ? क्यों प्राप यह ग्राक्षेप लगाते हैं कि जनसंघ वालों ने यह सब किया? मारा तो है ही आपने लेकिन मारने के बाद रोने भी ग्रापने नहीं दिया।

जिस तरह से ग्रंग्रेज राजनीतिज्ञों को रातोंरात जा कर पकड़ लिया करते थे. चोरी चोरी जैसे जा कर पकड लिया करते य, जिस तरह वे गांधी जी को जा कर पकड लिया करते थे, उसी तरह से भ्रापने भी रात में जा कर श्री बलराज मधोक को ग्राठ ग्रीर नौ तारीख की रात में दो बज कर चालीस मिनट पर जा कर पकड लिया। उनको भापने 107 भीर 151 धाराम्रों के मन्तर्गत जा कर पकड़ लिया श्राप भी योड़ा बहुत पढ़े हुए हैं। क्या 107 किस तरह से में कोई ग्राफेंस बनता है ? 151 में लोगों को प्राप पकड़ सकते हैं ? एक बादमी ने मझे टेलीफोन किया कि उसे पुलिस वाले 151 में पकड़ना चाहते हैं। मैंने उसको कहा कि ग्रगर दुबला पतला नहीं है तो एक घंसा मार उसकी नाक पर, कुछ नहीं होगा । लेकिन बेचारे की हिम्मत नहीं हुई। पुलिस वाले उसको पकड़ कर ले गए। ग्राज चीफ जस्टिस ने कहा है कि यह बिसकुल

गलत तरीका है किसी को पकड़ने का । ऐसा आपको कोई अधिकार नहीं है । 151 में जब तक आप कागनिजेशल आफेंस डिसक्लोज न करें तब तक नहीं पकड़ सकते हैं। रात को जब कोई आदमी सो रहा होता है, वह कौन-सा आफेंस करने वाला होता है ? पकड़ने के लिए बारेंट भी तो होते हैं, पुलिस की रिपोर्ट तो होती है। आप मैंजिस्ट्रेट्स के पास जाते हैं। मैंजिस्ट्रेट भी ऐसे हैं कह दिया तो जेल बले गये, यह कागज बना लिया, बह कागज बना लिया, बह कागज बना लिया, किस्ट्रेट भी ऐसे हैं कह दिया तो जेल बले गये, यह कागज बना लिया, ही हैं। चीफ-जारिट में लिखा है:

"highly deprecable conduct on the part of the magistrates that they agreed to dance attendance according to the dictates of the administration."

यह क्या तरीका है ? प्राज तक ऐसी बात नहीं हुई है ? शायद प्रंग्रेजों से प्रापने यह बात सीखी है। लेकिन प्रापको मानना पड़ेगा कि ग्रंग्रेज ने भी रून प्राफ ला को माना था। ग्राप तो रून ग्राफ ला को फेंक देना चाहते हैं। फिर कहते हैं शान्ति बनाए रखां, शन्ति रखां। शन्ति एक तरफ से क्या होती है ? शान्ति दोनों तरफ से रखी जा सकती है ? एक ग्रोर तो श्राप मारने चले जायं ग्रीर साथ साथ कहते चले जायं, शान्ति रखों, शान्ति रखों, शान्त रहों तो यह तरीका शान्ति बनाये रखने का नहीं है।

हभारे सिद्धेण्यर प्रसाद जी बोले । वह भले भादमी हैं। भली बात कह कर चले गए। भम्पन्न में भाए या न भाए लेकिन बात उन्होंने कह दी। ऐसा सब बोलते हैं। लेकिन इससे क्या प्रयं निकल सकता है। इसको हमें सोचना चाहिए। जब कोई बोल बोलता है तो उसका प्रयं क्या निकलता है? भ्रखबार बालों ने लिख दिया भीर भाप लेकर चल पड़े। फिर किस भ्रखबार ने

[श्री उ० मू० त्रिवेदी]

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निख दिया ? पैट्रियाट ने लिख दिया । दूसरे किस अखबार ने लिख दिया , ब्लिटसू ने लिख दिया , क्रियों मांग करता हूं कि सारे मामले की फ्रांप ज्यूडिशल इनक्वायरी करवायें, ज्यूडिशल प्रोब करवायें तब पता चलेगा कि श्री कामराज के बंगले को जलाने वाले कौन थे, कांग्रेमी लोग थे या दूसरे थे —

भी राषे लाल व्यास (उज्जैन) . दूसरे वे ।

एक मानतीय सदस्य : भिन को टिकट नहीं मिले वे गए थे।

श्री रकुनाथ सिंह (बाराणसी) : भाप नहीं गए थे, यह हम जानते हैं।

श्री उ॰ मू॰ त्रिवेदी: श्राप भी तहीं गए वे, यह मैं भी जानता हुं।

ट्रांस्पोर्ट भवन पर खड़े हुए लांग कौन थे जिन्होंने मोटरें लागों का जलाई? ग्यारह बजे जब लूटपाट गुरू होती है और प्रापने इसको देख लिया तो क्यों ग्रापने इंतजाम नहीं किया। इन सब बातों का भ्राप जबाब देने के लिए क्या तैयार हैं? श्राप देते नहीं हैं। क्या गर्म भ्राती है? इस तरह से श्रत्याचार करना क्या सम्यता की निशावी है? रूल श्राफ टेरर श्रापने मचा रखी है। एक एक श्रादमी के श्रन्दर फीयर कम्प्लैक्स श्रापने पैदा कर दिया है। डा॰ राम मनोहर लोहिया को प्रुड़ लिया है, 107 श्रोर 151 के श्रन्तगंत क्या वह डाका मारने जा रहे थे, चारी करने जा रहे थे, छिनाला करने जा रहे थे,

How could the man be arrested? But there is no reply from this Government, and it will not reply till eternity.

शर्म की बात है। एक तरफ तो आप कहते हैं कि हमको यहां डेमोकंसी स्थापित करनी, है, प्रजातन्त्र स्थापित करना है, शान्ति का राज्य स्थापित करना है और दूसरी तरफ भाप लोगों को पकड़ने के लिए हर प्रकार से कौशिश करते हैं। मैं बड़े नम्प्र शब्दों म निवेदन करना चाहता हूं कि इस प्रकार की नीति हमारी सरकार की जो आज होती चली जा रही है यह एक ऐसी बात है जैसे आखिरी दमों पर जब आदमी होता है तो छटपटाता है, टांगें हाथ फैलाता है, छटपटा लो, जो कुछ टांगें इघर उघर पछाड़ना हो पछाड़ लो, नतीजें आपके सामने थोड़े दिनों में आने वाले हैं। आप घबराइये नहीं।

जो सप्लीमेंटरी डिमांडज फार ग्रांटस मांगी गईं हैं, उस सम्बन्ध में मैं एक बात कहना चाहता हं। सरकार ने चंडीगढ़ को जो एक युनियन टैरीटरी बनाया है, वह एक विलकुल गलत काम किया है स्रोर वह काम नहीं किया जाना चाहिए था। पहले भी हम थोड़े दिनों के लिए बम्बई की एक ग्रलग प्राप्त बना कर उस के परणिक्म भूगत चुके हैं। वैसी ही भयंकर गलती आज हम फिर कर रहे हैं। सरकार चंडीगढ़ के लिए एक, डेढ़ करोड़ रुपया खर्च करने के तैयार है। वह खद अपने पैरों पर कुल्हाड़ी मार रही है। आज हमारा मुल्क इतना खर्च बदीश्त नहीं कर सकता है। ग्राज सब तरफ लोग चिल्ला रहे हैं कि प्रशासन का खर्च कम किया जाये। में यहां पर प्रश्न पूछे जाते हैं। हम देखते हैं कि खर्च कम होने के बजाये ज्यादा हो रहा है ब्रौर ब्रफ़सरों की संख्या मे वृद्धि हो

अगर सरकार दश्भ को छोड़ कर सच्चाई भौर ईमानदारी से काम करना चाहती है, तो उसको अपना दिल टटालना चाहिए कि क्या वह वाकई अपने प्रशासनिक खूर्च को कम करने का प्रयत्न कर रही है या नहीं।

इस सभय मेरे लिए इतना ही कहना काफ़ी है कि सरकार श्रांबें खोल कर चले । वह ब्यूरोकेसी के ताबे हा कर, ब्यूरोकेट्स की बातों के श्राधार पर या उन काना-फूसी करने वाले लोगों की बातों के श्राधार पर, जिन के कुछ पूर्वाग्रह बने हुए हैं, प्रचा के किसी पक्ष या दल पर किसी प्रकार की कुदन्टि हान कर 1 जता रास्ते पर चलने की कौशिश न करें । हम उस को महयोग देने के लिए तैयार हैं । मैं कशी यह नहीं चाहता कि हमारे देश में बायलेंस हो । जब हम ने रूल प्राफ वैलट के तिहत्त को स्वीकार किया है, तो हमारे देश में रूल प्राफ बैलट हो होना चाहिए—रूल प्राफ बुलैटस नहीं होना चाहिए। कम से कम गवर्तमेंट को तो रून प्राफ बुलैट्स कायम नहीं करना चाहिए।

Shri P. Venkatasubbaiah (Adoni): Sir, while supporting these demands, I would like to make a few observations. I will confine myself to the items pertaining to purchase of foodgrains, fertilisers, etc. In the introductory remarks it has been stated that Rs. 209.5 crores are being utilised for purchase of foodgrains and Rs. 97 crores for import of fertilisers. This means that the supplementary grant for purchase of food alone is more than the amount of the budget which we had just after independence. That shows the enormity and gravity of the situation.

India is a predominantly agricultural country. All these plans have not been able to make us self-reliant and self-sufficient in food. We have to search our hearts and think deeply whether these plans have had any impact on agricultural production. If that is not so, where is he lapse. Have we been pursuing the right policy in all these plans to accelerate our food production? In what sector have we failed? If we go through all these factors, we come to the sorrowful conclusion that our planners have not given their best thought to it nor have they formulated our plans in the right direction to give an impetus and boosting to our agricultural production, with the result that even after 17 years of independence, we have to depend on other countries for our food. According to this booklet published by the Department of Food, the total imports of cereals from January to October this year have amounted to 9:4 million tonnes. It is expected that the total imports during the current year would be around 12 million tonnes as against 7.5 million tonnes during 1965. Even with such large imports this year, the per capita availability of cereals is estimated at only 133 kg. per year against 151 kg. in 1965.

Sir, time and again many people including agricultural experts Members of Parliament and others have been pressing for a correct and dynamic agricultural policy to boost our agricultural production. We are not lacking in water resources and in area to grow crops. We have abundant natural resources. Still we are not able to attain self-sufficiency in foodgrains. We have treated many irrigation programmes which have a great potential for producing more food in a very haphazard and hazy manner. Take the Nagarjunasagar project with a capital outlay of Rs. 149.53 crores. The State Government was trying its best to complete it as expeditiously as possible so that food production may be increased. The expenditure on the project is confined to the State plan. Nothing outside the plan has been sought or given by the Centre so far. Whenever a demand for an additional grant is put forward, it was not treated in the manner it deserved. So, though the dam and every other work is completed, when water is about to be received by the agriculturists it is being held up for want of finance. When we are spending crores of rupees on importing foodgrains, the Centre did not have the foresightedness to come to the rescue of the State Government, which is not putting forward any fantastic claim. Instead of staggering the assistance which you are giving for 5 years, the State Government demands that the amount may be given in the first or second year of the plan so that the project can be completed. By the end of July Government had provided adequate financial assistance, 6 lakhs of acres could have been brought immediately under irrigation. The quantum of assistance given by the Centre to other big projects is not less than

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Rs. 20 crores. But in the case of his project, whenever such a demand is made, it is given in a piecemeal manner with the result the impact is not felt at all.

I do not know how the Minister, during the recent Chief Ministers conference, got the optimistic idea of procuring 12 million tonnes during the current year.

But, Sir, the performance of last year was very disappointing. Only 3.5 million tons could be procured in spite of the best efforts of the various State Governments. Perhaps the Food Minister is pinning his hope on procurement of the hybrid variety crop which he intends to use for cultivation on a gigantic scale. I am doubtful whether even this is possible. If that is so, the only remedy is, as my hon, friend has very rightly pointed out, that all our efforts should be concentrated on agriculture Only then we will be able to acheive self-sufficiency.

There was a very disturbing news today that the import of foodgrains programme with the United States of America is lying before President Johnson on his table for the last one or two months and he is not giving any serious thought to the question of rendering the necessary aid that we require. If we have to depend permanently and entirely on the mercies of foreign governments, who want add some political strings to whatever aid they give, I do not have any hope that our country will be able to reach self-sufficiency.

Therefore, our aim should be to explore all the possible potentialities in this country, to give a boosting to agricultural production and also to give our thought to intensive cultivation. I know there are many difficulties. Constituted as the Government is, it does not have any control over the State Governments. But in a case of national emergency, when the country is faced with a food crisis.

we must evolve a national food policy, we should not suggest only quick and ad hoc remedies for any ad hoc problem. Whenever there is food scarcity. convening a conference of Chief Ministers is no remedy at all. The problem should be pursued properly, the various departments in the various State Governments must be geared and put in a proper form. Wherever there is irrigation potential attention must be given to it irrespective of State plans. Unless we do it, unless we take it up on a war footing mop up our resources, wherever they are, and concentrate only on agricultural production, we will not escape from his calamity of depending entirely on other countries. I would only suggest that Government should have a definite policy of its own, not only a national food polciy but also a national agricultural We must stop all our other policy. activities, concentrate only on agricultural production, take into confidence all he Chief Ministers and ministers concerned in the States and evolve a dynamic policy so that we achieve self-sufficiency.

भी सरज पाण्डेय (रसडा): उपाध्यक्ष जी, मंत्रालय ने पूनः सदन से पैसे की मांग पेश की है। मैं मुख्य रूप से खाद्य मंत्रालय, गृह मंत्रालय विद्युत ग्रीर चिसाई मंत्रालय, ग्रीर परिवार नियोजन के बारे में कहना चाहता हं। ग्रभी मझसे पुर्व वन्ता ने बताया है कि इस देश में सरकार की ग्रन्न नीति किस तरह से फेल हुई है। भ्राज काफी धन इस बात के लिए मांगा जा रहा है कि बाहर से गल्ला मंगाया जाय। कई बार इस सदन में यह प्रश्न उठाया गया कि ग्रगर देश को खाद्य में ग्रात्मनिर्भर बनाना है तो जरूरी है कि इस देश में सब से पहले सिचाई की व्यवस्था हो, खाद की व्यवस्था हो मगर मंत्रालय के लोग बजाय इस के कि इस देश को समृद्ध बनाने की कोशिश करें, बाहर हे श्रन्न मंगाकर देते रहें भीर ग्राज हालत यहां तक पहुंच गई कि पूर्वी उत्तर प्रदेश में लोग भुखों मर रहे हैं। ग्रभी मैं बनारस से निकलने बाले "ग्राज" ग्रखबार को देख कर ग्रा रहा

हं। उस में लिखा है कि बहत से जिलों में लोग शीरे पर निर्भर हैं, मिलों से जो चोटन निकलता है उस पर जिन्दा हैं। भ्राज वहां दो इपये किलो चावल, एक रुपये, ग्रठारह ग्राने किलो गेहं बिक रहा है । चना जो बाजरा वगैरह कोई भी ऐसा ग्रम्न नहीं है जो एक रुपये में 12 छटांक से ज्यादा मिलता हो। सारे सबे में भ्रकाल की हालत पैदा हो गई है। तो मैं कहता हं कि इस मंत्रालय को पैसा देने की बात तो भ्रलग है, इस सदन को इस से जवाब तलब करना चाहिए कि इस भखमरी के जिम्मेदार कौन हैं? लगातार सदस्यों ने मांग की कि पाना दो, खाद दो, साइंटिफिक दरीकों की श्रपनाम्रो जिससे मन्त की पैदावार बढे, मगर मंत्रालय ने घ्यान नहीं दिया। कई बार यह बात उठाई गई कि ग्रन्न का ब्यापार सरकारी हाथों में लीजिए। ब्राज मुझे मालम है कि प्राइबेट ब्यापारी पंजाब से गेहं मंगाता है मंगा मंगाकर के उन में से चोरी तो करता ही है, तिगने दाम पर उसे सारी जगह बेचता है। मगर सरकार की तरफ से कोई रोक नहीं हैं ।

दसरी चीज में कहना चाहता हूं परिवार नियोजन के बारे में, परिवार नियोजन की जो योजना है यह । बस्कुल गलत है । इस से बढती हई प्रावादी को रोकने में कोई कामयाबी नहीं मिलेगी। मैं बताता हं, श्राप इस की जांच कर सकते हैं। जितना इन फेमिली प्लानिंग है बिल्कुल झुठ भीर गलत है इस पर करोड़ों रुपया खर्च कर रहे हैं। मैं ने खुद एक गांव में जाकर देखा, भ्रापरेशन किनका किनका होता है ? 17 भापरेशन वहां हए हैं जिनमें 4 तो पागलों का हम्रा है, 4 साध्यों का हम्रा है भीर 4 ऐसे हैं जिनकी शादियां नहीं हुई हैं भीर चार पांच ऐंसे हैं कि जो ईश्यलैंस हैं, जिनकी भ्रवस्था 70 साल हो गई है। यह मैं एक गांव की भवस्था बताता हं। भ्राप किसी ग्रस्पताल में जायें, वहां डाक्टर मौजूद नहीं हैं। श्रीरतों*का भी लय लगबांधो श्रीर फलां करो, इन्हीं सब में करोड़ों रुपया बरबाद कर

रहे हैं और इससे कोई भी भसर देश की भावादी पर नहीं पड़ता है। यही रुपया धगर और मामलों पर खर्च किया जाता तो बहुत ज्यादा तरक्की हो सकती थी।

भव मैं कुछ गृह मंत्रालय के बारे में कहना चाहता हं। सब से ज्यादा भ्रष्टाचार का डिपार्टमेंट पुलिस विभाग है भीर इस सरकार के तो बिलकुल हाथ पैर फले हए हैं। भ्राप को ध्यान होगा कि इलाहाबाद हाई कोर्ट के जज ने एक बार प्रगते फैसले में लिखा था कि हिन्दुस्तान की पुलिस नंगों की फौज है, इस में किस किस को कपडा पहनाया जाय, यह समझ में नहीं भाता। भाज ठीक वही हानत हो रही है। पुलिस के लोग खड़े रहते हैं, मझे मालम है इसी दिल्ली के अन्दर एक बादमी ग्रपनी स्त्री के साथ रिक्शे म जा रहा था, रिक्शे से उसकी स्वी को गण्डों ने उठा लिया ग्रीर लेकर भाग गए। ग्राज तक मंत्रालय जांच कर रहा है। दिल्ली के ग्रन्दर उनकी नाक के नीचे रुपया मांगते हैं रिपोर्ट दर्ज कराने के लिए। क्या जरूरत है ऐसी पुलिस की जब देश में कोई शांति भीर व्यवस्था नहीं है, किसी ब्रादमी की जिन्दगी की सूरक्षा नहीं है ? सारी पुलिस बेकार है। कहते हैं यह राज्यों की जिम्मेदारी है शांति धीर व्यवस्था की, तो फिर ध्राप क्या करने के लिए यहां बैठे क्रए हैं? सारे देश में भ्रव्यवस्था उत्पन्न है और मंत्रालय कुछ नहीं कर पा रहा है। यह सारा मंत्रालय, इनका पुलिस विभाग भीर खास कर इनका सी 0 भाई 0 डी 0 सबसे ज्यादा बोगस भीर रही डिपार्टमेंट है। कोई भी जानकारी इन को नहीं होती। सिवाय इस के कि यह विरोधी पार्टी के लोगों के भाषणों को नोट करें, भीर कुछ नहीं करते। भ्रष्टा-चारियों को यह नोट नहीं करते कि कौन इस देश के ग्रन्दर भ्रष्टाचारी है, इस का भी पता लगाया जाय । मैं मिमाल दे सकता है ब्राज की पुलिस बाकायदा प्लान करके महावार पैसे लेती है और डकैतियां इलवाती है। धगर सरकार चाहेतो मैं मिसाल प्रस्तूत कर सक_{ता}

[श्री सरजू पाण्डेय]

हं। खद मैं जानता हं हमारे बहां एक पुलिस वाला लडकों को भगाने का रोजगार करता है। हमारे यहां के लंडकों को भगाकर बम्बई में बेचता है भीर सात सी भाठ सी रुपये पाता है तो वापस करता है। इस से भ्रष्ट डिपार्टमेंट भीर कोई नहीं है। मैं तो समझता है कि यह मंत्री महोदय बात बनाते हैं, गोली लाठी डंहा चलाने की बात करते हैं। मगर समस्याग्रों के समाधान की बात नहीं करते। ग्राज देश में जो कुछ हो रहा है, उस का मैं समर्थक हं। में नहीं चाहता कि देश में तोडफोड की कार्य-वाहियां हों। मगर यह प्रतिकियास्वरूप होती हैं। मैं एक मिसाल दे दूं। जब साइमन कमीशन द्वाया था, पंडित जवाहर लाल नेहरू ने खाद ग्रपनी कहानी में लिखा है कि जब मेरी मां को पुलिस ने लाठी से मारा तो उस का खन से लथपंथ शरीर मेरी नजरों के सामने फिर गया श्रीर ग्रगर में बाहर होता तो महात्मा गांधी की 16 साल की अहिंसा की सीख को भलाकर उस का जवाब देता। तो प्रगर म्राप की पुलिस बेगनाह लोगों पर लाठियां चलायेगी तो क्या होगा, मैं ने खद देखा ग्रपनी ग्राखों से इसी ग्रान्दोलन में वह लड़के जो मांतिपूर्वक हैं उन को पकड़ा जा रहा है। लखनऊ में पुलिस ने एक लड़के को जो रास्ते से जा रहा या उसे पकड़ कर मारा उस की साइकल को चकनाचुर कर दिया। लेकिन उन को उस ने नहीं पकड़ा जिनको वह जानती है। इन का डिपार्टमेंट सारे का सारा भ्रष्ट है। इसलिए मैं कहता हं कि इन को एक पैसा बिलकुल नहीं देना चाहिए।

सिचाई मंत्री साहब का हाल सुनिए ग्रीर विद्युत मंत्री का हाल सुनिए। तमाम लागों की सारी जगह यह मांग हो रही है कि इस प्रकाल की ग्रवस्था में हम को बिजली दी जाय, हम को कुग्नों के लिए पर्मिप्ग सेट दिये जायं। मगर लगातार ऐसा कहने के बाद भी न दिपार्टमेंट में कोई भादमी है न कोई कार्यकर्ता है, जो इन की बातों को सूने। सारे के सारे स्यानों पर पूरे देश में इस बात की मांग होती है कि बिजली दोजिए, लेकिन बिजली नहीं मिलती। लोक दफ्तरों म जाते हैं, उन का ऐग्रीमेंट करा लिया जाता है, फाम भर लिए जाते हैं मगर उन को कोई बिजली नहीं दी जाती। किसी देश की उन्नति के लिए पहली जरूरत है बिजली की, दूसरी सड़क की । लेकिन वह काम यह नहीं करते। दूसरे बहुत से डिपार्टमेंट खले हुए हैं जिस में करोड़ों करोड़ों रुपया बरबाद करते हैं। प्लानिंग के नाम पर सारे का सारा देश में भ्रष्टाचार फैला हुग्रा है। इनके कुछ नातेदार, रिश्तेदार को नीकरी मिल जातो है लेकिन इस के भ्रलावा भीर कोई जनता का काम नहीं होता। मैं पूछता हं कि यह प्लानिंग जो सरकार करती है, कौन भ्रादमी राय देता है कि इस तरह की योजना बनावें जिससे देश में सिवाय भ्रष्टाचार के फैलने के श्रीर कोई बात न हो ? इस तरह से ब्रगर ब्राप देखेंगे सारी की सारी सरकार की क्या हालत है ग्रीर मुख्य रूप से खाद्य के मोर्चे पर जो प्रवस्था हो से छिपी नहीं है। ग्रमी में न ग्रखबारों को देखा कि जग बारिश पूर्वी भाग में हो गई है. तो उन से सरकार को बहुत ग्राणा बन्ध गई है कि गल्ला मिलेगा, इस से काई स्नाणा नहीं बंधी है, बल्कि सरकार सारी बाने पालियारीट में गलत बदा देती है. सवाल ५७ने हैं श्रीर उन का गलन उतर बतादिया जाता है। मैं ने ग्रस्त्रबार में पढ़ा कि बिहार में गेहुं जा रहा है, यु पी । में गेहं जा रहा है, हम लाग दाडे हर वहां गये, लेकिन मालम हम्रा कि एक छंटांक गेहं नहीं भा रहा है। स्वयं मेरे जिले में एक महीने में यदि एक भ्रादमी को तीन किलो दिया जाय, तो 9 हजार टन राशन चाहिये, मगर वहां जाता है 250 टन । अभी विहार सरकार ने बयान दिया है कि हम को श्रोर

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राशन दीजिये । यहां पर गलत आंकड़े दे देते हैं और उन्हीं के बेसिस पर कह देते हैं कि बम्पर काप हो रहा है, फिर कहने लगते हैं कि कुछ भी नहीं हैं। देश को गुमराह करने वाली नीति छोड़ कर, देश को समस्याओं का समाधान कीजिये, मिर्फ गालियां देने में काम नहीं होगा ।

परिवार नियोजन पर जो रुपया खर्च करते हैं, उस को बन्द कीजिये, उस का कोई फायदा नहीं है। दसरी बात-सिवाई मंत्री भौर बिजली मंत्री को सारा काम बन्द कर के नोगों को पानी देना चाहिये, तीसरी बात--बाद्य मंत्री को निकाल दीजिये। यह मंत्री ग्रकाल मंत्री है ग्रीर जब से यहां पर श्राया डे---तब से खाद्य की स्थिति बिगडती गई है। यही मंत्री हैं, हिन्दी के सवाल पर जिन्होंने इस्तीफा दिया था. लेकिन ग्राज देश मखों मरता है, तो इस्तीफा देने को तैयार नहीं हैं। ग्रभी कल ही रेल मंत्री ने कहा था कि चाहे जितने एक्सीडेंटम हो जायें, मैं बना रहंगा, लेकिन ग्राप सब जानते हैं कि इंगलैंड में एक वाकये से पूरी मरकार बदल गई थी--कीलर काण्ड पर, ग्रीर वहां का मंत्री ब्रात्महत्या करने पर बाध्य हो गया था. लेकिन इस देश की खाद्य स्थिति पर हमारे मंत्री मोये बैठे हैं।

उपाध्यक्ष महोदय, मैं भ्राप से निवेदन करूंगा कि इन मंत्रियों की कोई दवा कीजिये, नहीं तो ये पूरा देश खा कर बैठ जायेंगे, हम लोगों का यहां पर चिल्लाते चिल्लाते दम निकल जाता है, लेकिन विरोधियों को गालियां देना इन का पेशा बन गया है। इन मंत्रियों से कहिये कि ये देश में मुधार करें, नहीं तो लाठी, गोली और डण्डे में समाधान नहीं हो सकता, भूखी जनता कव तक च्य रहेगी। लोग भूखों मर रहे हैं, उन के लियें कोई न कोई ध्यवस्था भ्रवश्य होनी चाहिये। Mr. Deputy-Speaker: Shri Muthiah.

Shri Muthiah (Tirunelveli): Mr. Deputy-Speaker, the Supplementary Demands.

भी हुकन भन्न कछनाय : मध्यक महोदय, मध्न में गंणपूर्ति नहीं है ।

Mr. Deputy-Speaker: The hon. Member may resume his seat. The quorum is being challenged. The bell is being rung...... Now, there is quorum. He might continue.

Shri Muthiah: Mr. Deputy-Speaker, Supplementary Demands for Grants (General) involve an additional expenditure of Rs. 561.40 crores, including Rs. 209.56 crores for purchase of foodgrains and Rs. crores for the purchase of ferilizers. Food imports have become absolutely necessary and inevitable today, because the worst draught that ever happened has hit many parts of the country today. So, it is unavoidable and Government has to pay for them. Fertilizers have also to be imported. because the internal supply is adequate to meet the increasing demand.

I come to Demand No. 53, which is for a grant of Rs. 24.25 lakhs for the Andaman and Nicobar islands in order to strengthen the security measures. The two groups of islands, Andaman and Nicobar, have to be strengthened, because they are in a very strategic place, and in future anything may happen. So, Government should be very vigilant and alert and strengthen the security measures in order to protect the land. The population of these two groups of islands is very meagre and has to be increased. So, I plead that the repatriates from Burma should be settled there in large numbers.

I come to Demand No. 133, relating to the Ministry of Irrigation and Power for Rs. 4.43 crores. The power requirements of Madras State are not [Shri Muthiah]

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met in full. Hydel projects often fail, because of the failure of the monsoon. The thermal power at present generated is quite inadequate. Therefore. I plead that the Tuticorin thermal station should be set up as early as possible, in the course of the Fourth Plan period itself, because it is very necessary for the southern districts of Madras State.

Now I come to Demand No. 144, for the department of Atomic Energy, for a sum of Rs. 5 crores. In this context, I want to say that the Kalpakam atomic plant has not been set up so far. Even though it was intended to be set up during the Third Plan, no active step has been taken so far in order to implement that decision. Kalpakam atomic plant is very essential for Madras State. The Tarapore atomic plant has already been set up. and the Rana Pratap project is under construction. Therefore, it is but just and proper that the third project at Kalpakam is executed soon by Government of India. There was some talk of French collaboration for this project. We do not know what has happened to those talks. I do not know whether the French are still prepared to offer collaboration. Anyhow, Government should see that they get the necessary foreign collaboration to set up this Kalpakam atomic plant in the course of the Fourth Plan period.

Mr. Deputy-Speaker: Shri Madhu Limaye.

Shri Radhelal Vyas: Sir, on a point of order. Under the rules, when the debate is going on and when a Member who holds the floor resums his seat, one of the Members who get up is called. When the speaker concluded his speech, Limaye was not on his legs, whereas Shri Prakash Vir Shastri, Shri Raghunath Singh and myself got up.

Mr. Deputy-Speaker: There is no point of order.

Shri Radhelal Vyas: I invited the attention of the Speaker also, a couple of days back, and he agreed that this rule must be followed. I am sorry to say that if the Chair will not observe this rule, how can it be expected of other Members to observe the rules? The rule is explicit.

उपाध्यक्ष महोदय : श्री लिमये ।

श्री प्रकाशवीर शास्त्री : महोदय, ग्राप की व्यवस्था क्या है वह तो बतला दीजिये ।

उपाध्यक्ष महोवय : कोई व्यवस्था नहीं

श्री प्रकाशबीर शास्त्री : ब्यवस्था नहीं है कि कोई व्यवस्था नहीं है। इस का क्या मतलब है।

उपाध्यक्ष महोदव : ब्रार्डर, ब्रार्डर ।

भी प्रकाशबीर शास्त्री : चेग्नर की कोई जिम्मेदारी होनी चाहिये। कोई व्यवस्था होनी चाहिये। यह क्या कि स्रार्डर, ग्राईर ।

श्री मच लिमये (म्नेर) : उपाध्यक्ष महोदय, मने बड़ा खेद है कि स्नाज भ्रण्टाचार मंत्री मेरे सामने नहीं हैं। उन के मंत्रालय के मातहन तीन मामले स्राते हैं जिन का मैं जिक्र करने वाला हं ग्रीर ग्रापकी मार्फन यह भी प्रार्थना करने वाला हं कि उन को एक धेला भी अपनदान के तौर पर न दिया जाये ।

पहला मामला जंजीबार के रहने वालों का है। जंजीबार में जब राज्यकांति हुई तो जंजीबार में जो हमारा हाई कमीशन है उस ने वहां के हिन्द्स्तानी नागरिकों को बतलाया. जो कि बडी तकलीफ में थे, कि ग्रगर वे हमेशा के लिये देशान्तर करने जा रहे हैं भीर यहां ब्राने के लिये तैयार हैं तो वहां से वह जितना माल ले ग्राना चाहें वह ला सकते हैं । उस के लिये इम्पोर्ट लाइसेंस की कोई आवश्यकता नहीं है, जिस की स्टाक इन टेड कहा जाता है। जंजीबार की सरकार ने कहा था कि बह पैसा या मोना नहीं ले जा गकते. लेकिन ग्रगर वह कोई माल म्बरीद कर वहां से ले धाना चाहें तो वह इजाजन दे देंगे। मैं एक ग्राटमी के बारे में जानता हं जिस ने यह तय किया कि वह हिःदस्तान जायेगा श्रीर श्रपना सारा माल---लीग तथा हाथी दांत-पहां लायेगा । इस संबंध में हाई कमीशन का लिखा हक्या पत्र है और मैंने स्वयं उस को देखा है । उस में कहा गया था कि 31 दिसम्बर, 1964 तक अप्रकोई माल अधिया तो उसके लिये किमी इम्पोर्टलाइसेंस की जरूरत नही है। कस्टम में जो इयटी वर्गेरह देनी पहेंगी उस की दकर बहु माल को लासकता है। जो माल ब्राया उमका एक हिम्सा तो उस पारीख के पहले आया था और टुसरा हिस्सा जो था बह इस नारीस्त्र के दो चार दिन बाद भाषा । लेकिन उहां तक लाल किताब का सवाल है श्रव भ्राप्टाचार मंत्री सामने नहीं हैं. लेकिन भगत माहब शायद मून रहे हैं। रेड बक

श्री रघुनाय सिंह: यह श्रष्टाचार मंत्री कौन हैं ?!

श्री मधू लिसये: व्यापार मंत्री से मतलब है। मैं ने भ्रष्टाचारी मंत्री नहीं कहा, ऋष्टा-चार मंत्री कहा है।

मेरे कहने का यह भतलब है कि रेड बुक के अनुसार किस तारीख को उन का माल हिन्दुस्तान के बन्दरगाह में भ्राता है यह महत्वपूर्ण चीज नहीं है। किस दिन जहाज पर लद कर विदेश के लिये रवाना होता है यह महत्वपूर्ण चीज है। धगर मेरी बात गलत हो तो विन् राध्य मंत्री उस को काट सकते हैं। इस माल मंसे कुछ 31 तारीख के पहले भीर कुछ 34 के बाद भाषा। लेकिन भाषी तक कैस्टम बालों ने कोई भी माल नहीं छोड़ा। अब ब्यापार मंत्री तथा विस् मंत्री का कहना है कि एक कल्साइनमेंट छोडने के लिये हम तैयार हैं, लेकिन दूसरा कन्साइनमेंट धगर भाग स्टेट टेडिंग कारपो-रेशन को बेचने के लिये तैयार हैं तो हम पहले वाला छोड सकते हैं। मेरी समझ में नहीं ब्राता है कि किस कानन के ब्राधार पर श्राप यह शर्नलगा सकते हैं। ग्रगर कस्टम वालों का यह कहना हो कि बाद वाला माल लाना कानन के खिलाफ है तो पहले कन्साइन-मेंट को छोड दें ग्रीर दूसरे कन्साइनमेंट को जब्द कर के, काफिस्केट कर के, जो श्राप की पित्रया है. नीलाम वर्गरह की उस के अरिये से उसे मामले को खत्म करें। मगर स्टेट टेडिंग कारपोरेशन को बेचने की शर्त प्राप गैर-कानती ढंग से लगा रहे हैं। ब्राप माल उसलिये नहीं छोड रहे हैं कि स्टेट टेडिंग कारपोरेशन कुछ मनाफा कमा कर यह माल दूसरे ब्यापारियों को बेचना चाहता है ग्रीर वह व्यापारी भी काफी मनाफः उस पर कमाना चाहते हैं।

14.55 hrs.

[SHRI SONAVANE in the Chair]

प्रीर मुझे सन्देह है कि भ्रष्टाचार मंत्री को भी इस में कुछ न कुछ लाभ जरूर होता है। इमीलिये यह प्रनुचित काम भ्रष्टाचार मंत्री कर रहे हैं। मैं वित मंत्री में प्रार्थना करूंगा, योजना मंत्री को इस में कोई ध्रिक्त कार है या नहीं मुझे मालम नहीं है, लेकिन उन से भी मैं कहूंगा कि न्योंकि प्रधन मंत्री से उन की ज्यादा दोस्ती है धोर उन पर कुछ प्रसर भी है, कि जो कानुनी काम है उस को वह शीक तरह मैं करें।

दूसरा मामला जिस का पता इधर दो या तीन दिनों में मुझे लगा है, वह सल्फर का मामला है जिस को ले कर हमारे देश में राजायनिक खाद प्रथवा फटिलाइजर का उद्योग चौपट हो रहा है। व्यापार संबी ने ऐलान किया कि सल्फर को स्रायात करने

[श्री मध लिमये]

का काम एकमात स्टेट टेडिंग कारपोरेशन को दिया जायेगा । स्टेट टेडिंग कारपोरेशन ने श्रमरीका में श्रीरतों के जतों का व्यापार करने बाली एक कम्पनी के साथ, जिस की कोई पजी नहीं. जिस की बाजार में कोई हैसियत नहीं है. या ग्रमरीका के बैंक वालों के पास जिनकी कोई इज्जत या जिनका कोई स्थान नहीं. सल्फर ग्रायात करने का करार किया। श्रीर उस का नतीजा यह हुआ, श्रीरतों के जतों का जो कम्परी व्यापार करती थी उस के साथ मौदा करने के कारण ग्राज मंत्रालय को जते खाने पड़ रहे हैं. ग्रीर सल्फर हमारे देश में नहीं था रहा है। क्या मैं योजना मंत्री से पुछ सकता है कि वह किस बात की योजना बनाते हैं। फटिलाइजर के लिये सत्फर का ग्रायात जरूरी है लेकिन निजी **म्यापारियों के लिये ग्रा**न ने कहा कि वह नहीं ला सकते हैं, यह काम स्टेट ट्रेडिंग कारपोरेशन करेगा । स्टेट टेडिंग कारपोरेशन ने क्या किया इस को तो स्राप ने देखा। यह एक श्रीर रैकेट हमारे मनुमाई शाह की मुनाफा-बोरी ग्रीर भ्रष्टाचार का है। श्राप जानते हैं कि मैं निजी व्यापार का कोई समर्थक नहीं हं, जैसे कि हमारे मीन मसानी साहब ग्रीर दांडेंकर साहब हैं, लेकिन इस तरह के भ्रष्ट त्यापार का भी मैं समर्थंक नहीं हं।

मैं इतना कहना चाहता हूं कि इस सल्फर के मामले की जांच की जाये श्रीर बह देखा जाय कि इस कम्पनी को यह काम कैसे दिया गया। इस कम्पनी के मालिक का स्थान क्या है, उस की हैसियत क्या है, क्या बह सल्फर दे सकता है भरपूर। प्रगर इस नरह की कोई जानकारी हासिल नहीं होती है तो कोई दूसरा कारण इस के पीछे हो सकता है। उस रहस्य में मैं इस समय नहीं जाना चाहूंगा। यह दूसरा मामला अन्टाचार मंत्री का हमा।

तीसरा मामला मधुमूदन गोवरधन दास का है जो 4ि मैं ते जीन चार दफो उटाया । लेकिन सरकार इतनी बेहया श्रीर निर्लं अज तथा बेजमें हो गई है कि जब गम्भीरतापूर्वक दस्तावेजों के साथ धारोप लगाये जाते हैं तब भी वह मुनती नहीं है। धार दस दिन हो गये हैं लेकिन न निर्भाई शाह का इस्त्रीका आ रहा है ग्रीर न इस के बारे में कोई खुलासा हो रहा है। श्राज मैं सभापति महोदय. श्रापकी मार्फत जानना चाहता है कि जो मैंने मध्सूदन गोवरधन दास कम्पनी का मामला रक्खा है उस की न्यायिक जांच कब कराई जायेगी श्रीर मधुभाई शाह को कब निकाल दिया जायेगा।

ब्राज प्राप के सामने मैंने राष्ट्रपति को जो नोट भेजा है उस में से दो तीन वाक्य पढ़ कर सुनाना चाहता हूं। इस के बारे में स्थित यह है कि धनराज मिल्स को सारे लाइसेंस 54 मिलों दे रा बेच दिये गये। इस के लिये टैंग्यटाइल कमिण्नर की इजाजत थी। लेकिन टैंक्सटाइल कमिण्नर ने यह जानने की कोणिण नहीं की कि क्या धनराज मिल जिस का दीवाला निकलने वाला था, वह सारा माल इस्तेमाल कर सकती है बिना इस के बारे में पूछे यह इजाजत दी गयी। जो व्यापार मंत्री की दोस्त की कम्पनी है, मध्सूदन गोवरधन दास, वह इस के पीछे काम कर रही थी, उन्हों ने मिल वालों बगैर पूछे हए

सभापति महोदय: ग्रव ग्राप का समय खत्म हो गया ।

भी मच्च लिमये: श्रभी तो मैं ने बहुत कम कहा है, श्रमी तीन चार मामलों के बारे में मुझे बोलना है। मेरा कहने का मतलब यह है कि मञ्जूमुदन गोबरधन दास के अरा लैटर श्राफ केंडिट श्रोपन किया गया लेकिन मिल बालों को पूछा नहीं गया, लाइसेंस में परिवर्तन किया गया, मिल वालों को पुछः
नहीं गया। इतना ही नहीं। परिवर्तन करने
के बाद अबाइंट चीफ कंट्रोलर के कार्यालय में
मह दरन्द रहा है कि वे परिवर्तित लाइमेंस
डाक में मेंने जाते हैं। लेकिन यह युनिवर्सल
एक्सरोट एंड इम्पोर्ट एजेंसी मधुसूदन
गोवरधनदास की सगी है। वह वहां पर गयी
और उन्हों ने ब्रामने सामने यह लाइसेंस
ने लिया और फाइल पर उन्हों ने रमीद दे
दी। यह भी मैं ब्राप के सामने रखना चाहना
हं।

15.00 hrs.

दूसरा मामला हमारे शचीन्द्र चौधरी साहब का है। इन मामलों को मैं छेड़ना नहीं चाहता था। लेकिन ये वडे निर्लक्त ग्रीर बेहया हो गये ह। अगर चले जाते तो मैं जिक नहीं करता । जब शचीन्द्र बौधरी साहय वित्त मंत्री वने उनवन्त एनफोर्म में ट डिरेक्टर वैकटारामन साहब ये । उन्हों ने शचीन्द्र चौधरी साहब को कहा कि मंदडा छौर मिसेज मंदडा के बार में मझे खबरें मिली हैं कर की चारी की. बिदेशी मद्रः की चोरी की भीर इन के ऊपर श्राप छ भा मारने दीजिये। अचीन्द्र चौधरी साहब ने कहा कि मैं मिसेज मदडा को एक अपसे से जानता है। बहुत ही वह सादा ग्रीरत है, पायस लेडी है, उस के पास से कुछ नहीं मिलेगा। उस को हाथ नहीं लगा सकते हैं। वह मेरे क्लायंट रह चके हैं। नए डिरेक्टर आए ग्रोर उन्हों ने क्रापा मारा । उस म ऐसे ऐसे दस्तावेज भ्रौर कागजात मिले जिन से कि वैंकटारामन साहब ने जो पहले कहा था वह सब साबित हो जाना है। चंकि वैंकटारामन साहब ने भीर डिगनम पर छापा मारा मिसेज मंदडा क्रीर मंदडा पर छापा मारने का सुझाव रखा इसलिए बैंकटारामन साहदाको उन्हों ने एक्सटेंशन नहीं दिया । स्वयं मैं एक्सटेंशन दिये जाने के हक में नहीं है। श्री जमना प्रसाद सिंह जी चेयरमैन ग्राफ दि बोई माफ डिरेक्ट टैक्सिस जैसे • भ्रष्टाचारी श्रादमी को एक एक साल का एक्सटेंशन दिया गया लेकिन. . .

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I rise on a point of order. Is it proper for a Member to allege....

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Shri S. M. Banerjee (Kanpur): Under what rule?

Shri Vidya Charan Shukla: I should be allowed to proceed. If the hon. Member does not understand the rule. I shall give the rule also. It is well laid down and well known that no allegation shall be made against person who is not present in the House to defend himself and even if he is present here, the allegation can be made only under a certain procedure which is prescribed and any such offhand allegation made is absolutely unwarranted and should not be allowed to go in the proceedings. I want your clear ruling on this.

Shri S. M. Banerjee: On a point of order.

Shri Vidya Charan Shukla: The first point of order should be disposed of.

Shri S. M. Banerjee: This is concerning the same thing. My point of order is this. The case of Mr. Jamuna Prasad Singh, the Chairman of the Board of Direct Taxes, has been referred to in this House by many Members and it has been argued that he is the most corrupt person. He was given extension by the late lamented Lal Bahadur Shastri. Because this was mentioned in Parliament and at that time no exception was taken either by the hon. Minister or anybody else, I feel that what Mr. Madhu Limaye is saying is only a repetition of the various questions raised or answers or suggestions given in this House. When that question was raised in the House, Mr. Shukla was not the Deputy Minister. (Interruptions). He has become more responsible now. was not in the House; otherwise he might have raised it. So, this question cannot be regarded as something new. This is only a repetition of the old question. So, this should be allowed.

Shri Madhu Limaye: This was a subject-matter of questions and answers in this House.

D.S.G. & D.E.G.

(General)

Shri Vidya Charan Shukla: What is the ruling on my point of order, I had raised it under Rule 353.

Mr. Chairman: The point of order has been raised by Shri Shukla under Rule 353. Rule 353 says:

"No allegation of a defamatory or incriminatory nature shall be made by a member against any person unless the member given previous intimation to the Speaker and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply:

Provided that the Speaker may at any time prohibit any member from making any such allegation if he is of opinion that such allegation is derogatory to the dignity of the House or that no public interest is served by making such allegation."

I think it is essential that the hon. Member should give notice prior to making any allegation. (Interruptions)

Order, order. The hon. Member will take care to see that no allegation is made.

Shri Vidya Charan Shukla: He should also withdraw what he had said.

श्री मध सिनये : यह मामला ग्रा चका है। अध्न हो गए हैं। कोई नया मामला मैं नहीं छेड़ रहा है। बायस लेने का क्या मतलब है ।

Shri Vidya Charan Shukla: He has contravened a definite rule.

श्री मध लिएवं : कौन सा नियम है। वह द्वा चुका है, कार्यवाई का हिस्सा है।

Shri Vidya Charan Shukla: A rule has been contravened and he has to withdraw what he had said. It cannot go illegally into the proceedings.

D.S.G. & D.E.G.

(General)

Mr. Chairman: I will not allow him to make any allegation without prior notice.

श्रीमध लिमये: यह यहां मामला आ चका है। मैं निवेदन करना चाहता हं कि शचीन्द्र चौधरी साहब ने इस तरह एनफोर्समैंट डिरेक्टोरेट के काम में अनचित ढंग से एक दफा नहीं दो तीन बार हस्तक्षेप किया है। इसलिए मैं मांग करना चाहता हं कि वह तुरन्त इस्तीफा दें।

श्राखिरी भामला मैं उठ। रहा हुं। मोहित चौधरी सुनील दास वाला मामला। मेरे पास एक उस में जो महित्रम है तारा पाद चक्रवर्ती उस का पत्र मैं रख रहा हं, दस्तावें ज रख रहा हं। नध्यात मैं नहीं कड़ रहा हं।

Shri Vidya Charan Shukla: He is not here in the House.

श्री मध् लिमये : ग्राप कीन हैं निर्णय देने वाले । मेरे बोलने के पहले ग्राप निर्णम दे देंगे।

Shri Vidya Charan Shukla: It cannot be laid on the Table of the House.

श्री मधु लिमये : एक मुल्जिम डारा पाद चकवर्ती ने जो दूसर मुल्जिम सुनील दास को चिट्ठी लिखी है उस में से दो जुमले मैं पढ़ने वाला हं। कोई धारोप नहीं कर रहा हं।

Mr. Chairman: Please do not make any allegation against a person who is not here. Please conclude now.

श्री मब् लिमये : केस का जिक्र नहीं किया है। न कोई आरोप कर रहा हं।

Shri Vidya Charan Shukla: On a point of order. The entire case is in judicial proceedings. Can a mention be made in the House of a case which is sub judice, which is in the court of law?

Mr. Chairman: No, no.

श्री मधुलिमये: बाद में निर्णय दीजिये, सबजडिस है या नहीं।

Mr. Chairman: Now it has been brought to the notice of the chair. I think it is better not to make any mention about it.

श्री मधु लिमये : क्या सबजुडिस है, नाम भी सबजुडिस है । क्या सुनील दास नाम सबजुडिस है, तारा पाद चक्रवर्ती नाम सबजुडिस है । केवल वह वाक्य पढ़ रहा हूं जो कि मोहिन चौधरी के बारे में लिखा है ।

Mr. Chairman: Now he is again going to that.

भी मधु लिमये : यह केस के बारे में नहीं है । दूसरे कामों में मदद देने के बारे में है

"Mr. Mohit Chowdhury has informed me that you can help us a lot if you are so inclined...."

दूसरे कामों में मदद के बारे में है।

"... We are interested in fertiliser distributorship for which we have been trying in vain for the last so many years. I hope, considering all the circumstances stated above, you will sympathetically treat our matter."

कैसे बाद में उन को फर्टीलाइजर डिस्ट्रीब्यूटरशिप मिल गया ?

दूसरा पत्न सुनील दास लिख रहे हैं कांग्रेस के महा सचिव को :

"I also understand that this undesirable person has even obtained an industrial licence during his period from the Government of India for the manufacture of iron chain used by the shipping concerns."

सभापति महोदय : अब ग्राप खत्म करें।

श्रीमधुलिमये: मैं खत्म कर रहा है।

मैंने प्रधान मंत्री को नौ नारीख को मुनील दास ने पश्चिमी अंगाल के मुनय मंत्री श्री प्रफुल्ल चन्द सैन को जो चिटरी लिखी है उस की नकल भेजी है श्रीर उसमें मुनील दास ने यह धमकी दे रखी है कि ग्रगर आप इस केम में मेरी मदद नहीं करेंगे तो एक एक का मामला मैं खोल दूंगा, इंडस्ट्रियल लाइसेंस किस ने दिया, फिटलाइजर डिस्ट्रीव्यटरिंगा किस ने दिया, इन सब बातों को खोल देने की धमकी दे रहे हैं। मैं चाहता हूं कि ये बातें खुलें। ये बातें बाहर आ आयें ताकि बनमान रेल मंत्री ग्रीर उस समय के खाद्य मंत्री हमारे पाटिल साहब का मामला भी खुले।

Shri Harish Chandra Mathus (Jalore): While speaking on the supplementary Demands for Grants, I wish again to invite the attention of Government to the utmost need for economy in administration. They would not have come to us for supplementary grants if only there had been a real appreciation and understanding of the situation and they had devoted their mind and attention to the most urgent need for bringing about economy in Government.

You will remember that I had raised this question only the other day while asking a question of the Finance Minister. I would like to give certain facts for the benefit of the House, so that there may be a real re-thinking on the subject by Government and the administration.

There is need for economy all the time in all circumstances and this need for economy is further emphasised by the present state of affairs in which we find ourselves and the economic distress caused in the wake of

[Shri Harish Chandra Mathur] devaluation and more particularly now.....

Shri D. C. Sharma (Gurdaspur): You are going to have more Ministers, and that is economy!

Shri Harish Chandra Mathur:.... when the country is faced with the most devastating draught in the country, especially in large tracts of Bihar and UP, I think there should be a sense and an attitude of economy at all levels, more particularly at the top levels.

After I had raised this question the other day on the floor of the House, I received a letter from a citizen of India appreciating the spirit of the question and reminding me of the attitude which the foreign Government adopted in respect of economy and the measures adopted by them when the country was facing a little trouble. I would like to place before the House what he has said. He says:

"During the war as PS successively to General Sir Thomas Hutton, Chairman of the War Projects Administration and Co-ordination Committee and Secretary of the Viceroy's War Board and the hon. Sir Ardeshir Dalal, Planning and Development Member of the Viceroy's Council, I noticed that no sofa sets were supplied to them for use either in the office or in their residences. Carpets were far fewer and smaller than today. The General used to give a lift to other Generals and Sir Robert Hutchings, the Food Secretary, on his way to office and back. Some of the senior Secretaries, e.g. Sir Henry Prior (Labour) and Sir Olaf Caroe, Foreign Secretary, used to 'bike' occasionally because of petrol rationing! Even Sir Ardeshir Dalal, Planning Member of the Viceroy's Council had no staff car-only his own private car.

There was no question of all manner of people going to railway stations and airports to see off and receive important officials. At any rate, staff cars were not available.

Many members of the non-gazetted ministerial staff of that day are now Deputy Secretaries, even Joint Secretaries. And I find them travelling by air, as though it costs nothing to the tax-payer!

One wonders if carpet add to the intellectuality of those who use them any more than expensive Parker 51 or 61 fountain pensimprove the handwriting or language of the users."

I have read this only to apprise the Government of how thinking people are reacting to the maner in which we conduct ourselves and the highly costly equipment which we employ and how we go about talking to the ordinary people to tighten their belets, while at the same time we bring about no economy whatsoever when it comes to the top level.

In this connection, I would invite the attention of the Prime Minister to one matter. I am glad that the Prime Minister gave prompt attention to the matter and circulated my fifteen-page note to all the Ministries. pointed out there that it was not very material whether the Ministers went in big luxurious foreign cars or not. The main thing is the attitude towards the whole thing. I have pointed out just now what the attitude was at that time and what the attitude is which is being adopted today in the context of the great distress through which we are passing, when we are asking the people to bear with patience all the hardships with which they are faced in Bihar and UP. If the hon. Ministers and we are at the same time sharing the great luxry and there is absolutely no change of attitude then whatever we say will fall on deaf ears and it will only have the same response which hypocrisy has.

Therefore, I would again urge Government to bring about a spirit of economy, to bring about a change in the attitude. It is not merely an expenditure here or an expenditure there which counts. It is the attitude which is brought to bear on all the matters which come before them which counts. I see absolutely no signs of that healthy attitude which should govern and guide those who are at the helm of affairs.

Shri D. C. Sharma: I think the hon. Member is wrong. We have got 21 Ministers in the Punjab, and I think this is the way to economy!

Mr. Chairman: Is the hon. Member Shri Harish Chandra Mathur yielding?

Shri Kapur Singh (Ludhiana): His grievance is that he has not been included in the Cabinet.

Shri Harish Chandra Mathur: I shall point out how things are happening. Again, that day, some figures were misquoted. As a matter of fact, I had said that the expenditure had gone up from Rs. 250 crores to Rs. 500 crores and more during the last five years. I must put the record straight by saying that a considerable proportion of it goes towards increase in defence expenditure. I do not want to use the figures in a manner which would create a wrong climate against Government unnecessarily. As a matter of fact, during one year, after 1962, in the Central sector alone, there was an addition of about ten thousand persons. Ten thousand additional staff were there in spite of the ban on fresh recruitment and that too within one year. Therefore, I wish to tell the Prime Minister and the House and the country that the measures which they had adopted were absolutely inadequate. We find a repetition of the same mistake which we had committed at that time. Government had appointed a committee of three members now they have again appointed a committee of secretaries, in fact, the

same committee, and we have given the list of economies to the tune of Rs. 93 crores, which are going to be effected. This will satisfy nobody. Those secretaries also work under a serious handicap. I would like to tell the Prime Minister that this committee needs to be strengthened. We have two non-official must bers added to it, who will bring about a fresh look and infuse strength in taking decisions. It is not that a man should be shifted from one place and thereby some economy should shown there. I shall point out some ridiculous ways in which economies have been effected. In a particular State secretariat they wanted to bring about an economy of 3 per cent according to the circular of the Finance Minister. So, one of the posts of special secretaries was abolished and there was a big economy of so many Then, what thousands of rupees. happened to that special secretary? He was an IAS officer in the senior scale. He goes and gets another job elsewhere. For a job which was being done by one person, two men were appointed, and this man got the super-time scale. It just hurts anybody who has any honest thinking about it. Why should we deceive ourselves in this manner? If Government do not want to economise, let them say so and let them say that the special secretary would stay. instead of saying that, they said that they would send the special secretary elsewhere and effect economy but then give him a super-time scale and something additional in a post elsewhere, and there the matters stands at present. The same thing is happening in the Central sector also.

I know of secretaries who have told me that they have not got even one hour's work and yet we find that a special secretary is appointed, and along with him comes the parapheralia of joint secretary, deputy secretaries, and so on. Let me ask the Minister of Defence and the Minister of Home Affairs how much work is there in the special post created recently of Defence Secretary (Supplies).

[Shri Harish Chandra Mathur]

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He has not got even an hour's work. No worth-while Secretary wants to take up that job because there is nothing to be done there. So, Government have had to catch hold of some-body and put him on that job where he has nothing to do. And they create additional posts in the process because they have got to provide for somebody else. It is time that we awaken at least now to this kind of situation.

Again, what has happened regarding the numbers? Let us refresh our minds about how the numbers have increased.

The number of Secretaries in 1939 was 9 in the Central Government. It went up to 19 in 1948 and it is 44 in 1966. The number of Additional Secretaries—we had none in 1939—in 1948 was 5; today we have 20. In 1939, we had 8 Joint Secretaries and today we have an army of 114.

Shri D. C. Sharma: What about the Planning Commission?

Shrì Harish Chandra Mathur: I asked the Home Minister-wrote a letter to him-What is your programme for future recruitment of IAS officers? We have got so many surplus people; we do not know how to dump the people; we dump them in some public sector undertakings or create some additional posts'. work of recruitment goes on merrily at an increased rate. I do not know for what purpose. There is resentment in all quarters in this posting of these officers to posts which should go to technical personnel, engineers and so on. I have nothing against the ICS and IAS people. They have a splengrounding; they have special training. But they have to be in their proper jobs. They have got to be withdrawn from various jobs which they are occupying at present-while you are going on merrily with all corts of recruitment and you say that 'we want economy and we want supplementary grants'.

I will again draw the further attention of the hon. Minister to what has happened during the Third Five Year Plan. During that Plan, the Planning Commission wanted about Rs. 1100 crores to be raised by additional taxation in the Central sector. The Central Government raised about Rs. 2200 crores. Instead of Rs. 1100 crores which we thought would be a great burden, we raised about Rs. 2200 crores during the Third Plan period. This has created inflation. What is the result of the inflation? What has happened?

Shri D. C. Sharma: Yojana Bhavan!

Shri Harish Chandra Mathur:
During the Third Five Year Plan, the
Central sector alone had to give more
than Rs. 210.5 crores by way of additional DA. In the States sector the
additional DA was of the order of
Rs. 300 crores. The total was thus
Rs. 510.7 crores only on additional
dearness allowance, You are creating
a vicious circle. This is the state of
affairs which is going on.

I think it is time we paused and considered this. I brought to the attention of the Prime Minister what is the paraphernalia of the staff which you have got today in a small, tiny place like Pondicherry which is less than half a district, just a sub-division. Because you have got a separate Government there, I can understand your having a Chief Secretary and one more person. If it was in the ordinary pattern, you would need a sub-divisional magistrate. Now, you can have a Collector. All right. You have a Chief Secretary. there are 4 or 5 Secretaries.

Shri Hanumanthalaya (Bangalore City): And departmental heads.

Shri Harish Chandra Mathur: Then there are all the other paraphernalia. The Prime Minister immediately replied to me. She had sent the letter to the Home Minister to take immediate steps, to see what should be done. I do not know what has happened, what the Home Minister has done about it.

Shri D. C. Sharma: He has gone.

Shri Harish Chandra Mathur: The same story can be repeated ad nauseum. It reacts, it hurts us; when we are in the midst of such economic distrees and in difficulty, here is the fun; we are going on merrily, absolutely callous to the demands of the nation, irresponsive to the call of the citizen. And then we want that the people, the citizens, should respond to our demands and to our appeals. If that is to be, there should be strong climate created in the Centre and some other immediate steps taken to demonstrate to the country we are going to function at the Central level and how economy is to be effected at the topmost level.

Then about the Governors. I have pointed it out. You are spending Rs. 12 lakhs, Rs. 15 lakhs on Gov-What justification is for it? I do not at all approve of the demand of those people who say that there should be no link-up between the two Punjab States at the higher level. I think there is need to bring about a zonal system and have one Governor for three or four Even if you do not have one for three or four States, there is no reason why the link-up envisaged in the Punjab States should not continue. I do not know if we can go back to the advice that Mahatma Gandhi gave that the President of India should live in a small cottage. Please do not live in a small cottage; live in a first-class modern-built, up to date house, but not in a palace with a luxury garden. If these palaces were used for some other purposes, they would not be costing us anything; they would, on the other hand, give a fair and better return, if they are used for certain

other purposes. The same thing could be said about Rashtrapati Bhavan and about so many other things. It is time we realised these things.

I have got hundreds of suggestions whereby economy could be effected. In my 15-page note, I have given them under 20 headings. To take one of them, you have today got an army of Under-Secretaries. What were the Under Secretaries intended for? You need an Under Secretary where some decisions making is necessary. If they are only to ditto what the section officer says, you do not need them.

There are various other methods which could be adopted to give career prospects to people, where scientific methods could be adopted, but there is no justification to have such an army of people, unemployable, who only create more inefficiency and more bottlencks and who only produce greater difficulties to the citizen.

There are so many things on which I could speak. If I could have half an hour, I would give you a hundred examples where economy could be effected.

Therefore, I would only conclude by saying: let there be a serious rethinking on this subject. If we want people to respond to our call, let create a new climate. Let us some strength in these committees which are official spine-less bodies so that some effective steps could taken. Then and then alone will we be justified in calling upon the people to make sacrifices. Nobody question the need for the call that is issued. We quite appreciate and understand it. But I do hope some serious thought will be given to what I have ventured to place before the House.

श्री प्रकाशबीर शास्त्री: सभापति, जी, एक वर्ष में तीसरी बार प्रमुपुरक धनुदानों की मांगों के रूप में जो लगभग पौने छः धरव स्पये का बजट सरकार ने 4167

[श्री प्रकाणवीर णास्त्री]

पेश किया है इस से लगता है कि सरकारी विभागों पर सरकार की पकड़ धीरे धीरे कितनी समाप्त होती ज रही है और शायद इसी कभी को पूरा करने के लिये भारत सरकार को ग्रव धीरे धीरे पुलिस श्रीर सेना पर श्रवलम्बित होना पड़ रहा है।

कुछ भी कहने से पहले मैं उस बारे में ग्राप्थ कहना चाहंगा जिस की चर्चा श्रभी कांग्रेस के सदस्य श्री सिद्धेश्वर प्रसाद जी ने छेडी थी। 7 नवम्बर की घटना जो संसद भवन के सामने हुई श्रौर जिसके लिए उन्होंने यह कहा कि इस प्रकार की घटना गाय की हत्या बन्द करने वाले पवित्र प्रदर्शन में नहीं होनी चाहिए थी। मैं माननीय सदस्य की उस राय से महमत होते हुए उनको उन्हीं की पार्टों के दो सदस्ययों की राय से भ्रवगत कराना चाहता है। एक हैं राज्य सभा के सदस्य श्री के० के० शाह श्रीर दूसरे हैं इसी मदन के सदस्य श्री कमलनयन बजाज । श्री के० के शाह का कहना इस प्रकार है कि 7 नवम्बर की घटना में जिन गाडियों के शीशे वगैरह टुटे हैं या जिनको नुकसान पहुंचा है पंजाब नेशनल बैंक के सामने या विट्ठल भाई पटेल भवन के सामने उन को नकसान पहुंचाने वाले लगभग दस बारह ग्रादमी इस प्रकार के थे जिन के पास कुछ ऐसे हिययार थे कि जिनसे वह धासानी से पेट्रोल जहां पर होता है उस हिस्से को खोल लेते थे धौर दिया-सलाई लगाकर एक मिनट के श्रन्दर श्राग लगा देते थे। यानी वह इस प्रकार के ट्रेन्ड व्यक्ति थे, यह श्री के० के० शाह का कहना है ग्रौर वह दस बारह व्यक्ति ग्रकाणवाणी भवन से कनाट प्लेस की तरफ तेजी से बढ़ते जारहेथे।

दूसरी घटना संसद भवन के सामने जो हुई उस के संबंध में जिस स्प्या सै सेठ गोविन्द दास ग्रौर डाक्टर सिंघबी जैसे सदस्य संसदीय गोमंच से संबंधित थे, वहांजा रहेथे, तो उस समय एक व्यक्ति जो बिलकुल नंगा था, राख लगाये हुए पालियामेंट हाउस की तरफ ग्र रहा था ग्रीर जनता की ग्रोर कुछ इशारा कर रहा था, पुलिस के एक ग्रादमी ने उस को देखकर कहा, तू इस वेष में कब से हो गया ? तो उसने कहा चल चल, भ्रलग हट । ऐसा कह कर वह इधर को बढ़ रहा थाती बजाज जी ने पुलिस वालों से पूछा कि क्या तुम इस को जानते हो? पुलिस वाले ने कहा कि इसको तो मैं बीस साल से जानता हं, यह दिल्ली का बदनाम गंडा है जो राख लगाकर भ्राज इस तरह का भेष बनाए हुए है। वह व्यक्ति पालियामेंट हाउस की तरफ लोगों को भ्राने के लिए प्रेरित कर रहाथा। मेरे कहनेका म्रिभ-प्राय यह है कि इस प्रकार के प्रदंशन में जो यह भ्रप्रिय घटना हुई है, जो जनतंत्र के ऊपर एक बहुत बड़ा कलंक है, जिसके लिये किसी भी पार्टी ग्रीर व्यक्ति को प्रोत्सा-हन नहीं देना चाहिये।

Mr. Chairman: I think the hom. Member will continue next time.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETY-EIGHTH REPORT

Shri M. L. Jadhav (Malegaon): I beg to move:

"That this House agrees with the Ninety-eighth Report of the Committee on Private Members' Bils and Resolutions presented to the House on the 16th November, 1966." Mr. Chairman: The question is:

"That this House agrees with the Ninety-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th November, 1966."

The motion was adopted.

15.301 hrs.

PERSONEL LIBERTIES (RESTORA-TION) BILL*

श्री यद्मापाल सिंह (कैराना) : समापति महोदय, मैं परसनल लिबर्टीज (रेस्टोरेशन) बिल पेश करने की इंडाजत चाहता हूं।

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Telgeraph Act, 1885 and the Indian Post Office Act, 1898."

The motion was adopted.

श्रीयशपाल सिंह: मैं इस दिल कोपेश करताहुं।

15.31 hrs.

CATTLE SLAUGHTER PROHIBI-TION BILL*

श्री प्रकाशवीर शास्त्री (बिजनीर) : मैं सम्पूर्ण गोवंश पर प्रतिबंध लगाने सम्बन्धी पणु वध निषेध विधेयक पेश करने की भनमति चाहता हं।

Mr. Chairman: The question is:....

Shri Radhelal Vyas (Ujjain): Can it be introduced here in this House? The opinion of the Attorney-General was given in this very House that such a Bill could not be introduced in the Lok Sabha and could not be passed. Since the Law Minister is here, you can take his opinion also.

श्री प्रकाशवीर शारत्री: वह कायदे में होगा, तभी तो इन्होंने इसको भ्राज भ्राने दिया।

Shri Raghunath Singh (Varanasi): At this stage we do not oppose it. Still there is opportunity for the Law Minister to explain, because this is the tradition of our House that at the stage of introduction, we do not oppose it.

The Minister of Law (Shri G. S. Pathak): Ordinarily we do not oppose a motion for introduction of a Bill, but here the question is one of competence of Parliament. This is a matter which refers to List No. 2, and the State alone can legislate on this subject. Therefore, this question could be raied here. At this stage....

Shri Raghunath Singh: Then, how was this allowed for introduction? Your Ministry has not objected to it.

Shri G. S. Pathak: This is the first time when an objection can be taken.

Shri Raghunath Singh: It cannot come on the Order Paper then.

Shri G. S. Pathak: This Bill cannot be introduced here, and leave should not be granted, because Parliament is not competent to legislate on this subject.

Shri Raghunath Singh: In this respect I have to make a submission. It is only when the Speaker and the Lok Sabha Secretariat find that a Bili is in order and can be introduced, it is allowed. If the Bill is not proper, then they write to us saying that it is not proper, and it cannot be introduced. The Lok Sabha Secretariat

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[Shri Raghunath Singh]

has not said anything. They can oppose at the time of discussion. This is not the stage to say that the Bill cannot come here.

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): This is the stage.

Shri Raghunath Singh: This is not the stage. Show me the rule.

Mr. Chairman: I think we have a convention not to oppose the introduction of a Bill. Whatever be the legal point, the question of its being ultra vires the Constitution etc., may be taken up at the discussion.

The question is:

"That leave be granted to introduce a Bill to provide for prohibition of slaughter of cattle."

The motion was adopted.

श्री प्रकाशवीर शास्त्री: मैं इस विधे-यक को पेश करता हूं।

15.35 hrs.

REPRESENTATION OF THE PEO-PLE (AMENDMENT) BILL—contd. by Shri M. Malaichami

श्री रघुनाथ सिंह (वाराणनी) : सभापित महोदय, मैं अपने मित्र को वहुत धन्यवाद देना चाहता हूं, जिन्हों ने कि इस विधेयक को यहां पर प्रस्तुत किया है। इस विधेयक की जहां तक धारा 2(ए) का सम्बन्ध है, पाठक जी ने स्वीकार किया है, और करीब करीब हर मूबे में रूल बन गया है। जिन का नाम इलैक्ट्रोरल रोल्ज में नहीं है, उन का नाम इलैक्ट्रोरल रोल्ज में अ जाय, उस के लिय एक टाइम लिमिट दिया गया है, उसमें सब लोग अपना नाम दे सकें। उम के बाद भी जैसा यू० पी० में है कि ग्राठ ग्राने दे कर नाम दाखिल किया जा सकता है। इस लिये जहां तक इस धारा का सम्बन्ध है, इस में कोई खास बात नहीं है।

लेकिन क्लाज 3 के सम्बन्ध में मुझे कुछ कहना है। यह बहुत ही महस्वपूर्ण संशोधन उपस्थित किया गया है। मैं चाहता हूं कि पाठक जी, जो बहुत ही अनुभवी व्यक्ति हैं, इस को स्वीकार करेंगे। पाठक जी जानते हैं सी० पी० मी० के अस्दर 35(ए) सक्शन है, जिस में कि कस्पे से री कास्ट, या जिस को स्पेशल कास्ट भी कहते हैं, वह दी जाती है। यह स्पेशल कास्ट किस स्थित में दी जाती है? अगर कोई के जुलस, फाल्ज ्लीगेशन लगाना है और अदालत समझती है कि यह केवल तंग करने के बास्ते परेशान करने के वास्ते, मकदमा दाखिल किया गया है, उस बक्त अदालत या जज, स्पेशल कास्ट एवाई करता है।

इसी प्रकार से मेरे मित्र ने जो विधेयक उपस्थित किया है, वह भी यही चाहते हैं, कुछ न कुछ ्रैसा बन्धन लोगों के ऊपर होना चाहिये ताकि जो फेब्लस एलीगेगान लगाये, श्रनेक प्रकार के झठे झठे स्रारोप लगाये जाते हैं, तो उन पर कुछ बन्धन लगे। जैसा इलैंक्शन में होता है कि इलैंक्शन के टाइम पर जो हरा स्त्रा हैन्डी इंट होता है, जब तक वह हारता नहीं है, वह सोचता है कि वह जीत रहा है, वोटिंग के टाइम तक, वह स्राफिस के खिलाफ, प्रेसाइडिंग स्राफिसर के खिलाफ, रिटर्निंग ग्राफिसर के खिलाफ कोई ऐतीयेशन नहीं लगाता । लेकिन अगर वह बोटिंग में हार जाता है, तब जितने दनिया भर के दोष हैं, सब प्रेसाइडिंग श्राफिसर में, सब रिटर्निग श्राफिसर में, सब दूसरे आफिसजं में आ कर निहित हो जाते हैं। ग्रीर जब वह इलैक्शन पैटिशन दाखिल करता है, उस वक्त ग्राफिसजं के खालाफ. पोलिंग एजेन्ट के खालाफ. रिटर्निंग ग्राफिसर के खिलाफ भौर जिता श्रिधिकारी हैं, सब के खिलाफ श्रनेक प्रकार के ग्रारोप लगाता है। जहां तक भावेदक का सम्बन्ध है, जहां तक प्रतिवेदक का सम्बन्ध है. ग्रगर एलीगेशन साबित नहीं होती **है**

तो उस को कास्ट मिल जाती है. लेकिन म्राप जरा उस स्थिति को नोचिये कि किसी ग्राःफिसर के खिलाफ कोई चार्ज काउन्टिंग तो लगाया न जाय. उस समय तक तो उस को -कोई दोष दिखाई न दे, लेकिन जब इलैंक्शन में कैन्डीडेट हार जाय. तो हारने के बाद वह अपने इलीवशन रैटीशन में ऐसी बहत सी ब्राउन्डम जोड देता है. जिन में कि वह साबित करना चाहता है कि जितने ग्राफिसजें थे, वे भी उसको हराने म शामिल थे। ग्रगर वह सी० गी० सी० के केम हैं. सिविल मुट है, तो उस में स्पेशल कास्ट का प्राविजन है। ग्रगर कोई फौजदारी के केस में, क्रिमिनल केस में, झठी शहादत देता है नो झड़ी णहादत के वास्ते उस के ऊपर मकदमा हो सकता है। सजा हो सकती है। नेकिन ग्राप के इलैं विशन ला में ऐसा कोई पाविजन नहीं है कि किसी अधिकारी पर कोई ऐलीग्रेणन लगाई जाए और वह ऐलीगेशन झठी साबित हो जाय, तो क्या हो ?

इसलिये मेरे मित्र ने जो विधेयक यहां पर पेश किया है, उन की मणा केवल यही है कि अधिकारी के खिलाफ अगर कोई एलीगेशन साबित नहीं होती है. तो उस को करप्ट प्रैक्ट्स मानना चाहिये । भ्रष्टाचार केवल पैसे से दी नदीं होता है, भ्रष्टाचार मानसिक भी रोता है. भ्रष्टाचार न्य यिक भी होता है. इस लिये मैं कहता हं कि ग्रगर वर करप्ट ब्रैक्टिस का चार्ज लगाता है श्रीर वह ऐनी गेशन झा साबित होती है तो लगाने वाले के क्रवर करप्ट प्रक्टिम का चाज लगना चाहिये. जिस तरह से कि करण्ट प्रैक्टिस का चार्ज लगाने पर यदि वह हारता है तो ग्रदालत को अप्रधिकार होता है कि उस को 6-7 वर्ष के लिये इलैंक्शन से डिबार कर सकती है। इस वक्त भ्राप के सामने ऐसा कोई प्राविजन नहीं है कि ग्रगर कोई ग्रधिकारियों के ऊपर रेलीगेशन लगाये और वह रेतीगेशन झठा साबित हो, तो ब्राप उस के खिलाफ कार्यवाही कर सर्हे। 'ग्राज जो संशोधन उपस्थित किया गया है उस का एक मात्र उद्देश्य यह है कि अगर अधिकारियों के खिलाफ कोई इस प्रकार के करण्ट प्रैक्टिसेज के चार्ज लग ये जायें जो कि साबित न हों तो अदालत को हक होना चाहिये कि जो आवेटक है, जो एप्लीकेंट है, उस के ऊपर करण्ट प्रैक्टिसेज का चार्ज लगा कर उस को एलेक्शन में: खड़ा होने से डिबार कर दे पांच वर्ष के वास्ते या सात वर्ष के वास्ते ।

इस लिये मैं इस विधेयक का समर्थन करता हूं श्रीर कहना चाहता हूं कि श्रग्रर श्री पाठक जिस तरह से यह विशेयक उपस्थित किया गया है उस प्रकार से स्वीकार न करनः चाँतो कोई न कोई रेसा उपाय निकालें जिस से जो श्रश्चिकारियों के ऊपर मिश्या दोषारोपण किये जाते हैं उन का किया जाना बन्द हो श्रीर जो श्रादमी इस कार का श्रारोप लगाता है वह दंढ का भागी हो।

Mr. Chairman: How much time would the hon. Minister take?

The Minister of Law (Shri G. S. Pathak): I will take 15-20 minutes.

Shri M. Malaichami (Periyakulam): I will need about seven minutes.

Mr. Chairman: I shall call Mr. Dixit as the last, speaker; he should conclude in five minutes.

Shri G. N. Dixit (Etawah): I will take four minutes. Mr. Chairman, we are grateful to Mr. Malaichami for bringing this point before the House, I am also happy Mr. Raghunath Singh has relied upon section 35A of the C.P.C. referred to in the Representation of the People Act. The Civil Procedure Code is applicable for the procedure but not for other proceedings of the election petition. There is another point. It lays down certain principles frivolous and malicious suits or applications or any proceedings which bring in the court in action should be specially taxed or pensised. If a certain petition is both malicious and

[Shri G. N. Dixit]

frivolous there must be some provision for a special penalty. Clause 3 in this Bill does that. The officials are not parties to the election petition; they have no opportunity to defend themselves. Mr. Malaichami has made the provision very straight:

"Making allegations against officers in the discharge of their duties during the period of election, which are found to be false by a court of law."

There is difference between 'incorrect' and 'false'. This provision is quite innocent. Secondly, the court of law has found those charges to be false. If such is the position, there should be penalty. Therefore, I think the Law Minister will consider this clause and as Mr. Raghunath Singh pointed out, will find some way to provide for this in some form or other. There are two important factors. One is that there should be some penalty for frivolous charges. malicious and Secondly, there should be some punish_ ment for those who make allegations against those who have no right to defend themselves. This is a good provision and I support that.

Shri G. S. Pathak: Sir, I oppose this Bill. It appears to me that the second clause is unnecessary. The second clause is unnecessary. The change in section 21. Unless there is a direction to the contrary, given by the Election Commission there will be a revision of the rolls before each general election and also before each by-election.

Mr. Chairman: Their recommendations according to me are probably that the election rolls will be revised for every general election, and by-election and on instructions from the Election Commission. These are the three conditions.

Shri G. S. Pathak: The relevant clause is 9 and if I may read it out it says: "For sub-section (2), the

following sub-section shall be substi-That clause says that the State electoral roll shall unless otherwise directed b_{v} the Commission for reasons to be recorded in writing be revised in the cribed manner by reference qualifying date before each general election to the House of the People or to the legislative assembly of a State and before each by-election to fill the casual- vacancy in a State allotted to the constituency and shall be revised in any area in the prescribed manner by reference to the qualifying date if such revision has been directed by the Election Commission, Therefore, the Joint Committee has recommended a very important change and the object sought to be achieved by the hon. Mover has been achieved and would be achieved if the Joint Committee report is accepted by the House when it comes up next week. Annual revision is superfluous; it does not bring in any good result. A revision been provided for where it is necessary and where it will bring useful results. I hope therefore that the hon. Mover would not insist upon change. If the hon, Member wants to say anything or move an amendment then the proper place will be when the comprehensive Bill comes up for consideration.

Shri D. S. Patil (Yeotmal): Will you give an assurance to that effect?

Shri G. S. Pathak: I am not giving any assurance.

Mr. Chairman: The hon. Minister is saying that he will be getting another chance to press his point.

Shri G. S. Pathak: The hon. Members will also remember that there are rules which give ample opportunities for those who want to have their names included. There is section 22 whereby the correction of an electoral roll can be made; section 23 whereby if a name has been excluded,

it can be included. The form is preseribed; the procedure is prescribed.

I submit that clause 3 also should not be accepted, because how can you draw a distinction between a false allegation made against a public servant and a false allegation made against anybody else. According to the scheme of the Representation of the People Act, in an election petition it is the conduct of the successful candidate or that of his agent, as laid down in section 100, which can form the subject-matter of an election petition. Allegations against third parties do not amount, according to the scheme of the Representation of the People Act, to corrupt practice, because it is the election of a successful candidate which has got to be set aside. It is the corrupt practice committed by him which is in question before the court or the tribunal, either committed by himself or by his election agent or somebody else with his consent. But apart from this, there is ample provision in the existing law to meet the case of false allegations made by a petitioner in an election petition. The election petition has to be accompanied by an affidavit The election petition is to be verified by the petitioner. Therefore, in case the allegation is found to be false, then the petitioner can be criminally prosecuted. The costs can be awarded against the petitioner. If the court or the tribunal finds that petition was vexatious frivolous within the meaning of section 35A, I do not see why that section does not apply when the Civil Procedure Code applies. Therefore, any allegation made which is false could be dealt with in the same way as a false allegation made in a civil proceeding in a court of law or could be met with by a criminal prosecution. I would therefore, submit that this caluse is quite unnecessary, because it will entail very serious consequences. Under section 140, there will be disqualification. Section 141 would cover another disqualification. Therefore I would submit that this clause should

not be accepted by the House, and the provisions which already exist in the law are adequate.

This Bill, I submit, is a Bill which really overlaps the contents of the Bills which are before the House, although they are not identical provisions. But when both the Representation of the People (Amendment) Bills, 1950 and 1951 are pending before this House and have to be considered, I submit this piecemeal legislation should not be accepted.

Shri M. Malaichami: I am thankful to the senior Members like Shri Shree Narayan Das, Shri Raghunath Singh and Shri Dixit, an eminent lawyer and esteemed Member of this House, who supported the Bill. I also listened carefully to the reply made by our Law Minister.

My Bill was moved in the year 1964, when the present Representation of the People (Amendment) Bill was not on the anvil of Parliament. So, my ambition was to see that the electoral rolls are made as up-to-date as possible. From the speech of the Law Minister and the provisions in the Bills that are pending before the House, I am now able to understand that there is provision and scope for making the electoral rolls up-to-date whenever general elections are to be held. So, I am not very particular of my first amendment.

Regarding the amendment to section 123 of the Representation of the People Act, 1951, I would submit that my amendment mainly aims at avoiding harassment and unnecessary litigation on account of the conduct of elections. Generally, I am mainly concerned with election petitions filed by defeated candidates whose main object is to cause harassment to the winning candidate. The winning candidate is to contest the election petition, is to serve his constituency and also serve as a Member of Parliament in this House. He is loaded with onerous responsibilities.

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whenever he finds that because he won the election he is subjected to so much harassment, he seeks redress through an amendment like this. My only subject in moving the amendment is to see that the harassment is reduced to the minimum.

Our Law Minister has said that whenever allegations are found to be false, there is already a provision in the Representation of the People Act to take further action against the frivolous allegations made by the petitioner. But regarding the officials whenever allegations are made against them, and when there are possibilities for getting those allegations redressed even at the time of the elections, the petitioner keeps quiet till the elections are over. It is only after the results are announced that he fabricates things and tries to file an election petition, not only making allegations against the winning candidate also against the officials. I can cite an example. Suppose after the election, the votes are counted; there are the returning officer and his assistants who do the counting; at that time there are agents, both for the winning candiates and the election petitioner. The latter keeps queit at that time; he raises no objections. Then, after the counting of votes is over and the results are announced, he files an election petition after 45 days, saying that at the time of courting the returning officer had adopted partisan attitude and had sorted the votes in such a manner as to help the winning candidate to win or he had accepted the invalidated votes as valid votes in favour of the winning candidate. It is only under such circumstances that the officials are also helpless along with the candidate who is helpless. There are provisions in the Act itself, to the effect that the election petitioner could object to malpractice found by him at the time of counting but he remains quiet till the counting is over and the results are announced. Subsequently, in order to harass the candidate and to see that for the entire term he is engaged in some way or the other in litigation—because there are very many monied people who are willing to support such litigants who want to file an election petition—he files the election petition; the main intention is to haras the winning candidate.

Therefore, to protect the winning candidate and to see that such election petitioners do not go scot-free after making frivolous allegations against the officials, I want that certain provisions must be made. I would request the Law Minister to find certain ways in this direction, in the manner suggested. There are the Bills coming up, and the Law Minister may find some other method by which those frivolous allegations against the officials—they are not party to the election—are limited to the extent possible.

With these words, I resume my seat.

Mr. Chairman: I think the hon. Member will give appropriate amendments to the Bill which had emerged from the Joint Select Committee in consultation with the hon. Minister so that these things could be solved.

16 hrs.

Shri G. S. Pathak: I have already said that the proper procedure should be to propose an amendment to the Bill which is coming up before the House. At that time that matter can be considered by the House, I, therefore, appeal to the hon. mover not to press this Bill and withdraw it.

Shri M. Malaichami: I withdraw the Bill.

The Bill was, by leave, withdrawn.

16.01 hrs.

TRANSPORT CO-ORDINATION BILL

By Shri D. C. Sharma

Shri D. C. Sharma (Gurdaspur): Sir, I beg to move:

"That the Bill to provide for co-ordination of the various transport systems in the country and for mutters connected therewith, be circulated for the purpose of eliciting opinion thereon by the 1st February, 1967."

My Bill is very non-controversial and harmless in its intentions, but it will be very fruitful in its results. have no doubt that our Transport Minister, Shri Sanjiva Reddy, who has a forward outlook, who has **v**aluable administrative experience and who is already coordinating so many kinds of transport at the centre so ably will accept my Bill. Anyhow, he will not object to its circulation for eliciting public opinion. When public opinion is in its favour, I hope he will be so kind as to accept it.

The question of transport has been before the country for a very long time. In a developing country, transport assumes additional importance. We have different kinds transport by road, by air, by sea and also the inland water transport. know we had that Road Commission which wanted some of the taxes which were collected on the roads to be ploughed back into the building of roads. We have all kinds of roads National Highways, State Road which are called Grand Trunk Roads or something like that we have roads, municipal roads and panchayat roads. All kinds of mix-up are there in road transport.

So far as air transport is concerned, I am sorry we are not self-sufficient. Only this morning we talking of air-dropping of food over NEFA by a private airlines about which lots of things were said. It was said that only one-third of the food was air-dropped and two-thirds sold in the blackmarket. It may or may not be true. I am referring to it because the PAC report on it was laid on the Table. Even in air transport we are having a kind of mixed economy, though predominantly it is in public sector. I think we are not faring very well in coastal transport also. It was said that we would have all the coastal shipping trade reserved for our country. I do not have the fig-2084 (Ai) LSD-12.

ures, but I do not think even that has been achieved. We have not made much headway in regard to our merchant vessels even after so many years of independence. I wish Mr. Raghunath Singh were here now to tell the woeful tale of merchant shipping in India. It has not received as much attention as it should have.

Then, nothing is being more neglected than inland water transport. All these things require a coordinated, scientific and fruitful development. I think the only kind of transport which is functioning very effectively is the railways. They are also sometimes used for utilitarian ends and sometimes they are meant for strategic ends.

We are all very afraid of the competition that goes on between different kinds of transport. For instance if I want to send my servant to Chandigarh, I would like him to go by bus because the railway fare is slightly higher. There is a disparity between railway and bus fares. In the railways, travelling by air-conditioned coach is the delux kind of travelling. But why should I travel by an air-conditioned coach when I can go by air? Of course, there may be a slight difference in fare, but air travell will be much speedier more comfortable. So, a strange kind of competition has developed in India between different kinds of transport. Formerly outside railway stations there used to be so many buses and hawkers used to be employed who used to say "Travel by this bus; you will pay less and reach your destination quickly". It was like saying that you should see this picture which is more entertaining than seeing the other one which is very serious in its intent. There is competition not only between railways and buses, between ships and railways also. There are some places where you cannot go by rail; you have to go by

Inland water transport has been very much neglected in this country. I must say that our parliamentary democracy is a good imitation and a better imitation of the British parliamentary democracy. But you will find that in England travelling road is much more practised than travelling by railways. Railways are used there for transport of goods. In England, water transport is much more common. In this country we have so many rivers, rivers which have the required depth and the required volume of water to steam-ships.

For the development of this transport, I would say, the Government has been very considerate. For instance, it appointed a Committee on Transport Policy and Co-ordination which presented a national transport policy. The aim was to build a transport structure of the right size and pattern consistent with planned economic development. Transport has to be the hand-maid of economic development and capable of meeting future needs. Covering a wide ground, the report made detailed recommendations in regard to all modes of transport, their co-ordination, their co-ordinated development and ponsibility for action as between the central ministries and between Centre and the States.

Here we are facing the food prob-What is happening? The Chief Iem. Ministers, the Food Ministers and the Central Ministers all get together in order to devise some national policy. I think, if we need a national food policy, we need equally a national transport policy. It was suggested that to implement this policy there should be a committee set up by the Prime Minister and the Ministers at important consider the Centre to questions of transport policy. would welcome this Committee. have so many useless committees in this country, but I think this committee would be very welcome. I would request the hon, Minister, who very alive to new ideas, that he should ty to do something of this kind.

This committee of ministers would provide necessary guidance to other committees, the proposed transport planning and co-ordination commit-I do not think planning and co-ordination should be left to Yojana Bhawan. One of the most things we have got in this country is the Planning Commission. I would welcome the day when the Planning Commission is abolished, because think they have done nothing except producing studies which any university can produce. I think if they can be entrusted to the Hyderabad University, the Andhra University, the Delhi University or the Punjab University or to any other university in this country, they will give you better studies of these problems than what the Yojana Bhawan gives with all its paraphernalia.

Mr. Chairman: I think the hon. Member will stick to his Bill.

Shri D. C. Sharma: I am sticking to it. There was the word "planning" and I want to emphasise that we want the right kind of planning and not the kind of useless planning that is done in Yojana Bhawan.

Then, this committee will deal with subjects in detail on the basis of carcially collected technical and economic data. I think the Government of India has a very long arm and a very responsive brain,

There should be a council set up here at Delhi, which will consist of Central and State Ministers who are in charge of transport and Roads. Their function would be to review the progress of measures and policies pertaining to transport co-ordination. road transport At the same time, taxation and all other kinds of taxation that are related to transport should be under concurrent jurisdiction. Now, unfortunately, some parts of it are under the Centre, some parts under the States and some under the municipalities, local self-governments and so on. This makes confusion worse confounded. Therefore, I would

say that transport should become a Concurrent subject. Unless this done, we would have the same bleak, grim prospect in transport, as have in education. Why is it that education has not given us the desired results? Because, it is a State subject and not in the Concurrent list. So, I would say that all this should be brought under the Concurrent List and different kinds of road should be rationalised.

I am not saying something which is revolutionary or radical. I am talking the language of common sense, the language of the possible; I am not talking the language of the impossible; I am talking the language of expediency. I am saying that has been said in Government reports and some books-Transport Development India by Shri S. K. Shrivastava and the Report of the Committee Transport Policy and Co-ordination published, unfortunately, by the Planning Commission. I think there is much more meat in this report than in these two books.

I would request the hon. Minister to agree to the circulation of this Bill for eliciting public opinion. I am sure it will find favour with the people, when we can pass it. I know that the Transport Minister is one of persons who likes to help the Private Member, unlike the Law Minister, who did not help my hon, friend, Shri Malaichami. The Transport Minister is in a different category. He is there to help us and to see to it that the right kind of ideas are put to the right kind of practice so that variegated transport map of India becomes something which is unified, which is one-directional, which reduces unnatural and unhealthy competition between different means of transport.

With these words, I move:

"That the Bill to provide for co-ordination of the various transport systems in the country and for matters connected therewith, be circulated for the purpose of eliciting opinion thereon by the 1st February, 1967."

Mr. Chairman: Motion moved:

"That the Bill to provide for co-ordination of the various transport systems in the country and for matters connected therewith, be circulated for the purpose of eliciting opinion thereon by the 1st February, 1967."

Shri S. N. Chaturvedi (Ferozabad): Mr. Chairman, Sir, I am certainly attracted by the title of this Bill and by some portion of the Statement of Objects and Reasons. There is a lot of scope for coordination of the various systems of transport in this country. As far as possible, there should be no duplication where the need of the service does not require as much investment as has been made. But I am very doubtful if the main clause of this Bill gives sufficient powers to the Government which will enable it to bring about the desired coordination merely through the agency of rule-making power that is given in clause 4, clause 3 only says!

"The Central Government shall so regulate the fares, freights and travel facilities and the transport systems as to eliminate competition amongst them and leave the users free choice in the selection thereof."

I do not think it is merely a question of the regulation of fares and freights. As Mr. Sharma himself pointed out from Delhi to Bombay, there may not be very much disparity in the fare of an air-conditioned coach and air travel. Mr. Sharma has a strong and stout heart and he may prefer to with a travel by air while others weaker heart may prefer to go by rafl, by an air-conditioned coach So. all these preferences cannot be levelled by mere adjustment of fares and freights.

Mr. Chairman: Mr. Sharma may like to travel in an air-conditioned coach.

Shri S. N. Chaturvedi: He has a strong and stout heart and he can travel by air. He will not like to waste so much of his time in travelling by rail,

Transport

Secondly this Bill does not say anything about some provision of transport facilities where they are nonexistent. What is happening is that there is concentration and duplication in certain areas while other areas are very much neglected. So far as coordination is concerned, we have to see what resources are available and how they are spent. There is not word said here about this or about the fullest utilisation of the resources and the means that are available. So, my objection is that while the objects of the Bill may be very good but the clause that gives the power to the Government is so restricted that it will not achieve the purpose for which it is intended. I think this has been overlooked and the coordination part which is in the title of the Bill has been completely omitted from the body of the Bill. Therefore, I do not think, even though it is circulated, unless it is radically amended, it will give the desired power to the Government to do what Mr. Sharma desires.

For these reasons, I think, he should recast the Bill before it is circulated.

Mr. Chairman: At present, you oppose it?

Shri D. C. Sharma: No, no.

Shri S. C. Samanta (Tamluk): Mr. Chairman, Sir, my friend, Mr. Sharma, has brought this Bill and I am also thinking as to what to say about it.

Mr. Chairman: So, you oppose it?

Shri S. C. Samanta: His mission is a good one. With a good mission, he has brought this Bill. But, I think, there is no necessity at present of bringing such a Bill because the Government itself is moving in that direction. The Government appointed

the Road Transport Committee, the Masani Committee and they have submitted their report. Again, the Transport Coordination Committee, Neogy Committee, was established. Though towards the end of the work Mr. Neogy was not there, there were so many experts who have recommended how to have coordination in different transport systems and how efficiency can be brought in in these organisations. So the only thing my hon, friend, Mr. D. C. Sharma, has done is to point out what Government is doing, what Government is lacking and what Government should do. The thing which was disturbing the mind of my hon. friend is the competition. There is not much competition now in transport; only the competition rail-road transport there to some extent; it may increase because of the industrial development in the country; transport will have its necessary progress in the country. So, in that matter, my friend has drawn the attention of the Government and this House about what should Government do in rail road transport, especially where they are running in parallel to each other. If Railways can give more facilities to the goods that are carried by rail, then there will be no necessity of road transport to be used for carrying goods. Railways should be careful There are so many complaints against the Railways. The railway transport is cheaper than road transport in most of the cases, but there is negligence on the part of the Railways in handling goods, in bringing the goods in time and in looking after them at all stages. Those things are not coming to light because the Railways as well as the Roadways are carrying the amount of goods that are not coming for competition at present. But, for the future, Government must think about it and both the transports should carry the industrial goods that will be produced efficiently and at less cost.

The coastal transport is being handled at present. Instead of moving coal by rail, there is an attempt to have more coal despatched to coastal areas

from the eastern region of the country. If coastal transport is cheaper than rail transport, then that would be all right. But even when it is a bit dearer than rail transport, coastal transport is still being preferred because there are hurdles on the part of the railways in bringing the coal from the eastern part to the southern, western and other parts. This matter should be looked into, and Government are looking into it.

There is another mode of transport, namely inland water transport. That matter also should be looked into by Government so that facilities for carrying goods to different parts of the country would be available and the freight also would be cheaper. are glad that Government are thinking of joining the whole country by a network of canals from one border to the other; and it is going to be dug for that purpose. Government have appointed some experts to examine the feasibility of such a thing, and so, Government are already moving in that direction. So, I am sorry that I am not able to support the Bill as it has been brought forward by my hon, friend Shri D. C. Sharma.

Further, when I look into the clauses in the Bill I find that everything has been entrusted to Government. My hon, friend has not put in anything in this Bill for that purpose. He has said that the difficulties which he has in mind will be redressed by regulations or rules to be framed by Government. What is the utility of a non-official Bill which only tries to put the burden on Government if Government can do as they like? As nonofficials we should express our views that such and such things should be there in the regulations or rules to be At least framed by Government. those details should be mentioned when we entrust the whole thing to Government.

I do not find any reason to have this Bill circulated. The purpose of circulation is to gather the opinion in the country. But on the other hand Government are already collecting the information by establishing different committees in the country and that would serve the purpose.

So, I painfully oppose the Bill which has been brought forward by my hon. friend Shri D. C. Sharma,

Shri Liladhar Kotoki (Nowgong): While I thank Shri D. C. Sharma for the idea that he has tried to moot out through this Bill, I, however, oppose the Bill because I feel that it will not serve the purpose which he has in mind. I like the idea and I agree to it, but I would like to point out that the idea which he has tried to develop here is not something new.

This idea has been very much before this House a number of times, over and over again, and Government are fully seized of the situation. They had appointed a committee known as the Transport Co-ordination Committee which has submitted its report. We hope they will come forward with a comprehensive Bill with a view to give effect to this urgent need.

Mr. Chairman: I think Prof. Sharma initiated the Bill here in 1962. So he should get some credit.

Shri Liladhar Kotoki: I give him due credit—a little more. But that idea is older than the origination of this Bill in 1962.

That there is urgent need for coordination between various modes of transport in the country cannot be over emphasised. We have developed all the modes of transport to the best of our capacity and resources. But there is room for fully utilising this capacity which is far too short of the actual needs. This is the idea behind the cry for co-ordination.

But this matter is not easy either. A considerable section of particularly road transport is in the hands of the private sector; some portion of it is under State Governments and there is

[Shri Liladhar Kotoki]

some portion under other authorities. Inland transport, again, is managed by different agencies. It is only the railways which are under the direct control of the Government That is why the difficulty arises, as to how to effect co-ordination amongst various modes of transport in country. Even so, Government have realised, and this House has expressed its opinion over and over again, that some way must be found whereby coordination can be brought about so as to utilise fully and in the best manner the transport system we have in the country.

Prof. Sharma deserves our thanks because he has once again reiterated the demand of this House that coordination of the transport system must be effected. Shri Samanta has found fault with him for his inability to produce a comprehensive Bill. The criticism is legitimate; nevertheless, he will agree with me that it is not within the competence of any private member to take up the hazard preparing such a comprehensive Bill as we have in view. Therefore, I would urge on the hon. Minister to embark upon it as soon as possible and place a draft Bill before us for our consideration. The sooner he can do it, the better.

This is so because there has been unhealthy competition between the various systems of transport. That has caused national wastage of the meagre transport we have. To avoid this, it is urgent that adequate legal provision be made by Government.

In this connection, I would also appeal to the hon. Minister to see whether it would not be conducive to the idea of co-ordination if in planning the development of various modes of transport, this factor is kept in view. While they sanction a particular railway or a new road or a new transport line or development of inland water transport, this perspective of co-ordination should be kept in view.

In this context, I would draw the attention of the hon. Minister to the urgent need of developing inland water transport to which Shri Samanta referred. There are certain goods which can be more cheaply handled by the inland water transport system, but because this inland water transport system has not been given proper attention by the Government, both State and Central, we have not been able to utilise this mode of transport to the fullest extent possible.

Take the instance of inland water transport system on the Brahmaputra. This system used to carry 65 per cent of the goods to and from between Assam and Calcutta. Unfortunately. the East Pakistan portion of the Brahmaputra has been closed to us. Still there are more than 400 miles of Brahmaputra available where inland water transport can be run economically, but for various reasons that transport is also sagging. Members of Parliament from Assam made a representation regarding the River Steam Navigation Company. We want that this transport should be kept with such modification as necessary in its management and also in its operation of river transport in the Assam portion of the Brahmaputra for the time being or may be even for longer time, if the Pakistan portion cannot be made available to us, because in this strategic region rail or road transport cannot carry all the traffic that is generating there. As you know it is a strategic area. and in an emergency, which is imminent any moment, the keeping up of this transport system on the Brahmaputra is very essential.

Therefore, before concluding, I would urge on the hon. Transport Minister once again that he should take up this matter of bringing a comprehensive legislation on the coordination of the transport system of the country, and also use his good offices with the Planning Commission and the Government to co-ordinate the development of the various modes of transport in the country.

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With this submission, I oppose the motion for circulation for eliciting public opinion, because that will not serve the purpose the hon. Mover of the Bill has in mind.

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): I do not think very much is left for me to say, since the hon. Mover, Shri Sharma, has covered a lot of ground.

Shri D. C. Sharma: There is a lot of time yet.

Shri Sanjiva Reddy: The other learned Members, Shri Samanta and Shri Kotoki have replied to him.

Of course, the objective is good. To co-ordinate all transport is absolutely necessary. There is no denying that fact.

Shri Sharma, one of our senior colleagues, with his experience of parliamentary work, has brought in a Bill, the objective of which is good, but it is almost a one-sentence Bill, and it is very vague. I do not know what for we have to circulate it for public opinion. Everybody agrees with it; that transport should be coordinated is denied by nobody. I do not think there will be anybody who will oppose it on principle, but a Bill must be more comprehensive. more particularly when transport is being dealt with by the Centre, by the States, by the municipalities, as he himself said, and the subject is in the Concurrent List, in the State List and Therefore, in the Union List also. when it is just a one-sentence Bill that we should co-ordinate, I do not think there is any purpose in circulating it. As some friends pointed out, we have appointed committees years ago and they have submitted the reports. The reports are before the Government. If there are constitutional provisions permitting the coordination of the rail, road and ferries and other things it could certainly be done. It is the desire of the Government also to co-ordinate these things. There is no conflict about that. The present Bill of my hon.

friend is vague and there is no point in circulating it because it is accepted by everybody. How best it could be done is to be considered later. Therefore, I would request Shri Sharma, while appreciating the objective, to withdraw the Bill. He had drawn the attention of the public and of the Government to this good purpose. There is no need to circulate it since the principle has been accepted by everybody. Therefore, I appeal to him to withdraw this Bill.

Shri D. C. Sharma: Mr. Chairman, some persons are lucky and some are not lucky. Some are lucky in their friends; some are not so lucky in their friends Unfortunately today, I find that the friends from whom I expected some support have tried to charge me in a mild way. I thought that the hon. Minister who is a very good friend of mine. I do not think I have any good friends among the ministers here except one or twowould apply balm to my wounds; thought he would apply the healing touch but unfortunately he too followed Mr. Samanta and Mr. Kotoki and Mr. Chaturvedi. He thought that it was easier for him to follow the line that they had propounded than to come to my aid or rescue.

He agrees with the spirit of the Bill, He thinks that the objectives underlying the Bill are very good and worth considering. I have to ask only one question. In our Government of India there is no dearth of working papers; there is no scarcity of reports; there is no want of discussion groups, may be wanting in food; we may have to get food under PL 480; we may be wanting in foreign exchange and we may have to get the help of Aid India Consortium for this purpose but so far as the utilisation of idle brain power of this country is concerned, I do not think we are second to any country in the world.

When I was a student I read a very fine story. I want to share that story with my young friends in this House. A little girl was born and it was going to be christened. And all the fairles were invited to the christening of that [Shri D. C. Sharma]

girl. One fairy said the girl would be pretty; another fairy said she would be very intelligent; third fairy said that she would very charming; the fairy said she would be a good housewife; the fifth fairy said she would be an admirable mother; the sixth fairy said she would have all the endowments which a good housewife needs. She was given all the blessings that were to be given to the little girl. The mother was very happy, the child was also very happy-that she was going to be more or less one of the great, little daughters of the country where she was born.

But as it happens many times—you must have noticed it and I have also noticed it—when we are issuing invitations, we sometimes forget some persons. Now, the mother of the girl had invited all the fairies but forgot to invite one fairy. But that fairy came uninvited to the function. Gate-crashing was practised even in ancient days as it is practised even in ancient days as it is practised now. So, she came to the christening and she said: you will have every good thing that has been promised to you, beauty and brains, charm and good health; everything you will have.....

Mr. Chairman: The story is not under consideration now.

Shri D. C. Sharma: Mr. Chairman, this will help you! "But", the fairy said to the little girl, "you will not be able to make use of anything: all your beauty will not dazzle anybody; your charm will not attract anybody; your intelligence will not achieve anything; all the gifts that have been promised to you will prove infructuous." this is what has happened to me. Everybody says that the spirit of the Bill is good and you also agree with me, and I have been told that I should have put forward a bigger Bill and a more detailed Bill. I do not have Secretaries, Additional Secretaries, Joint Secretaries and Under Secretaries at my disposal to assist me in framing big Bills. And even when they bring such Bills here, you know how defective they are in drafting, and you know how many loopholes they contain. Therefore, the private Member has to protect himself against all the battalions that are to be found in the Ministries of the Government of India, and the embattled brains that are to be found there. Therefore, he wants that he should present a Bill about which there should not be much difference of opinion.

This is what I said. My Bill brings out only two points and nothing more. One is, all kinds of transport should be co-ordinated, including that kind of transport of which my friend Shri Raghunath Singh, who was not given a chance to speak today, is a greek advocate and apologist and champion.

Mr. Chairman: Shri Raghunath Singh did not get a chance. Not that he was not given a chance.

Shri D. C. Sharma: Anyway, second point was that the whole structure should be rationalised. Of course I used the word "competition." I think my hon. friend the Minister of Transport, Shri Sanjiva would have liked the word "rationalimuch better than the word sation" "competition". If I had put that point in this Bill, everybody would "Oh, what a wonderful thing he has proposed!" I put the 'competition' because it encompasses life everywhere. I want that there should not be any unfair competition between the various of transport. I wanted that this thing should be left to the Government of India. My friend over there asked, why have you brought this if you are going to leave it to the Government of India? Shall I leave this to Almighty God or to the Sadhus? It is the Government of India that is responsible for the coordination of the transport policy and that is why I left it to them. At the same time, I said it has been studied by three agencies -the central agency, the coordinating agency and the agency consisting of State and Central Ministries. Why have not these agencies been able to bring about this coordination now? What has happened to those reports?

I know Mr. Sanjiva Reddy is man of few words, but he is a person of brilliant ideas and with powers of brilliant execution. I wanted that if he agreed to this circulation, some more ideas and fruitful things might have emerged from the public and then he would have been able study them and bring forward a Bill which would have fulfilled the spirit of this Bill. After all, I stand for the soul of transport. I cannot give it the kind of body which Mr. Samanta wants or Mr. Kotoki wants. Mr. Kotoki wants something about Brahand Mr. Samanta wants maputra else. something Mr. Chaturvedi wants that road haulage should be put on a better basis.

I want that the Minister should have said, "I do no! want it to be circulated; I accept it and then I will bring forward a Bill very soon which will fulfil the intentions of the mover". But he has said nothing of the kind. I ask him to say it at least now, so that something is done to rationalise the transport systems in this country. With these words, Sir, I take my seat.

17 hrs.

Mr. Chairman: What does the hon. mover want to do with his Bill? Does he want to withdraw it?

Shri D. C. Sharma: Sir, do you mean to say that I will fight with this friend here?

Mr. Chairman: Is he withdrawing his Bill?

Some hon, Members: Yes.

Mr. Chairman: Let him say that?

Shri D. C. Sharma: Yes, I want to withdraw the Bill.

Mr. Chairman: Has he the leave

of the House to withdraw his Bill?

The Bill was, by leave, withdrawn.

17.01 hrs.

PROHIBITION OF MANUFACTURE AND IMPORT OF HYDROGENATED VEGETABLE OILS BILL

श्री यशपाल सिंह (कैराना) : सभापति महोदय, पहारमा गांधी ने यह कहा था 🛋 जिस तरह जाली रुपया बनाने वाले को सजा दी जाती है, ऐसे ही जाली घी बनाने वाले को सजादी जानी चाहिये। लेकिन यह गांडी जी के नाम पर चलने वाली सरकार करोड़ों ग्रादमियों के स्वास्थ्य को नष्ट करती **है**. उन के धर्म को नष्ट करती है, उन की *तिकता को नष्ट करती है, क्योंकि-

जैसा खावे ग्रन्न, वंसा बन जावे मन ।

पुराना प्रोवर्ब बहुत as a man eats, so he becomes जो बनावटी घं खायेगा, उस के स्यालाख जरूर बनावटी बन जायेंगे, जो दनावटी चीज इस्तेमाल करेगा, उस में मौलिकता नहीं रह सकती। इसिनिये यह सरकार इर चीज में एडल्;शन करती है, इस की कोई स्थिर नीति न_रिहै, कोई ऐसी पौलिसी नहीं है, जो मजबत हो।

भगरीका जाते हैं तो कहते हैं कि हमारे भीर तुम्हारे ट्रेडीशन्ज मिलते हैं, इस बाते है तो वहां भी कहते हैं कि हमाचे भौर तुम्हारे ट्रेडीशन्त्र मिलते हैं, जब कि एक देश ईश्वरवादी है भीर दूसरा भ्रनीश्वर-वादी है। इन का कोई सिद्धात नहीं है ग्रीर सभापति महोदय, मैं इस बात को साफ कह देना चाहता हूं कि जैसा ध्ररव ममालिक में कैरेक्टर का मतलब तीहीद से है, ईश्वर की उपासना रे है, जैसे जर्मनी में र्करेक्टर का मतलब देणभक्ति से है वैसे ही मेरे हिन्दस्तान में कैंग्यटर का मतलब ब प्रचर्य से है, विस्मृत्रल प्यों ही से है। जो शस्स डालडा का इस्तेमाल करता है.

श्री यशपाल सिंह]

वह कभी बद्धाचा का पालन नहीं कर सकता। यह नि श्वेत बात है। येरनी का दब सिर्फ सोने के तंन में टिकतः है, अगर किसी और बर्तन में डाल हैं, तो बर्तन टकड़े टकड़े हो जायगा, ठीक उत्ती तरह से यह जो देश गांधी जी का है, यह देश जो दयानन्द का है, यह देश जो अगवान बद्ध का है, यह देश जो स्रोक मान्य हिलक का है, इस देश के करोड़ों मनुष्यों की हैल्य को इस तरह से खराब करने का पाप हमारी इस सरकार के ऊपर है। महास्मा गांधी ग्रीर गीतम बद्ध जहां रेदा हुए, जिनेकाननः श्रीर दयानन्द जहा वैदाहण, इन्डों ने इस छोटी सी बात को पहाड बताकर रखारखा ै, जैसे श्रंप्रेजी में कहते है--

"They are making a mountain out of a mole-hill'

यह मसला कोई मसला नहीं है। इस मतले पर सरकार भराों राया खर्व कर च की है, ले किन यह मसला हल नहीं होता है। क्या, सभापति महोदय, यह हमारे लिये **ब**र्म की बात नहीं है ?

दिल्लों मिल्क स्कीम का ^९ दूध जब हमारे दरवाजे पर भाता है, तो लोग दो-हो घन्टे पहले लाइन लग कर खडे हो ज ते हैं-भिवमगों की तरह खड़े होते हैं, लेकिन वह दूध क्या है--उस दिन कामय साहब ने पालिया-मेंट की मेज पर रखा था, हो ही ढाई-डाई इंच लम्बे की हे कल-बला रहे थे, उस में क्या क्या चीं में हैं, में इक का श्रक, मछली का मुत है. मरी हुई छितकली है, उस में झींगर हैं, उस में बदबु उठ जाती हैं ग्रीर चार-चार दिन बाद पीने को दिया जाता है . . (व्यवधान) इस बात का सरकार मान चकी है।

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): Sir. I think the hon. Member is supposed to speak on vanaspati.

Mr. Chairman: I hope the Member will stick to his Bill. necessary allegations may not made. (Interruptions). Order, order. I can hear only one hon. Member at a time.

Manufacturing and

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Shri Shinde: Sir, thousands of people consume milk supplied under the Delhi Milk Scheme. This sort of statements are likely to create some misunderstanding. I wish to submit very humbly that what the hon. Member says is absolutely incorrect and without any foundation.

श्री यद्मपास सिंह: यह पालियामेंट की मेज पर रखा जा चका है। हमारे मेम्बरों ने अपकर मरी हुई छिपकली पकड़ी है।

Mr. Chairman: The hon. Member should look at the Chair. He should not go on speaking, without looking at the Chair. I think he can make reference only to the subject under discussion and nothing else. Therefore, making allegations, he instead of should confine himself to the Bill.

Kapur Singh (Ludhiana): This House is entitled to a categorical refutation from the Treasury Benches as to whether or not the urine of the fish is included in the milk of Delhi Milk Scheme.

Shri Shinde: I stoutly refute that allegation. It is totally incorrect.... (Interruptions).

Mr. Chairman: Order, order. I de not want many Members to be speaking at the same time. The hon. Member should appreciate that the Delhi Milk Scheme is not the subject-matter under discussion. We are discussing the prevention of the manufacture of Vanaspati. But he is speaking about the Delhi Milk Scheme.

श्री यशपाल सिंह: समापति महोदय, क्या धाप कोई ऐसा न्याय बतला सकते हैं, जिसमें बीज ग्रीर पेड का ताल्लक न हो, जिसमें सीड भीर व्हीट का ताल्लुक न हो, 4201

फिर माप इस बिल पर भी के लिये बोसने से कैसे रोक सकते हैं।

Mr. Chairman: I want the hon. Member to confine himself to the provisions of the Bill.

Shri Kapur Singh: My question about the urine of the fish and the fat of the frog still remains unanswered.

Mr. Chairman: I am not concerned with that. Only the provisions of the Bill are to be discussed; nothing else.

श्री यक्षपाल सिंह: "वगैर दूध के घी कीसे बन सकता है, श्रीमन्? जब हम यह पर धाये हैं श्रीर कानून बना रहे हैं, इस का ताल्लुक इलैक्शन के साथ है, मैं इस को कैसे छोड़ सकता हूं। यह चीज इतनी सत्य है जैसे 2 श्रीर 2 चर होते हैं, जैसे दिन के बाद रात झाती है श्रीर रात के बाद िन झाता है, उसी तरह खे यह सत्य है

सभापति महोदय: ग्रापके सामने खो विषय है, उस पर बोलिये।

श्री यशपाल सिंह: मैं बड़ी नम्रतापूर्वक पूछना चाहता हूं कि ये मेम्बरान जिनको 31 रुपये शेख मिलते हैं, ये यहां पर क्यों नहीं बैठते हैं, इस का कारण सिर्फ यही है कि ये दिल्ली मिलक स्कीम का दूध पीते हैं।

श्री रघुनाय सिंह (वाराणनी): ध्रपो-जीशन वाले ज्यादा पीते हैं, ग्रभी तीन ग्रादमी बैठे हैं, कांग्रेस वाले तो फिर भी ज्यादा बैठे हैं।

श्री यक्कपाल सिंह: दूब का सम्बंध श्रीमन, श्री से है, बगैर दूब के घी कैसे बनेगा? मैं मान-नीय मंत्री जो से कहना चाहता हूं कि यह देश के स्वास्थ्य का मसला है, इस मसले पर वह कीई एतराज नहीं कर सकते हैं।

Mr. Chairman: I want to bring to the notice of the hon. Member that hydrogenated oil is made from vegetable oil and not from milk.

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श्री यद्यपाल सिंह: मैं प्योर घी के लिये प्लीड करता हं, श्रीमन, यह मेरा केस है जिसके लिये मैं लड़ता हं, जिसके लिये मैं पालियामेंट में श्राता हुं भौर श्रपने बोटर्स को कह कर ग्राया हूं कि मैं इस के खिलाफ लडंगा, क्योंकि कोटोजम धौर डालडा एटम बम से ज्यादा खतरनाक हैं। एटम बम तो एक दफा में जला देता है, लेकिन ये धीरे धीरे एक एक इंच कर के मारते हैं। भट्टी में जला जला कर मारते हैं। यह बड़े महत्त्व का विषय है, जिसके लिये कि मैं पालियामेंट में भाया है, भीर इस बिल को यहां पर रखा है। धगर धाप कहते हैं कि बीज धौर पेड का ताल्लक नहीं है, तो बतलाइये बगैर दूध के शब ची कहा से बना लेंगे ? जैसा गांधी जी कहते ये कि जाली घी बनाने वाले को सजा दी जाय, उसके हाय कटवा दिये जांय, उसकी जेलबाने भेज दिया जाय, जब तक ऐसा कानून नहीं बन'या जायेगा, तब तक यह नहीं ६क सकेगा।स्बैडन के ग्रन्दर वहां की सरकार ने इजाजत दे रखी है कि वहां यह हाइश्रोजनेटेंब भायल बन सकता है, यह कोटोजम भीर डालडा बन सकता है, लेकिन धगर उस मुल्क की सरहद के प्रन्दर कोई उस को बेचता हुए। पकड़ा जाता है, उस मुल्क के भन्दर भगर कोई उसे बाता हुमा पकड़ा जाता है, कोई खरीदता हम्रा पकड़ा जाता है या उपयोग करता हमा पकड़ा जाता है तो उसे शात शाल की सजा दी जाती है।

दुश्मन की खिल्ली उड़ा लेना धासान है, लेकिन दुश्मन से नसीहत लेना बहुत मृष्किल है दुश्मन का मजाक उड़ा लेना धासान है लेकिन दुश्मन से किसी तरह की ऐडवाइस लेना मृष्किल है। पाकिस्तान के धन्दर भी डालडा खाया जाता है, लेकिन चोरी छिन् खाया ज.ता है। पाकिस्तान के धन्दर मैं व

[ं] [श्री यशपालसिंह] गलियों गलियों में देखा है, उन के शहरों को देखा, उन के देहातों को देखा, गांवों गांवों को देखा, मैं ने पाकिस्तान का एक एक चप्पा देखा है, पाकिस्तान के भ्रन्दर डालडा खाया नाता है लेकिन चोरी छिपे खाया जाता है। उसी तरीके से खाया जाता है जैसे कोई लडकी के ऊपर भपया लेता है, जिस तरह से यहां पर कोई पाप करता है। वहां पर कहीं किसी सदक पर लिखा हथा नहीं है कि डालडा वनस्पति में विटामिन है, या २थ वनस्पति या पालकी बनस्पति में विटामिन है। उन के यहां यह पाप माना जाता है। इसी लिये मै ने कहा कि दृश्मन से नसीहत हासिल करना बहत म्हिकल काम है, हालांकि हमारी परम्परा दूसरी रही है। हम भगवान राम को मर्यादा पुरुषोत्तम क्यों कहते हैं, करुणा करुणालय भगवान राम को बाइडियल नयों मानते हैं, बानन्द कोटि बद्याण्ड नायक भगवान राम को मर्यादा पुरुषोत्तम नयों कहते हैं। इस लिये कहते हैं कि उन्होंने दुण्मन से भी नसीहत हासिल की बी। जब रावण मर रहा या तब उन्होंने बन्मण को भेजा और कहा कि रावण के जा कर पैर छन्नो, वह दनिया का सब से बड़ा विद्वान है। जा कर उससे शिक्षा नो । देखो कि मरते वक्त वह क्या शिक्षा देता है। उसने नो शिक्षा दी, वह यह दी:

"सुभस्य सीध्रम"

इस का मतलब यह है कि सब से पहले वह काम करों जो तुम्हारे स्वास्थ्य के लिये हो, जो तुम्हारे चरित्र के लिये हो, जो तुम्हारे धात्म निर्माण के लिये हो।

हालडा धौर कोटोजम के मसले में खिलाफ राजेन्द्र बाबू ने धावाज उठाई। उसके खिलाफ राजेन्द्र बाबू ने एक पूरी कमेटी बना कर कहा कि जब तक यह निषिद्ध नहीं किया जयेगा देश का स्वास्थ्य धौर चरित्र नहीं बन सकता। उस के खिलाफ महात्मा गांधी ने धावाज लगाई उसके खिलाफ मैं जानना बाहता हूं कि किस सन्त और महात्मा ने आवाज नहीं लगाई। लेकिन सरकार के कार्नों में जंतक नहीं रेंगी,सिर्फ इस लिये कि सरकार आज कहती है कि अगर डालडा बन्द कब दिया जायेगा तो गरीब आदमी कहां से खायेंगे।

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श्री उ० मू० त्रिवेदी (मन्दसीर): दालदा मत बोलो, सब वैजीटेबल बोलो।

श्री यशपाल सिंह: मेरा मतलब उन सब वैजिटेबल घी से है जो ग्राप खाते हैं।

श्री उ० मू० त्रिवदी: मैं नहीं खाता हूं।

श्री यशपाल सिंह: जो लोग उस के लिये प्लीड करते हैं उन का प्राज तक कोई सिद्धांत स्थिर नहीं हो सका है। वह जो करें कहीं टिक नहीं सकते हैं क्योंकि उन का घी दूषित हो चुका है, उन का भोजन दूषित हो चुका है। वह देश को तबाह कर रहे हैं, वह सोचते हैं कि भगर वह हिन्दुस्तान से डालडा को ब्रास कर देंगे, कोटोजम को बन्द कर देंगे तो हिन्दुस्तान की जनता स्वराज्य के प्रधिकारों को मांगेंगी भौर इस गन्दी, सड़ी हुई सरकाष को उलट देगी, वह इस लिये नहीं चाहते हैं कि हिन्दुस्तान स्वस्य बने, हिन्दुस्तान ग्रपने पैरों पर खड़ा हो। इस लिये नहीं चाहते कि देश का चरित्र बने। यह इस देश की डालडा सरकार की हालत है कि थोड़े से मासूम विद्यार्थियों के सामने उस के पैर उच्चड जाते हैं। वे भार एट ए लास व्हाट टूडू। जब इस तरह से उन के पैर उखड़ जाते हैं तब क्या चाइना के मुकाबिले खडे रह सकेंगे, यह चाइना का मुकाबला कर सकेंगे। हर्गिज नहीं कर सकेंगे ।

मेरी ग्राप से यह ग्रजं है कि यह उल्डे चलते रहेंगे ग्रगर इन को समझाया नहीं जायेगा। ग्रपोजीशन ग्राटे में नमक के बराबर है। ग्रपोजीशन में ताकत नहीं है कि उन को रोक दे? ग्रपोजीशन तो यहां बराय नाम बैठा हुशा है। हालांकि में श्रपोजीशन के सिद्धांत को मानता नहीं हूं। मैं उन का हितैथी हूं। जब यह गलत रास्ते पर चलते हैं श्रीर हम इनको समक्षाना चाहते हैं तब इनको बुरा खनता है। गीता माता में कहा है कि:

"यत्तदगे विषमिव परिणामेऽमृतोपमम"

हमारी बात सुनने में कडवी लगती है लेकिन उस का फल शहद के सदृश मीठा होगा। अपर इस देश के अन्दर दस सालों के लिये बालडा को भीर वनस्पति को बन्द कर दिया बाये तो देश का घात्मस मान जग जायेगा, वेश बीन भीर पाकिस्तान को पीछे ढकेल देना, देश भपने पैरों पर खड़ा हो जायेगा, चीन को हिमालय के उस पार कर देगा भीर चीन की यह हिम्मत नहीं होगी कि वह हमारी हरफ देख सके। डालडा ने हमारे 50 करोड़ इन्सानों को नपंसक बना कर रख दिया। 50 करोड इन्सानों के बदले में बगर 50 करोड बेड होते, 50 करोड़ ट्रीज होते, तो उन में इन भौर पत्ते निकलते। लेकिन 50 करोड इन्सान ग्राज न कैलाश को वापस ले सकते हैं भीर न मानसरोवर को वापस ले सकते हैं। बह 50 करोड़ इन्सान हमारी 38 हजार **ब्**रब्बा मील को वायस लेना तो क्या, कोई बारीख तय नहीं कर सकते हैं, कोई ग्रह्टिमेटम बड़ीं दे सकते हैं। कारण यह है कि उन की बुनिश्चित नीति नहीं है। क्योंकि एज ए मैन इट्स सो ही विकम्स । वह बनावटी घी खाते 🖁 इस लिये उन की पालिसी बनावटी है, वह कृतिम घी खाते हैं इसलि उनकी पालिसी कृतिम है। वह कहीं जा कर स्टेन्ड नहीं करते हैं। भाप कोई ग्रीर मुल्क दुनिया के तस्ते पर केव लीजिये, शायद ही कोई देश ऐसा हो जो कहता हो कि हमारी आधिकता के समुद 🖣 ज्वार भाटा ग्रारहा है। जो हमारे देश में सोने ग्रौर चांदी का ढेर लगा हमा है उसे **चीन से देख: नहीं गया इस लिये उसने हमारे** अभर हमला कर दिया। क्या कोई भी मल्क बापने ऐसा देखा है। दिस इव प्रेंटेस्ट फ्राव **यान हयुमैनिटी**। संसार की मनुष्यता को

सव से बड़ा घोखा दिया गया है और वह बनावटी खाना खाने वालों ने दिया है। मैं साफ कहता है कि अगर यह डालडा बन्द कर दिया जाये, कोटोजन वन्द कर दिया जाये...

Shri Shinde: I just want to give some information to the hon. Member. Is the hon. Member not aware that, in most of the leading countries of the world, Vanaspati is manufactured and it is a common product of consumption?

भी यक्षपाल सिंह : यह ग्राप ग्रपने भाषण में कहिये ।

Shri Raghunath Singh: He is delivering an election speech.

भी पक्षपाल सिंह : क्यों नहीं। एलेक्शन घारहा है। उसी से हम धोर घाप यहां प्राये हैं। घाप रोजाना एलेक्शन स्पीच करते हैं घगर मैं ने एक दिया तो क्या किया।

हेनमार्क की ग्रावादी 22 लाख की है, डेनमार्क में जितना घी पैदा होता है उतना उन के कुले नहीं खा उकते, उन के खच्चर नहीं खा सकते, उन के घोड़े नहीं खा सकते। वे उस को खेतो में डालते हैं, वह सारी दुनिया को अपना मण्डान भेजते हैं। लेकिन हमारे यहां के 50 करोड़ इन्सान ग्रपने लिये घी का मसला हल नहीं कर सकते। कारण यह है कि हम अपने गोधन के ऊपर छुरी चलाते हैं, जो गोमाता हमें धन धःन्य से मर देती ग्रीर हम ग्रंपना 10 ग्ररब रूपया वचा लेते । मैं श्री रघुनाय निह से कहना चाहता हं कि 15 भरब रुपया फॉटलाइजर पर खर्च हो चका है, यह रूपया बरबाद हो चुका है। यह मसला काऊ इंग से हल हो सकता था। हमारी भ्रपनी वन सम्पत्ति कम नहीं है। ब्रीन मैन्योर हजारे यहां कम नहीं है । हमारे यहां कोई कमी नहीं होती ख्रौर खगर गो की रक्षा की जाती, गाय पर अरी नहीं चलाई जाती तो दोनों मसले हल हो जाते। ची का मसला भी हल हो जाता और खाने का मसला भी हल हो जाता।

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[श्री यशाल सिंह]

हम सै धाज कहा जाता है कि हम तरककी कर रहे है, लेकिन हमें कोई एक मुल्क बतला ही जिये जहां के लिये 50 लाख लोग भीख भेजते हों। 50 लाख को आवादी कहे कि हिन्दुस्तान के स्कूनों के बच्चे मुखे हैं और हम जन के लिये भीख भेजरहे है। सरकार आज अपोजीशन के कहने से नहीं मानेगी। आप उन को बुला कर समझ.इये कि यह देश के अन्दर अमर्थ हो रहा है। इस तरह से देश कभी उठ नहीं सकता, देश के अन्दर कभी विकास नहीं हो सकता, आप कोई निर्णय नहीं कर सकते जब तक देश के अन्दर बनावटी भी वन्द नहीं होगा। अगर यह बन्द नहीं होगा। नो देश के अन्दर नहीं होगा। अगर यह बन्द नहीं होगा। से गुलामी आयेगी।

ग्राज सरकार सब से बडा बहाना यह करती है कि हमें घी के लिये रंग नहीं मिल रहा है। जिस चीज से घी ग्रीर कोटोजम का डिस्क्रिमिनेशन किया जा सके वह रंग नहीं मिल रहा है। स्राज दुनिया ने हवाई बहांज बनाया, ऐटम बनाया, दुनिया चांद की थ:ह ले रही है, दुनिया ने राकेट बनाये, स्पुटनिक बनाये, दुनिया चांद के साथ बातें कर रही है. ग्रासमान को जमीन पर ला कर दिखला दिया ग्रीर इन बेचारों को रंग नहीं मिल सका । रंग ग्राप को इस लिये नहीं मिल सका कि श्राप के ऊपर पंजीपतियों का रंग है, उन पंजीपितयों का जो करोड़ों वपये हालहा से कमा रहे हैं, जो पंजीपति उन को एलेक्शन के लिये यंलियां देते हैं। पंजीपति नहीं चाहते कि कोटोजम बन्द किया बाये, वह नहीं चाहते कि डालडा बन्द किया माये। पंजीपति नहीं चाहते कि भारतमाता 🕏 सपूत श्रसली घी दूध ले सकें, श्रसली घी इष का इस्तेमाल कर सकें। इस लिये पंजी-पतियों को खुग करने के लिये, थोड़े से मुटठी भर कैसन्संहैं जिन को खुश करने के लिये, **यह सरकार डालडा भ्रौर कोटोजम का इस्तेमाल** बारी रखना बाहती है भौर उस के मैनुर्फंक्चर की इजाजत थी हुई है। भगर देश की ताकत को सुरक्षित रखना है, अगर देश के अन्दर भापको सच्ची भाजादी लानी है, हिन्दस्तान के ग्रन्दर से श्राप को चीनी लटेरी को बाहर निकालना है, पाकिस्तान का मंह मोड़ना है, ग्रगर हिन्दुस्तान की ग्राजादी की रक्षा करनी है, महात्मा गांधी के ब्रादेणों का पालन करवाना है ग्रीर सच्चे मानों में हिन्दुस्तान के कल्चर को जिन्दा रखना है तो एक कदम डालडा ग्रीर कोटोजम का मैनुफैंक्चर बन्द किया जाये। मंत्री महोदक जो उनकी राय है इस मामले में, उसको दें, साफ गवर्नमेंट की जो नीति है उसको बताये स्पष्ट नीति बतायें। अगर वह मझ से यह श्राशा करते हैं कि मैं अपने बिल को वापिख मेलंगा तो मैं हर्गिज ऐसा करने वाला नहीं है। बेशक मुझे इस के पक्ष में एक ही वोट मिले, चाहे मुझे मेरा ही बोट मिले।

रामो द्विभावते

राम के वंशज कभी बात यह कर उसको वापिस नहीं ने सकते । मुझे चाहे सिर्फ हाउब में एक ही बोट मिले, मेरा प्रपना बोट मिले, मैं इसको वापिस लेने वाला नहीं हूं । कोटोजम श्रीर बनस्पति के राक्षस के खिलाफ मैं भावाज उटाता रहंगा । साफ लफ्जों में मंत्री महोदय बतायें कि गवनंमैंट की पालिसी इस मामले में क्या है श्रीर कब तक वह हिन्दुस्तान की जनता को यह जहर पिलायेंगे, हिन्दुस्तान की जनता को कब तक बनावटी घी पिलायेंगे, कब तक हिन्दुस्तान की जनता को कब तक बनावटी घी पिलायेंगे,

एक तरफ तो प्राप कहते हैं कि यह घी
गरीबों के लिए हैं भीर दूसरी तरफ उसी के
ऊपर प्राप इयूटी लगा रहे हैं। प्रगर गरीबो
के लिए डालडा है तो क्यों प्राप इसके ऊपर
इयूटी लगाते जाते हैं, इयूटी बढ़ ते जाते हैं।
भगर गरीबों के लिए है तो क्यों टैक्सों की
भरमार की जाती है। हमारे देश में देहातों
में भाप नौ रुपये सेर असली घी ले सकते हैं
भीर डालडा का भाव छः इपये सेर है।

सिफं तीन रुपये का फर्क है। डालडा भीर कोटोजम जहर का काम करता है इंसान के लिए, एटम बम का काम करता है इंसान के लिए। एक सेर असनी घी एक महीने तक के लिए काफी हो सकता है। डालडा और कोटोजम से बच्चों के दिमाग सड़ते हैं, माताओं और बहनों की तनदुष्टती खराब होती है, हिन्दुस्तान की नस्ल खराब होती का रही है। उसको एक दम बन्द किया जाए मैं मंसद के माननीय सदस्यों से भी प्रःयंना करंग्री कब देस मामले पर सोच विचार करें और मुझे सहयोग दें।

Mr. Chairman: Motion moved:

"That the Bill to provide for prohibition of manufacture and import of hydrogenated vegetable oils in India, be circulated for the purpose of eliciting opinion thereon by the 1st February, 1967."

श्री रघुनाय सिंह : माननीय यणपाल सिंह जी के प्रवचन में शक्ति तौं जरूर थी नेकिन कोई तत्व नहीं था । वे उस ढोल की वरह से बोले जो श्रावाज तो खूब करती है नेकिन कुछ देती नहीं है । नम्बर एक डालडा की तरह से वह बोले हैं । कोई तक उन्होंने छपस्थित नहीं किया । विवेक की बात श्रापने कोई नहीं कही है ।

श्री यशाणाल सिंह: हमारे लोग तनदुवस्त बने प्रसली घी खा कर, इससे बड़ा तर्क भीर क्या हो सकता है !

श्री रघुनाय सिंह : एक ही तक मुझे मालूम दिया है। यह इलैक्शन का समय है। इलैक्शन स्पीच ही घापने दे दी हैं। मैं भी एक इलैक्शन स्पीच देता हूं। मैं इसको घापकी एक सुन्दर इलैक्शन स्पीच मान कर चलता ।

इमारे माई ने कहा कि कुता और गधा भी स्वीडन में घी खाता है। मुग्ने इसका पता नहीं है। लेकिन मैं इतना जानता हूं घगर कुत्ते को घी दिया जाए तो उसको खौरा हो बाता है इसके बाल झड़ जाते हैं। मुझे पता नहीं स्वीडन में घी कुत्ता खाता है या नहीं।

Veg. Oils Bill

भ्रापने गधे की बात भी कही है। गबे को घी हमने नहीं पिलाया है। भ्रापने शायद गधे को घी खिला कर एक्सपेरीमेंट किया है यदि कर सर्कें तो एप्रिकलचर मिनिस्ट्री उसकें उससे कुछ लाम जरूर उठा सकती है।

एक बात भ्रापने चीन की कही है। भ्रापको मालूम होना चाहिये कि चीन वाले घी नहीं खाते हैं। दूध भी नहीं पीते हैं। जहां दूध नहीं होगा जहां घी नहीं होगा वहां वे उसे खायेंगे क्या। जहां दूध नहीं होगा वहां घी महीं होगा वहां घी भी नहीं हो सकता है। इसलिए बिना दूध भौर घी खाए हुए भ्रोर वैजाटिबल भ्रायल खा कर अगर चीन हिन्दुस्तान पर हमला कर सकता है तब तों हमको भी वैजी-टेबल भ्रायल खा कर उसके हमले का मुका-वला करने की स्थिति में हो जाना चाहिये भ्रगर भ्रापके तक को मान लिया जाय।

एक प्रापने उदाहरण यह दिया है कि सारी दिनिया में लोग घी खाते हैं। में आपको बड़ी विनम्रता के साथ कहना चाहता हूं। दुनिया में घी खाने का रिवाज सिर्फ हिन्दु-स्तान में हैं केवल हिन्दुस्तान में पाकिस्तान के साथ साथ। इसके प्रलावा दुनिया में कहीं भी घी खाने का दिवाज नहीं हैं। याइलेंड में, बर्मा में, साउथ ईस्ट एणिया के जितने देश हैं उनमें कहीं लोग घी नहीं खाते हैं। हां हिन्दु-स्तानी लोग जहां गये हैं वे बहां घी खाते हैं। बहां उनके घी खाने का रिवाज हैं।

रामचन्द्र जी श्रीर लक्ष्मण जी के बारे में यह भी कहा गया है। यशपाल सिंह जी ने कहा कि भगवान राम के पास लक्ष्मण गए। मैंने बाल्मीकी रामायण चार पांच दफा पढ़ी है। श्रापने उद्धरण दिया है "शुमस्य शोझम्" यह उस में कहीं नहीं है। जब रावण मारा नया गिर गया तब राम को पता चला।

[श्री रघुनाय सिंह]

रावण मारा गया है उन्होंने लक्ष्मण से कहा रावरण मारा गया है। इसकी ग्रन्त्येष्टि रनी चाहिये लक्ष्मण रावण के पास गए । उसकी ग्रंत्येष्टि करने के लिए । जो तर्क इन्होंने दिया है, बाल्मीकी रामायण के यद कांड के किसी सर्गमें भी यह नहीं है।

एक माननीय सदस्य : डालडा रामायण पढ़ी होगी इन्होंने ।

भी रघुनाय सिंह: एक बहुत सुन्दर बात उन्होंने कही है। ग्रापने कहा है कि बनस्पति तेल का बनना रोक दिया जाए। बनस्पति से श्राप देखें कि सरसों का तेल बनता है, तिल का तेल बनता है, कोटोजम भी बनता 🐍 बालडा भी बनता है। सब चीजें वनस्पति के तेल से बनती है। भगर भ्रापकी बात को हम स्त्रीकार कर लें तो हिन्द्स्तान में कल से बेल बनने बन्द हो जायेंगे । जितने चल्हे हैं हिन्दुस्तान में सब बन्द हो जायेंगे। श्रीर श्वापकी रित्नी भापको घर से पहले निकालेगी श्रीर हमारी बारी तो बाद में श्राएगी।

भी यशपाल सिंह: भाभी जी ने **ब्रा**पको निकाल दिया होगा ।

भी रचनाथ सिंह : घर में जो महिलायें हैं उनको तरकारी छौंकने के लिए, दाल जाँकने के लिए घी नहीं मिलता है तो वे तेल का प्रयोग करती हैं। बात भ्रसल में यह 🛊 कि ग्रगर गुद्ध तेल हो तो वह भी उतना ही **जायदेमन्द** होता है जितना कि घी फायदेमन्द . होता है। हमारे ग्रायुर्वेद में--

भी यशपाल सिंह : सौ परसेंट गलत है।

भी रघुपाथ सिंह: ग्रायुवंद जिस के ग्राप बड़े भक्त हैं उस में एक स्थान पर भ्राता है कि तेन और घी में क्या शक्ति है। वहां कहा बया है कि भगर तेल का मर्दन किया जाए बरीर में तो घी से दस गुना ताकत उस में होती 良し

भी यशपाल सिंह : सारे हाउस को मगुराह करते हैं ये। साफ उस में लिखा हुग्रा

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घृतादशगुणं तैल मर्दने न तु भक्षणे

Mr. Chairman: Order, order. Unless I ask the hon. Member to speak, he should not speak.

Shri Kapur Singh: He is misquoting, and misleading the House.

बी रघनाय सिंहः यही तो मैंने कहा है कि भगर तेल लगाया जाए तो घी से दस गुना ज्यादा फायदा वह करता है। मेरी इस बात पर भाप उलटे हो गए।

Shri Tyagi (Dehra Dun): On a point of order. There is no quorum.

Mr. Chairman: The bell is being rung....

There is no quorum. The bell may be run again ... Now there is quemm.

श्री रघुनाय सिंह : इस सदन के सामवे प्रश्न तो श्री यशपाल सिंह के विधेयक का था. लेकिन वह इस सम्बन्ध में गी-हत्या ग्रीर कई ग्रन्य बातों को ले आए । अगर हिन्दुस्तान में गाय की रक्षा करनी है, तो उस के लिए उपाय करने होंगे । केवल शोर मचाने स्रीर भाषण करने से गाय की रक्षा नहीं होगी। ची तभी उपलब्ध होगा, जब ग्रन्छी गायें होंगी। प्रगर हमारे यहां श्रच्छी गायें नहीं होंगी, तो ग्रच्छा घी नहीं ग्रा सकता है।

हमारे यहां पहले यह पद्धति थी---मैं काशी के बारे में जानता हूं-- कि हर एक मच्छा गृहस्य गाय रखता था। ग्राज ग्राप गहर के हर एक महल्ले में घुम ग्राइये। ग्राव को एक भी ग्रादमी नहीं मिलेगा, जिस वे गाय रखी हो। मैं नहीं जानता कि माननीक सदस्य गायें रखते हैं या नहीं, लेकिन मेरे यहां पन्नह गायें हैं। इस लिए मैं जानता हूं कि गाय रखने में क्या तक्लीफ होती है। एक तो वे थोड़ा दूध देती हैं। दूसरे, देहात में गाय के चरने की जितनी मूमि थी, वह सब जोत ली गई है। किस ने जोतो ? हम प्राप ने जोती। लेंडलेस लेबर भीर छोटो जातों को खेत दे दिये गए हैं। श्राज सब से बड़ी समस्या यह है कि श्रगर गाय को रखा जाये, तो उस को चराने के लिये देहात में खेत नहीं हैं।

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प्रगर कोई शहर में गाय रखरी चाहे, तो वह कहां रखेगा ? क्या छोटो सी कोठरी में रखेगा ? चाहेगाय को प्रच्छे से प्रच्छा खाना दिया जाय, छः महीने के बाद वह दुबली-पतनी हो जाती है।

इसलिए प्रगर हम घी चाहते हैं, तो उस का जो मूल स्त्रोत है, गाय, उस को पालने का इन्तजाम होना चाहिए। वह तभी हो सकता है, जब हर गांव में गांचर भूमि हो। जैसा कि पहले रिवाज था। हर शहर में थोड़ा सा ऐसा स्थान हो, जहां गाय चर सके। प्राराम कर सके। घी की समस्या इसी प्रकार हल हो सकती है।

धगर श्री यशपाल सिंह के विधेयक को स्वीकार कर लिया जाये और उस के ध्रनुपार डालडा, कड़्या तेल, तिल का तेल और जमा हुआ तेल बन्द कर दिया जाये, तो धादमी क्या खायेगा? घी, दूब और मट्डा तो मिलता नहीं है। तो फिर वह क्या खायेगा? माननीय सदस्य ने कोई विकल्प नहीं बताया है। हम डालडा ध्रादि को जहर नहीं मानते हैं। हिन्दुस्तान में पचास करोड़ ध्रादमी डालडा और वेजीटेबल ध्रायल ध्रादि खाते हैं, लेकिन कोई मरता नहीं है, बल्कि हम भीर ध्राप लड़ते हैं कि हम को डालडा का कोटा मिले।

इस में सन्देह नहीं है कि घी अच्छा है, लेकिन जब घी नहीं है, तो झाबिट जनता 2084 (Al) LSD—13. का काम कैंसे चलेगा? इस लिए हमें इस बात पर जोर देना चाहिए कि लोगों को मुद्ध डालडा, वेजोटेबल झायल खोर कड़वा तेल झाडि मिलें।

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श्री यज्ञपाल सिंह : बाल्डा हमारे लिए शराव को तरह त्याज्य ग्रीर हराम है। जिस तरह शराव हराम है, उसी तरह हमारे लिए बाल्डा ग्रीर कोटोजेम हराम हैं।

भी रघनाच सिंह : ईसाई धर्म भीर मुसलमान धर्म मानता है कि शराब हराम है, लेकिन दूनिया में जितने ईसाई हैं, उन में से 99 परसेंट शराब पीते हैं। केवल हराम कहने से हो शराब हराम नहीं हो सकती है।

जहां तक डाल्डा को घी कह कर बेचने का प्रश्न है। इस सदन में बहुत बार यह सवाल उठा है। यह सुझाव दिया गया है कि हम डालडा को इस तरह रंग दें कि उस से घी का भ्रम न हो। गरीब म्रादमी डाल्डा को घी समझ कर खरीदता है। ग्रगर ग्रसली घी में डालडा मिला दिया जाये.हो उस को भ्रलग नहीं किया जा सकता है। भ्राज-कल होता होता यह है। डालडा को दूध या दही में डाल दिया जाता है। उस को मथ देते हैं। भीर उस घी को ग्रसली कह कर बेचते हैं। इस समस्या का निराकरण इस प्रकार होगा कि हालडा या जमे हुए तेल में कोई रंग मिलाने की ब्यवस्था की जाये, ताकि जनता समझ सके कि वह ग्रसली घी क्या है। नकली घी क्या है। भगर यह व्यवस्था हो जायेगी, तो हमारी समस्या बहुत कुछ हल हो सकती है।

इन शब्दों के साथ मैं इस बिल का इस लिए विरोध करता हूं कि यह बिल प्रव्यवहारिक है। प्रैक्टिकल नहीं है और इस से देश का कोई फायदा नहीं होने वाला है। देश का फायदा इस तरह हो सकता है कि हम वेजीटेबल प्रायल को रंग दें। शुद्ध तेल की व्यवस्था करें और गाय का पालन करें ताकि वह दूध दे। भीर उस से घी बने।

भी बास्मीकी (खुर्जा) : सभापति जी, कैवल भावनाम्रों में बह कर किसी भी प्रकार की समस्या का हल नहीं हो सकता है। इस सदन में डालडा भीर वनस्पति घी के बारे में भ्रनेक बार चर्चायें हुई हैं। मेरा भी यह विचार है कि डालडा, वनस्पति घी भीर भसली भी के बीच में भन्तर होना चाहिए। बातों को बढ़ा चढ़ा कर कह कर हम जन-साधारण की भावना को जीत नहीं सकते हैं। हमारे देश के जन-साधारण के मस्तिज्क में घी बैठा हमा है भीर घी भावनाओं का द्योतक है, ष्ट्रदय के विचारों का द्योतक है। बी की पविव्रता भौर शृद्धता बनी रहनी चाहिए। लेकिन भ्राज के बातावरण में जब एडल्ट्रेशन भीर मिलावट का जोर है, भ्रनेक प्रकार के खाने पीने की वस्तुत्रों में मिलावट घस गई है, सारी जीवन-पद्धति पर उस का प्रभाव पड़ा है, तो उस से घी का प्रभावित होना भी ग्रनिवार्य है।

जहां तक घी का सम्बन्ध है, साधारण म्रादमी भी के बारे में सोचता है, लेकिन म्रब परिस्थितिवश होली-दीवाली पर वह केवल तेल के बारे में ही सोचता है। हमारे देश का वातावरण ऐसा रहा है कि बहुत चमत हत जीवन से हम प्रभावित नहीं होते हैं। कोई बहुत ग्रन्छी वस्तूयें या खाने ग्रादि का हम पर प्रभाव नहीं होता है। मैं यह कहने के लिए तैयार हं कि जो यह बात कही जाती है, "देख पराई चुपड़ी क्यों ललचावे जी, रूखी सूखी खांय के ठंडा पानी पी", वह हमारे साम्रारण की भावना का द्योतक है, उस के हृदय के विचारों को प्रकट करता है।

साधारण भादमी की रोटी भभी क्खी-सूखी है। उस पर कोई च्पड़न द्या जाये, चिकनाहट फैल जाये-वह घी की हो या शब तेल की हो- सरकार की ग्रोर से वह प्रयत्न नहीं हो रहा है। यद्यपि कान्न पास किये जाते हैं, लेकिन उस का प्रभाव नहीं के बराबर है। मैं कहने के लिए तैयार हंकि सरकार को

तेल में, या खाने-पीने कीं वस्तुत्रों में, या घी में कोई ग्रन्तर लाना चाहिए। चन्द वर्षी से यह विचार ग्राता रहा है कि धी के रूप में भीर डालडा वनस्पति के जमे हुए रूप में विशेष कोई भन्तर नहीं भाया है। सरकार भाज यह खोज करती है भीर वह खोज चलनी चाहिए। खोज जीवन का सहारा होता है। खोज हमें कहीं तक ले जाती है । खोज का नतीजा यह हम्राहै कि म्राज हमारे साइंसदां भीर विज्ञानवेता पिछले चन्द वर्षों से प्रयत्न करते चले ग्रा रहे हैं लेकिन मझे ग्रफसोस के साथ कहना पड़ता है कि वनस्पति के अन्वर कोई किसी प्रकार का कलर यारंगन दिया जा सका जिस को देखकर भन्तर भेद किया आ जा सके भीर भ्रन्तर को समझा जा सके। वह बोज सरकार नहीं कर सकी है। अरकार को वैसा प्रयत्न करना चाहिए । जन-साधारण बाहता जरूर है कि घी घी रहना चाहिए, वनस्पति वनस्पति रहना चाहिए, उस का जमा हुआ, रूप यातो तेल की शक्ल में। कोई भी खाने की चीज हो, उस की शदता की यारन्टी हो ग्रीर लोगों के जीवन में वह बात ग्रानी चाहिए।

में बाज बाप का ध्यान ब्राक्षित करना चाहता हं कि जब हम घी के बारे में सोचते हैं तो पशधन की स्रोर हमारा ध्यान जाता है। हमारे जीवन की बढ़ती हुई पद्धति भीर विकास के साथसाथ, पंच वर्षीय योजनाग्रों के विकास के साथ साथ हम यह देखते हैं कि हमारे देश का पश्धन गिर रहा है, हमारी पशु सम्पत्ति का हास हो रहा है सौर यही नहीं कि मैं विशेषकर गऊ की स्रोर स्राप का ध्यान ग्राकिषत करना चाहता हं, मेरा यह विश्वास है कि गऊ को न मारा जाय, उस की रक्षा हो-'गवां मा हिसी' अभी माननीय सदस्य कह रहेथे गज्यों को पालने को भोर **इ**यान दिया जाय । वह गऊ के प्रति प्रेम **भी**र सदभावना है हमारी सभ्यता, संस्कृति गऊ के चारों मोर घूमती है, यह विचार भी है।

लेकिन जो न्यायसंगत व्यवहार गऊ के साथ होता चाहिए या दुब देने वाले सभी जानवरों के सिंव होना चाहिए, वह नहीं है। जहां तक चरागाह भ्रादि का संबंध है सारे देश के भ्रन्दर ग्रगर ग्राप देखें कि जबकि चकबन्दी चल रही है ग्रीर यह एक प्रकार से ग्रादेश है कि चरागाह की जमीतें छोडी जायेंगी गांवों के म्रन्दर भी ग्रीर शहर के श्रासपास भी, लेकिन चरागाहों की जमीनें जो बलशाली लोग हैं, जबदंस्ती हल के नीचे ले लेते हैं और वह कोई गऊ के लिए भेंस के लिए, बकरी के लिये या दूसरे जानवरों के लिए छोड़ने की बात नहीं है, यहां तक कि शुकर ब्रादि, यदि इन का भी समाज में एक स्थान है, तो उनके लिए भी कोई जभीन चरने की नहीं है। मैं यह जरूर कहना चाहता हं कि जहां तक मिलावट का संबंब है, बहुत सी चीजें थी के ब्रन्दर मिलायी जाती हैं। लेकिन तेल बनस्पती का मिलाया जाना बहुत खतरनाक है। तो मैं कोई भावना की बात नहीं करता। हमारे देश के प्रादर गी-हत्या निरोधक ग्रान्दोलन चल रहे हैं। जिस **ग्रसद** विचार से जिस उत्तेजना से, जिस गडवडी से यहां वह उस को बन्द करना चाहते हैं, उस का कोई प्रमाव नहीं होता है। यहां सदन के अन्दर और बाहर भी इस तरह के लोग हैं जो इस विचार के पोपक हैं ग्रीर उस में एक सहायता चाहते हैं, उस को बढाना चाहते हैं। मेरा यह पूर्ण विश्वास है कि सरकार इस प्रकार का प्रयत्न करे ताकि उस की रक्षा हो सके भीर उस तरह से कोई प्रथल्न हो सके। लेकिन जब तक ग्राप यह नहीं चाहते कि खुब दूध बढ़े, तब तक यह नहीं हो सकता क्यों कि दुध के साथ साथ घो भी नैश होता है, लेकिन भ्राज की हालत में जो घी बढ़ती हुई कीमत है उस के कारण साधारण ग्रादमी वी नहीं खरीद सकता है। ध्रव डालडा में या भी की कीमत में तीन या साई तीन इपवे का अन्तर है। मैं उस अन्तर को नहीं मानता हं। मन्ध्य की इच्छा पर निभंर करता है कि वह घी खाना चाहता है या जमा हुन्ना तेल या डालडा या वनस्पति खाना चाहता है। यह उसकी इच्छा

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पर है। लेकिन दोनों में ग्रन्जर होना चाहिए। साईंस के तरीके से सरकार को विचार के साथ सामने भ्राना चाहिए। घी के कुछ लाभ हैं। वैसे तो यह कहते हैं कि घी खाने से भी खुन की बार्टरी पर धसर पड़ता है, नसों पर बसर पड़ता है भीर उपसे कुछ दिल की बीमारियां पैश होती हैं। इस तरह के विचार सामने ग्राते हैं। कुछों का यह विचार है **गौ**र कुछों का विचार यह नहीं है। लेकिन यह बात भी साफ है कि जो भ्राज डालडा, वनस्पती या भीर इस तरह का घी हमारे देश में चलता है, दुनिया की बात मैं नहीं जानता लेकिन जो हमारे देश में चलता है, मानव-जीवन पर, मनुष्य के जीवन पर उस का क्या प्रभाव पडता है. सरकार को साइंसदानों की. विज्ञानवैताग्रों की रिपोर्ट इस पर सामने लानी चाहिए। मैं यह जरूर चाहता हं भावना के साथ में घी श्रीर बनस्पति डालडा ग्रादि में एक ग्रन्तर्भेद होना चाहिए ग्रीर उस भन्तर्भेंद के लिए मैं समझता हं कि पिछले चन्द वर्षों में ऐसी मावाज उठाई गई है कि वनस्पति घी के भन्दर किसी प्रकार का कोई कलर मिलाया जाय। मध्ने इससे कोई इन्कार नहीं है, माप उसे घी कहें, या तेल कहें. तेल भी खाया जाता है, भी भी खाया जाता है, खाने की वस्तुयें हैं, उस का क्या प्रभाव होता है, यह भलग बात है। लेकिन भापको यह प्रयत्न करना चाहिये कि किसी न किसी प्रकार की विज्ञान की खोज से कोई ऐसा रंग उत्पन्न करेकि जो शरीर के लिए हार्मफल न हो, उससे कोई नुक्सान न हो भीर उस से मादमी भन्तर कर सके। इस मोर माप को ध्यान देना चाहिए भौर यह जरूरी बात है कि इस की श्रोर श्राप प्रयत्न करें। विशेषकर श्राज देश के भन्दर पशधन भीर गऊ भाटि का जो ह्यास हो रहा है, उनके दूध देने की शक्ति कम हो रही है, चरागाह का प्रबन्ध नहीं हो रहा है, इस बोर भी सरकार को, खादा मंत्रालय को ग्रीर कृषि मंत्रालय को ध्यान देना चहिए जिससे कि पश्यन में बुद्धि हो सके. पश् सम्पत्ति बढ़ सके भीर देश में भीर दुख घी हो सके । मैं यह नहीं मानता कि भी से शक्ति

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[श्री वास्मीकी]

भाती है या किस तरह से भाती है। वह एक भ्रम्लग बात है। लेकिन गरीर के अन्दर शकि। भीर पुष्टता खाने की गृद्ध वस्तुमों से भाती है। मैं कोई दोषारोपण नहीं करना भारता लेकिन यह जरूर चाहना हूं कि भ्राप को घी भीर मास्पित तेल, जमे हुए तेल भ्रादि में भ्रम्तर लाने के लिए प्रयस्त करना चाहिए भीर मिगेर कर पशुभन की गिरती हुई भ्रवस्था को सुवारने के लिए प्रयस्त करना चाहिए। इन शब्दों के साथ मैं अकुर यशपाल सिंह के बिल की भावना का समर्थन करना हूं। सरकार को उस भीर ध्यान देना चाहिए।

भी गौरी शंकर कश्कड़ (फतेहपुर) : चेयरमैन साहब, यह जो यशपाल सिह जी ने विधेयक प्रस्तृत किया है इस में एक सुन्दर भ्रवसर विचार प्रकट करने का ग्रवण्य मिलता है। मैं इन के विश्रेयक से इस तरह से सहमत हं कि यह डालडा जो बनाया जाता है ग्रीर जिस का प्रयोग प्रायः शद्धा वी में मिलावट के कार्य में किया जाता है इस पर तो ग्रब सरकार को ध्यान दे रा चाहिए। श्रीमन, मन्ने इस बात का ज्ञान है कि पिछले वर्षों में ५ ई बार इस बात का प्रश्न उठाया गया कि हालहा जो प्योर घी में मिलाया जाता है वह बहुत हानिकारक होता है भीर उस का कोई न कोई उपाय सरकार को सोचना चाहिए। मुझे याद है, हमारे खाद्य मंत्री सुद्धह्मण्यम जी ने पिछली बार यह कहा तीन बार इस विषय में एपमपर्टस कमेटी बनाई गई, लाखों रूपने का खर्चा उन के ऊपर ब्राया ब्रौर भानतीय खाद्य मंत्री ने पिछत्री बार इस चीज को साफ कर दिया क कि कोई भी संभावना में इस बात की नहीं है कि डालडा या बेजीटेबल को किसी प्रकार से रंग बनाकर भिन्न भिन्न कर दिया जाय ताकि शद्ध बी में उस की मिलावट न हो सके। मझे बडा ग्राण्टर्य है, मुझे खेद है, मैं स्वयं एस्टीमेट्स कमेटी के सिलसिले में देहरादून गया था, वहां प्रयोगशाला को देखा, खाद्य मंत्रालय की ही प्रयोगशाला बह है, वहां पर उन लोगों ने हम को एक पाउडर दिखलाया जिसका उन्होंने प्रनसंधान किया है और यह अपना मत प्र घट किया श्रीमन, कि यह एह ऐ रा केमिकल है, ऐवी चीज तलाश कर के उन्होंने निकाली है कि जिस के द्वारा वनस्पति को रंग दिया जा सकता है भ्रीर जनस्वास्थ्य के ऊपर उस का कोई भी ग्रसर खराब नहीं पड़ेगा। मुझे ग्राश्चर्य होता है जब हमारी साइंस, हमारा विज्ञान ग्रीर हमारी डाक्टरी इस हद तक ग्रागे बबढ़ गई है, तो ग्राज इस बात का खेद है कि सरकार की स्रोर से यह मत प्रकट किया जाता है कि जो एक्सपर्टस इस विषय पर बिठाले गए एक बार, दो बार, तीन बार, भ्राज तक वह इस में कामयाब नहीं हुए, उन को सफलता प्राप्त नहीं हुई कि वह इस को रंग दे दे ताकि शुद्ध घी में मिलावट न हो सके। श्रीमन्, मुझे मजब्रन यह कहना पड़ताहै और मैं ही नहीं कहता यह देश के प्रत्येक नागरिक की धावाज है कि रंग न मिलने का भुख्य कारण यह है कि जो डालडा बनाया जाता है, जो प्राइवेट सेंग्टर के द्वारा यह चीज बननी है, उन का लाभ भ्रीर सरकार का लाभ करों के द्वारा इससे है ग्रीर विशेषकर के कुछ च्ने हुए सरमायादार जो इसको बनाते हैं उनका नुकसान न हो जाय, इसलिए केन्द्रीय सरकार हर बार इस बात को कहती है कि यहां पर साइंस फेल कर गई, यहां पर डाक्टरी फेल कर गई ग्रीर कोई रंग उस को नही मिला है, इस चीज का नुप्ते बहुत बड़ा खेट है।

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इस में तो कोई सन्देह नहीं कि मिलावट तो हर चीज में हानिकारक होती है, एक बार डालडा इतना हानिकारक न हो, लेकिन सुद्ध धी में मिलाकर उसको बेचना कहीं ज्यादा .हानिकारक है ।

चेयरमैंन महोदय, मैं क्या कहूं, जैसे जैसे स्वतन्त्रता के दिन बढ़ते जाते हैं, झब तो यह हो रहा है कि इस देश में भारत के नागरिक जो सांस लेते हैं, जो वायु उनके झन्दर जाती है, वह भी शुद्ध है या झगुद्ध । खाने-पीने की चीजों में, दवा-दारू में मिलावट बढ़ती जा रही है । तो मैं यशपाल सिंह जी को बधाई इसलिए देता हूं कि उनके इस विधयक के लाने से बाज यह बात शायद सामने बा जाय कि यह सरकार डालडा या वैजीटेबिल के बनाने में किसी प्रकार का कोई रंग मिलाने के लिए सदैव के लिए ग्रसमर्थ है। मैं यशपाल सिंह जी की इस राय से तो सहमत नहीं हूं कि डालडा बने ही नहीं, हम शुद्ध मस्टर्ड भायल खायें, प्योर डालडा खाय, लेकिन घी के साथ उसके मिलावट को रोकना जरूरी है।

मुझे खूब याद है कि जब पहले-पहले वैजी-टेबिल मैन्यूफेक्चर हुम्रा,यह सन् 1936 की बात है, उस वक्त मैं इलाहाबाद विश्वविद्यालय में पढ़ता या, वहां पर एक नुमायश हुई, जिसके एक केन्द्रित स्थान पर इस के स्टाल को रखा गया था, तथा लोगों को उस का एक-एक सेर का डिब्बा फ़ी दिया गया था, उसके खस्ता, समोसे तैयार किये जाते ये ग्रीर लोगों को मुक्त खिलाये जाते थे। ग्रापको भी श्रीमन्, प्रनुभव होगा कि इतना होने पर भी कोई उसके निकट नहीं जाता या, हर व्यक्ति यह कहता या कि यह घासलेट है, भीर इस के सामने भपनी नाक बन्द कर लेते थे। परन्तु यह युग प्रचार का युग है, पिन्लिसिटी का युग है, भ्राज उसी वस्तु का मूल्य इतना हो गया है कि 6-7 रु० सेर बिकता है। श्रीमन्, उस समय यह ऐसा माछूत माना जाता था कि घर में घासलेट का प्रवेश कम से कम पूजा-पाठ के स्थानों में, सत्य नारायण की कथा में, हवन भादि में नहीं होता या, इन स्थानों से उसको काफ़ी दूर रखा जाता था, परन्तु न्नाज मैं यह देखता हूं कि उसका प्रवेश इस हद तक हो गया है कि प्रसाद रूप में या किसी भी चीज में उसका इस्तेमाल करने में कोई रुकावट नहीं है।

सरकार का एक तर्क प्राता है ग्रीर वह यह है कि हम ने बड़े बड़े डाक्टरों से सलाह से ली है तथा जो बड़े बड़े योग्य डाक्टर हैं, उन्होंने एक मत होकर यह कहा है कि जन-स्वास्थ्य के लिए वेजीटेबिल या डालडा खाना

हानिकारक नहीं है तथा इसी तर्क को सामने रख कर सरकार इस में रंग मिलाने वाली बात पर राजी नहीं होती है-यह बात मेरी समझ में नहीं भाती है। जहां तक डाक्टरों का मत है कि यह हानिकारक नहीं है, वहां तक तो ठीक है, भ्राप वैजीटेबिल या डालडा बनाये, लेकिन शुद्ध घी के साथ उसकी मिलावट को रोकने के लिए धगर रंग नहीं मिलाते हैं, तो इस से यह प्रकट होता है कि भ्रापका हुदय गुद नहीं है, भापकी नीयत शुद्ध नहीं है भीर माप दयानतदारी के साथ इस तरफ कदम नहीं उठा रहे हैं, क्योंकि भ्रापके ऊपर कोई बोझ पड़ रहा है, कोई ग्रसर पड़ रहा है, ग्रापके ग्राय-कर में कमी हो जायगी, ग्रापके खाजाने में रुपया कम हो जायगा या जो चन्द लोग हैं, जो इसका व्यवसाय करते हैं, उनको प्रोत्साहन नहीं मिलेगा---यह कारण है। इस लिए, सभापति महोदय, इस भवसर पर मैं खाद्य मंत्री से यह प्रश्न पूछना चाहता हुं कि यह ध्येय क्या बिल्कुल हमेशा के लिए समाप्त हो गया है, या घभी भी कोई प्रयास चल रहा है---दिखाने के लिए, कि कोई रंग भायेगा ताकि शुद्ध भी के साथ मिलावट न हो सके।

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मुझे द्राश्चर्य होता है जब कि इस भ्राभ्रुनिक युग का डाक्टर एलोपेयिक डाक्टर यह कहता हैकि शुद्ध घी में कोई भी पीष्टिक चीज नहीं है। मेरी उन से बात हुई तो वह यह कहते हैं कि यह तो केवल लुब्रोकेशन का काम करता है। मैं स्वयंतो डाक्टर नहीं हूं, मगर मैं यह जरूर देखता हूं कि जब से मैं पैदा हुआ हूं, चाहे दूसरे देशों में ऐसा न होता हो, लेकिन हमारी परम्परा, हमारा विकास, जब से हम पैदा हुए, पले, हमारी हड्डियां भीर मांस मुद्ध घी खा कर ही बढ़े हैं। यह डाक्टरों का मत है, इस लिये उस चीज पर नहीं जाता हुं लेकिन मैं इस चीज की म्रोर सरकार का ध्यान भ्राकषित करना चाहता हूं कि कम से कम भव इस में ऐसी चीज करें भीर सच्चाई के साथ करें ताकि देहातों में जो यह डावडा प्रवेश कर गया है, गांवों में जहां घी बनता है, वहां लोग दूध के साथ ही उसको भी गरम करते हैं, भीर इस तरह से मिला देते हैं कि मिलने के बाद धसली घी नजर ब्राता है। फिर वह 9-10 रु किसी बिकता है। लाम की दुष्टि से इस तरह की बीजें होती हैं। मक्खन में भी प्रायः बड़े शहरों में इस तरह की मिलावट की जाती है। वैजीटविल या

डालडा को इस तरह से मिला दिया जाता है,

कि कोई भी उस मिलाबट को पकड़ नहीं सकता

है।

श्रीमन् ग्रन्त में मैं एक बात भौर कहना चाहता हूं। मुझे एक शायर का शेर याद मा गया है, भापकी इजाजत से मैं उसे यहां पर पढ़ता चाहता है

पहले देश की नारी जनतीथी, भव प्रत्येक नागरिक जनता है,

पहले ची से वेजिटेबिल बनता था, अब वेजीटेबिल से घी बनता है।

भी राजेलाल म्यास (उज्जैन) : सभापति महोदय, जो विद्येयक हमारे सामने श्रीयशपाल सिंह जी ने रखा है, मैं समझता हं कि यह बहुत ही भ्रच्छा काम उन्होंने किया है एक मौका दिया है कि इस विषय पर चर्चा की जाय, विचार किया जाय। जहां तक वैजोटेविल की बात हैं, यह तो ठीक है कि वह षी का मुकाबला नहीं कर सकता ग्रीर यह भी सही है कि उसकी वजह से घी में तमाम मिला-वट हो रही है। लेकिन मैं यह बतलाना चाहता हूं कि जिस समय वैजोटेबिल नहीं बना या उस वक्त भी बी में मिलावट करने वाले लोग मौजूद वे ग्रीर प्योर घी कभी कभी नहीं भी मिलता या।

मुझे मरल्म है, मेरे निर्वाचन क्षेत्र में **भाज से 50 साल पहले नागदा के पार रहेल** गांव है, वहां के लोग मशहूर थे, जो तेल को जमा कर घी के रूप में विज्वे के विज्वे बम्बई भेज कर खुब रुपया कमाते थे। उस यह वक्त की बात है जब हाईड्रोजिनेशन लोगों को नहीं मालुम था, वे लोग कहते है कि ऐसा होता था, प्राज भी वे लोग मौजूद है। मैं एक ग्रीर उदाहरण दूं, 1948 में मैंने खुद देखा, मैं ग्वालियर में बाजार में घी खरीदने के लिए गया, वहां पर तीन डिब्बे रखे हुए थे, एक तीन रुपये सेर, दूसरा ढाई रुगये सेर, तीसरा दो रुपये सेर, मुझ से पूछा कि कौन सा दूं। यह घी की ही मिलावट की बात नहीं है, माज तो सब चीजों में मिलावट हो रही है, खाने पीने की चीजों म--मिर्च में, हल्दी में, दूध में, यहां तक कि मलाई भी ब्लार्टिंग पेपर की बनती है। दिल्ली मिल्क स्कीम में लोगों ने देखा कि दही पर ब्लाटिंग पेपर निकला। इस चीज के लिए हम को समाज को तैयार करना होगा ताकि हम मिलावट से दूर रहें। बगैर इस के यह चीज रुक नहीं

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हाएक बात हो सकती है। भाखिर हम वैजिटेबल घी का उपयोग किस तरह से करते हैं। ध्रगर रोटी में चुपड़ना होता है तो उस की पिघला कर ही ऐसा किया जाता सकता है, भगर भगर कढ़ाई में डालना होता है तो भी उस को पिघलाना पड़ता है, इस लिए क्यों न इस का जमाया जानाबन्द कर दिया जाये। इस में क्या ब्रापत्ति हो सकती है भ्रगर वह पिघला हुन्ना ही रहे। जो उस में सुगन्ध होती है उस को भ्राप निकाल दीजिये ग्रीर उसको शद्ध कर के काम में लाया जाये। उसका बिल्कुल सुगन्धहीन बना दिया जाये। इस तरह से इस के बनने में कोई रुकावट नहीं होगी भीर जो व्यापारी इस को घी म मिला कर बेचते हैं वह भी बन्द हो सकता है। इस लिए शासन को इस बात पर विचार करना चाहिये

सकती है किसी तरह से।

कि वह इस को जमाना वन्द कर दें ताकि वह मुद्ध रुप में बाजार में मिले। जिस रूप में वह होता है उसी रूप में मिले तो ठीक है।

Mr. Chairman: The hon. Member may continue his speech on the next day. The House stands adourned to

meet again on Monday, the 21st November, 1966 at 11 a.m.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, November 21, 1966/Kartika 30, 1888 (Saka).